

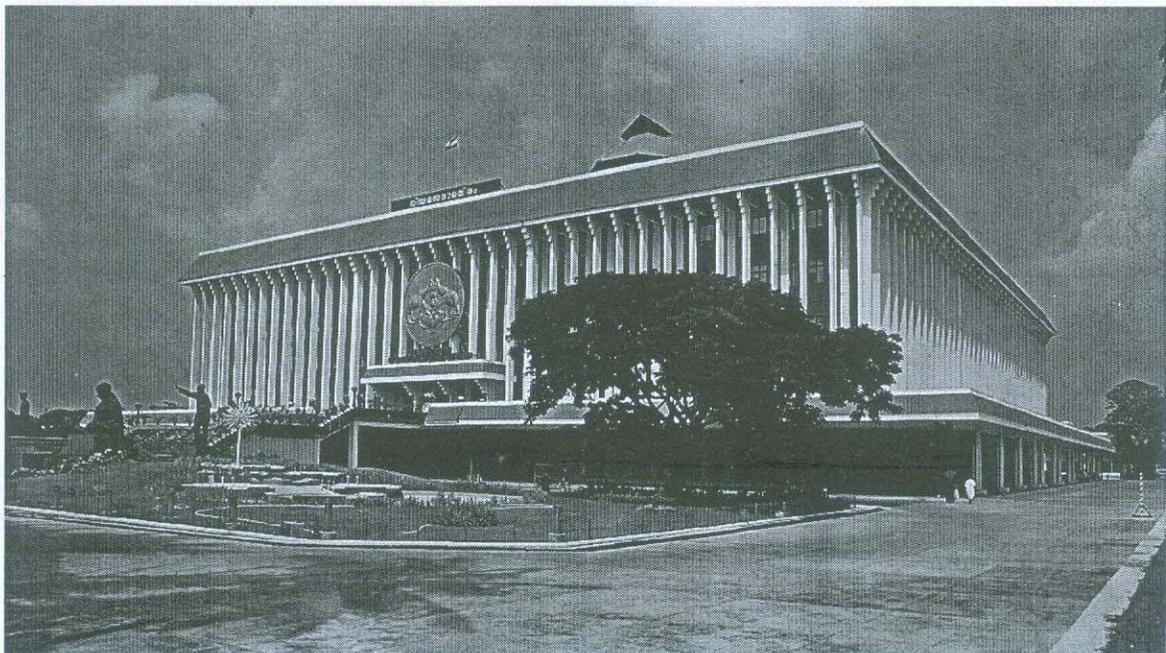
FOCUS

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ഒത്തുപിടിച്ചാൽ ഏതു ഡാമും പോരും

തമ്പി ആന്റണി

മുല്ലപ്പെരിയാറിന്റെ അപകടാവസ്ഥ, ഇപ്പോൾ ഏറ്റവുമധികം ചർച്ച ചെയ്യപ്പെടുന്ന വിഷയമാണല്ലോ. കാലാവധി കഴിഞ്ഞു ദശാബ്ദങ്ങൾ പിന്നിട്ടിട്ടും നിലനിർത്തിക്കൊണ്ടുപോരുന്ന ആ ഡാം തീർച്ചയായും ജനങ്ങളെ ഭീതിയിലാഴ്ത്തുന്നുണ്ട്. കോടതി വ്യവഹാരങ്ങളിലും വാദപ്രതിവാദങ്ങളിലും ഏർപ്പെട്ട് തമിഴ്നാട്ടിലെയും കേരളത്തിലെയും അധികാരികൾ എല്ലാ മഴക്കാലങ്ങളിലും ഈ ഡാമിനെ സജീവമാക്കുന്നുണ്ടെങ്കിലും യുക്തമായൊരു പരിഹാരത്തിലെത്തുന്നില്ല എന്നതു സങ്കടകരമാണ്. ഡാം തകർന്നാൽ നാൽപ്പതു ലക്ഷം മലയാളികളുടെ ജീവൻ അപകടത്തിലാണെന്നതു യാഥാർത്ഥ്യമാണ്. വെറും നാലര മണിക്കൂർകൊണ്ട് കേരളത്തെ രണ്ടു കഷ്ണങ്ങളാക്കാൻ ആ തകർച്ചയ്ക്കു കഴിയുമെന്ന് പഠനങ്ങൾ തെളിയിക്കുന്നു.

ഒരണക്കെട്ടിന്റെ തകർച്ച പ്രമേയമാക്കി, സോഹൻ റോയ് സംവിധാനം ചെയ്ത 'ഡാം 999' എന്ന സിനിമയിലെ ഡാം എഞ്ചിനീയറുടെ വേഷത്തിൽ അഭിനയിക്കുമ്പോഴാണ് മുല്ലപ്പെരിയാറിനെപ്പറ്റി കൂടുതൽ പഠിച്ചത്.

മുല്ലപ്പെരിയാർ പൊട്ടിയാൽ ചെറുതോണിയുൾപ്പെടെ സമീപമേഖലയിലുള്ള ചെറുഡാമുകളെല്ലാം തകരും.

ആ വെള്ളവും മണ്ണുമെല്ലാം ഒഴുകിയെത്തുന്നത് ഇടുക്കിയിലേക്കാണ്. അങ്ങനെ ഒഴുകിയെത്താനുള്ള സമയം വെറും നാൽപ്പത്തഞ്ചു മിനിട്ടാണ്.

ഇടുക്കി ഡാമിന്റെ ജലസംഭരണശേഷി 71 ടി. എം. സി. യാണ്. നിലവിൽ 51 ടി എം സി യുണ്ട്. മുല്ലപ്പെരിയാറിന്റെ ശേഷി 13 ടി.എം.സി. അതുകൊണ്ട് മുല്ലപ്പെരിയാറിലെ മുഴുവൻ വെള്ളവും വന്നാലും ഇടുക്കിയിൽ സംഭരിക്കാവുന്ന വിധത്തിലാണ് അതു പണിതിരിക്കുന്നത് എന്നതു നേരാണ്. എന്നാൽ ഇതൊക്കെ വെറും കണക്കു കൂട്ടലുകൾ മാത്രമാണ്. ഇടുക്കി ഡാം പൊട്ടിയില്ലെങ്കിൽപ്പോലും മുല്ലപ്പെരിയാറിൽ നിന്നു വരുന്ന പ്രളയജലം ബാധിച്ചേക്കാവുന്ന നൂറുകണക്കിനു കുടുംബങ്ങളുടെ കാര്യം കണക്കിലെടുക്കേണ്ടതുണ്ട്.

ആർച്ച് ഡാം

ലോകത്തിലെ ഏറ്റവും ഉയരം കൂടിയ ആർച്ച് ഡാം, ചൈനയിലെ യാലോംഗ് നദിക്കുകുറുകെയുള്ള ജിൻപിങ് ഐഡാമാണ്. 305 മീറ്ററാണ് ഇതിന്റെ ഉയരം. അതത്ര വലുതല്ലെങ്കിലും ശക്തമായ ഗ്രാവിറ്റി ആർച്ച് ഡാമാണ്. അമേരിക്കയിൽ, ലാസ് വേഗാസിലെ ഹൂവർ (726 അടി, അതായത് 221 മീറ്റർ) ഇടുക്കിയേക്കാൾ ഉയരത്തിലാണ്. 1936-ൽ പണിപൂർത്തിയായ ഹൂവർ ഡാം,

അമേരിക്കയിലെ ബോൾഡർ സിറ്റിയിൽ, നവാഡ, അരിസോണ എന്നീ സ്റ്റേറ്റുകളുടെ അതിർത്തിയിലുള്ള കൊളറാഡോ നദിയിലാണ്. വെള്ളപ്പൊക്ക നിവാരണത്തിനും കുടിവെള്ളത്തിനും വിദ്യുച്ഛക്തി ഉത്പാദനത്തിനും കൃഷിക്കും മാത്രമല്ല, വിനോദത്തിനും ഈ അണക്കെട്ടിലെ വെള്ളം ഉപയോഗിക്കുന്നുണ്ട്. ഈ ഡാമിലെ വെള്ളമില്ലായിരുന്നെങ്കിൽ, വിനോദ നഗരങ്ങളുടെ തലസ്ഥാനമായ ലാസ് വേഗാസ് വെറും മരുഭൂമിയാകുമായിരുന്നു എന്നതോർക്കണം.

ഡാം എഞ്ചിനീയറിംഗ് ഡിസൈൻ അനുസരിച്ചു നോക്കിയാൽ ഇടുക്കി ആർച്ച് ഡാം തകരാനുള്ള സാധ്യതയില്ല. കാരണം എല്ലാ സമ്മർദ്ദവും ഏറ്റെടുക്കുന്നത് കുറവൻ, കുറത്തി എന്നീ ഉറച്ച, ഭീമാകാരങ്ങളായ പാറക്കുന്നുകളാണ്. ആർച്ച് രൂപത്തിലായതുകൊണ്ട്, ഡാമിന്റെ നടുഭാഗത്ത് ഒട്ടും തള്ളൽ അഥവാ ഫോഴ്സ് ഉണ്ടാകുന്നില്ല. എന്നാൽ അത് വെറും തിയറിയാണ്. പ്രായോഗികമായി ചിന്തിച്ചാൽ, വെള്ളം മാത്രമല്ലല്ലോ ഒഴുകിയെത്തുന്നത്! കോൺക്രീറ്റും മണ്ണും മരങ്ങളും വീടുകളുമുൾപ്പെടെ എല്ലാം ചേർന്നുള്ള വരവായിരിക്കും. അത് ഇടുക്കി ഡാമിനു വിള്ളലുണ്ടാക്കാനുള്ള സാധ്യതയുണ്ട്. വെള്ളത്തിന്റെ ശക്തമായ തള്ളലിൽ വിള്ളൽ വലുതായാൽ ഡാം

രണ്ടായിപ്പിളരും. റിക്ടർ സ്കെയിലിൽ 6-നു മുകളിലുള്ള ഒരു ഭൂമികുലുക്കം കൂടിയുണ്ടായാൽ എല്ലാ കണക്കു കൂട്ടലുകളും തെറ്റും.

എഞ്ചിനീയറിംഗിന്റെ ഈറ്റില്ലങ്ങളായ രണ്ട് ഐ.ഐ.ടി. കളുടെ റിപ്പോർട്ടുകളും മുല്ലപ്പെരിയാർ ഡാം ഡീക്കമ്മീഷൻ ചെയ്ത് പുതിയ അണക്കെട്ട് നിർമ്മിക്കണമെന്നാണു പറഞ്ഞിരിക്കുന്നത്. അതിനാൽ തിയറിയിൽ പഠനങ്ങൾ കാര്യമായെടുക്കേണ്ടതില്ല. അല്ലെങ്കിലും പുസ്തകത്തിൽ പഠിക്കുന്നതു പോലെയല്ലല്ലോ എല്ലാം സംഭവിക്കുന്നത്. അതിനാൽ മുല്ലപ്പെരിയാറിന്റെ കാര്യത്തിൽ പ്രയോഗിക ചിന്തയാണു വേണ്ടതെന്നാണ് എനിക്ക് തോന്നുന്നത്.

തിയറിയും പ്രാക്ടിക്കലും

ആദ്യം എന്താണു തിയറിയും പ്രാക്ടിക്കലും എന്നു മനസ്സിലാക്കാൻ ഒരുദാഹരണം പറയാം.

ഒരു പന്ത്രണ്ടാംതരം ക്ലാസ് മുറി സങ്കല്പിക്കുക. ആദ്യം നടുക്ക് ഒരു വര വരയ്ക്കുക. പിന്നെ, ഭിത്തിയോടുചേർന്ന് ഇരുവശങ്ങളിലും തുല്യ അകലത്തിൽ ഒരോ വര വരയ്ക്കുക. ഒരു വശത്ത് ആൺകുട്ടികളേയും മറ്റേ വശത്തു പെൺകുട്ടികളെയും ഓരേ ലൈനിൽ നിർത്തുക. ഇരുകൂട്ടരോടും നടുക്കുള്ള വരയുടെ പകുതിദൂരം നടക്കാൻ പറയുക.

പിന്നീട് അതിന്റെ പകുതി, വീണ്ടും പകുതി എന്നിങ്ങനെ നടക്കണം. അങ്ങനെ എത്ര നടന്നാലും തിയറ്റിക്കലി അവരൊരിക്കലും കൂട്ടിമുട്ടാൻ പോകുന്നില്ല. കണക്കിൽ ഇതിന് ഇൻഫിനിറ്റ് ഇക്സ്പോഷൻ അല്ലെങ്കിൽ ഇൻഫിനിറ്റി ലിമിറ്റ് എന്നു പറയും. എന്നാൽ പ്രാക്ടിക്കലായി നോക്കിയാൽ അങ്ങനെയല്ലല്ലോ സംഭവിക്കുക!

ഇതുതന്നെയാണ് ആർച്ച് ഡാമിന്റെ കാര്യത്തിലും സംഭവിക്കാൻ പോകുന്നത്. പൊട്ടില്ലെന്നു തിയറ്റിക്കലി പറയാം. എന്നാൽ സംഭവിക്കാൻ പോകുന്നത് ഒരിക്കലും പ്രവചിക്കാൻ കഴിയില്ല.

തമിഴ്നാട് 26 കോടി രൂപ മുടക്കി, 1979-ലാണ് മുല്ലപ്പെരിയാർ ബലപ്പെടുത്തിയതായി പറയുന്നത്. തമിഴ്നാട് പി. ഡബ്ല്യു. ഡി. ജലവകുപ്പിലെ അധികാരികളുടെ (ഡബ്ല്യു. സി. സി.) നിർദ്ദേശപ്രകാരം, നിശ്ചിത അകലത്തിൽ കോൺക്രീറ്റ് മിക്സചറും കമ്പികളും 112 അടി ആഴത്തിലിറക്കിയും മുൻവശത്തെ ചെരിവിൽ 10 മീറ്റർ കനത്തിൽക്കൂടുതൽ കോൺക്രീറ്റ്, ഡാമിന്റെ താഴെവരെയിട്ടു കൊണ്ടും ഗ്രാവിറ്റി കൂട്ടിയിട്ടുണ്ടെന്നറിയുന്നു. ഒരു പക്ഷേ അതു കൊണ്ടായിരിക്കാം, വെറും അൻപതു വർഷം മാത്രം ആയുസ്സു പറഞ്ഞ, സൂർക്കി മിശ്രിതംകൊണ്ടു പണിത ഈ

ഡാം ഇപ്പോഴും പൊട്ടാതെ നിൽക്കുന്നത്. എങ്കിലും ഇനിയെത്രനാൾ എന്നതൊരു ചോദ്യമാണ്.

അതുകൊണ്ട്, നമുക്കിപ്പോൾ ചെയ്യാവുന്നത് അണക്കെട്ടിന്റെ അപകടത്തെപ്പറ്റി ആളുകളെ ബോധവാൻ മാരാക്കുകയും തമ്മിൽത്തല്ലി സമയം പാഴാക്കാതെ എല്ലാം മറന്ന് ഒന്നിച്ചു പൊരുതുകയും പുതിയ ഡാം നിർമ്മിക്കുകയുമാണ്. നിരപരാധികളുടെ ജീവൻ വെച്ചു കളിക്കാതിരിക്കുക. സമയം നഷ്ടപ്പെട്ടുകൊണ്ടിരിക്കുകയാണ്, ഒത്തു പിടിച്ചാൽ ഏതു മലയും പോരുമെന്നല്ലല്ലോ പ്രമാണം!

മറ്റൊരു വസ്തുതകൂടിയുണ്ട്: നമുക്കു തോന്നുന്നതുപോലെ എവിടെയെങ്കിലും കെട്ടിപ്പൊക്കാവുന്ന നിർമ്മിതികളല്ല അണക്കെട്ടുകൾ. കുറവൻ-കുറത്തി മലകളില്ലായിരുന്നെങ്കിൽ ഒരിക്കലും അവിടെയൊരു ആർച്ച് ഡാം നിർമ്മിക്കാൻ കഴിയുമായിരുന്നില്ല. ഇപ്പോൾ മുല്ലപ്പെരിയാർ നിൽക്കുന്നിടത്തു നിന്നു മാറ്റിയാൽ ഉചിതമായ സ്ഥലം കണ്ടെത്തേണ്ടത് അത്യാവശ്യമാണ്. അതിനാവശ്യമായ വിശദപഠനങ്ങൾ നടത്തേണ്ടതുണ്ട്.

പുതിയ നിർദ്ദേശങ്ങൾ

മുല്ലപ്പെരിയാർ രക്ഷാസമിതിയുടെ രക്ഷാധികാരി ഫാദർ റോബിൻ

പണ്ടാനത്തിന്റെ അഭിപ്രായത്തിൽ ഇതു വെള്ളത്തിന്റെയോ വെള്ളപ്പൊക്കത്തിന്റെയോ മാത്രം പ്രശ്നമല്ല. അധികാരത്തിന്റെയും രാഷ്ട്രീയത്തിന്റെയും പ്രശ്നമാണ്.

റോബിനച്ചൻ മുന്യാട്ടുവച്ച നിർദ്ദേശങ്ങൾ വായിക്കാം.

1. ഡാമിനെക്കുറിച്ചു പഠിക്കാൻ, അടിയന്തരമായി ഏതെങ്കിലും അന്താരാഷ്ട്ര ഏജൻസിയെ ഏൽപ്പിക്കുക. ഏതൊരു കാര്യത്തിലും രണ്ടാമതൊരു വിദഗ്ദ്ധൻ പരിശോധിക്കുന്നതു സാധാരണമാണല്ലോ. എത്രയോ ലക്ഷങ്ങളെ ബാധിക്കുന്ന വിഷയമായതിനാൽ കോടതിയുടെ ദുരഭിമാനം മാറ്റി, ഡാമിന്റെ ബലക്ഷയത്തെക്കുറിച്ചു പഠിക്കാൻ സ്വതന്ത്ര ഏജൻസിയെ ഏൽപ്പിക്കുക. ഒരു വ്യക്തിയെ ബാധിക്കുന്ന ചികിത്സയ്ക്കു പോലും നാം രണ്ടാമതൊരു ഡോക്ടറെ റിപ്പോർട്ട് കാണിക്കാറുണ്ടല്ലോ.

2. മുല്ലപ്പെരിയാർ ഡാമിലേക്ക് ഒഴുകിവരുന്ന വെള്ളം മാത്രമേ തമിഴ്നാടിനു നൽകേണ്ടതുള്ളൂ. അതിനാൽ അപകടകരമായ സാഹചര്യങ്ങളിൽ ജലം ഡാമിലേക്കെത്താതെ, കനാലുകൾ നിർമ്മിച്ച് മറ്റു വഴികളിലൂടെ തിരിച്ചുവിടാൻ ശ്രമിക്കേണ്ടതാണ്. ഇടുക്കിയും കൂടുതൽ ജലത്തെ ഉൾക്കൊള്ളാനാവാത്ത അവസ്ഥയിലാണ്.

ഇപ്പോൾ തമിഴ്നാട് കനത്ത മഴയിലും പ്രളയത്തിലും മുങ്ങിക്കൊണ്ടിരിക്കുകയാണ്. ഇത്തരം ഘട്ടങ്ങളിൽ ജലനിരപ്പു താഴ്ത്താൻ മറ്റു മാർഗങ്ങളന്വേഷിക്കേണ്ടതാണ്.

3. നാളിതുവരെ മുല്ലപ്പെരിയാർ വിഷയത്തിൽ കേരള സർക്കാർ മെല്ലെപ്പോക്കുന്നതാണു സ്വീകരിച്ചിരിക്കുന്നത്. കോടതി പറഞ്ഞതിനാൽ ഡാം സുരക്ഷിതമാണെന്ന നിലപാടു മാറ്റി, പ്രളയപശ്ചാത്തലത്തിൽ കോടതിയെ സമീപിക്കാൻ മുൻ കൈയെടുക്കണം. സാഹചര്യങ്ങളിൽ മാറ്റമുണ്ടായാൽ ഡാം സുരക്ഷ സംബന്ധിച്ച് വിഷയങ്ങളിൽ കോടതിയെ സമീപിക്കാൻ 2014-ലെ വിധിയിൽ അനുവാദം നൽകിയിട്ടുള്ളതാണ്. ഇതു പ്രയോജനപ്പെടുത്താൻ കഴിയണം.

4. ഏതെങ്കിലും കാരണത്താൽ സുരക്ഷനടപടികളിൽ തമിഴ്നാട് വീഴ്ച വരുത്തിയാൽ കരാർ റദ്ദുചെയ്യാൻ കേരളത്തിന് അവകാശമുണ്ടെന്ന് 2014-ലെ വിധിയിൽ പ്രത്യേകം പരാമർശിച്ചിരുന്നു. സുപ്രീം കോടതി നിർദ്ദേശിച്ച പലതും ഇതുവരെ നടപ്പാക്കിയിട്ടില്ല. ഉദാഹരണം: ഇൻസ്ട്രുമെന്റേഷൻ ആൻഡ് പ്രഷർ ഡിറ്റാച്ച്മെന്റ് സ്ഥാപിച്ചിട്ടില്ല. അതിനാൽ കോടതിയുടെ നിർദ്ദേശമനുസരിച്ച് നിയമപരമായി കരാർ റദ്ദ് ചെയ്യാൻ

ആവശ്യപ്പെടാം.

5. മുല്ലപ്പെരിയാർ പ്രശ്ന പരിഹാരത്തിനായി മറ്റുകരാറുകളെക്കൂടി ഉപയോഗിക്കാൻ സർക്കാർ മുൻകൈയെടുക്കണം. പറമ്പിക്കുളം-ആളിയാർ കരാറനുസരിച്ച് കേരളത്തിനവകാശപ്പെട്ട ജലം പല വർഷങ്ങളിലും ലഭിച്ചിട്ടില്ല. കേരള-ഷോളയാർ കരാർ കഴിഞ്ഞ 41 വർഷവും ലംഘിച്ചിട്ടുണ്ട്. 12.3 ടി.എം.സി. ജലം നൽകാൻ പലപ്പോഴും കഴിഞ്ഞിട്ടില്ല. ശിരുവാണിപ്പുഴയിലെ ജലത്തിന്റെ കാര്യത്തിലും കേരളത്തിന്റെ താൽപ്പര്യങ്ങൾ പരിഗണിച്ചിട്ടില്ല. അച്യുതാനന്ദൻ മുഖ്യമന്ത്രിയായിരുന്നപ്പോൾ യാതൊരു മാനദണ്ഡവുമില്ലാതെ നെയ്യാർ ഡാമിലെ ജലം കൂടുതൽ കൊടുത്തത് സർക്കാർ പുനഃപരിശോധിക്കണം. ഇതുപോലെ എല്ലാ കരാറുകളും പരിശോധിച്ചാൽ മുല്ലപ്പെരിയാർ വിഷയത്തിലും തമിഴ്നാടിന്റെ വാദത്തെ പ്രതിരോധിക്കാൻ കഴിയും.

6. മുല്ലപ്പെരിയാർ കരാർ, പാട്ടു വ്യവസ്ഥയോടെയുള്ള കരാറാണ്. ഇരുകക്ഷികൾക്കും തുല്യമായ പ്രയോജനം ലഭിക്കണമെന്നതാണ് ഇതിന്റെ സവിശേഷത. 135 വർഷം മുമ്പു കരാറൊപ്പിടുമ്പോൾ അന്നത്തെ നാട്ടു നടപ്പനുസരിച്ചുള്ള ഗുണം കേരളത്തിനു ലഭിച്ചിരുന്നു. എന്നാൽ പിന്നീട് അച്യുതമേനോൻ മന്ത്രിസഭയുടെ

കാലത്തു കരാർ പുതുക്കിയപ്പോൾ ആ അവസരം വേണ്ടവിധത്തിൽ ഉപയോഗിക്കാൻ നമുക്കു കഴിഞ്ഞില്ല. എന്തൊക്കെ കുറവുകളുണ്ടായിരുന്നെങ്കിലും 1930 കളിൽ സ്വയം ഈ കേസ് വാദിച്ച, സർ സി. പി. രാമസ്വാമി അയ്യർ ദീർഘവീക്ഷണമുള്ള ഭരണാധികാരിയായിരുന്നു. ജലസേചനത്തിനല്ലാതെ മറ്റൊരാവശ്യത്തിനും മുല്ലപ്പെരിയാറിലെ ജലം ഉപയോഗിക്കരുതെന്ന വിധി സമ്പാദിക്കാൻ അദ്ദേഹത്തിനു കഴിഞ്ഞു. തുടർന്നുവന്ന രാഷ്ട്രീയനേതാക്കൾക്കാർക്കും തന്നെ ഇത്തരമൊരു കാഴ്ചപ്പാടില്ലാതെ പോയത് അത്ഭുതകരമാണ്.

കുനമ്പാറക്കവല

പശ്ചിമഘട്ടത്തിലെ ഒരു ദേശത്തിന്റെ കഥ പറയുന്ന എന്റെ പുതിയ നോവലാണ് 'കുനമ്പാറക്കവല'. കാലാവധി കഴിഞ്ഞ മുല്ലപ്പെരിയാറിനെപ്പറ്റിയും ചപ്പാത്തിൽ ഒരിക്കലും നിർത്താത്ത സമരം പ്രഖ്യാപിച്ച മൈലപ്പനെയും കുട്ടുക്കാരെപ്പറ്റിയുമെല്ലാം അതിൽ പരാമർശിച്ചിട്ടുണ്ട്. ആദിവാസിയായിരുന്ന മൈലപ്പൻ മരിച്ചതോടെ ചപ്പാത്തിലെ സമരപ്പന്തൽ പൊളിച്ചെന്നറിയുന്നു. രാഷ്ട്രീയ ഒത്തുതീർപ്പുകളിലൂടെ സമരം അസാനിപ്പിക്കുകയായിരുന്നത്രേ. ഏതായാലും മുല്ലപ്പെരിയാർ അപകടാവസ്ഥയിലാണെന്ന കാര്യത്തിൽ ഒരു

രാഷ്ട്രീയപ്പാർട്ടിക്കും എതിരഭിപ്രായമുണ്ടാകുമെന്ന് തോന്നുന്നില്ല.

നോവലിന്റെ രചനാവേളയിൽ കൂടുതൽ പഠനത്തിനായി ആ വഴിയെല്ലാം ദിവസങ്ങളോളം യാത്ര ചെയ്തിരുന്നു. ഡാമിന്റെ സമീപ പ്രദേശങ്ങളിലുള്ള ആദിവാസികളുമായും നാട്ടുകാരും മായുമൊക്കെ ഡാമിന്റെ അവസ്ഥയെപ്പറ്റി സംസാരിച്ചിട്ടുണ്ട്. ഒരിക്കൽ ഡാം സംരക്ഷണസമിതിയുടെ മീറ്റിംഗിൽ പങ്കെടുത്തു. ചപ്പാത്ത് സമരത്തിനു

നേതൃത്വം കൊടുത്ത, ഏലപ്പാറ പള്ളിയിലെ ഇടവക വികാരിയായിരുന്ന റോബിനച്ചനോടൊപ്പം സമരത്തിന് ഐക്യദാർഢ്യം പ്രഖ്യാപിക്കാൻ സമരപ്പന്തലിലും പോയിരുന്നു. അവിടെ വെച്ചാണ് ആദിവാസി വിഭാഗത്തിൽപ്പെട്ട മൈലപ്പനും കുട്ടുകാരും പരിചയപ്പെട്ടത്.

നോവലിൽ പരാമർശിക്കുന്ന കുനമ്പാറ, ഇടുക്കി ഡാമിന്റെ ക്യാച്ച്മെന്റ് ഏരിയയാണ് നോവലിലെ അഞ്ചുരുളി. ഇപ്പോൾ വിനോദസഞ്ചാരികൾക്കായി തുറന്നു കൊടുത്തിട്ടുള്ള, വിശാലമായ ജലാശയത്തിലൂടെ ബോട്ടിൽ യാത്ര ചെയ്യാനും എനിക്കു കഴിഞ്ഞിരുന്നു.

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**കലാകൗമുദി,  
12-19 ഡിസംബർ, 2021.**

**ശത്രുരാജ്യമല്ല. സഹകരണ സംഘങ്ങൾ**

ഡോ. കെ. ഗോപകുമാർ

ഇന്ത്യൻ ഭരണഘടനാ നിർമ്മാണത്തിനായി 1946-ൽ കാബിനറ്റ് മിഷൻ മുന്നോട്ടുവച്ച പദ്ധതിയിൽ വിദേശകാര്യം, പ്രതിരോധം, വാർത്താ വിനിമയം എന്നീ അധികാരങ്ങൾ മാത്രമുള്ള യൂണിയൻ സർക്കാരിനെയും അവശിഷ്ടാധികാരങ്ങളടക്കമുള്ളവ കൈയാളുന്ന സംസ്ഥാന സർക്കാരുകളെയുമാണ് വിഭാവനം ചെയ്തത്. ഇന്ത്യ-പാക് വിഭജനവും അതിനോടനുബന്ധിച്ചുണ്ടായ കൂട്ടക്കൊലകളും അധികാരങ്ങൾ കേന്ദ്രീകരിക്കപ്പെട്ട യൂണിയൻ സർക്കാരും അധികാരങ്ങൾ കുറഞ്ഞ സംസ്ഥാന സർക്കാരുകളുമെന്ന ആശയത്തിന് ശക്തി നൽകുകയുണ്ടായി. ഈ നിലപാടുമാറ്റം ഭരണഘടന കവർനൈടുത്തതായും കാണാനാവും. യൂണിയനും സംസ്ഥാനങ്ങൾക്കും ഒരുപോലെ നിയമനിർമ്മാണ അധികാരമുണ്ടെങ്കിലും യൂണിയൻ സർക്കാരിന് മേൽക്കോയ്മയുള്ള സമവർത്തി ലിസ്റ്റിൽ ഈ വിഷയങ്ങളെ ഉൾപ്പെടുത്തിയോ അധികാരമില്ലാത്ത വിഷയങ്ങളിൽ മന്ത്രാലയങ്ങൾ സ്ഥാപിച്ചോ മറ്റ് വളഞ്ഞ വഴികളിൽ കൂടിയോ യൂണിയൻ വഴികളിൽ കൂടിയോ യൂണിയൻ സർക്കാർ ഇത് നടപ്പിലാക്കിക്കൊണ്ടിരിക്കുകയാണ്. അതിന്റെ ഏറ്റവും ഒടുവിലത്തെ

സംഭവമാണ് സംസ്ഥാന സർക്കാരിന് പൂർണ്ണമായ അധികാരമുള്ള സഹകരണ മേഖലകളിലേക്ക് നടത്തുന്ന കടന്നുകയറ്റം.

ഇന്ത്യയിലെ സഹകരണ സ്ഥാപനങ്ങളെ സംബന്ധിച്ച് വളരെ നിർണ്ണായകമായ ചില സംഭവ വികാസങ്ങളാണ് 2021 ജൂലൈയിൽ ഉണ്ടായത്. ജൂലൈ ആറിന്, അതുവരെ കേന്ദ്ര കൃഷിമന്ത്രാലയം നിയന്ത്രിച്ചിരുന്ന സഹകരണ സംഘങ്ങളെ ഇനി മേൽ കൈകാര്യം ചെയ്യാൻ ഒരു സ്വതന്ത്ര മന്ത്രാലയം രൂപവത്കരിക്കുകയും തൊട്ടടുത്ത ദിവസം തന്നെ അതിന്റെ ചുമതല ആഭ്യന്തരമന്ത്രി അമിത്ഷായ്ക്ക് നൽകുകയുണ്ടായി. ഈ നടപടിക്ക് രണ്ടാഴ്ച തികയുന്നതിന് മുൻപ് ജൂലൈ 20-ന് സഹകരണ സംഘങ്ങളുടെ രൂപവത്കരണത്തെയും ഭരണക്രമത്തെയും സമഗ്രമായി നിയന്ത്രിക്കാനായി, ഭരണഘടനയിൽ പാർട്ട് IX ബി കൂട്ടിച്ചേർത്ത 2012-ലെ 97-ാം ഭരണഘടനാ ഭേദഗതി അസാധുവാണെന്ന് സുപ്രീംകോടതിയുടെ മൂന്നംഗ ബെഞ്ച് വിധിക്കുകയുണ്ടായി.

ആറുലക്ഷത്തിലധികം സഹകരണ സംഘങ്ങളും ഇരുപത്തിയഞ്ചുകോടിയിലധികം അംഗങ്ങളുമായി ലോകത്തിലെ ഏറ്റവും വലിയ സഹകരണ ശൃംഖലയാണ് ഇന്ത്യയിലേത്. ദേശീയ ക്ഷീര വികസന ബോർഡിന്റെ 2019-2020-ലെ വാർഷിക റിപ്പോർട്ട് പ്രകാരം ഇന്ത്യയിൽ 1,94,195 സഹകരണ ക്ഷീര സംഘങ്ങളും 330 സഹകരണ പഞ്ചസാര മില്ലുകളും പ്രവർത്തിക്കുന്നുണ്ട്. 2019-2020-ൽ 1.7 കോടി അംഗങ്ങളിൽ നിന്ന് 4.8 കോടി ലിറ്റർ പാൽ സംഭരിക്കുകയും പ്രതിദിനം 3.7 കോടി ലിറ്റർ പാൽ വിൽക്കുകയും ചെയ്തു. രാജ്യത്ത് ഉത്പാദിപ്പിക്കുന്ന പഞ്ചസാരയുടെ 35 ശതമാനവും സഹകരണ പഞ്ചസാര മില്ലുകളിൽ നിന്നാണ്. ഗ്രാമീണമേഖലകളിൽ താഴെതട്ടിലുള്ള ജനങ്ങളിലേക്ക് പണമെത്തിക്കാനുള്ള ഒരു മുഖ്യസ്രോതസ്സാണ് പ്രാഥമിക സഹകരണസംഘങ്ങൾ. നഗരപ്രദേശങ്ങളിലെ പാർപ്പിട പ്രശ്നങ്ങളിൽ വലിയതോതിൽ ഇടപെടുന്നത് സഹകരണ ഹൗസിങ് സൊല്യൂഷനുകളാണ്.

ഇന്ത്യാ ഗവൺമെന്റിന്റെ സ്റ്റാറ്റിസ്റ്റിക്സ് മന്ത്രാലയം പുറത്തിറക്കിയ വാർഷിക റിപ്പോർട്ട് പ്രകാരം സംസ്ഥാന കോ ഓപ്പറേറ്റീവ് ബാങ്കുകളുടെ എണ്ണം 20624 ആണ്. ഈ ബാങ്കുകളുടെ ആ വർഷത്തെ ആസ്തി (ഷെയർ, നീക്കിയിരിപ്പ്, നിക്ഷേപം എന്നീ വകയിൽ) മൊത്തം 1159 മില്യൺ രൂപയും ആ വർഷത്തെ പ്രവർത്തനമൂലധനം 1846 മില്യൺ

രൂപയും നൽകിയ വായ്പ 1260 മില്യൺ രൂപയുമാണ് (ഒരു മില്യൺ=100 കോടി). നബാർഡിന്റെ 2019-2020 വർഷത്തെ വാർഷിക റിപ്പോർട്ട് പ്രകാരം 95238 പ്രാഥമിക കാർഷിക വായ്പാ സൊല്യൂഷനുകൾ, 363 ജില്ലാ കേന്ദ്ര സഹകരണ ബാങ്കുകൾ, 33 സംസ്ഥാന സഹകരണ ബാങ്കുകൾ എന്നിവ പ്രവർത്തിക്കുന്നുണ്ട്. ആ വർഷം സംസ്ഥാന സഹകരണ ബാങ്കുകളുടെ അടച്ച മൂലധനം (paid up capital) 60.04 മില്യൺ രൂപയും നിക്ഷേപങ്ങൾ 1353.93 മില്യൺ രൂപയും ആയിരുന്നു. ജില്ലാ കേന്ദ്ര സഹകരണ ബാങ്കുകളുടെ അടച്ച മൂലധനം 214.47 മില്യൺ രൂപയും നിക്ഷേപങ്ങൾ 3782.48 മില്യൺ രൂപയുമായിരുന്നു. ജില്ലാ കേന്ദ്ര സഹകരണ ബാങ്കുകൾ ആ വർഷം കാർഷിക മേഖലയ്ക്ക് നൽകിയ ഹ്രസ്വകാല വായ്പകൾ 3000.34 മില്യൺ രൂപയായിരുന്നു. സംസ്ഥാന സഹകരണ ബാങ്കുകൾ പഞ്ചസാര മില്ലുകൾ, സ്പിന്നിങ് മില്ലുകൾ എന്നിവയ്ക്ക് 1,48,625 കോടി രൂപ വായ്പ നൽകി. റിസർവ് ബാങ്ക് ഓഫ് ഇന്ത്യയുടെ കണക്കനുസരിച്ച്, രാജ്യത്ത് 1539 നഗര സഹകരണ ബാങ്കുകളുണ്ട്. അതിന്റെ മൊത്തം മൂലധനം 2019-2020-ൽ 149.34 മില്യൺ രൂപയും. ഇന്ത്യൻ സമ്പദ് വ്യവസ്ഥിതിയിൽ സഹകരണ സ്ഥാപനങ്ങളുടെ സ്വാധീനം എത്രമാത്രമുണ്ടെന്ന് കാണിക്കാനാണ് ഈ കണക്കുകൾ ഉദ്ധരിച്ചത്. സഹകരണ

സ്ഥാപനങ്ങൾ നിയന്ത്രിക്കുന്നവരാണ് ഇന്ത്യയുടെ ഗ്രാമീണമേഖലയിലെ രാഷ്ട്രീയം നിയന്ത്രിക്കുന്നതെന്ന് കാണാനാവും. എന്നാൽ ഇതിന് ഒരു മറുവശമുണ്ട്. ഈ സ്ഥാപനങ്ങൾ ക്വാട്ടർമാറ്റമായ ഫണ്ട് ഇക്വിറ്റിയായോ വായ്പയായോ ഇന്ത്യാ ഗവൺമെന്റിൽ നിന്നാണ് വരേണ്ടത്. അതിന് സംസ്ഥാന സർക്കാരുകൾ ഗ്യാറണ്ടി നിൽക്കേണ്ടതായിട്ടുണ്ട്. എന്നാൽ കഴിഞ്ഞ കുറെ വർഷങ്ങളിലെ കണക്കെടുത്ത് പരിശോധിച്ചാൽ കർണാടക, ഗുജറാത്ത്, മഹാരാഷ്ട്ര എന്നീ സംസ്ഥാനങ്ങളിലേക്കാണ് മുഖ്യമായും പണം പോകുന്നതെന്നും മറ്റ് സംസ്ഥാനങ്ങളിലെ സഹകരണ സ്ഥാപനങ്ങൾക്ക് ലഭിക്കുന്നത് വളരെ തുച്ഛമാണെന്നും കാണാം.

ഇന്ത്യയിലെ സഹകരണ പ്രസ്ഥാനങ്ങൾക്ക്, ബ്രിട്ടീഷ് കോളനി ഭരണത്തോളം നീളുന്ന ഭൂപ്രഭുവിരുദ്ധ -ഹുണ്ടിക വിരുദ്ധ പോരാട്ടത്തിന്റെ ചരിത്രമാണുള്ളത്. വിദേശ ഭരണം ഇന്ത്യയുടെ ഭൂവുടമാ ബന്ധങ്ങളെ അടിമുടി പൊളിച്ചെഴുതുകയുണ്ടായി. ഭൂനികുതിയും മറ്റ് ബാധ്യതകളും തീർക്കാൻ കർഷകർക്ക് പലപ്പോഴും കൊള്ളപ്പലിശയ്ക്ക് കടംവാങ്ങേണ്ട ഗതികേടുണ്ടാവുകയും അത് അവരുടെ സ്ഥായിയായ കടബാധ്യതയ്ക്കും അടിമത്തത്തിനും കാരണമാവുകയും ചെയ്തു. അമിത പലിശനിരക്ക് ഈടാക്കിയ ഹുണ്ടികക്കാർക്കെതിരെ പുണെയിലെയും അഹമ്മദ് നഗറിലെയും കർഷകർ 1875-ൽ നടത്തിയ

ഡെക്കാൻ കലാപമാണ് ഇന്ത്യൻ സഹകരണ പ്രസ്ഥാനത്തിന് പരോക്ഷമായ കാരണമാവുന്നത്. തങ്ങൾ മാറ്റിമറിച്ച ഭൂവുടമാ ബന്ധങ്ങൾ നാട്ടിൻപുറങ്ങളിൽ കൊടിയ ക്ഷാമം സൃഷ്ടിക്കുകയും അതിനെതിരെ കർഷക സമൂഹം കലാപത്തിന് തയ്യാറാവുകയും അത് ആത്യന്തികമായി തങ്ങളുടെ മേധാവിത്വത്തിനുതന്നെ ഭീഷണിയാവുകയും ചെയ്യുമെന്ന് ഡെക്കാൻ കലാപത്തിന്റെ അനുഭവത്തിൽ നിന്ന് ബ്രിട്ടീഷ് ഭരണാധികാരികൾക്ക് ബോധ്യപ്പെട്ടു. ക്ഷാമകാലത്ത് കർഷകർക്ക് ചില ധനസഹായങ്ങൾ ചെയ്യാതെ ആ സമൂഹത്തിലെ അസ്വാഭാവികതകൾക്ക് താത്കാലികമായെങ്കിലും ശമനം ഉണ്ടാക്കാനാവില്ലെന്ന് തിരിച്ചറിഞ്ഞ ബ്രിട്ടീഷ് ഗവൺമെന്റ് ഗ്രാമങ്ങളിൽ ക്രെഡിറ്റ് സഹകരണസംഘങ്ങൾ സ്ഥാപിക്കാൻ മുൻകൈയെടുത്തു. അങ്ങനെ ആദ്യത്തെ സഹകരണ ക്രെഡിറ്റ് സൊസൈറ്റി നിയമം 1904-ൽ പാസാക്കി. ഈ നിയമത്തിൽ നിലനിന്ന ചില ബലഹീനതകൾ നീക്കം ചെയ്ത് 1912-ൽ പുതിയ സഹകരണസംഘനിയമം പാസാക്കി. 1919-ലെ മൊണ്ടേഗു ചെംസ്ഫോർഡ് ഭരണപരിഷ്കാരത്തോടെ സംസ്ഥാനങ്ങൾക്ക് സ്വന്തമായി കോപ്പറേറ്റീവ് നിയമങ്ങൾ നിർമ്മിക്കുവാനുള്ള അധികാരം നൽകുകയും 1935-ലെ ഗവൺമെന്റ് ഓഫ് ഇന്ത്യ ആക്ടിൽ 'സഹകരണസംഘങ്ങൾ' ഒരു സംസ്ഥാന വിഷയമായി നിജപ്പെടുത്തുകയുണ്ടായി. 1935-ലെ നിയമത്തിലെ കേന്ദ്ര ലിസ്റ്റിന്റെ

എൻട്രി 33 പ്രകാരം 'ഒരു സംസ്ഥാനത്തിന്റെ ഉടമസ്ഥതയിലോ നിയന്ത്രണത്തിലോ ഉള്ളതും ആ സംസ്ഥാനത്ത് മാത്രം ബിസിനസ് നടത്തുന്നതോ ആയ കോർപ്പറേഷനുകൾ, സഹകരണ സംഘങ്ങൾ എന്നിവ ഒഴികെയുള്ള കോർപ്പറേഷനുകളുടെ അതായത്, ബാങ്കിങ്, ഇൻഷുറൻസ്, ഫിനാൻഷ്യൽ കോർപ്പറേഷനുകൾ എന്നിവയുൾപ്പെടെയുള്ള വ്യാപാര കോർപ്പറേഷനുകളുടെയും വ്യാപാര പ്രവൃത്തിയിലേർപ്പെട്ടാലും ഇല്ലെങ്കിലും ഒരു സംസ്ഥാനത്ത് മാത്രം പരിമിതപ്പെടാത്ത ഉദ്യോഗസ്ഥന്മാരുടെയും കോർപ്പറേഷനുകളുടെയും സംയോജനവും നിയന്ത്രണവും അവസാനിപ്പിക്കലും' വിഷയങ്ങളിൽ കേന്ദ്ര സർക്കാരിന് നിയമം നിർമ്മിക്കാം. സംസ്ഥാന ലിസ്റ്റിന്റെ എൻട്രി 33 പ്രകാരം 'ഒന്നാമത്തെ ലിസ്റ്റിൽ പറഞ്ഞിട്ടുള്ളവ യൊഴികെയുള്ള കോർപ്പറേഷനുകളുടെ സംയോജനവും നിയന്ത്രണവും അവസാനിപ്പിക്കലും സംയോജനപ്പെടുത്തിയിട്ടില്ലാത്ത വ്യാപാരസംബന്ധവും സാഹിത്യപരവും ശാസ്ത്രീയവും മതപരവും മറ്റുമായ സംഘങ്ങളും സംഘടനകളും, സഹകരണ സംഘങ്ങൾ' വിഷയങ്ങളിൽ സംസ്ഥാന സർക്കാരിനും നിയമം നിർമ്മിക്കാം. ഈ രണ്ട് എൻട്രികളും കൂട്ടി വായിക്കുമ്പോൾ വ്യക്തമാവുന്നത് സഹകരണ സംഘങ്ങളെ സംബന്ധിച്ച് നിയമം നിർമ്മിക്കാനുള്ള പരമമായ അധികാരം സംസ്ഥാനങ്ങളിൽ നിക്ഷിപ്തമായിരുന്നു എന്നാണ്. പക്ഷേ

കോളനി സർക്കാർ ഈ വിഭജനം കണക്കിലെടുക്കാതെ ഒന്നിൽകൂടുതൽ സംസ്ഥാനങ്ങളിൽ പ്രവർത്തിക്കുന്ന കോപ്പറേറ്റീവ് സൊസൈറ്റികൾക്കായി മൾട്ടി യൂണിറ്റ് കോപ്പറേറ്റീവ് സൊസൈറ്റീസ് ആക്ട് 1942-ൽ പാസാക്കുകയുണ്ടായി. അത് നിയമപരമായ ഒരു പിഴവായിരുന്നു. എന്നാൽ ഇന്ത്യക്ക് സ്വാതന്ത്ര്യം കിട്ടിയശേഷവും ഈ നിയമം തുടരാൻ അനുവദിക്കുകയുണ്ടായി.

ഇന്ത്യൻ ഭരണഘടനയിൽ സഹകരണ സംഘങ്ങളെ സംബന്ധിച്ച നിയമ നിർമ്മാണാധികാരം 1935-ലെ ഗവൺമെന്റ് ഓഫ് ഇന്ത്യ ആക്ടിൽ നിന്ന് വ്യത്യസ്തപ്പെട്ടിരിക്കുന്നതായി കാണാം. ഏഴാംപട്ടികയിലെ സംസ്ഥാന ലിസ്റ്റിന്റെ എൻട്രി 32 പ്രകാരം ഈ വിഷയം പൂർണ്ണമായും സംസ്ഥാനങ്ങളുടെ നിയമ നിർമ്മാണ പരിധിയിൽ ഉൾപ്പെടുത്തിയിരിക്കുകയാണ്. സഹകരണ സംഘങ്ങളുമായി ബന്ധപ്പെട്ട നിയമങ്ങൾ നിർമ്മിക്കാനുള്ള പൂർണ്ണ അധികാരം ഭരണഘടന സംസ്ഥാന നിയമസഭകൾക്ക് നൽകിയിരിക്കുന്നതായാണ് മനസിലാക്കേണ്ടത്. ഒരു വിഷയം സംസ്ഥാന ലിസ്റ്റിൽ വ്യക്തമായും സംശയാതീതമായും ഉൾപ്പെടുത്തിയിട്ടുണ്ടെങ്കിൽ ആ വിഷയത്തിനുമേൽ നിയമം നിർമ്മിക്കാനുള്ള അധികാരം സംസ്ഥാന നിയമ സഭകൾക്ക് മാത്രമാണെന്നും പാർലമെന്റിന് ആ വിഷയത്തിൽ നിയമം നിർമ്മിക്കാൻ

അധികാരമില്ല എന്നതുമാണ് ശരിയായ ഭരണഘടനാ വ്യാഖ്യാന രീതി. ഇതിന് പൂരകമായിട്ടാണ് ഏഴാം പട്ടികയിലെ യൂണിയൻ ലിസ്റ്റിന്റെ എൻട്രി 43. ഇവിടെയും വളരെ കൃത്യമായി സഹകരണ സംഘങ്ങളെ യൂണിയൻ പാർലമെന്റിന്റെ നിയമനിർമ്മാണ പരിധിയിൽ നിന്ന് ഒഴിവാക്കിയിരിക്കുന്നത് കാണാം. നിയമനിർമ്മാണ മേഖലകളെ പ്രതിപാദിക്കുന്ന ഈ മൂന്ന് എൻട്രികളും കൂട്ടി വായിച്ചാൽ ഇന്ത്യാ ഗവൺമെന്റിന്റെയും സംസ്ഥാന ഗവൺമെന്റുകളുടെയും മേഖലകൾ അടുത്ത പേജിൽ കൊടുത്തിരിക്കുന്ന പട്ടിക പ്രകാരമായിരിക്കും.

ഇന്ത്യൻ ഭരണഘടനാ പ്രകാരം സഹകരണസംഘങ്ങളുടെ മേൽ നിയമം നിർമ്മിക്കാനുള്ള അധികാരം സംസ്ഥാന നിയമസഭകളിൽ മാത്രം നിക്ഷിപ്തമായ ഒന്നാണ്. ഇന്ത്യൻ പാർലമെന്റിന് ആ വിഷയത്തിൽ മേൽ അധികാരമില്ല. കേന്ദ്ര സർക്കാരിനെ ഈ മേഖലയിൽ നിന്ന് പ്രത്യേകമായിതന്നെ ഒഴിവാക്കിയിട്ടുണ്ട്. അതിന്റെ അടിസ്ഥാനത്തിൽ സംസ്ഥാന സർക്കാരുകൾ സഹകരണ നിയമങ്ങൾ പാസാക്കുകയും അത് സംസ്ഥാനങ്ങളിൽ അത് ബാധകമാവുകയും ചെയ്തു. എന്നാൽ ബ്രിട്ടീഷ് ഭരണത്തിലും സ്വതന്ത്ര ഇന്ത്യയിലും കേന്ദ്ര സർക്കാരുകൾ ഇതിൽ നിന്ന് വ്യത്യസ്തമായി സഹകരണ നിയമങ്ങൾ നിർമ്മിക്കുകയുണ്ടായി. 1942-ൽ ബ്രിട്ടീഷ് പാർലമെന്റ് പാസാക്കിയ മൾട്ടി യൂണിറ്റ്

കോപ്പറേറ്റീവ് സൊസൈറ്റീസ് ആക്ട് സ്വതന്ത്ര ഇന്ത്യയിലും തുടരുകയും ഈ നിയമത്തിന്റെ ചുവടുപിടിച്ച് പാർലമെന്റ് 1984-ൽ മൾട്ടി സ്റ്റേറ്റ് കോപ്പറേറ്റീവ് സൊസൈറ്റീസ് ആക്ട് പാസാക്കുകയുണ്ടായി. 2002-ൽ 1984-ലെ നിയമത്തെ റദ്ദ് ചെയ്തുകൊണ്ട്, പാർലമെന്റ് പരിഷ്കരിച്ച മൾട്ടി സ്റ്റേറ്റ് കോപ്പറേറ്റീവ് സൊസൈറ്റീസ് ആക്ട് നിർമ്മിക്കുകയുണ്ടായി. ഇന്ത്യൻ ഉത്പാദന, സാമ്പത്തിക മേഖലകളിലും അതിന്റെ സാമൂഹിക ഉപരിഘടനകളിലും ഉദാര മുതലാളിത്ത തത്വങ്ങളും സമ്പ്രദായങ്ങളും നടപ്പിലാക്കിത്തുടങ്ങിയ 1980-കളുടെ മധ്യത്തിൽ ഇന്ത്യൻ സഹകരണ മേഖലയും അതിന് വിധേയമാവുകയും അതിനനുസൃതമായ നിയമ നിർമ്മാണങ്ങൾ നടക്കുകയുമുണ്ടായി. ഒറ്റ വിപണിയും ഒരു ചുങ്കവ്യവസ്ഥയും സഹകരണ സ്ഥാപനങ്ങളെപ്പോലെ വികേന്ദ്രീകരണ സ്വഭാവമുള്ള ഉത്പാദനമേഖലകളെ അങ്ങനെയൊന്നെ നിലനിർത്താൻ ഭരണകൂടത്തിനും താത്പര്യമില്ലായിരുന്നു.

സഹകരണ സംഘങ്ങളെ സംബന്ധിച്ച് നിയമം നിർമ്മിക്കാനുള്ള അധികാരം പൂർണ്ണമായും സംസ്ഥാനങ്ങൾക്കായിട്ടും കേന്ദ്രസർക്കാരുകൾ ഈ വിഷയത്തിൽ നിയമ നിർമ്മാണങ്ങൾ നടത്തിക്കൊണ്ടേയിരുന്നു. ഏറ്റവും പ്രസക്തമായ കാര്യം സഹകരണ സംഘങ്ങൾ എന്നത് പൂർണ്ണമായും സംസ്ഥാന വിഷയമാണെന്നും അതിന്മേൽ

പാർലമെന്റ് നിയമനിർമ്മാണം നടത്തുന്നത് ഭരണഘടനാ വിരുദ്ധമാണെന്നും നിലപാടെടുത്തതുകൊണ്ട് ഇതുവരെ ഒരു സംസ്ഥാന സർക്കാരും സുപ്രീംകോടതിയെ സമീപിച്ചിട്ടില്ല എന്നതാണ്. സഹകരണസംഘങ്ങൾ സംസ്ഥാന ലിസ്റ്റിൽ ഉൾപ്പെട്ട വിഷയമാവുകയും യൂണിയൻ ലിസ്റ്റിൽ അത് പ്രത്യേകമായി ഒഴിവാക്കുകയും ചെയ്തിരിക്കുന്നതിനാൽ, യൂണിയൻ ലിസ്റ്റിന്റെ എൻട്രി 44-ൽ ആ വിഷയം ഉൾപ്പെടുത്താനേ ആവില്ല എന്നതാണ് ശരിയായ വ്യാഖ്യാനരീതി. കേന്ദ്ര സർക്കാരിനും സംസ്ഥാന സർക്കാരുകൾക്കും ഒരുപോലെ ഈ വിഷയത്തിൽ നിയമം നിർമ്മിക്കാനുള്ള അധികാരം നൽകാൻ ഭരണഘടന ഉദ്ദേശിച്ചിരുന്നെങ്കിൽ ആ വിഷയം തീർച്ചയായും കൺകറന്റ് ലിസ്റ്റിൽ ഉൾപ്പെടുത്തുമായിരുന്നു. ഏതെങ്കിലും തരത്തിലുള്ള സഹകരണസംഘങ്ങളെ ബാധിക്കുന്ന നിയമങ്ങൾ നിർമ്മിക്കാൻ പാർലമെന്റിന് അധികാരം നൽകാൻ ഭരണഘടനയ്ക്ക് ഉദ്ദേശ്യമുണ്ടായിരുന്നെങ്കിൽ യൂണിയൻ ലിസ്റ്റിന്റെ എൻട്രി 44-ൽ തീർച്ചയായും അങ്ങനെ പ്രത്യേകമായി പറയുമായിരുന്നു. ഇത് രണ്ടും സംഭവിച്ചിട്ടില്ലാത്തതിനാൽ സഹകരണ സംഘങ്ങളുടെ പ്രവർത്തനങ്ങളുമായി ബന്ധപ്പെട്ട് പാർലമെന്റിന് നിയമം നിർമ്മിക്കാൻ അധികാരം നൽകാൻ ഭരണഘടന ഉദ്ദേശിച്ചിട്ടില്ലെന്നു വേണം ന്യായമായും അനുമാനിക്കാൻ. സംസ്ഥാന ലിസ്റ്റിൽ പ്രത്യേകമായി ഒരു വിഷയത്തെ ഉൾപ്പെടുത്താതിരിക്കുകയും ചെയ്തിട്ടുണ്ടെങ്കിൽ അത് പൂർണ്ണമായും സംസ്ഥാന വിഷയമായി മാത്രം പരിഗണിക്കപ്പെടേണ്ടതാണ്. മറിച്ചുള്ള

അനുമാനങ്ങൾ ശരിയല്ല. എന്നാൽ സംസ്ഥാന സഹകരണ സ്ഥാപനങ്ങൾ, അന്തർസംസ്ഥാന സഹകരണ സ്ഥാപനങ്ങൾ എന്നീ രണ്ടുതരം സഹകരണ സ്ഥാപനങ്ങളുടെ അസ്തിത്വം നിയമനിർമ്മാണങ്ങളിൽക്കൂടി യൂണിയൻ സർക്കാർ സ്ഥാപിച്ചെടുക്കുകയുണ്ടായി. സംസ്ഥാനങ്ങളുടെ അധികാരപരിധി കൾക്കകത്തേക്കാണ് ഈ കടന്നുകയറ്റം നടന്നതെങ്കിലും ഈ നിയമങ്ങളുടെ ഭരണഘടനാ സാധ്യതയെ സംസ്ഥാനങ്ങൾ ചോദ്യം ചെയ്യുകയുണ്ടായില്ല.

എൺപതുകൾ മുതൽതന്നെ ഇന്ത്യൻ സഹകരണമേഖലകളിൽ ഇടപെടാൻ കേന്ദ്ര സർക്കാരുകൾ വലിയ താത്പര്യങ്ങൾ കാണിക്കുകയും അതിനായി നിയമങ്ങൾ നിർമ്മിക്കുകയും ഉത്തരവുകൾ ഇറക്കുകയും ചെയ്തിരുന്നെങ്കിലും ഏറ്റവും വലിയ ചുവടുവയ്പ്പ് നടത്തിയത് 2012-ലാണ്. തൊണ്ണൂറ്റിയേഴാം ഭരണഘടനാ ഭേദഗതിയുടെ രൂപത്തിൽ 2004 മുതലേ ഇതിന്റെ മുന്നൊരുക്കങ്ങൾ തുടങ്ങിയതായി കാണാം. ആ വർഷം ഡിസംബർ ഏഴാംതീയതി നടന്ന വിവിധ സംസ്ഥാനങ്ങളിലെ സഹകരണ വകുപ്പ് മന്ത്രിമാരുടെ സമ്മേളനത്തിലാണ് ഇത്തരമൊരു ഭരണഘടനാ ഭേദഗതിയെ പറ്റി യൂണിയൻ സർക്കാർ തീരുമാനിച്ചത്. ഇതിനോട് പ്രതിപക്ഷ കക്ഷികൾ ഭരിക്കുന്ന സംസ്ഥാനങ്ങളിലെ മന്ത്രിമാർ പോലും വിയോജിപ്പ് പ്രകടിപ്പിക്കുകയുണ്ടായില്ല.

**സഹകരണസംഘങ്ങളെ സംബന്ധിച്ചുള്ള നിയമനിർമ്മാണ മേഖലകൾ**

| സർക്കാർ                                                                                                                                                                             | സ്ഥാപനങ്ങൾ                                                                                                        | മേഖലകൾ                              | ഒഴിവാക്കിയിട്ടുള്ളവ                                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|-------------------------------------|---------------------------------------------------------------------|
| ഇന്ത്യാ ഗവൺമെന്റ്                                                                                                                                                                   | ബാങ്കിങ്, ഇൻഷുറൻസ്, ഫിനാൻഷ്യൽ കോർപ്പറേഷനുകൾ എന്നിവയുൾപ്പെടെയുള്ള വ്യാപാര സംബന്ധിയായ കോർപ്പറേഷനുകൾ                 | സംയോജനം, നിയന്ത്രണം, അവസാനിപ്പിക്കൽ | 1. സഹകരണ സംഘങ്ങൾ<br>2. സർവ്വകലാശാലകൾ                                |
|                                                                                                                                                                                     | ഒരു സംസ്ഥാനത്ത് മാത്രം പരിമിതപ്പെടാത്ത ഉദ്യോഗങ്ങളോടുകൂടിയ, വ്യാപാരസംബന്ധമോ അല്ലാത്തതോ ആയ കോർപ്പറേഷനുകൾ.           | സംയോജനം, നിയന്ത്രണം, അവസാനിപ്പിക്കൽ |                                                                     |
| സംസ്ഥാന ഗവൺമെന്റ്                                                                                                                                                                   | 1. കോർപ്പറേഷനുകൾ                                                                                                  | സംയോജനം, നിയന്ത്രണം, അവസാനിപ്പിക്കൽ | ഏഴാംപട്ടികയിലെ ഒന്നാം ലിസ്റ്റിൽ പ്രസ്താവിച്ചിട്ടുള്ള കോർപ്പറേഷനുകൾ. |
|                                                                                                                                                                                     | 2. സർവ്വകലാശാലകൾ                                                                                                  | സംയോജനം, നിയന്ത്രണം, അവസാനിപ്പിക്കൽ |                                                                     |
|                                                                                                                                                                                     | 3. വ്യാപാര സംബന്ധവും സാഹിത്യപരവും ശാസ്ത്രീയവും മതപരവും മറ്റുമായ സംയോജനപ്പെടുത്തിയിട്ടില്ലാത്ത സംഘങ്ങളും സംഘടനകളും | പരിധിയില്ല                          |                                                                     |
|                                                                                                                                                                                     | സഹകരണ സംഘങ്ങൾ                                                                                                     | പരിധിയില്ല                          |                                                                     |
| <p>കുറിപ്പ് : ഇതിൽ പറഞ്ഞിട്ടുള്ള നിയമനിർമ്മാണ അധികാരങ്ങൾ ഏഴാംപട്ടികയിലെ മറ്റ് എൻട്രികൾക്ക് വിധേയമായിരിക്കും. എന്നാൽ സഹകരണസംഘങ്ങളെ സംബന്ധിച്ചുവേറെ എൻട്രികൾ ഏഴാം പട്ടികയിൽ ഇല്ല.</p> |                                                                                                                   |                                     |                                                                     |

സംസ്ഥാന സഹകരണ സ്ഥാപനങ്ങളുടെ ഭരണ സംവിധാനങ്ങളെ നിയന്ത്രിക്കാൻ നിയമംമൂലം സാധ്യമല്ലാത്തതിനാൽ അത് ഭരണഘടനാ ഭേദഗതിയിൽ കൂടി നേടിയെടുക്കാനാണ് യൂണിയൻ സർക്കാർ ശ്രമിച്ചത്. അതോടൊപ്പം അന്തർസംസ്ഥാന സഹകരണസംഘങ്ങളെ സംബന്ധിക്കുന്ന നിയമങ്ങൾ നിർമ്മിക്കാനുള്ള അധികാരവും അതിന്റെ ഭരണച്ചുമതലകളും ഭരണഘടനാ ഭേദഗതിയിൽക്കൂടി യൂണിയൻ സർക്കാർ ഉന്നംവെച്ചത്. തൊണ്ണൂറ്റിയേഴാം ഭരണഘടനാ ഭേദഗതി 243ZH മുതൽ 243ZT വരെയുള്ള 13 അനുച്ഛേദങ്ങൾ ഉൾപ്പെടുത്തി ഭരണഘടനയ്ക്ക് പാർട്ട് IXB പുതുതായി കൂട്ടിച്ചേർക്കുകയുണ്ടായി. ഇതിൽകൂടി സംസ്ഥാന, അന്തർ സംസ്ഥാന സഹകരണ സംഘങ്ങളുടെ രൂപവത്കരണത്തിനും നടത്തിപ്പിനും ഒട്ടനവധി നിയന്ത്രണങ്ങളും അനുശാസനങ്ങളുമാണ് നിലവിൽ വന്നത്. സംസ്ഥാന ലിസ്റ്റിലെ എൻട്രി 32 പ്രകാരം അതുവരെ പൂർണ്ണമായും സംസ്ഥാന നിയമസഭകളിൽ നിക്ഷിപ്തമായിരുന്ന അധികാരത്തിന് ഇതിൽക്കൂടി നിയന്ത്രണങ്ങൾ വരികയുണ്ടായി. സംസ്ഥാന ലിസ്റ്റിലെ എൻട്രി 32 പ്രകാരം അതുവരെ പൂർണ്ണമായും സംസ്ഥാന നിയമസഭകളിൽ നിക്ഷിപ്തമായിരുന്ന അധികാരത്തിന് ഇതിൽകൂടി നിയന്ത്രണങ്ങൾ വരികയുണ്ടായി. സഹകരണ സംഘങ്ങളുടെ

സംയോജനം, നടത്തിപ്പ്, അവസാനിപ്പിക്കൽ എന്നിവയ്ക്കാവശ്യമായ തത്ത്വങ്ങൾ രൂപവത്കരിക്കുകയും അവയുടെ ഡയറക്ടർമാരുടെ പരമാവധി എണ്ണവും ബോർഡിന്റെ കാലാവധിയും നിജപ്പെടുത്തുകയും സ്വതന്ത്രമായ ഓഡിറ്റ് സംവിധാനം കൊണ്ടുവരുകയും ബോർഡിൽ സംവരണത്തിനുള്ള നിർദ്ദേശം നൽകുകയുമുണ്ടായി. ഇത് കൂടാതെ സഹകരണ സംഘങ്ങൾ രൂപവത്കരിക്കാനുള്ള സ്വാതന്ത്ര്യത്തെ മൗലികാവകാശമാക്കാനും രാഷ്ട്രത്തിന്റെ നിർദ്ദേശകതത്ത്വങ്ങളിൽ സഹകരണ സംഘങ്ങളെ പ്രോത്സാഹിപ്പിക്കാനുമുള്ള കൂട്ടിച്ചേർക്കലുകളും ഈ ഭേദഗതിയിൽക്കൂടി നടപ്പിലാക്കുകയുണ്ടായി. ഈ ഭരണഘടനാ ഭേദഗതി 2012 ഫെബ്രുവരി 15-ന് നിലവിൽ വന്നു. എന്നാൽ ഈ ഭേദഗതിയുടെ സാധുത ചോദ്യം ചെയ്തുകൊണ്ട് ഒരു പൊതുതാത്പര്യ പെറ്റീഷൻ ഗുജറാത്ത് ഹൈക്കോടതിയിൽ വരികയുണ്ടായി. സംസ്ഥാനങ്ങളുടെ അധികാര പരിധിയിലുള്ള വിഷയം ഭേദഗതി ചെയ്യുമ്പോൾ മൊത്തം സംസ്ഥാന നിയമസഭകളുടെ പകുതിയെങ്കിലും അത് അംഗീകരിക്കേണ്ടതായിട്ടുണ്ട്. തൊണ്ണൂറ്റിയേഴാം ഭേദഗതിക്ക് അത്തരമൊരു അംഗീകാരം നേടാൻ നടപടികളെടുക്കാതെ തന്നെ പ്രസിഡന്റിന്റെ കയ്യൊപ്പ് വാങ്ങാനും ഭേദഗതി പ്രസിദ്ധീകരിക്കാനുമാണ് അന്ന് അധികാരത്തിലിരുന്ന രണ്ടാം യു.പി.എ.

സർക്കാർ തയ്യാറായത്. ആവശ്യമായ നടപടിക്രമങ്ങൾ പാലിക്കാത്തതിനാൽ ഈ ഭരണഘടനാ ഭേദഗതിക്ക് സാധ്യതയില്ലെന്നായിരുന്നു ഹർജിക്കാരന്റെ വാദം. ഗുജറാത്ത് ഹൈക്കോടതി ഈ വാദം അംഗീകരിക്കുകയും 2013 ഏപ്രിൽ 22 - ന് ഈ ഭരണഘടനാ ഭേദഗതി അസാധ്യവാക്കിക്കൊണ്ട് ഉത്തരവാകുകയും ചെയ്തു. ഈ വിധിക്കെതിരെ യൂണിയൻ സർക്കാർ സുപ്രീം കോടതിയിൽ അപ്പീൽ (യൂണിയൻ ഓഫ് ഇന്ത്യ വേഴ്സസ് രാജേന്ദ്ര എൻ.ഷാ) ഫയൽ ചെയ്യുകയുണ്ടായി. 2021 ജൂലായ് 20-ന് സുപ്രീംകോടതി ഗുജറാത്ത് ഹൈക്കോടതി വിധിയെ ശരിവയ്ക്കുകയും അന്തർ സംസ്ഥാന സഹകരണ സംഘങ്ങളെ ബാധിക്കുന്ന ഭാഗം മാത്രം നിലനിർത്തി പാർട്ട് IXB- യിലെ, സംസ്ഥാന സഹകരണ സംഘങ്ങളെ ബാധിക്കുന്ന അനുച്ഛേദങ്ങൾ മുഴുവൻ അസാധ്യവായി പ്രഖ്യാപിക്കുകയുമുണ്ടായി. സംസ്ഥാനതല സഹകരണ സംഘങ്ങളുടെ രൂപവത്കരണത്തിലും നടത്തിപ്പിനും ഇടപെടാൻ സാധിക്കാതെ വന്നെങ്കിലും അന്തർ സംസ്ഥാന സഹകരണസംഘങ്ങളെ ഒരു ഭരണഘടനാ യാഥാർത്ഥ്യമാക്കാൻ ഇതോടുകൂടി സാധിച്ചു. സംസ്ഥാനങ്ങളുടെ അധികാര പരിധിയിൽ വരുന്ന ഒരു വിഷയത്തിൽ നടത്തിയ ഭരണഘടനാ ഭേദഗതി നടപടിക്രമങ്ങൾ പാലിക്കാതെയാണ് നടത്തിയതെന്ന് ചൂണ്ടിക്കാണിച്ച് നിയമയുദ്ധം നടത്തിയത് ഒരു സംസ്ഥാന

സർക്കാരുമല്ല ഒരു സ്വകാര്യവ്യക്തിയാണ്. സംസ്ഥാന സർക്കാരുകളുടെ നിയമ വകുപ്പുകളും അനുബന്ധ സംവിധാനങ്ങളും എത്ര ലഘുവത്തോടെയാണ് ഇത്തരം ഗൗരവമുള്ള വിഷയങ്ങളെ കൈകാര്യം ചെയ്യുന്നതെന്ന് ഇത് വെളിവാക്കുന്നു.

ഫെഡറലിസം ഇന്ത്യൻ ഭരണഘടനയുടെ അടിസ്ഥാന പ്രമാണങ്ങളിലൊന്നാണെന്നും അത് പാർലമെന്റിന്റെ ഭരണഘടനാ ഭേദഗതിയധികാരത്തിന് വെളിയിലാണെന്നും 1973-ലെ സുപ്രധാനമായ കേശവാനന്ദഭാരതി കേസിലും 1994 -ലെ എസ്.ആർ. ബൊമ്മ കേസിലും സുപ്രീംകോടതി വ്യക്തമാക്കുകയുണ്ടായി. എന്നാൽ തൊണ്ണൂറ്റിയേഴാം ഭരണഘടനാ ഭേദഗതി ഫെഡറലിസത്തെ പ്രതികൂലമായി ബാധിക്കുന്നതാണെങ്കിലും ഈ ഭരണഘടനാതത്വത്തിന്റെ അടിസ്ഥാനത്തിൽ അതിനെ വിലയിരുത്താനോ സാധ്യത പരിശോധിക്കാനോ കോടതി തയ്യാറായില്ല എന്ന ഒരു പോരായ്മ ഈ കേസിൽ കാണാനാവും. നടപടിക്രമത്തിന്റെ അഭാവം മാത്രമേ കോടതി പരിഗണിക്കുകയുണ്ടായുള്ളൂ. അടിസ്ഥാന പ്രമാണലംഘനം നടന്നിട്ടുണ്ടോയെന്ന നൈയാമിക പരിശോധന നടന്നിരുന്നെങ്കിൽ, സഹകരണസംഘം എന്ന വിഷയത്തിന്റെ ആഴങ്ങളിലേക്ക് പോകാനും ആ മേഖലയിൽ നിലനിൽക്കുന്ന വിഷയങ്ങളെ പരിശോധിച്ച് തീർപ്പ് കല്പിക്കാനും

സുപ്രീംകോടതിക്ക് സാധിക്കുമായിരുന്നു. തൊണ്ണൂറ്റി ഏഴാം ഭരണഘടനാ ഭേദഗതി ബില്ലിന് പാർലമെന്റിൽ അവതരിപ്പിക്കുന്നതും പാസാക്കിയെടുക്കുന്നതും മൻമോഹൻസിങ് നേതൃത്വം നൽകുന്ന രണ്ടാം യു.പി.എ സർക്കാരിന്റെ കാലത്താണ്. ഈ ഭരണഘടനാ ഭേദഗതി ഗുജറാത്ത് ഹൈക്കോടതിയിൽ ചോദ്യം ചെയ്യപ്പെടുമ്പോൾ അവിടത്തെ മുഖ്യമന്ത്രി നരേന്ദ്രമോദിയാണ്. പക്ഷേ ഗുജറാത്ത് സർക്കാരിനുവേണ്ടി ഹൈക്കോടതിയിൽ ഹാജരായ അഡ്വക്കേറ്റ് ജാനി കേന്ദ്ര സർക്കാരിന്റെ വാദത്തെ പിന്തുണയ്ക്കുകയും അതിനെതിരെയുള്ള റിട്ട് പെറ്റീഷൻ തള്ളിക്കളയാൻ അഭ്യർത്ഥിക്കുകയുമാണുണ്ടായത്. സുപ്രീംകോടതിയിൽ ഹാജരായ അറ്റോർണി ജനറൽ കെ. കെ. വേണുഗോപാലും ഈ ഭരണഘടനാ ഭേദഗതിയെ സംരക്ഷിക്കാനായി ശക്തമായി വാദിക്കുകയുണ്ടായി.

ഇന്ത്യൻ ഭരണഘടനയുടെ അനുച്ഛേദം 73 പ്രകാരം യൂണിയൻ സർക്കാരിന്റെ നിർവാഹകാധികാരത്തിന്റെ (Executive power) വ്യാപ്തി ഇന്ത്യൻ പാർലമെന്റിന് നിയമം നിർമ്മിക്കാൻ അധികാരമുള്ള വിഷയങ്ങളെ സംബന്ധിച്ചും ഏതെങ്കിലും സന്ധിയുടെയോ ഉടമ്പടിയുടെയോ ബലത്തിൽ പ്രയോഗിക്കാവുന്ന അധികാരത്തെ സംബന്ധിച്ചും ആയിരിക്കും. സംസ്ഥാന സർക്കാരിന്റെ നിർവാഹകാധികാരത്തിന്റെ വ്യാപ്തിയാവട്ടെ അനുച്ഛേദം 162 പ്രകാരം

സംസ്ഥാനങ്ങൾക്ക് നിയമനിർമ്മാണ അധികാരമുള്ള വിഷയങ്ങളിലും കേന്ദ്രം സമവർത്തി വിഷയങ്ങളിന്മേൽ നിർമ്മിക്കുന്ന നിയമങ്ങളിൽ മറിച്ച് പറഞ്ഞിട്ടില്ലെങ്കിൽ, അതിന്മേലുമായിരിക്കും. ദ്വിതല സർക്കാർ സമ്പ്രദായത്തിൽ യൂണിയൻ, സംസ്ഥാന സർക്കാരുകൾ കിടയിലുള്ള അധികാര വിഭജനം അടിസ്ഥാനപ്പെടുത്തുന്നത് നിയമ നിർമ്മാണ അധികാരത്തെയാണ്. ഇന്ത്യൻ ഭരണഘടനയുടെ 245 മുതൽ 255 വരെയുള്ള അനുച്ഛേദങ്ങളും ഏഴാം പട്ടികയും ഇതാണ് നിർവ്വഹിക്കുന്നത്. ഏഴാം പട്ടികയിലെ യൂണിയൻ ലിസ്റ്റ്, സംസ്ഥാന ലിസ്റ്റ്, സംയുക്ത ലിസ്റ്റ് എന്നിവയിലാണ് ഈ സർക്കാരുകളുടെ നിയമ നിർമ്മാണ മേഖലകൾ അഥവാ വിഷയങ്ങൾ നൽകിയിരിക്കുന്നത്. അതുപ്രകാരം യൂണിയൻ ലിസ്റ്റിൽ പ്പെട്ടതും ഒരു ലിസ്റ്റിലും പെടാത്തതുമായ വിഷയങ്ങളുടെമേൽ നിയമം നിർമ്മിക്കാനുള്ള അധികാരം പാർലമെന്റിനായിരിക്കും. സംസ്ഥാന ലിസ്റ്റിൽപെട്ട വിഷയങ്ങളുടെമേൽ സംസ്ഥാന നിയമസഭകൾക്കും സംയുക്ത ലിസ്റ്റിൽപെട്ട വിഷയങ്ങളുടെമേൽ രണ്ടുകൂട്ടർക്കും നിയമനിർമ്മാണം നടത്താം. നിർവാഹകാധികാരത്തെ സംബന്ധിച്ച് ഇത്ര കൃത്യമായ ഭരണഘടനാ നിർദ്ദേശങ്ങൾ ഉണ്ടെങ്കിലും അതിന് കടകവിരുദ്ധമായി യൂണിയൻ സർക്കാർ പ്രവർത്തിക്കുന്നതായി കാണാം. ഇതിന്റെ അവസാനത്തെ സംഭവമാണ് സഹകരണ

മേഖലയിലെ മന്ത്രാലയ രൂപവത്കരണം. പൊതുജനാരോഗ്യം സംസ്ഥാനലിസ്റ്റിന്റെ എൻട്രി 6 - ലും, കൃഷി എൻട്രി 14 - ലും ഉൾപ്പെടുന്ന വിഷയങ്ങളാണ്. യൂണിയൻ ലിസ്റ്റിലോ സംയുക്ത ലിസ്റ്റിലോ ഈ വിഷയങ്ങളുമായി നേരിട്ട് ബന്ധമുള്ള ഒരു വിഷയവുമില്ല. ഇതിൽകൂടി ഈ വിഷയങ്ങളിൽ നിയമം നിർമ്മിക്കാനുള്ള അധികാരം മാത്രമല്ല ഭരണഘടന നിഷേധിച്ചത്. മറിച്ച് ആ വിഷയങ്ങളിലുള്ള നിർവാഹകാധികാരത്തെക്കൂടിയാണ്. എന്നാൽ ഈ വിഷയങ്ങളിൽ കേന്ദ്രമന്ത്രിമാരും മന്ത്രാലയങ്ങളും പ്രവർത്തിക്കുകയും ഇന്ത്യക്ക് മുഴുവൻ ബാധകമാകുന്ന ഉത്തരവുകളും നിർദ്ദേശങ്ങളും നൽകുന്നുമുണ്ട്. ഇതെല്ലാം സംസ്ഥാനങ്ങൾ അക്ഷരം പ്രതി പാലിക്കുന്നുമുണ്ട്.

ഇവിടെയാണ് കേന്ദ്ര സർക്കാർ പുതുതായി രൂപവത്കരിച്ച സഹകരണ മന്ത്രാലയത്തിന്റെ ഭരണഘടനാ സാധുത വിലയിരുത്തപ്പെടേണ്ടത്. എണ്ണത്തിൽ വളരെ കുറവായ അന്തർസംസ്ഥാന സഹകരണ സംഘങ്ങളുടെ നടത്തിപ്പിനായി ഒരു സ്വതന്ത്ര മന്ത്രാലയം രൂപവത്കരിക്കുമെന്നോ അതിന്റെ ഉത്തരവാദിത്വം പ്രധാനമന്ത്രി കഴിഞ്ഞാൽ ഏറ്റവും പ്രബലനായ ആഭ്യന്തരമന്ത്രിക്ക് നൽകുമെന്നോ വിശ്വസിക്കാൻ പ്രയാസമാണ്. ഇന്ത്യയിൽ പ്രവർത്തിക്കുന്ന സഹകരണ സ്ഥാപനങ്ങളെ ഒന്നടങ്കം തങ്ങളുടെ വരുതിക്ക് കൊണ്ടുവരാനുള്ള ഒരു കോർപ്പറേറ്റ് പദ്ധതിയുടെ

ഭാഗമാണിത്. അതിൽകൂടി നഗര, ഗ്രാമീണ മേഖലകളിൽ ഒരുപോലെ സ്വാധീനമുള്ള സഹകരണ സംഘങ്ങളെ നിയന്ത്രണത്തിൽ കൊണ്ടുവരാമെന്നും അവയുടെ അധികാരത്തിലുള്ള വമ്പിച്ച സ്വത്തുക്കൾ കൈകാര്യം ചെയ്യുന്നതിൽ ഇടപെടാനാവുമെന്നും രാഷ്ട്രീയ മേലാളന്മാർ പ്രതീക്ഷിക്കുന്നുണ്ടാവാം. വികേന്ദ്രീകൃത അധികാര തുരുത്തുകൾ സമഗ്രാധിപത്യത്തിന്റെ സുഗമമായ പ്രവർത്തനങ്ങൾക്കും രീതി ശാസ്ത്രങ്ങൾക്കും വിപരീതമായതിനാൽ കേന്ദ്രീകൃത അധികാരത്തിന്റെ ബലതന്ത്രത്തിനകത്തേക്ക് അത്തരം സ്ഥാപനങ്ങളെയെല്ലാം ആവാഹിക്കുക എന്നത് ഇന്ത്യൻ ഭരണകൂടത്തിന്റെ ലക്ഷ്യമായിരിക്കുന്നു.

സംസ്ഥാന വിഷയങ്ങളുടെ മേൽ യൂണിയൻ സർക്കാർ നടത്തുന്ന ഇത്തരം അധികാര പ്രയോഗങ്ങൾ ഭരണഘടനേതരവും ഭരണഘടനയുടെ അടിസ്ഥാന പ്രമാണമായ ദ്വിതല സർക്കാർ എന്ന ആശയത്തെ ലംഘിക്കുന്നതുമാണ്. ഭരണഘടനാപരമായി വിഭജിച്ചു നൽകിയിട്ടുള്ള പരിധികൾക്കുള്ളിൽ മാത്രമേ കേന്ദ്ര, സംസ്ഥാന സർക്കാരുകൾ അധികാരപ്രയോഗങ്ങൾ നടത്താവൂ. മറിച്ച്യാൽ അതിന്റെ പ്രത്യാഘാതങ്ങൾ ദുരവ്യാപകവും ഗുരുതരവും ആയിരിക്കും. എന്നാൽ ഇന്ത്യയിൽ ഭരണഘടന നിലവിൽ വന്നപ്പോൾ മുതൽ ഈ തത്ത്വത്തെ കാലാകാലങ്ങളായി കേന്ദ്രത്തിൽ

അധികാരത്തിലെത്തിയ സർക്കാരുകൾ അവഗണിക്കുകയും അത് സംസ്ഥാനങ്ങളുടെ രാഷ്ട്രീയ, സാമ്പത്തിക സ്വയംഭരണത്തെ പ്രതികൂലമായി ബാധിക്കുകയുമുണ്ടായി. ഇന്ത്യയിൽ ഉടലെടുത്ത ഭീകരവാദത്തിന്റെയും വിഘടനപ്രവർത്തനങ്ങളുടെയും വേരുകൾ തേടിപ്പോയാൽ ഈ അധികാര കേന്ദ്രീകരണ ഉദ്യമങ്ങൾക്ക് വലിയ പങ്കുള്ളതായിക്കാണാം.

അപ്പോൾ സ്വാഭാവികമായ ഒരു ചോദ്യം ഉയർന്നുവരുന്നുണ്ട്. പൂർണ്ണമായും സംസ്ഥാനങ്ങളിൽ നിക്ഷിപ്തമായ വിഷയങ്ങളിന്മേൽ ഒരു ദേശീയ നയവും അതിനനുസൃതമായ പരിപാടികളും എങ്ങനെ വികസിപ്പിക്കാൻ സാധിക്കും? യൂണിയൻ സർക്കാരിന്റെ സാമ്പത്തികവും രാഷ്ട്രീയവും ഭരണപരവുമായ മേൽക്കോയ്മ ഈ നയങ്ങളെ സംസ്ഥാനങ്ങളുടെ മേൽ അടിച്ചേൽപ്പിക്കാൻ തക്കവണ്ണം പ്രബലമാണ്. അപ്പോൾ സംസ്ഥാനങ്ങളും യൂണിയനും തമ്മിൽ സമവായത്തിന്റെയും സഹകരണത്തിന്റെയും തലം മങ്ങുകയും അസാധാരണത്തിന്റെയും എതിർപ്പിന്റെയും മേഖലകൾ ശക്തമാവുകയും ചെയ്യും. എല്ലാ ദ്വിതല സർക്കാർ സംവിധാനങ്ങളിലും ഉണ്ടാകുന്ന ഒരു പ്രശ്നമാണിത്. ഇന്ത്യൻ ഭരണഘടനയിൽ നിയമ നിർമ്മാണ, നിർവാഹകാധികാരങ്ങൾ മാത്രമല്ല യൂണിയൻ സർക്കാരിനും സംസ്ഥാന സർക്കാരുകൾക്കുമായി വിഭജിച്ചുനൽകിയിട്ടുള്ളത്. 256 മുതൽ 262 വരെയുള്ള അനുച്ഛേദങ്ങൾ ഈ രണ്ട് സർക്കാരുകളും തമ്മിൽ ഉണ്ടായിരിക്കേണ്ട

ഭരണപരമായ ബന്ധങ്ങളെ വിശദീകരിക്കുന്നു. അതാകട്ടെ യൂണിയൻ സർക്കാരിന്റെ മേൽക്കോയ്മ അംഗീകരിക്കുന്നവയാണ്. ഇന്ത്യയിൽ നിലനിൽക്കുന്ന ദ്വിതല സർക്കാർ സംവിധാനം ഇത്തരം ഒട്ടനവധി സങ്കീർണ്ണങ്ങളായ പ്രശ്നങ്ങൾ നിറഞ്ഞതാണ്. പക്ഷേ ആ സങ്കീർണ്ണതകൾ എല്ലായ്പ്പോഴും യൂണിയൻ ഗവൺമെന്റിന് ഗുണപരമായും സംസ്ഥാന സർക്കാരുകൾക്ക് ദോഷകരമായും ഭവിക്കുന്നു എന്നതാണ് ഇതിലെ പ്രത്യേകത.

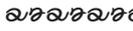
ദ്വിതല ഭരണ സമ്പ്രദായത്തിലെ പ്രതിസന്ധികളെ മറികടക്കാൻ ഒട്ടനവധി നിർദ്ദേശങ്ങൾ ഉയർന്നുവന്നിട്ടുണ്ട്. 1983 -ൽ രൂപവത്കൃതമായ സർക്കാരിയാ കമ്മീഷൻ ഗൗരവങ്ങളായ വളരെയേറെ നിർദ്ദേശങ്ങൾ സമർപ്പിച്ചിരുന്നു. അതിൽ വളരെ പ്രാധാന്യമുള്ളതായിരുന്നു അനുച്ഛേദം 263 പ്രകാരമുള്ള അന്തർ സംസ്ഥാന കൗൺസിൽ രൂപവത്കരണവും അതിന്റെ ജനാധിപത്യപരവും കാര്യക്ഷമവുമായ പ്രവർത്തനങ്ങളെ സംബന്ധിച്ചുമുണ്ടായിരുന്നത്. ഒരു സംസ്ഥാന വിഷയത്തിൽ ദേശീയമായ നയവും നടപടികളും ആവശ്യമാണെന്നു കണ്ടാൽ എല്ലാ സംസ്ഥാനങ്ങളുടെയും അഭിപ്രായ സമന്വയത്തോടെ അത് നടപ്പിലാക്കാൻ ഈ കൗൺസിൽ സഹായകരമായിരിക്കും. അതിന്റെ അടിസ്ഥാനത്തിൽ 1990 മേയ് മാസം പ്രധാനമന്ത്രി അധ്യക്ഷനും സംസ്ഥാന മുഖ്യമന്ത്രിമാർ അംഗങ്ങളുമായ കൗൺസിൽ രൂപവത്കരിക്കപ്പെടുകയുണ്ടായി. എന്നാൽ ഈ കൗൺസിലിന്റെ

മൂന്നുപതിറ്റാണ്ടു കാലത്തെ പ്രവർത്തനം വിലയിരുത്തിയാൽ ഇന്ത്യൻ ഫെഡറലി സത്തെ ശക്തിപ്പെടുത്തുന്നതിലോ, സംസ്ഥാനങ്ങളുടെ അധികാരങ്ങൾ സംരക്ഷിക്കുന്നതിലോ ഗൗരവമായ സംഭാവനകൾ നൽകുന്നതിൽ വിജയിച്ചിട്ടില്ലെന്ന് കാണാനാവും. കേന്ദ്ര സംസ്ഥാന ബന്ധങ്ങളെ സംബന്ധിച്ച് 2010-ൽ നിർദ്ദേശങ്ങൾ സമർപ്പിച്ച പുഞ്ചി കമ്മീഷനും അന്തർ സംസ്ഥാന കൗൺസിലിന്റെ പ്രവർത്തനങ്ങളെ വിമർശനാത്മകമായി പരിശോധിക്കുകയും മാറ്റങ്ങൾ നിർദ്ദേശിക്കുകയുമുണ്ടായി. എന്നാൽ അത്തരം പരിഷ്കരണങ്ങളൊന്നും നടപ്പിലായില്ല. മറ്റൊന്ന് ദേശീയ വികസന സമിതിയാണ്. സംസ്ഥാനങ്ങളുടെ വികസന സംബന്ധമായ അഭിപ്രായങ്ങളെ സമവായത്തിലെത്തിക്കാൻ പറ്റിയ ഒരു പ്ലാറ്റ്ഫോമായിരുന്നു വികസന സമിതി. എന്നാൽ നീതി ആയോഗിന്റെ വരവോടെ എപ്പോഴാണ് ഗളഹസ്തം ചെയ്യപ്പെടുക എന്ന അനിശ്ചിതത്വത്തിലാണ് ഈ സമിതി.

ഇന്ത്യൻ ഭരണഘടന വിഭാവനം ചെയ്യുന്ന ദ്വിതല സർക്കാർ സംവിധാനം, സർക്കാരുകൾ തമ്മിലുള്ള സഹകരണം, സമവായം എന്നിവയെല്ലാം മങ്ങുകയാണ്. പകരം ഒരു കേന്ദ്രവും ഒട്ടനവധി ഉപഗ്രഹങ്ങളും എന്ന സമഗ്രാധിപത്യ സ്ഥിതിയിലേക്ക് രാജ്യത്തിന്റെ ഭരണ സംവിധാനം മാറുകയാണ്. സംസ്ഥാനങ്ങൾക്ക് ഭരണഘടനാപരമായി

നൽകിയിട്ടുള്ള വിഷയങ്ങളിൽ പ്പോലും അധികാരപ്രയോഗങ്ങൾ നടത്താൻ യൂണിയൻ സർക്കാർ തയ്യാറാവുകയാണ്. ചരക്കുസേവന നികുതിയോടെ ചുങ്കവ്യവസ്ഥ പൂർണ്ണമായും യൂണിയൻ ഗവൺമെന്റിന്റെ പിടിയിലായി. വിദ്യാഭ്യാസം, ആരോഗ്യം, കൃഷി, തൊഴിൽ തുടങ്ങി സമസ്ത മേഖലകളിലും കേന്ദ്രീകരണം നടപ്പിലാക്കപ്പെടുകയാണ്. സംസ്ഥാന സർക്കാരുകളാകട്ടെ ഇവയെ പ്രതിരോധിക്കാൻ തയ്യാറാകാതെ നോക്കുകുത്തികളായി നിൽക്കുന്ന ദയനീയാവസ്ഥയാണുള്ളത്. അതിന്റെ ഏറ്റവും അവസാനത്തെ സംഭവമാണ് സഹകരണസംഘങ്ങൾക്കായി പ്രത്യേക മന്ത്രാലയ രൂപവത്കരണം. ഇതുയർത്തുന്ന വെല്ലുവിളി ചെറുതല്ല. കേരളത്തിന്റെ സഹകരണ പ്രസ്ഥാനങ്ങളോട് യൂണിയൻ സർക്കാർ വർഷങ്ങളായി സ്വീകരിക്കുന്ന ശത്രുതാ പരമായ നിലപാടുകൾ നമ്മൾ കാണുന്നതാണ്. ഇത് രൂക്ഷമാവാനാണ് സാധ്യത. ഈ കടന്നുകയറ്റങ്ങൾക്ക് അറുതി വരുത്തിയേ മതിയാവൂ. അല്ലെങ്കിൽ ഇന്ത്യൻ ഭരണഘടനയുടെ അടിസ്ഥാന പ്രമാണമെന്ന് വിശേഷിപ്പിക്കപ്പെട്ട ദ്വിതല സർക്കാർ സംവിധാനം പാഴ്വാക്കായി മാത്രം അവശേഷിക്കും.

**കലാകൗമുദി,  
31 മേയ്-ജൂൺ 7, 2020.**



# ഇൻഷുറൻസ് ആരോഗ്യത്തെ വിഴുങ്ങുമോ?

ഡോ. ജയകൃഷ്ണൻ ടി.

പൗരരുടെ ആരോഗ്യ സംരക്ഷണത്തിന്റെ ഉത്തരവാദിത്വം രാജ്യം ഭരിക്കുന്ന സർക്കാരുകളിലാണെന്നും അതിനാൽ പ്രാപ്തമായ ആരോഗ്യ സംവിധാനങ്ങൾ അവിടെത്തന്നെ ഒരുക്കിയിരിക്കണമെന്നും നിരന്തരം ബോധ്യപ്പെട്ടുകൊണ്ടാണ് രണ്ടു വർഷമായി ലോകം കടന്നു പോകുന്നത്. ഏറ്റവും സമ്പന്നമായ അമേരിക്കയിൽ പോലും നിലവിലുള്ള സ്വകാര്യ ഇൻഷുറൻസ് അടിസ്ഥാനമാക്കിയുള്ള ആരോഗ്യ സംവിധാനങ്ങളുടെ പരാജയം തിരിച്ചറിഞ്ഞ് ആരോഗ്യമേഖലയിൽ കൂടുതൽ പൊതു നിക്ഷേപം നടത്തിക്കൊണ്ടിരിക്കുകയാണ്. ഇതേസമയത്ത് സ്വീഡൻ, അയർലാന്റ് പോലുള്ള രാജ്യങ്ങൾ സ്വകാര്യ ആശുപത്രികൾ ദേശസാൽകരിക്കുകയും ഇന്ത്യയടക്കമുള്ള രാജ്യങ്ങളിൽ സ്വകാര്യ മേഖലയിൽ ചികിത്സാ ചാർജുകളിൽ സർക്കാർ നിയന്ത്രണങ്ങൾ പ്രഖ്യാപിക്കുകയും ചെയ്തിട്ടുണ്ട്. ദരിദ്രസമ്പന്ന വ്യത്യാസമില്ലാതെ എല്ലാവർക്കും സേവനങ്ങൾ ലഭ്യമാക്കാൻ ലോകത്താകെ

ആരോഗ്യ മേഖലയിൽ യൂണിവേഴ്സൽ ഹെൽത്ത് കെയറിന് മുറവിളികൾ കൂടുതൽ ശബ്ദത്തിൽ ഉയർന്നു കേട്ടുകൊണ്ടിരിക്കുകയാണ്.

ഈ കാലത്തുതന്നെ ഇന്ത്യയിലെ മിക്ക സംസ്ഥാനങ്ങളിലും കോവിഡ് തരംഗമായി വ്യാപിച്ചപ്പോൾ, രോഗബാധിതർ ആശുപത്രികളിൽ കിടക്ക കിട്ടാതെ തിരസ്കരിക്കപ്പെടുകയും തീവ്രപരിചരണ വാർഡുകളിൽ ഓക്സിജൻ കിട്ടാതെ മനുഷ്യർ മരിക്കുകയും, മരിച്ചവരെ സംസ്കാരത്തിന് ഇടംകിട്ടാതെ നദികളിൽ ഒഴുക്കേണ്ടിവരികയും ചെയ്ത അവസ്ഥയുണ്ടായി. ഇതൊക്കെ സാധാരണക്കാരുടെ മനസ്സിൽ മായാതെ തളം കെട്ടിനിൽക്കുമ്പോഴും നമ്മുടെ രാജ്യത്തെ ഭാവിആരോഗ്യനയം രൂപപ്പെടുത്തുന്നവർ Amnesia (ഓർമ്മക്കുറവ്) ബാധിച്ച് യാഥാർത്ഥ്യത്തിൽ നിന്ന് തീർത്തും മാറി വേറൊരു 'സ്കിഡ് ഗെയിമിന്' കളം തയ്യാറാക്കിവെച്ച് സർക്കാരുകളെ വഴിതിരിച്ചു വിടുകയാണെന്ന് തോന്നിപ്പിക്കുന്ന നയരേഖയാണ് ഇപ്പോൾ ഔദ്യോഗികമായി പുറത്തുവിട്ടിട്ടുള്ളത് (Health Insurance for missing Middle-NITI Aayog October 2021). ഇത് 'Missing wood for trees' ആയിപ്പോയി.

രാജ്യത്തെ പാവപ്പെട്ടവർക്കും സമ്പന്നർക്കും ഇടയിലുള്ള മധ്യവർഗത്തിന് (Middle Class) വേണ്ട ആരോഗ്യസേവനങ്ങൾ ലഭ്യമാക്കുകയെന്ന വ്യാജേന രാജ്യത്തെ ചികിത്സാ സൗകര്യങ്ങളെ മുഴുവൻ കോർപ്പറേറ്റ് ആശുപത്രികളുടെയും സ്വകാര്യ ഇൻഷുറൻസ് കമ്പനികളുടെയും തൊഴുത്തിൽ തളയ്ക്കാനും, അങ്ങനെ ആരോഗ്യസേവന പൊതു മേഖലയെയാകെ ദയാവധം നൽകി അന്യവൽക്കിക്കാനുമുള്ള ഒരു സാമ്പത്തിക ഗൂഢാലോചനയാണിത്. നീതി ആയോഗിലെ വിദഗ്ധർക്കുപുറമേ രാജ്യത്തെ പ്രധാന ഇൻഷുറൻസ് കമ്പനി വിദഗ്ധരും ചേർന്നാണ് ഇത് തയ്യാറാക്കിയിട്ടുള്ളത്. ബജാജ് അലയൻസ്, റിലയൻസ്, ടാറ്റാ എ.ഐ.ജി., സ്റ്റാർ ഹെൽത്ത്, റോയൽ സുന്ദരം, ആദിത്യ ബിർള, എച്ച്.ഡി.എഫ്.സി., ഓറിയന്റൽ, തുടങ്ങിയ ഇൻഷുറൻസ് കമ്പനികളിലെ പ്രതിനിധികളും ചേർന്നാണ് ഈ രേഖ തയ്യാറാക്കിയിട്ടുള്ളത്. നീതി ആയോഗ് വിദഗ്ധരുടെ അഭാവം 'പാൻഡമിക് മാനേജ്മെന്റിൽ' പലരും മുൻപേ ചൂണ്ടിക്കാട്ടിയിട്ടുണ്ട്.

കഴിഞ്ഞ രണ്ടുവർഷമായി കോവിഡ് ആഘാതത്തെത്തുടർന്ന് ലോകത്താകെയുള്ള മനുഷ്യർക്കിടയിൽ സാമ്പത്തിക അന്തരത്തോടൊപ്പം ആരോഗ്യ അന്തരവും (Health Gap) കൂടിവരികയാണ്. സാമ്പത്തികഭാരം മൂലം സാധാരണക്കാർക്ക് ആരോഗ്യ സേവനങ്ങൾ അന്യമായി കൊണ്ടിരിക്കുകയാണ്. ഈ രേഖ

പ്രകാരംതന്നെ ലോകരാജ്യങ്ങളിൽ ആരോഗ്യമേഖലയ്ക്കുവേണ്ടി ഏറ്റവും കുറഞ്ഞ വിഭവനിക്ഷേപം നടത്തുന്ന രാജ്യങ്ങളിലൊന്നാണ് ഇന്ത്യ. ജി.ഡി.പി.യുടെ വെറും 1.5% മാത്രമാണ് ആരോഗ്യത്തിന് ചെലവാകുന്നത്. അതുപോലെ 10,000 പേർക്ക് എട്ടു ഡോക്ടർമാരും അഞ്ച് ആശുപത്രി കിടക്കകളും മാത്രമേ ഇന്ത്യയിൽ നിലവിലുള്ളൂ. സർക്കാർ ആശുപത്രികളിലെ അമിത തിരക്കുമൂലവും കാത്തിരിപ്പു മൂലവും സാധാരണ ജനങ്ങൾപോലും സ്വകാര്യ ആശുപത്രികളിലേക്ക് പോകാൻ നിർബന്ധിതരാകുന്നുണ്ട്. ജനങ്ങളിൽ 70% ഒ.പി. (OP) സേവനങ്ങളും 60% കിടത്തിച്ചികിത്സാ (IP) സേവനങ്ങളും നടത്തുന്നത് സ്വകാര്യ മേഖലയിൽ നിന്നാണ്. ഇതുമൂലം ചികിത്സാ ചെലവിന്റെ സിംഹഭാഗവും ആശുപത്രി കളിലേക്കുമാറ്റപ്പെട്ടിട്ടുണ്ട്. മൂന്നാമതായിട്ടുള്ളത് വ്യക്തികൾക്കോ കുടുംബാംഗങ്ങൾക്കോ ബിസിനസ് സ്ഥാപനങ്ങൾക്കോ ചേരാവുന്ന സ്വകാര്യ വോളന്ററി ഇൻഷുറൻസ് സ്കീമുകളാണ്. സ്വകാര്യ ഇൻഷുറൻസ് സ്കീമുകളിലെ പ്രീമിയം മറ്റ് സ്കീമുകളെ അപേക്ഷിച്ച് മൂന്നുനാലിരട്ടിയും പ്രായപരിധി 65 വയസ്സുമാണ്. പലതിനും മൂന്നുനാലു വർഷം വെയിറ്റിങ് പിരീഡുണ്ട്. പോരാതെ പല രോഗാവസ്ഥകളെയും ഒഴിവാക്കുകയും ഉയർന്ന ചെലവുപരിധി (ceiling) കുറഞ്ഞതുമാണ്. പലതും അംഗങ്ങളോട് നിശ്ചിത ശതമാനം

ആശുപത്രി ബിൽ കോപേമെന്റ് നൽകാൻ ആവശ്യപ്പെടുന്നതും, കാഷ് ലെസ് സൗകര്യമില്ലാതെ റീ-ഇംബേഴ്സ് ചെയ്യുന്നതുമാണ്. ഇവയിൽ പലതിലും ക്ലെയിം സെറ്റിൽമെന്റ് നൂലാമാലകൾ നിറഞ്ഞതും ക്ലെയിം റേഷ്യോ 64% മാത്രവുമാണ്. മൂന്നിലൊന്നിലധികം പേർക്ക് ചെലവായ തുക ലഭിക്കുന്നില്ല എന്നതാണ് സത്യം.

ഇവയെല്ലാം കൂടി രാജ്യത്തെ ഇൻഷുറൻസ് എൻറോൾമെന്റ് 70 ശതമാനത്തോളം വരുമെന്നാണ് രേഖയിലുള്ളത്. വ്യക്തിപരമായോ (4.2 കോടി) കുടുംബപരമായോ (7.3 കോടി) സ്വകാര്യ ഇൻഷുറൻസ് സ്കീമുകളിലുണ്ട്. ആപ്പോൾ രാജ്യത്തെ ദാരിദ്ര്യരേഖയ്ക്ക് മുകളിലുള്ള സാമൂഹിക സുരക്ഷാ പദ്ധതികളുടെ ആനുകൂല്യം ലഭിക്കാത്ത 30 ശതമാനത്തിനു മേൽ മധ്യവർഗത്തിൽപ്പെട്ടവർ സർക്കാരിൽ നിന്ന് ഒരു ചികിത്സാ ആനുകൂല്യവുമില്ലാതെ പുറത്താണെന്നാണ് രേഖയിലെ കണ്ടെത്തൽ. ദരിദ്രർക്കും ഉപരിവർഗത്തിനും ഇടയിലുള്ള ഇവരിൽ മിക്കവരും കർഷകരോ സ്വയം തൊഴിൽ ചെയ്യുന്നവരോ കച്ചവടത്തിലോ ചെറുകിട വ്യവസായങ്ങളിലോ ഏർപ്പെടുന്നവരോ ആയിരിക്കും. സർക്കാരിന്റെ ഒരാനുകൂല്യവും കിട്ടാത്ത ഈ വിഭാഗത്തിൽപ്പെട്ടവർക്കാണ് സ്വകാര്യ ആശുപത്രികളിലെ ചികിത്സാമൂലം കൂടുതൽ സാമ്പത്തികാഘാതം ഉണ്ടാകുന്നതെന്നാണ് സർവ്വേകൾ കാണിക്കുന്നത്.

ഇന്ത്യയിൽ വിദഗ്ധ ചികിത്സകൾ സൗജന്യമായി ലഭ്യമല്ലാത്തതിനാലും സ്വകാര്യ ആശുപത്രികളിൽ ചികിത്സാ ചെലവ് വർദ്ധിച്ചു വരുന്നതിനാലും സ്വകാര്യ ആരോഗ്യ ഇൻഷുറൻസുകളിൽ ആളുകൾ ചേരുന്നുണ്ട്. ഇവയിൽ ചേരുന്നതിൽ നല്ലൊരു വിഭാഗവും ഉയർന്ന വരുമാനമുള്ളവരും ആരോഗ്യമുള്ള വരുമാനത്തിനാൽ (preffered selection) അവരുടെ ലാഭം കൂടി വരുന്നുണ്ട്. മറുഭാഗത്ത് രോഗസാധ്യതയുള്ളവർ മാത്രം ഇൻഷുറസിൽ സ്വമേധയാ ചേരുമ്പോൾ (Adverse selection) ചെലവ് കൂടുന്നതിന്റെ പേരിൽ ക്ലെയിം കൂടുന്നതിനാൽ കമ്പനികൾ പ്രീമിയം നാൾക്കുനാൾ ഉയർത്തുന്നുമുണ്ട്. ഇങ്ങനെ ശേഖരിക്കപ്പെടുന്ന പ്രതിവർഷ പ്രീമിയം തുക 45,000 കോടിയോളമാണ്. ഇന്ത്യയിൽ പി.എം. കെയർ പ്രതിവർഷ ആരോഗ്യ ബജറ്റ് നീക്കിയിരുപ്പ് 68,000 കോടി മാത്രമാണ് എന്നതുംകൂടി ഇവിടെ ഓർമ്മിക്കേണ്ടതുണ്ട്. ഐ.ആർ.ഡി.എ. യുടെ നിയമപരിധിപ്രകാരം ഇന്ത്യയിൽ സ്വകാര്യ ഇൻഷുറൻസ് കമ്പനികൾക്ക് 12.5% കമ്മീഷൻ എടുക്കാവുന്നതാണ്. കൂടാതെ പ്രീമിയം പ്രൊസസിങ് ചാർജ്ജ് എന്ന പേരിൽ അഡ്മിനിസ്ട്രേറ്റീവ് ചെലവായി 25% തുകയും ഓരോ കക്ഷിയിൽ നിന്നും ചാർജിന് പുറമെ കമ്പനികൾക്ക് ഈടാക്കാവുന്നതാണ്. സ്വകാര്യ ആശുപത്രികളിൽ ചികിത്സാ ചാർജ്ജുകൾക്ക് നിയന്ത്രണമില്ലാത്ത ഇന്ത്യയിൽ ഇൻഷുറൻസ് മൂലം

ചികിത്സാച്ചെലവ് യഥാർഥ ചെലവിനുമേൽ എത്രമാത്രം കുടാമെന്റ് മുകളിലത്തെ വിവരങ്ങളിൽ നിന്ന് ഊഹിക്കാവുന്നതേ ഉള്ളൂ. സ്വകാര്യ കമ്പനികൾ ഈടാക്കിവരുന്ന ഉയർന്ന പ്രീമിയം മധ്യവർഗത്തിൽപ്പെട്ട പലർക്കും കൈയെത്തിപ്പിടിക്കുന്നതിലും ഉയരത്തിലായതിനാൽ ഇതിനെ താഴ്ത്താനായി കൂടുതൽ പേരെ റിസ്ക്പുളിലേക്ക് കൊണ്ടുവരാനായി സ്വകാര്യ കമ്പനികൾ നീതി ആയോഗിനോട് ആവശ്യപ്പെടാവുന്നതാണ്. ഇതിന് കൂടുതൽ പേർക്ക് ഗുണം കിട്ടുന്ന 'യൂട്ടിലിറ്റി' തിയറിയുടെ പിന്തുണയും അവർ നിരത്തുന്നുണ്ട്.

ഇതിനായി രൂപം കൊടുത്തിട്ടുള്ള പായ്ക്കേജിലെ സാമ്പത്തിക ശാസ്ത്രം ചുരുക്കത്തിൽ ഇതാണ്: ഇന്ത്യയിലെ ഒരു കുടുംബത്തിന് (ശരാശരി 5 അംഗങ്ങൾ) പ്രതിവർഷം ശരാശരി കിടത്തി ചികിത്സയ്ക്ക് 2500 -6000 രൂപ ചെലവാകുന്നുണ്ട്. കൂടുതൽ പേർ, കുറേ തവണ ഉപയോഗപ്പെടുത്തുന്നതിനാൽ ഒ.പി. ചികിത്സയ്ക്ക് ഇത് 5000-12000 രൂപ വരെയാണ്. നിലവിലുള്ള ഇൻഷുറൻസ് പദ്ധതികൾ മിക്കതും കിടത്തി ചികിത്സാച്ചെലവുകൾ മാത്രമേ കവർ ചെയ്യുന്നുള്ളൂ. പക്ഷേ യഥാർഥത്തിൽ ഒ.പി. ചികിത്സാച്ചെലവാണ് കൂടുതൽ സാമ്പത്തിക ഭാരമുണ്ടാക്കുന്നത്. അതിനാൽ ഒ.പി. -ഐ.പി. ചെലവുകൾ ഒന്നിച്ച് കവർ ചെയ്യുന്ന ഒരു സ്കീം വേണ്ടതുണ്ട്. ആയുഷ്/ആശിട്ടർനേറ്റ്

ചികിത്സയ്ക്ക് 1000 രൂപ വേറെയുമുണ്ട്. അങ്ങനെ പ്രതിവർഷം 5 ലക്ഷം തൊട്ട് 10 ലക്ഷം വരെ ചികിത്സാച്ചെലവ് കവർ ചെയ്യുന്ന പുതിയ പദ്ധതികൾ രാജ്യത്ത് വേണ്ടതുണ്ട്. ഇതിന്റെ വാർഷിക പ്രീമിയം പായ്ക്കേജുകൾക്കനുസരിച്ച് 12,000 തൊട്ട് 26,000 രൂപ വരെയാകാം (ശരാശരി ഇന്ത്യക്കാരുടെ കുടുംബവരുമാനം എത്രയാണെന്ന് ആലോചിക്കുക). വാർഷിക പ്രീമിയം തുക ഒന്നുകിൽ സർക്കാരിന് മുഴുവനായി നൽകുകയോ അല്ലെങ്കിൽ വ്യക്തികൾക്ക് നൽകുകയോ ചെയ്യേണ്ടതുണ്ട്.

നീതി ആയോഗും-ഇൻഷുറൻസ് കമ്പനികളും ഇതിനായി മൂന്ന് മാതൃകകളാണ് സർക്കാരിനുമുന്നിൽ വയ്ക്കുന്നത്. ഒന്ന്: ആരംഭ ദശയിലുള്ള ആരോഗ്യ സഞ്ജീവനി പദ്ധതി 'മോഡിഫൈ' ചെയ്ത് സ്വകാര്യ വാണിജ്യ കമ്പനികളുമായി ചേർന്ന് സ്വകാര്യ ഇൻഷുറൻസ് വ്യാപിപ്പിക്കുക. രണ്ട്: ഇതിനായി ആരോഗ്യ സേവനങ്ങളുടെ 'സപ്ലൈ സൈഡ്' ഉപയോഗപ്പെടുത്താനായി ഇപ്പോൾ നിലവിലുള്ള PMJAY, ഇ.എസ്.ഐ. ഇൻഫ്രാസ്ട്രക്ചറുകൾകൂടി ഈ പദ്ധതിക്കായി സ്വകാര്യ ഇൻഷുറൻസ് കമ്പനികൾക്ക് തുറന്നുകൊടുക്കുക. മൂന്ന്: നിലവിലുള്ള ആയുഷ്മാൻ ഭാരത് PMJAY യുടെ കവറേജിൽ പുറമേ മധ്യവർഗത്തെക്കൂടി (30 കോടി) ഉൾപ്പെടുത്തി വിപുലീകരിക്കുക.

ഇതിനായി സർക്കാരിന്റെ പ്രവർത്തനങ്ങൾക്കായി പല നിർദ്ദേശങ്ങളും രേഖയിലുണ്ട്. രാജ്യത്താകെ ജനങ്ങളിൽ ആശാ വർക്കർമാർ, അങ്കണവാടി പ്രവർത്തകർ, സർക്കാർ-സ്വകാര്യ

ആശുപത്രികൾ, ഇതൊക്കെ ഉപയോഗിച്ച് ജനങ്ങളിൽ ആരോഗ്യ ഇൻഷുറൻസിന്റെ ആവശ്യകതയെപ്പറ്റി ബോധവൽകരണ പ്രവർത്തനങ്ങൾ നടത്തണം. അങ്ങനെ ഇതിന്റെ ഡിമാന്റ് വർദ്ധിപ്പിക്കണം.

ഇൻഷുറൻസ് നടത്തിപ്പിന്റെ ചെലവ് ചുരുക്കാനും പ്രീമിയം തുക കുറച്ച് കൂടുതൽ പേരെ ചേർക്കാനും വേണ്ടി നിലവിലുള്ള ആധാർ/ ക്ഷേമപദ്ധതികൾ ഇവകളിലെ വ്യക്തികളുടെ ഡിജിറ്റൽ ഡേറ്റാ വിവരങ്ങൾ പൊതുസ്വത്ത് (Public good) ആയിക്കണ്ട് ഇൻഷുറൻസ് കമ്പനികളുമായി പങ്കുവയ്ക്കണം. ഇത് സ്വകാര്യതയുടെ ലംഘനമാകുമോ എന്നത് ഒരു നൈതിക പ്രശ്നമാണ്. നിലവിലുള്ള സർക്കാർ ഇൻഫ്രാസ്ട്രക്ചർ/ ആശുപത്രി സൗകര്യങ്ങൾ സ്വകാര്യ ഇൻഷുറൻസ് സേവനങ്ങൾക്കായി തുറന്നുകൊടുക്കണം. ഇതിനായി അടിസ്ഥാന മിനിമം സർവ്വീസ് പാക്ക്ജെറ്റുകൾ സർക്കാർ പ്രഖ്യാപിക്കണം. പോസ്റ്റ് ഓഫീസ്, ഗ്രാമീണ ബാങ്കുകൾ ഈ അക്കൗണ്ടുകൾ വഴി ഇൻഷുറൻസ് ധന ഇടപാടുകൾ നടത്താൻ അനുവദിക്കണം. സ്വകാര്യ ഇൻഷുറൻസിൽ ചേരുന്നവർക്ക് സർക്കാരിന്റെ വക പ്രോത്സാഹനമായി ധനസഹായങ്ങളോ സബ്സിഡികളോ നൽകേണ്ടതുമാണ്. ഇതിനർത്ഥം രാജ്യത്തെ എല്ലാ വിഭാഗത്തിലും പെട്ട ജനങ്ങളുടെ ഒ.പി.-ഐ.പി. ചികിത്സകളെ നിലവിലുള്ള

സൗജന്യ സർക്കാർ സേവന പരിധിയിൽ നിന്ന് മാറ്റി ഇൻഷുറൻസിന്റെ കൂടക്കീഴിൽ നിർത്തുകയാണെന്ന് വായിച്ചെടുക്കണം.

2017-ൽ ഇന്ത്യക്കായി പുതിയ ദേശീയ ആരോഗ്യനയം പ്രഖ്യാപിച്ചപ്പോൾ രാജ്യത്തെ പ്രാഥമിക തലത്തിലുള്ള മുഴുവൻ ആരോഗ്യകേന്ദ്രങ്ങളും നൂറു ശതമാനം സൗജന്യ ചികിത്സലഭിക്കുന്ന ഹെൽത്ത് ആൻഡ് വെൽനെസ് സെന്ററുകളായി മാറ്റുമെന്ന് ആശ്വാസ കരമായിരുന്നു. ഒപ്പം ദിതീയ, ത്രിതീയ ചികിത്സകൾ തന്ത്രപരമായ വില കൊടുത്ത് വാങ്ങലിലൂടെ ഉദ്ദേശിച്ചത് സ്വകാര്യ ആരോഗ്യ വ്യവസായികൾക്ക്/ ഇൻഷുറൻസ് കമ്പനികൾക്ക് ലാഭമുണ്ടായിരുന്നു. അടിസ്ഥാനപരമായ ആരോഗ്യകാര്യത്തിൽ സർക്കാരുകൾ നേരിട്ട് സേവനം നൽകാതെ സ്വകാര്യമേഖലയിൽനിന്ന് വിലകൊടുത്ത് വാങ്ങുന്നതിന് ഇടനിലക്കാരാകുന്നത് ജനാധിപത്യ സർക്കാരുകൾക്ക് അഭികാമ്യമല്ല. സ്വകാര്യ ഇൻഷുറൻസ് വഴി ആരോഗ്യം വില കൊടുത്ത് വാങ്ങുന്ന അമേരിക്കൻ മോഡൽ ഇപ്പോൾ ആരോഗ്യച്ചെലവ് അനേകമിരട്ടി കൂട്ടുമെന്ന് മാത്രമല്ല അനേകം പേരെ ചികിത്സയ്ക്ക് പുറത്താക്കുമെന്ന് ലോകം തിരിച്ചറിഞ്ഞ സമയമാണിത്. കോവിഡ് മൂലം ലോകത്താകെ സർക്കാരുകൾക്കും ജനങ്ങൾക്കും സാമ്പത്തിക പ്രതിസന്ധികളുടെ കാലമാണ്. രോഗചികിത്സയുടെ

കാര്യത്തിൽ ഇൻഷുറൻസ് ‘ശരീരം മുഴുവൻ മുടാൻ പറ്റാത്ത നീളം കുറഞ്ഞ പുതപ്പാണ്’ എന്നൊരു തമാശയുണ്ട്. പുതപ്പാലും തണുപ്പ് മാറാൻ അടച്ചുറപ്പുള്ള മുറിയും വേണം. അതിന് രാജ്യത്തെ പൊതു ആരോഗ്യ സംവിധാനങ്ങൾ മെച്ചപ്പെടുത്തുകയാണ് വേണ്ടത്. രോഗചികിത്സയ്ക്ക് സാമ്പത്തിക സഹായം മാത്രമല്ല, ചികിത്സാ സംവിധാനങ്ങൾ തന്നെയാണ് സർക്കാരുകൾ ഒരുക്കേണ്ടത്. ആരോഗ്യമെന്നത് വെറും രോഗചികിത്സ മാത്രമല്ല, രോഗാവസ്ഥകളുടെ സാമൂഹിക നിർണ്ണയ ഘടകങ്ങൾ കൂടി (കുടിവെള്ളം, പാർപ്പിടം, പരിസരം, തൊഴിൽ തുടങ്ങിയവ) അഡ്രസ് ചെയ്യുന്ന പദ്ധതികളാണ്. ഇൻഷുറൻസ് ഇതൊന്നും പരിഗണിക്കുന്നില്ല. രോഗപ്രതിരോധ ചികിത്സകളും റിഹാബിലിറ്റേഷൻ രീതികളും ഇൻഷുറൻസിന്റെ പരിധിക്ക് പുറത്താണ്. സ്വകാര്യ ഇൻഷുറൻസ് വഴി ചികിത്സകൾ എൻറോൾ ചെയ്യപ്പെടുന്ന സ്വകാര്യ ആശുപത്രികളിലേക്ക് വ്യാപാരം ചെയ്യപ്പെടുകയും ചെയ്യും.

2030-ഓടെ ജനങ്ങൾക്ക് സാർവത്രിക ആരോഗ്യ പരിരക്ഷ ലഭ്യമാക്കുമെന്ന യു.എൻ. സുസ്ഥിര വികസനലക്ഷ്യത്തിൽ ഇന്ത്യയും ഒപ്പുവെച്ചിട്ടുണ്ട്. ആരോഗ്യം (Universal Health Care) എന്ന് വിവക്ഷിക്കുന്നത് ജനങ്ങൾ

ക്കെല്ലാവർക്കും സാമ്പത്തിക ഭാരമുണ്ടാക്കാതെ ആരോഗ്യ സേവനങ്ങൾ ലഭ്യമാക്കലാണ്. രാജ്യത്ത് പന്ത്രണ്ടാം പദ്ധതി നടപ്പിലാക്കുന്നതിന് മുൻപായി ഡോ. ശ്രീനാഥ് റെഡ്ഡിയുടെ നേതൃത്വത്തിൽ സാർവത്രിക ആരോഗ്യം (High Level Expert Group on Universal Health Coverage) നടപ്പിലാക്കാനായി ഒരു നയരൂപരേഖ തയ്യാറാക്കിയിരുന്നു. അതിൽ 2022ഓടെ രാജ്യത്താകെ ആവശ്യമുള്ളവർക്കെല്ലാം സ്വന്തമായി പണം ചെലവാക്കാതെ ചികിത്സലഭിക്കാനുള്ള വിശദമായ മാനവ-ധന വിഭവശേഷി ആസൂത്രണവും ഉണ്ടായിരുന്നു.

ഇൻഷുറൻസിന്റെ സഹായ മില്ലാതെതന്നെ ആളുകളിൽ നിന്ന് വരുമാനത്തിനനുസരിച്ച് നികുതിയും ആരോഗ്യ സെസ്സും ഈടാക്കി സർക്കാർ സ്ഥാപനങ്ങളിലൂടെയും അവിടെ സാധ്യമാകാത്തത് സ്വകാര്യ സ്ഥാപനങ്ങളിൽ നിന്ന് സർക്കാർ വാങ്ങി ലഭ്യമാക്കുന്ന മനോഹര പദ്ധതിയായിരുന്നു അത്. മറിച്ച് ഇപ്പോൾ മുന്നോട്ടു വെച്ചിട്ടുള്ള സ്വകാര്യ ഇൻഷുറൻസ് പദ്ധതി അതിന്റെ ഓപ്പറേഷണൽ ചെലവായിത്തന്നെ 30 ശതമാനത്തിലധികം ചികിത്സച്ചെലവ് കൂട്ടി, രാജ്യത്തിനും ജനങ്ങൾക്കും ചികിത്സച്ചെലവ് കൂട്ടി രോഗികളെ മുഴുവൻ ഇതിനായി എൻറോൾ ചെയ്യപ്പെട്ട കോർപ്പറേറ്റ്

സ്വകാര്യ ആശുപത്രികളിലേക്ക് എത്തിക്കാനുള്ള ഒരു സുത്രവാക്യമാണ്. ഇത് നടപ്പിലായാൽ രാജ്യത്തെ പരിമിതമായ ആരോഗ്യ ബജറ്റ് തുക ഇൻഷുറൻസിന്റെ പ്രീമിയമടയ്ക്കാൻ മാത്രമേ സർക്കാരുകൾക്ക് തികയുകയുള്ളൂ. ആരോഗ്യ സംവിധാനങ്ങൾ മെച്ചപ്പെടുത്താൻ

ബാക്കിയുണ്ടാവില്ല. 'മിസ്സിങ് മിഡിലിന്' വേണ്ടത് ആരോഗ്യ സംരക്ഷണമാണ്, അതിനുള്ള സംവിധാനങ്ങൾ ഉണ്ടാക്കലാണ്, അതിന്റെ പേരിലുള്ള സ്വകാര്യ ഇൻഷുറൻസ് ഉറുട്ടിവർത്തലുകളല്ല.

**മാത്യൂഭൂമി,  
നവംബർ 28-ഡിസംബർ 4, 2021.**

ഈമെയിലിലൂടെ

## Against the grain

T. K. Rajalakshmi

*The Narendra Modi government's grandiose plan to distribute rice fortified with iron through the public distribution system is all set to take off despite the concerns about its efficacy, cost-effectiveness, toxicity due to excess iron, dietary diversity, and conflict of interest.*

In his Independence Day speech on August 15, Prime Minister Narendra Modi flagged malnutrition as a major impediment to the development of women and children and declared that rice would be fortified under various government schemes by 2024. The plan is to initially distribute fortified rice through the Integrated Child Development Services (ICDS) and the Mid Day Meal (MDM) scheme and later expand it to the entire public distribution system (PDS). In 2018, the Food and Safety Standards of India (FSSAI) had issued standards for fortifying five staples-wheat flour, rice, milk, oil and salt-with iron and other micronutrients.

Of late, however, the focus has shifted to iron deficiency, on the basis of a comparative study of the prevalence of anaemia in the fourth and fifth National

Family Health Surveys (NFHS). As 65 per cent of the Indian population consume rice, fortification of rice with iron has taken centre stage.

Although public health experts, paediatricians and clinicians agree that anaemia poses a serious challenge to health, there are doubts as to whether iron-fortified rice is the best way to go about it. It has also been pointed 'out that if the decades-old iron tablet supplementation programme has not worked there is little reason to believe that food fortification will, given the challenges involved on both demand and supply sides. Therefore, some argue that rather than mass fortification of cereals, the Anaemia Mukht Bharat programme (Anaemia-free India) and the Poshan Abhiyaan (Nutrition campaign) under the National Health Mission should focus on dietary diversity, animal protein, and easy access to affordable diet. This initiative is also expected to boost the cultivation

and consumption of millets which are richer in micronutrients and other vitamins has rice and wheat. The grandiose plans for rice fortification are to take off despite the several concerns raised about the efficacy of its implementation, cost-effectiveness, toxicity due to excess iron, conflict of interest, and dietary diversity.

Significantly, pilot schemes for iron fortification launched by the Food and Public Distribution department were not successful. Sudhanshu Pandey, Secretary, Department of Food and Public Distribution, admitted this at a webinar organised by the Bharat Krishak Samaj, an advocacy-based farmers' organisation, on October 25. Arun Singhal, the Chief Executive Officer of FSSAI, too, accepted that the pilots had not taken off.

## **PILOT STUDIES**

The Centrally sponsored pilot scheme for fortification of rice and its distribution through the PDS was launched in '2019. This was for a period of three years with a budgetary outlay of Rs.174.6 crore. One district each in 15 States was identified and five States started the distribution of fortified rice. In November 2020, it was decided to

scale up the programme to include all districts. The Food Corporation of India (FCI) was tasked with developing a comprehensive plan for the procurement and distribution of fortified rice in all districts under the ICDS and MDM scheme from 2021-22, with special emphasis on 112 aspirational districts.

According to a Press Information Bureau release, a meeting was held at the NITI Aayog on November 3, 2020, involving government departments and private stakeholders such as Tata Trusts, World Food Programme, PATH and Nutrition International to discuss supply chain and other logistical requirements to scale up rice fortification and distribution for the ICDS and MDM scheme in the aspirational districts.

At this meeting it was agreed that in order to achieve the goal, there was a need to increase the supply of fortified rice kernels (FRK), whose availability at that time was a meagre 15,000 metric tonnes (MT) a year.

To cover the 112 aspirational districts, nearly 130 lakh MT of fortified rice would be required; for this the FRK supply capacity in the country needed to go up to nearly 1.3 lakh MT. If the entire PDS (National Food Security Act) rice supply of about 350 lakh MT had to be fortified, an uninterrupted supply of 3.5 lakh MT of FRK was required.

According to the PIB release, nearly 28,000 rice mills in the country needed blending machines to mix FRK with normal rice. The FCI was asked to tie up with rice mills in different regions for investments in this regard. The FCI's operational readiness was expected to help increase procurement and supply of fortified rice in a phased manner from 2021-22.

However, the pilot studies for the fortification programme, which were meant to evaluate efficacy and toxicity, were a failure. There were design issues and 'communication strategy gaps. Therefore, the outcomes of nutritional deficiency levels and iron toxicity were unknown. Stating that there were fundamental problems with the pilot studies, both logistical and on the supply side, Sudhanshu Pandey said at the webinar that "one did not have the luxury of time to fix all collateral problems and then take a decision". Many people, he said, had given advice but none had offered a solution. The government had to take a decision, he stated.

The pilot programme, which began in 15 districts of 15 States, was eventually scaled down to 11 districts in 11 States. He said an ecosystem was necessary for the supply of micronutrient mix and the

production of FRK. Besides this, the equipment for fortification and blending had to be standardised. Moreover, the fortified kernels had to look as natural as the local rice; otherwise it would be identified as a foreign element and removed while cleaning the rice before cooking.

If FRK manufacturing had gone up from 15,000 MT a year ago to 1.6 lakh MT now, Sudhanshu Pandey said, it was because of "certainty of policy". Even though the pilot projects had not taken off, there was enough data on the shelf life of the rice and the efficacy of the programme, he said. In his presentation he made it clear that the government wanted to, in its "certainty of policy" framework, give a clear indication to both pre-mix suppliers about the quantities they were required to produce and FRK manufacturers about the kind of investment required of them.

Arun Singhal said as sufficient time had elapsed, a change of strategy was necessary. Even though rice was the staple for 65 per cent of the population, only 3.5 per cent of the rice produced had been fortified. By 2024, all rice in the PDS would be fortified according to the new initiative, he said, under the new policy initiative. He went on to say that

he had not come across any documented cases of iron toxicity anywhere in the world. FSSAI, he said, had established science-based standards and fixed levels of fortification to avoid any toxicity. Even if there was, it could be clinically managed, he said at the webinar.

### **IN DEFENCE OF FORTIFICATION**

Defending the policy at the webinar, NITI Aayog member Ramesh Chand argued that the decline in per capita consumption of cereals was not off-set by an increase in consumption of nutrients elsewhere. He admitted that per capita consumption of cereals and pulses had declined and said that if the incomes of the poor went up, they were most likely to spend them on food that was not necessarily nutritious. Fortification was the only solution in the short term, he said, as improving nutrition by creating awareness could take time. Besides, producing the 30 odd millet varieties developed by the Indian Council for Agricultural Research could take up to a decade. Neither the FSSAI nor the NITI Aayog specified how short this term would be although others speculated that it would not be less than five years.

According to Arun Singhal, there was no evidence of diet improving despite rising incomes. Supplementation, he argued, was targeted and had a limited reach, whereas fortification was short term but had a wider impact; and dietary diversity was long term but it was the most sustainable. “We cannot give up fortification as an approach,” he said categorically. He said the FSSAI had been advocating fortification of cereals in the ICDS and MDM programmes. It was also the Women and Child Development Ministry’s goal to make fortification mandatory in both schemes by March 2022.

### **WHAT INDIANS EAT**

The general assumption was that Indians were not eating right and not eating enough and the only way to address this problem was to fortify rice with iron and possibly with other micronutrients such as zinc and selenium. Dietary diversity was at the bottom of the solution pyramid.

However, no comparative studies have been done to determine the difference in efficacy between those who consumed fortified rice and those who did not. Nor were there any toxicity studies. The only evidence was that anaemic levels were worsening.

The National Nutrition Monitoring Bureaux, with their extensive networks across the country, had been done away with several years ago. Therefore, policymakers had little idea of what or how much India ate except that they thought under-nutrition and over-nutrition were the two sides of what they knew as malnutrition.

Speaking to *Frontline*, Ajay Jakhar, chairperson of the Bharat Krishak Samaj, said: “It needs a wider range of consultation not only to get the counter-views but also to decide the transition. The science is still grey, there are two points to consider. If the government is of the opinion that it is a transition, then what is the design to ending the transition? Whether it should be targeted or universal also needs to be discussed.”

According to T. Nand Kumar former Secretary to the Government of India and ex-chairperson of the National Dairy Development Board (NDDB), fortification could be one of the options. The ICDS and MDM schemes were probably more appropriate instruments to address child nutrition, he said, but then it could be addressed in the form of dietary diversity. “The logical thing would

be to look at impact studies. This will tell us whether the intervention was correct or not. It is only rational to look at the results of the pilot, not to reject them, but to improve the design,” he told *Frontline*.

The primary commodities distributed through the PDS are rice and wheat. Wheat flour or *atta* can be fortified, but there are logistic issues as the entire quantity of wheat has to first go through *chakkis* (flour mills). Storage is also an issue. Said Nand Kumar: “Many people prefer to grind the wheat themselves. Rice then becomes the typical candidate for fortification. If one looks at the poverty profile of States, you will see most of them are rice-eating States. There is a colour difference also between varieties of rice. The Odisha variety is not like that of Punjab. If people see rice of different colour, it will most likely be regarded as foreign matter and thrown out. I do have reservations both on the science and the efficacy of implementation.”

He also expressed concern about the usage of the term “continuity of business” in fortification discussions. “We keep hearing this now and then. If this is the case, one will not wait for pilot studies to come through. But this should not be a matter of weight- age as one is

addressing an issue of under-nutrition. I am against mandatory fortification though am sure we are heading towards that,” he said. In his opinion, mandatory and large-scale fortification would ultimately be irreversible.

In Nand Kumar’s opinion, the fortification of milk and edible oils would also be problematic because it would eventually lead to branded products, and most poor people, the intended beneficiaries of the fortification, did not buy branded milk or packaged oil. He said the Government could reintroduce pulses and edible oils in the PDS in order to ensure dietary diversity. “Pulses can be given [through the PDS] or a cash subsidy, just as the gas subsidy,” he said.

### **DOCTORS’ OBJECTIONS**

H.P.S. Sachdev, a leading paediatrician, disagrees with the government’s push for rice fortification. The biggest myth, he said, was to equate under-size with under-nutrition. Some countries use cast iron utensils to reduce anaemia, he said. Extra iron, he claims, will only harm the vulnerable poor who are already at risk because of their elevated serum ferritin levels. “As a clinician I will not prescribe iron to those suffering from haemoglobinopathy, infections or thalassemia. The sub-clinical harm of fortified rice has to be looked at,” he said.

According to the Comprehensive National Nutrition Survey, he said, children in the 5-19 age group had shown biomarkers indicative of early non-communicable diseases. In an article titled “When the cure might become the malady”, which was published in the *American Journal of Clinical Nutrition* in July 2021, Sachdev, along with Anura V. Kurpad of the St. John’s National Academy of Health Sciences, Bengaluru, Arun Gupta, a leading paediatrician, and others, argues that while food fortification has its place in alleviating specific nutrition deficiencies, it may be overdone in response to the apparent failure of other interventions. The authors contend that nutrients, like medicines, can be harmful if ingested in excess. Before supplying more iron, it was important to understand why the iron supplementation programme had not worked he said. According to the authors, the layering of multiple intervention programmes may emerge from incorrect measurements of the risk of nutrient inadequacy in the population or incorrect biomarker cut-offs used to evaluate the extent of such deficiencies. For example, using potentially higher universal haemoglobin cut-offs to diagnose anaemia among Indian children and

adolescents may not be the correct marker as it could be much lower than the level recommended by the World Health Organisation (WHO). With the proposed cut-off, they say, anaemia prevalence among children would fall from the current 30 percent to 11 percent. Capillary or finger-prick blood samples to estimate anaemia could underestimate HB levels compared with venous blood samples. This, they argue, explained the wide difference between the anaemia prevalence rates (in children 1-4 years) between the NFHS 4 and the Comprehensive National Nutrition Survey (CNNS), which was 56 and 44 per cent respectively. Both Sachdev and Kurpad are members of the NITI Aayog's National Technical Board on Nutrition and on FSSAI Expert committees.

According to the researchers, the lack of response of anaemia to iron fortification was not uniform and could be because of other nutrient deficiencies and inflammation. The study also estimated the cost of iron fortification to be around \$350 million a year which was in addition to the \$130 million per fiscal for the Anaemia Mukt Bharat programme. The authors argue for a dietary diversity programme with high-quality foods along with limited fortification if a supplementation

programme did not exist concurrently. They warn of three dangers: one, a fixation with a nutrient rather than a broader appraisal of the entire food system; two, an urge to simplify coverage operations and make fortification mandatory and universal; and three, a lack of will to roll back interventions when things improve.

## **COCHRANE REVIEWS**

The WHO guidelines on rice fortification with minerals and vitamins as a public health strategy viewed it as a challenge because most iron powders used in food fortification were coloured, resulting in differences between fortified kernels and unfortified ones. According to a Cochrane systematic review of 16 studies' conducted from 2012 to 2017, and cited in the WHO guidelines, rice fortified with iron and other minerals increased iron content but had no effect on anaemia in the general population of those over the age of two. Cochrane reviews, Sachdev said, were recognised internationally as the gold standard for high quality and trust worthiness.

The proponents of fortification argue that as most of India cannot afford a healthy diet and a good number of the population a nutrient- adequate one, fortification of cereals was the only way

out to arrest anemia. At the webinar, a World Food Programme representative, citing the State of Food Insecurity Report 2020, argued that the cost of a healthy diet was 60 per cent higher than a nutrient-adequate diet and five times the cost of an energy-sufficient diet. Around 78 per cent of India's population could not afford a healthy diet and 39 per cent a nutrient-adequate one. There were, she said, "huge affordability issues."

Across the globe, mandatory rice fortification is prevalent in eight countries and in ten it is voluntary; mandatory wheat fortification is prevalent in 19 countries while in 11 it is voluntary. As many as 67 countries fortify more than three commodities. No public health policy was set in stone, she said, and implementation should begin.

It is well known that there is no recent data on dietary intake. The last dietary intake survey was conducted by the National Nutrition Monitoring Bureau (NNMB) in 2012. The rice fortification pilot studies were unsuccessful, yet the implementation for

the programme is being pushed, more so perhaps because the Prime Minister made the clarion announcement.

Given a range of unresolved issues, it is unclear why the FSSAI and the government were keen to push rice fortification. The FSSAI has a Food Fortification Resource Centre which works with donor and partner organisations. According to Arun Gupta, a paediatrician by training and convener of Nutrition Advocacy in Public Interest, some of the donors and partners of those organisations had links with the food and nutrients industry.

It is evident that there is nothing short term about the rice fortification plan. It simply cannot be short term given the huge investments that would be made by units preparing the premix and those manufacturing blenders to mix the fortified rice kernels and regular rice. One of the big questions therefore in the fortification debate is "Cui Bono", or who benefits, the answers to which will emerge gradually.

**Frontline**

**3rd December, 2021**

## **TOXIC IGNORANCE**

**Richa Singh**

*In absence of robust framework and infrastructure, segregation of domestic hazardous waste remains a distant dream for most Indian cities.*

**HARMFUL CHEMICALS** have become a constant companion of modern life. They are used to sanitise houses, power bulbs and tube lights and they even find safe refuge in medicines, ointments and the like. While these potentially dangerous products are handled with extreme care at home, similar caution is not exercised when throwing them out with household garbage.

The reckless handling of such toxic garbage, classified as domestic hazardous waste, continues even outside households because of the country's vague legal frame-work and a virtually non-existent management mechanism. As a result, such hazardous waste, though produced in small quantities, piles up in landfills and other dumping grounds.

“The dangers of such disposal methods might not be immediately

obvious, but improper disposal of these wastes can pollute the environment and pose a threat to human health,” notes the US Environmental Protection Agency.

Yet, India continues to live in denial. The country, which has close to 8,000 towns and cities as per Census 2011, has never officially estimated the domestic hazardous waste it generates. Traces of this toxic waste, though, can be found in most landfills. In 2020, researchers from the Indian Institute of Technology (IIT) Delhi and IIT Bombay analysed fine particles from eight dump sites across the country, including Delhi, Mumbai Kadapa (Andhra Pradesh), Hyderabad and Ahmedabad. They found a significant level of toxic heavy metals and persistent organic contaminants like pesticides in these particles. There is a very real possibility that a large portion of this

toxicity is due to dumping of domestic hazardous waste. But in the absence of proper monitoring there is no way of ascertaining just how much.

### **NOBODY'S PRIORITY**

Domestic hazardous waste does not find a mention in the Solid Waste Management Rules, 2016, which define it as “discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge etc. generated at household levels”. The definition is not exhaustive, and so leaves a lot to the imagination of individual households and local government bodies such as panchayats and municipalities. For example, the Rules leave out cigarette butts even though they contain traces of heavy metals and other chemicals.

Further, as per the Rules, households must segregate waste into wet, dry and domestic hazardous categories. Local government bodies must collect the hazardous waste, and/or set up collection centres every 20 km so households can deposit it on their

own. The local authorities must then safely deliver the collected waste to disposal facilities. The Rules also direct the authorities to develop the necessary infrastructure and sensitise people by 2018. But none of these requirements have translated on the ground.

“More than half of the municipal solid waste is biodegradable, followed by dry waste and inerts. While domestic hazardous waste is generated in small quantities, if not handled separately, it can contaminate the entire quantum of waste,” says Asad Warsi, consultant at the Indore Municipal Corporation, the only local government body in the country that segregating and treating domestic hazardous waste (see ‘The lone exception’).

Even if the waste is collected, the country does not have enough disposal facilities to safely treat them. A disposal facility typically has engineered landfills that stop the percolation of toxic leachate into the ground, and/or controlled incinerators. Currently, there are only 45 of these facilities, as per the *Handbook on Chemicals and Hazardous Waste Management and Handling in India* released in 2019 by the Union Ministry

of Environment, Forest and Climate Change. Their distribution remains skewed. At least 18 states and Union Territories, including Delhi, Bihar and Assam, do not have safe disposal facilities. Twelve others such as Punjab and Haryana, have one facility for the entire state .

Given the poor performance, the country may consider including hazardous waste under Extended

Producer Responsibility (EPR), a policy intervention where manufacturers have the responsibility of collecting and channelling their post-consumer products. India currently has an EPR policy only for plastic products and electronic and electrical equipment. In Canada, domestic hazardous waste has been under EPR since the 1990s. The policy has relieved the government and taxpayers of the cost of domestic hazardous waste collection.

**Down to Earth,  
16-31 October, 2021.**

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## INDIA'S SUCCESSES AT COP26

Bhupender yadav



Collaborative, not competitive, approach can save our planet

• The recently concluded 26<sup>th</sup> session of the Conference of the Parties (cop26) to the UN Framework Convention on Climate Change in Glasgow, Scotland, proved to be a success from India's standpoint. India emerged on the world stage as a global power walking the talk on combating climate change, voicing concerns of the developing world and leading international initiatives to drive change in building an environmentally sustainable world.

Delivering the National Statement at the cop26 Summit in Glasgow, Prime Minister Narendra Modi reminded the world that despite being home to 17 per cent of the world's

population, India has been responsible for only 5 per cent of the global emissions. From the cop26 stage, the prime minister announced India's commitment to "Panchamrit":

- India will bring its non-fossil energy capacity to 500 GW by 2030
- India will bring its economy's carbon intensity down to 45 per cent by 2030
- India will fulfil 50 per cent of its energy requirement through renewable energy by 2030.
- India will fulfil 50 per cent of its energy requirement
- India will reduce 1 billion tonnes of carbon emissions from the total projected emissions by 2030
- India will achieve net-zero by 2070

While India did its bit, the country also reminded the Global North of its unfulfilled commitments. India told the world that while we all are raising our ambitions on climate action, the world's ambitions on climate finance cannot remain the same as they were at the time of the Paris Agreement. During his address at the World Leaders Summit, the prime minister said, "India expects developed countries to provide climate finance of \$1 trillion at the earliest:".

He also launched the Infrastructure for Resilient Island States (IRIS), which will work to achieve sustainable development through a systematic approach to promote resilient, sustainable and inclusive infrastructure in Small Island Developing States. A major boost for India-initiated International Solar Alliance (ISA) came when US Special Presidential Envoy for Climate John Kerry announced at cop26 that the US has joined the ISA as a member country. The membership of ISA thus rose to 101.

India also launched the Green Grids Initiative-One Sun One World One Grid (GGI- OSOWOG) along with the UK. GGI-OSOWOG will bring technical, financial and research co-operation to help facilitate cross-border renewable energy transfer projects, which will provide OSOWOG its global infrastructure. cop26 was successful in alerting the world to climate crisis and securing

commitments from all towards "keeping 1.5 degrees alive" and accelerated action towards mid-century global net zero.

For the first time, developing countries have been able to bring in a language that "notes with deep regret" the failure of developed countries to deliver the promised climate finance.

India made strong interventions throughout regarding climate finance in cop26, including making written submissions and securing support from developing countries. As a result the standing committee in finance has been mandated by COP to work towards definitions of climate finance, so that the wide range of numbers in climate finance can be resolved.

Under the Paris Agreement, we need a new collective quantified goal (NCQG). A structured process through a work programme has been launched for working on the NCQG that will complete its work by 2024. The work programme will consider the needs of developing countries, call for submissions from parties and experts, undertake technical work and then give its recommendations. This is a big step

forward towards forcing the hand of developed countries to realise that there has to be a NCQG by 2025, and this goal must come through a structured process under cop.

India and other developing countries were also successful in keeping the agenda of long-term finance under the convention alive till the year 2027, while developed countries wanted to end this agenda under the convention. India was supportive of the enhanced transparency framework but remained firm that there must be assured and adequate climate finance provision for fulfilling enhanced reporting needs.

India was successful in getting language inserted regarding support from GEF (Global Environment Facility) to developing countries for ETF (Enhanced Transparency Framework).

On markets, Article 6 has been finally resolved in a balanced manner that takes into account the concerns of developing countries. Article 6 of the Paris Agreement provides for market and non-market approaches in achieving Nationally Determined Contributions (NDCS).

Parties in Glasgow finally adopted the long pending Article 6 rulebook. There are always compromises in negotiations, but India, along with other developing countries, managed to convince developed countries to agree for a transition of pre-2020 projects/activities, and units from the Clean Development Mechanism under the Kyoto Protocol. We were firm on our position to help our private sector that has invested in reduction of emissions and generated Certified Emission Reductions under the Clean Development Mechanism (CDM) and ensured that the private sectors' trust in the UNFCCC processes is not diluted. The Article 6 market mechanisms will play a crucial role in driving investments from private and public enterprises into India and help us achieve our mitigation and adaptation targets. Most countries have mentioned the use of such markets for achieving their NDC targets.

Under Article 6.2, India set the terms for accounting of units outside the NDC. Our call for countries to have flexibility in defining what is inside and outside our country's NDC was accepted, and corresponding adjustments based on the authorisation of projects helps us, as it gives us

additional flexibility while maintaining the quality of units. The nationally determined nature of accounting remains and that is a positive outcome for India.

In addition, the countries are strongly encouraged to commit to contribute resources for adaptation and to cancel Internationally Transferred Mitigation Outcomes to deliver an overall mitigation in global emissions. These measures will further help achieve emission reductions globally.

Under Article 6.4, we were able to secure the transition of CDM projects, activities and units. Further, we also negotiated strongly to have these top-down markets aligned firmly with the principles of common but differentiated responsibilities and equity. Under Article 6.8, the adoption of work programme for non-market approaches will help developing countries in relation to, inter alia, mitigation, adaptation, finance, technology development and transfer, and capacity-building. The conclusion of Article 6 lays the ground for

participation of private sector in the new carbon markets that will emerge under the Paris Agreement.

On adaptation, a two-year work programme has been launched on the global goal, which was a big demand of developing countries.

Collaborative, not competitive, approach alone can save our planet. Time for blame game has long ended. And that is why India upped its commitment to the cause of saving the planet before demanding others to do their bit. On the whole, cop26 has had a positive outcome. Countries, as part of the Glasgow Climate Pact, have also agreed to meet next year in Cairo, the capital city of Egypt, to discuss further carbon cuts so that the goal to limit warming to 1.5°C can be reached. India looks forward to working with the world in finding sustainable and equitable solutions.

(Bhupenderyadav is Union Cabinet Miniser for Environment, Forest and Climate Change; and Labour & Employment, Government of India)

**Down to Earth,  
1-15 December, 2021**

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## YES, SAYS PRIME MINISTER

Shagun Kapil, New Delhi

*After a year of farmers' protests, the government will repeal the three farm laws*

On November 19, Prime Minister Narendra Modi announced that the Centre will repeal the three controversial farm laws that were passed in Parliament in September 2020. The Modi government, before the announcement, had maintained a confrontational stance claiming that the farmer groups at the helm of the protest did not represent the “real” farmers.

“Despite our best intention to support our farmers, especially the small farmers, we could not take them into confidence,” he said in an address to the country on the occasion of Gurupurab, the birth of the first Sikh Guru, Guru Nanak. “We offered to amend the laws, even put them on hold for two years ... but it is time for a new beginning. Let us not blame anyone,” he said.

While announcing that the laws will be repealed in the up-coming winter session, he spoke about setting up a committee with officials from the Centre and states, along with farmers and agricultural experts as members. The committee, keeping in mind the future of farmers, will make decisions on the zero-budget natural farming, encourage a scientific shift in the crop pattern and make minimum support price (MSP) more effective and transparent.

He also urged farmers to leave the protest sites and return home. Farmer groups, though, want more. Till the time the magazine went to print, farmer groups had not called off the November 29 march to Parliament to mark the protest anniversary.

The Samyukta Kisan Morcha (SKM) that represents more than 40 farmers' unions said they will wait for the announcement to take effect through "due parliamentary procedures". Their reaction suggests that demonstrations at different protest sites along Delhi's border will continue, at least till the winter session of Parliament. "We will wait for the day when farm laws will be repealed in Parliament," tweeted farmer leader Rakesh Tikait.

SKM also reminded the government that their demand for a statutory guarantee to MSP and withdrawal of the Electricity Amendment Bill is still pending.

Kavitha Kuruganti of non-profit Alliance for Sustainable and Holistic Agriculture says there are many pending issues that even the Prime Minister is aware of. "Let us hope the government realises that after acceding to this (demand of repealing farm laws), it will be foolish if they will hold back on other things," she adds.

This is the second time in his seven-year incumbency that Modi rolled back laws concerning farmers

and farming. In August 2015, he had to declare in his regular radio show *Mann Ki Baat* the burial of the amendments to the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, aimed at making farmland acquisition by private companies easier. Like in the case of the current farm laws, these amendments to the land acquisition law were also preceded by massive protests by farmers and political parties. Like then, even this time the decision to roll back approved laws comes before crucial state elections.

R. Ramakumar, professor, Centre for Study of Developing Economies, Tata Institute of Social Sciences, Mumbai, calls the development historic. "The Centre had tried to break, divide, buyout, demean, denigrate, demonise and shame the movement by multiple means. That the movement survived these efforts is by itself salutary," he says. The movement has also helped positively politicise the demands of the farming community in policy making. "It also gives a boost to effects to galvanise and mobilise

political support for causes of the peasantry in the near future,” Ramakumar adds.

Sukhpal Singh, professor, Centre for Management in Agriculture at the Indian Institute of Management, Ahmedabad, says the government may accede to the farmers’ demand for MSP. “But in the law, it should be made clear who is responsible for

implementing MSP. It is a promise made by the government. The legal binding should not be on the private sector to buy the produce at MSP. In case farmers are paid a lower price, they should be compensated by the government,” Singh says. He suggests farmers should agree for the proposed committee announced by Modi and use it to voice their concerns.

**Down to Earth,  
1-15 December, 2021.**

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## CAPACITY BUILDING OF PSUs

Trishaljit Sethi & Dr. Praveen Kumari Singh

*In order to meet the training needs in the current dynamic scenario, it is imperative that there is synergising of resources and more active exchange of technical knowledge and other related ideas among PSUs. There is a need to bring about collaboration between training facilities of various PSUs and create a pool of shared resources. A successful collaboration between these training facilities owned by distinct PSUs will not only create cross-synergisation between them but also develop a vibrant pool of common resources to be shared with others.*

Training and Capacity Building in Public Sector Undertakings is an area that is gaining importance, particularly due to rapid advancements in technology and other operational methodologies. To meet the training needs in the current dynamic scenario, it is imperative that there is synergising of resources and a more active exchange of technical knowledge and other related ideas among PSUs.

There is a need to bring about collaboration between training facilities of various PSUs and create a pool of shared resources. This would also be in line with the 'National Programme

for Civil Services Capacity Building' (NPCSCB) being implemented by the Department of Personnel and Training.

There are 256 operational Central Public Sector Undertakings (CPSUs) in the country, employing around 10 lakh people. Out of these CPSUs, 96 have been conferred the Ratna status among which 10 are Maharatna companies, 14 are Navaratnas, and 72 are Miniratnas. The net profit of these organisations was 93,294 crore rupees in 2019-2020. They also make a substantial contribution to the growth of the Indian Economy and critical infrastructure.

Since they are also expected to perform on a competitive basis with prudent management, quality decision-making while ensuring accountability, efficiency, and transparency, the need for world-class training inputs cannot be overemphasised. Modern processes and capacity building in the form of functional competencies, skills, and attitudes will foster a culture of efficiency, competitiveness, integrity, and probity, will also curb administrative malpractices.

Many of these Public Sector Undertakings, especially the larger ones with 'Ratna' status have their own state-of-the-art training facilities which are used mainly for Training and Capacity Building of the employees working in these companies. Some PSUs even have more than one such training institute, each with a distinct field of specialisation. While most of these training institutes have some select core competencies in their operational field, some also individually cater to the development of managerial expertise like Leadership, Team building, Communication, Executive Development, Decision-making and other similar soft skills for their employees. As of now, there is no

institutionalised system of collaboration between these training institutes and each one caters mainly to its own employees using in-house resources and some select outside resource persons.

A successful collaboration between these training facilities owned by distinct PSUs will not only create cross-synergisation between them but also develop a vibrant pool of common resources to be shared with others. This collaboration would be most beneficial if it is done in a manner such that the distinct institutes complement each other's training capabilities in terms of their core competencies and also the general (managerial) areas of training. This collaboration may not be restricted to the training institutes of PSUs of the same sector. For the best optimisation of resources, this scheme could be extended to training institutes across various sectors. Common training areas could be identified and executives of one PSU could benefit from training/other inputs from another PSU's training institute.

Recently, the Cabinet has approved the NPCSCB by setting up an Integrated Government Online

Training (iGOT) portal. It essentially aims at the development of an integrated training infrastructure across services. One of its core guiding principles is to “create an ecosystem of shared training infrastructure including that of learning materials, institutions and personnel.”

The premier training institutes for Civil Services such as the Lal Bahadur Shastri National Academy of Administration, SVP National Police Academy, Indira Gandhi National Forest Academy, National Academy of Direct Taxes, Rafi Ahmed Kidwai National Postal Academy, National Academy of Indian Railways, etc., have been co-opted to synergise their resources for this mission.

It is therefore in the interest of training of personnel of PSUs that a similar integrated approach is adopted to create a common pool of resources among their training institutes.

## **CENTRES OF EXCELLENCE**

The premier training institutes of most of the bigger PSUs are equipped with the latest training infrastructure as well as human resources to cater to the needs of their personnel. Each of them has certain flagship programmes

that they run for the senior management. In addition, each has its own ‘core competency’ or specialised area of training. Invariably, the Core Competency areas relate to the PSUs area of functioning. For example, Oil and Natural Gas Corporation Limited (ONGC) has a training institute that specialises in areas such as Drilling Technology, Geo- Data Processing, Reservoir Studies, Oil Field Equipment, etc. Coal India Limited has an institute in Ranchi which mainly deals with the training and development of executives.

It is seen that though some of these institutes are also designing customised courses for executives of other PSUs and even for foreign nationals, yet there is no institutionalised mechanism as of now for collaboration and resource sharing.

This resource sharing needs to be institutionalised and two or more training institutes when collaborated could be designated as ‘Centres of Excellence’ (CoEs). To create the shared infrastructure of these combined resources, the core competencies of all the training facilities of the PSUs could be mapped first and then can be modalities developed for strengthening

it. Different institutes could be identified to further enhance a 'specific' competency. This could be done in a manner, so as to avoid duplication of process and create specialisation in a particular field by the identified institute. This would be followed by resource sharing between institutes which could be in terms of experts/faculty, infrastructure, R&D, etc. Common programmes could be designed for personnel of different PSUs which would also result in an exchange of ideas and sharing of best practices.

The areas where different sectors can best benefit from each other could be identified and each other's facilities be utilised. At times, some PSUs manufacture/supply key equipment for other PSUs. For example, BHEL (Bharat Heavy Electricals Limited), under the Ministry of Heavy Industries manufactures turbines for Power stations and also several other heavy equipment for the functioning of many PSUs. Orientation visits/training of employees of the user PSUs could be arranged at BHEL's training facility to familiarise them with the manufacturing process, size, scope, and other details of the equipment that they use, to better equip them to carry out their work.

In the case of smaller PSUs, there may not be any training facility at all. An arrangement could be made to provide training for the personnel of such smaller PSUs in the facility most suitable to them.

### **i. Geographical Clusters**

To begin with, geographical clusters could be identified where, in a single location, several training institutes from separate fields are located. These could be made CoEs wherein institutionalised mechanisms are developed for sharing resource people, experts, R&D, and even the physical infrastructure. Gradually, a pool of master trainers could also be built by these 'Centres of Excellence' who could further impart training at various locations.

In these Centres, apart from utilising each other's core competency areas, the general areas of training like modules on Management, Preventive Vigilance, and Leadership could be designed and conducted collaboratively; This will not only prevent duplication of the process but also create uniform modules across institutes and standardise the training process.

## ii. Thematic Clusters

There may be different institutes offering similar core competencies. Tie-ups between such centres could help create Thematic Centres of Excellence. For this, institutes offering similar core competencies in the same specialised field could be brought together to share R&D and Training techniques.

The thematic clusters can also be helpful in the Banking Sector. Most of the Public Sector banks too have premier training institutes located in different stations. These institutes other than having executives/management modules also impart domain-specific training like interest management, micro-finance, rural banking, credit management, etc. On similar lines for the training institutes of PSUs, the training institutes of banks could come together and provide training to officers and staff across banks.

The domain-specific core competencies of the various banking institutes could be mapped and ensure specialisation of a particular competency by a specific bank. This

would avoid duplication of processes and the resources in terms of manpower, infrastructure, and expert faculty could be utilised optimally.

## **ETHICS AND MORAL VALUES**

Another area that needs to be given paramount importance specially in training, is the awareness and the understanding that how work and values of organisations such as adherence to Rule of Law, transparency and efficiency contribute towards the larger objectives of an inclusive, just, and equitable society. Role of Public Sector Enterprises (PSEs) as agents of socio-economic growth and change, creators of formal and informal economic opportunities, providing social benefits through CSR (Corporate Social Responsibility) activities can help in mitigation of poverty, fulfilling the health and education needs of the underprivileged sections of society.

Training inputs can help in developing a sense of responsibility towards nation-building. The CoEs as proposed, could collaboratively tie-up with specialised institutes which provide insights on these issues.

Periodical training could be organised by these Centres to any of these selected institutes, to enable the participants to understand the economic and social milieu of the country, and the ultimate goals governance strives at. Goals of growth and development for all, fair and efficacious governance can only be realised if all stakeholders are enthused and trained in ideals imbued with ethics and empathy. In addition, the PSUs could use their CSR activities' locations and organise field visits to provide a holistic view of the nation-building process to the trainees.

A developing economy like ours simply cannot afford to have its organisations working in silos without sharing resources and drawing upon each other's strengths and competencies. Training and Capacity

Building is an area where a large amount of resources in terms of financial outlays, manpower, material, and other infrastructure is used.

There is a requirement to create and develop an integrated training infrastructure across PSUs of the same sector and also different ones. One of the core guiding principles of the recently launched iGOT portal by the government is to "create an ecosystem of shared training infrastructure including that of learning materials, institutions, and personnel." On the same lines, the PSUs and Banks need to collaborate on capacity building, share resources, identify and strengthen core competencies. This will optimise resource utilisation and have threefold benefits of avoiding duplication of process, standardise training, and creating specialisation.

**Yojana,  
December, 2021.**

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HAR GHAR JAL

Yugal Joshi

Atmanirbhar Bharat initiative was announced to reboot the economy with a long-term goal, to structurally reform the system, and simultaneously empower the economic agents to perform better, and to remove structural inefficiencies that restrict efficient functioning of business. The five key pillars of the Atmanirbhar Bharat, namely, economy, infrastructure, system, democracy, and demand are to strengthen the domestic industry as well as to make Indian economy more closely integrated with global value chain. At a deeper level, it strengthens the economy by policy interventions in unorganised sector and MSMEs as well as strengthens democracy by making communities capable, ensuring their partnership in socio-economic reforms, and transforming village community into a responsive and responsible leader. This implements Gram Swaraj in hundreds of thousands of villages across India in its true sense.

The government has been working to improve the quality of life and enhance the ease of living for people especially in villages. Speed, scale, and single-minded focus have ensured housing for all, electricity to every household, a toilet to every family, smoke-free lives for women, financial inclusion for every family, social security, and affordable health care for all.

Announced in 2019, Jal Jeevan Mission (JJM) is a huge step in improving the quality of life in villages and improving public health. JJM is under implementation in partnership with all the States to make provision of tap water supply to every rural household of the country. It is envisaged that by 2024, each household will have a potable tap-

water supply in adequate quantity (55 lpcd) of prescribed quality (BIS: 10,500) on a regular and long-term basis. To implement this mission, institutional arrangements at various levels have been made and States' Water & Sanitation/Public Health Engineering (PHE)/Rural Water Supply (RWS) departments are playing a central role. They are helping Gram Panchayats and/or its sub-committee, Village Water and Sanitation Committee (VWSC) or Pani Samiti to plan, implement, manage, operate, and maintain its in-village water supply systems. VWSCs/Pani Samitis are being empowered to take ownership of the programme.

COLLECTIVE OWNERSHIP AND ACTION

Jal Jeevan Mission is pivoted on the 73rd Amendment of the Constitution that empowers Gram Panchayats with administrative control of water and related subjects.

JJM is a decentralised, demand-driven, and community- managed water supply programme. Gram Panchayat (GP) or its sub-committees (VWSCs)/Pani Samiti across States and Union Territories play a key role in planning, implementation,

management, operation, and regular maintenance of in-village water supply system. It also plans and implements water source augmentation strengthening water conservation, and greywater treatment, and reuse of treated greywater. For this purpose, programmes for capacity building of *GPNWSC* members are organised so that it can work as a local water utility for assured service delivery on a long-term and regular basis. Out of 6.05 lakh revenue villages in India, so far VWSC/Pani Samiti have been formed in more than 3.93 lakh villages. Local village communities are contributing towards in-village water infrastructure and have a sense of ownership and pride.

Addressing about 1.75 lakh Gram Sabhas with over 62 lakh people in attendance and interacting with Pani Samiti members on 2 October, 2021 on Jal Jeevan Mission to realise Mahatma Gandhi's vision of Gram Swaraj, the Prime Minister emphasised the role of Gram Sabha in universal access of water, its conservation, and sustainable use in making villages *atmanirbhar* or self-reliant for their water needs.

The motto of the mission is that ‘no one is left out’ and every household in a village should be provided with tap water connection. In villages where ground/surface water of good quality is available in sufficient quantity, Single Village Schemes (SVS) are planned and executed as the most preferred option. In villages with adequate groundwater having quality issues, water is treated before its supply to every home and it is done in isolated tribal hamlets/hilly/forested areas, Stand-alone solar-based and/or gravity-based water supply systems are being given priority. In water-stressed areas, bulk water transfer, treatment plants, and distribution systems are planned and executed.

The Mission is providing tap water supply in quality-affected areas, especially in Arsenic & Fluoride-affected habitations, Japanese Encephalitis/Acute Encephalitis Syndrome (JE/AES) affected districts, socio-economically backward Aspirational districts, drought-prone & desert areas, Sansad Adarsh Gram Yojana (SAGY) villages, and SC/ST majority villages on priority. For example, on 15 August 2019, at the announcement of JJM, only 8 lakh (2.6%) households in JE/

AES affected districts were having tap water connections. In the last 26 months, despite the Covid-19 pandemic and lockdowns, tap water connections have been provided to 1.17 crore (38.5%) more households. Only 24 lakh (7.2%) households in Aspirational districts were having tap water connections before JJM, whereas more than 1.22 crore (36.9%) households are getting tap water supply now.

BOOSTING RURAL ECONOMY

Village Water and Sanitation Committee (VWSC) prepares a 5-year Village Action Plan for water and sanitation, ensuring long-term source sustainability, greywater management, and water conservation works. These Village Action Plans (VAPs) are co-terminus with 15th Financial Commission period. It has provided for 60% of its total grant to local rural bodies/PRJs as a tied grant for water and sanitation alone. Thus, an assured Rs 1.42 lakh crore tied grant is available from 2021-22 to 2025-26 for: i) drinking water source augmentation/strengthening, ii) drinking water supply system, iii) greywater treatment and its reuse, iv) regular operation and maintenance of in-village water supply infrastructure, and v) maintaining ODF

status of the village. Further, there is a provision that the VAPs to be implemented by dovetailing resources, viz. Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Swachh Bharat Mission-Gramin, *JJM*, District Mineral Development Fund (DMDF), Corporate Social Responsibility (CSR) funds, and community contribution, etc. Village Action Plans for about 3 lakh villages have been prepared by the VWSCs.

The total outlay of the Jal Jeevan Mission is Rs 3.60 lakh crore, out of which Rs 2.08 lakh crore is the Central share. Thus, a total amount of more than Rs 5 lakh crore is available for water-related works.

Jal Jeevan Mission is working towards making each village, a Water, Sanitation, and Hygiene (WASH) enlightened village. In every village, a cadre of 25-30 people to manage its water utility is being prepared. Apart from 10-15 VWSC members, at least five skilled persons, a mason, a plumber, a fitter, an electrician, and one pump operator, are needed in each of them. The mission has started a capacity-building and skill development programme for such persons. This is generating a vast pool of skilled people

to operate village water utilities. Such investment in rural areas of the country is accelerating economic activities and also boosting the rural economy by generating employment opportunities in villages.

Taking note of the mission's approach, the Prime Minister, during his nationwide address to Gram Sabhas and interaction with Pani Samiti members on 2 October 2021, called upon village communities to manage water on the war footing so that no village ever has to get its supply of drinking water through tankers or trains. The true Gram Swaraj, he added, is people's participation in village development.

WOMEN EMPOWERMENT

Speaking about one of the main benefits of Jal Jeevan Mission, PM had said, "another benefit will be that the rural women, who suffer the drudgery of having to travel long distances to bring water home will be saved from the ordeal." Following this vision, it has been mandated that a minimum of 50% of the VWSC members would be women. This accords them a significant role in village water governance suiting their traditional role as water managers.

At the announcement of the Jal Jeevan Mission in 2019, only 3.23 crore (17.7%) households had tap water connections. Since then, 5.22 crore more rural households have been provided with tap water connections, thus alleviating rural women of their drudgery in fetching water and bringing them ease of living. During his interaction with VWSC members, the PM assured village people that in the days to come, no women will have to step out of the house to get water. At the same time, he called upon village communities for taking every measure in making their village water surplus.

While ease of living is envisaged to give rural women an opportunity in self-reliance or *atmanirbharta*, and leverages their experience as village water managers in VWSCs, women are also given a role of custodian of water quality in their villages. So far, more than 7.391akh women have been trained in water quality testing by using Field Test Kits (FTKs). Under the Mission, each village will have a cadre of 5 trained women formed to monitor the tap water quality provided in homes.

Praising the role played by VWSC members in the management of in-village water supply schemes, the Prime Minister applauded VWSC women who are working with efficiency and expressed his satisfaction with their training in water quality testing using FTKs. He also underscored the importance and significance of the role of women of VWSCs in a village's wellbeing and prosperity and ushering a positive transformational change in the lives of tribals, scheduled castes, backward and economically weaker rural communities.

The training of VWSC women members has promoted village communities, self-reliance in assessing water quality and ensuring its potability thus helping households keep in check water-borne health concerns in rural areas.

CHILDREN'S HEALTH AND WELL-BEING

A 100-day awareness programme was launched in Sep. 2020 for the need to have tap water connection in every school, Anganwadi Centres (AWCs), and Ashramshalas (tribal residential schools). A campaign was launched on 2 October 2020 to ensure that tap water reaches every learning

centre which includes schools, Anganwadi centres and Ashramshalas. Efforts are made by every State to ensure tap water availability for drinking, cooking mid-day meals, washing hands, and usage in toilets. Today, 8.151akh (79.2%) schools and 8.15 lakh (73%) Anganwadi centres provide tap-water supply.

During Covid-19 pandemic, need for frequent washing of hands with soaps and maintaining hygiene was experienced by everyone. Providing tap water supply to all these learning centres is a great investment in the health and well-being of the future generation.

In 1.08 lakh schools, provision for greywater reuse and in more than 93 thousand schools, provision of rainwater harvesting have been made. This will go a long way to make the students WASH enlightened citizens.

TRANSPARENCY AND ACCOUNTABILITY

Transparency and accountability are two key pillars of any successful programme. Online progress of implementation and status of tap water supply in homes, schools, and AWCs has been put In the public domain and,

can be accessed by anyone at <https://ejalshakti.gov.in/jjmreportIJJMIndia.aspx> .

This dynamic dashboard not only provides detailed information about national progress in the implementation of JIM but one can see the status of implementation and progress at State/ UT level, district level, and village level. Information related to water supply in villages including names of the head of households who have got tap water connection, status of water supply in schools and Anganwadi centres including piped water in toilets and hand washing facilities along with the provision of rainwater harvesting and greywater usage is also provided. The dashboard also provides information about institutional arrangements like people managing various aspects of water supply in villages including water quality testing.

To pave the way towards Atmanirbhar Bharat, the importance of developing technologically-sound human resources and infrastructure can hardly be overemphasised. The *JJM* dashboard also shows ongoing sensor-based IoT pilot projects in different

villages which shows the status of daily water supply in terms of quantity, quality, and regularity. In these pilots, one can see the quality of water including chlorination, water pressure in pipes at different places and per capita supply on a daily basis.

Village-level IT support is being provided to monitor everyday water supply in terms of quantity, quality, and regularity along with a public grievance redressal mechanism. There are more than 2000 water quality testing labs in the country which have now been opened for the general public at a nominal cost. Daily information about water quality samples tested, the number of villages where water quality testing was done, details about laboratories, contaminated samples found, etc., is also available in the public domain on the *JJM* dashboard.

To ensure speedy transfer of money to RLB/PRIs, States and VTs are advised to open an escrow account to receive a central allocation for JJM

implementation. JJM financial progress of each and every State/ UTs since 2019-20 is also available in the public domain that includes opening balance, allocation, assured fund, fund drawn, available fund, and expenditure.

When we look at the Jal Jeevan Mission objectives, its elements both in terms of vision and policy steps, along with sectoral reforms and community empowerment, we find it as an ideal model for Atmanirbhar Bharat. Jal Jeevan Mission is about the capacity building of the community in achieving water security. To repeat the Prime Minister's words, water influences the quality of life like none other. It truly anchors a village's peace and prosperity. Its inaccessibility has cost millions of women and girls their educational opportunity, its paucity or inaccessibility has forced millions to migrate, abandoning their homes. Ensuring that every home has potable tap water supply in an adequate quantity of prescribed quality on a regular and long-term basis, is the cornerstone of Atmanirbhar Bharat.

**Yojana,
December, 2021.**



സംസ്ഥാന പൊതുമേഖലയിലെ വൈദ്യുത ഘനവ്യവസായ സാധ്യതകൾ

ഡോ. കെ. ഗോപകുമാർ

കേരള വികസനത്തിന്റെ മുഖ്യ ചാലക ശക്തികളിലൊന്നായി പ്രവർത്തിക്കേണ്ട സംസ്ഥാന പൊതുമേഖലയുടെ സമകാലീന ചരിത്രം ഒട്ടും പ്രശംസനീയമല്ല. 1955-ൽ സ്ഥാപിക്കപ്പെട്ട കേരള ഫീഡ്സ് ലിമിറ്റഡ് കമ്പനി ഒഴിവാക്കിയാൽ ഒരൊറ്റ വൻകിട ഫാക്ടറിപോലും കഴിഞ്ഞ മൂന്ന് പതിറ്റാണ്ടുകളായി പുതുതായി സംസ്ഥാന പൊതുമേഖലയിൽ ഉണ്ടായിട്ടില്ല. ആകപ്പാടെ സംഭവിച്ചത് പശ്ചാത്തല സൗകര്യ വികസനത്തിനും ക്ഷേമ പ്രവർത്തനങ്ങൾക്കുമായി കുറെ സ്ഥാപനങ്ങൾ ഉണ്ടാക്കുകയും നിലവിലുണ്ടായിരുന്ന ചില കമ്പനികളെ പരിമിതമായ തോതിൽ വികസിപ്പിക്കുകയുമാണ് എന്നാൽ ഈ കാലഘട്ടത്തിൽ ഒരു ഡസനിലധികം സ്ഥാപനങ്ങൾ അടച്ചു പൂട്ടപ്പെടുകയും ഒട്ടനവധി സ്ഥാപനങ്ങൾ മാന്യത്തെ നേരിടുകയും ചെയ്തു. അതേ പ്രവണതയാണ് ഇപ്പോഴും തുടരുന്നത്. കേരളത്തെ വ്യവസായ വൽക്കരിക്കണമെങ്കിൽ പൊതുമേഖലയിലെ ഈ സ്ഥിതി തുടരാൻ അനുവദിച്ചുകൂടാ. കപ്പയും ചക്കയും ഉപയോഗിച്ച് കേരളത്തെ വ്യവസായ വൽക്കരിക്കാമെന്ന് പറയുന്നവർക്ക് വൻകിട വ്യവസായത്തിന്റെ ബലതന്ത്രം അറിയില്ലെന്ന് മാത്രമേ പറയാനാവൂ. വലിയതോതിൽ കേരളത്തിലേക്ക് സ്വകാര്യ വ്യവസായ മൂലധനം വരുമെന്നുള്ള പ്രതീക്ഷ വ്യാമോഹത്തിനപ്പുറത്തേക്ക് വളരുമോ എന്ന കാര്യവും അനുഭവങ്ങളുടെ വെളിച്ചത്തിൽ പരിശോധിക്കപ്പെടേണ്ടതാണ്.

കേരളത്തിന്റെ വ്യവസായവൽക്കരണത്തിന് ഉത്തോലകമായി പ്രവർത്തിക്കേണ്ടത് സംസ്ഥാന പൊതുമേഖലാ സ്ഥാപനങ്ങളാണെന്ന തിരിച്ചറിവാണ് ആദ്യം ഉണ്ടാവേണ്ടത്. വിവര വിനിമയ സാങ്കേതികവിദ്യ അടിസ്ഥാനപ്പെടുത്തിയുള്ള പുത്തൻ തലമുറ സേവന വ്യവസായങ്ങളോടൊപ്പം ഘനവ്യവസായങ്ങളും പുതുതായി പൊതുമേഖലയിൽ സ്ഥാപിക്കുകയും നിലവിലുള്ള സംരംഭങ്ങളെ പുനഃസംഘടിപ്പിക്കാനും പുനരുദ്ധരിക്കാനും ആവശ്യമായ നടപടികൾ സ്വീകരിക്കുകയും വേണം. സംസ്ഥാനത്തിന്റെ പരിസ്ഥിതിക്കും തനതായ പ്രത്യേകതകൾക്കും ഇണങ്ങുന്ന വ്യവസായ സംരംഭങ്ങൾ ഏതൊക്കെയാണെന്ന് തീരുമാനിച്ചശേഷം അതിനുകുന്ന പദ്ധതികൾ രൂപീകരിക്കാനും സാമ്പ്രദായിക ചുവപ്പുനാടകളിൽ കുരുങ്ങാതെ ആ പദ്ധതികൾ നടപ്പിലാക്കാനുമുള്ള ഇച്ഛാശക്തിയാണ് സർക്കാർ പ്രകടിപ്പിക്കേണ്ടത്. അങ്ങനെ പരിഗണിക്കുമ്പോൾ സംസ്ഥാനത്തിന് വളരെയേറെ സാധ്യതകളുള്ള ഒരു വ്യവസായ മേഖലയാണ് വൈദ്യുതി ഉപകരണങ്ങളുടെ നിർമ്മാണം. കേരളത്തിന്റെ വ്യവസായ വികസനത്തിന് ഇലക്ട്രോണിക്സ് പോലെ പ്രധാനപ്പെട്ട ഒന്നാണ് ഈ മേഖല. എന്നാൽ കഴിഞ്ഞ കുറെ വർഷങ്ങളായി പുനരുദ്ധാരണമോ വികസനമോ ഇല്ലാതെ പൊതുമേഖലയിലെ വൈദ്യുതി ഉപകരണ നിർമ്മാണ കമ്പനികൾ മുരടിപ്പിനെ നേരിടുകയാണ്.

കെൽ, ട്രാക്കോ കേബിൾസ്, യുണൈറ്റഡ് ഇലക്ട്രിക്കൽസ്, ടെൽക് എന്നീ നാല് ഇലക്ട്രിക്കൽ കമ്പനികളാണ് സംസ്ഥാന പൊതുമേഖലയിൽ ഇപ്പോൾ പ്രവർത്തിക്കുന്നത്. ഇത് കൂടാതെ സംസ്ഥാന സർക്കാർ 2021-ൽ ഏറ്റെടുത്ത ഒരു കേന്ദ്ര സംസ്ഥാന സംയുക്ത സംരംഭം (BHEL-EML) കൂടിയുണ്ട്. ആ കമ്പനിയുടെ വിവരങ്ങൾ ഇവിടെ പരാമർശിക്കപ്പെടുന്നില്ല. വ്യത്യസ്തങ്ങളായ ഒട്ടനവധി ഉൽപ്പന്നങ്ങളും ഉൽപ്പാദന രീതികളും പ്രമുഖങ്ങളായ നിരവധി ഉപഭോക്താക്കളുമുള്ള സ്ഥാപനങ്ങളാണിവ. എന്നാൽ ഉൽപ്പാദന, സാമ്പത്തിക കാര്യങ്ങളിൽ ഈ നാല് കമ്പനികളുടെ അവസ്ഥ ഒട്ടും ആശാസ്യമല്ല. 2017-18 ലും 2018-19-ലും ഇവയിൽ ടെൽക് മാത്രമാണ് ലാഭമുണ്ടാക്കിയത്. ഈ മേഖലയുടെ മൊത്തം നഷ്ടം 2017-18-ൽ 41.62 കോടി രൂപയും 2018-19 ൽ 20.99 കോടി രൂപയുമാണ്. 2019-20-ൽ കെൽ കൂടി ലാഭമുണ്ടാക്കിയെങ്കിലും മൊത്തം മേഖലയുടെ നഷ്ടം 23.4 കോടി രൂപയായി വർധിക്കുകയാണുണ്ടായത്.

ഈ കമ്പനികളുടെ ചില പ്രധാന സാമ്പത്തിക സൂചകങ്ങൾ പട്ടികയായി നൽകിയിരിക്കുന്നു. ആദ്യമായി ഈ കമ്പനികളുടെ മുതൽമുടക്ക് പരിശോധിക്കാം. കെൽ, ട്രാക്കോ കേബിൾ എന്നിവയ്ക്ക് 100 കോടി രൂപയിലധികം മുതൽമുടക്കുള്ളപ്പോൾ യുണൈറ്റഡ് ഇലക്ട്രിക്കൽസിന്റെ മുതൽമുടക്ക് വെറും 18 കോടി രൂപ മാത്രമാണ്. ഏറ്റവും ദയനീയം ടെൽക്കിന്റെ അവസ്ഥയാണ്. ഒരു പവർ ട്രാൻസ്ഫോർമർ നിർമ്മാണ കമ്പനിയുടെ മുതൽമുടക്ക് 42.97 കോടി രൂപയിൽ ഒതുങ്ങുന്നു. മുതൽമുടക്കും വിറ്റുവരവും

തമ്മിലുള്ള അനുപാതം (കോളം-6) നോക്കിയാൽ എത്രയോ തുച്ഛമാണ്. ടെൽക്കിന്റെ ഇക്കാര്യത്തിലുള്ള ഉയർന്ന അനുപാതമാകട്ടെ വിറ്റുവരവിന്റെ വലുപ്പത്തെക്കാളുപരി നിസ്സാരമായ മുതൽമുടക്കിനെയാണ് പ്രതിഫലിപ്പിക്കുന്നത്. വിറ്റുവരവ്-ലാഭ/നഷ്ട അനുപാതവും (കോളം -7), മുതൽമുടക്ക്-ലാഭ/നഷ്ട അനുപാതവും (കോളം-8) കൂടുതൽ ധാരണ ഉണ്ടാകാനായി ശതമാനത്തിലാണ് നൽകിയിരിക്കുന്നത്. വളരെ പരിതാപകരമാണ് ഈ കമ്പനികളുടെ അവസ്ഥ എന്ന് തിരിച്ചറിയാനാവും. ഒട്ടനവധി വർഷങ്ങൾക്ക് ശേഷമാണ് കെൽ പ്രവർത്തന ലാഭം നേടുന്നത്. പക്ഷേ, അത് വിറ്റുവരവിന്റെ അര ശതമാനവും മുതൽമുടക്കിന്റെ 0.62 ശതമാനവുമാണ്. നഷ്ടമുണ്ടാക്കിയ യുണൈറ്റഡ് ഇലക്ട്രിക്കൽസും ട്രാക്കോ കേബിൾസും നൽകുന്ന ചിത്രം ഒട്ടും ആശാസ്യമല്ല. ഈ കമ്പനികളെ സംബന്ധിച്ച് ഇത് ഒറ്റപ്പെട്ടതോ അസാധാരണമോ ആയ കണക്കുകളല്ല. മുൻ വർഷങ്ങളിലും ഇതുതന്നെയോ ഇതിലും മോശമോ ആണ് അവസ്ഥ. ലാഭമുണ്ടാക്കിയ ടെൽക്കിന്റെ അവസ്ഥയും ഒട്ടും ആശ്വസിക്കാൻ വകനൽകുന്നതല്ല. അതിന്റെ ലാഭം വിറ്റുവരവിന്റെ രണ്ട് ശതമാനം മാത്രമാണ്. തുച്ഛമായ മുതൽമുടക്കുകാരണം അതിനോടുള്ള ലാഭത്തിന്റെ അനുപാതം കൂടി നിൽക്കുന്നുവെന്ന് മാത്രം. വലിയ മുന്നേറ്റമുണ്ടാക്കാൻ കഴിവുള്ള പൊതുമേഖലയിലെ ഇലക്ട്രിക്കൽ സ്ഥാപനങ്ങൾ നേരിടുന്ന പ്രതിസന്ധി ചൂണ്ടിക്കാണിക്കാനാണ് ഈ കണക്കുകൾ നൽകിയത്.

പട്ടിക: പൊതുമേഖലാ വൈദ്യുത കമ്പനികൾ-സാമ്പത്തിക സൂചകങ്ങൾ 2019-20

ക്രമ നമ്പർ	കമ്പനി	മുതൽ മുടക്ക് (രൂപ (കോടിയിൽ))	വിറ്റു വരവ് (രൂപ (കോടിയിൽ))	ലാഭം/ നഷ്ടം #(രൂപ (കോടിയിൽ))	മുതൽ മുടക്ക് വിറ്റുവരവ് അനുപാതം കോളം 4/3	വിറ്റു വരവ് ലാഭ/നഷ്ടം അനുപാതം (%)കോളം (5/4)*100	മുതൽ മുടക്ക് നഷ്ടം അനുപാതം (%) ## കോളം (5/3)*100
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	കെൽ	112.1	129.84	0.69	1.16	0.5	0.62
2	ട്രാക്കോ കേബിൾസ്	129.8	130.94	-24.28	1.01	-19	-18.71
3	യൂണൈറ്റഡ് ഇലക്ട്രിക്കൽസ്	18.29	37.13	-3.49	2.03	-9	-9.08
4	ടെൽക്	42.97	204.69	3.68	4.76	2	8.56

അവലംബം: A reveiw of Public Enterprises in Kerala 2019-20, Bureau of Public Enterprises Govt. of Kerala 2021

Net profit/Loss

Net profit after Tax and Dividend x 100

Capital Employed

- 1 Investment Turnover Ratio (Col.6) = (Turnover ÷ Investment)
- 2 Turnover Profit / Loss Ratio (Col. 7)= (Net Profit /Loss ÷ Turnover)*100
- 3 Return on Investment (Col.8) = (Net Profit / Loss ÷Capital Employeed) * 100

കെൽ കമ്പനിക്ക് മാമല, കുണ്ടറ, എടരിക്കോട് എന്നിവിടങ്ങളിലും ട്രാക്കോ കേബിൾ കമ്പനിക്ക് ഇരുമ്പനം, തിരുവല്ല, പിണറായി എന്നിവിടങ്ങളിലും യൂണിറ്റുകളുണ്ട്. യൂണൈറ്റഡ് ഇലക്ട്രിക്കൽസ് കൊല്ലത്തും ടെൽക് അങ്കമാലിയിലും പ്രവർത്തിക്കുന്നു. ഈ കമ്പനികളിൽ 1630 സ്ഥിര, കരാർ ജീവനക്കാരുള്ളത്. മൊത്തം ജീവനക്കാരുടെ 8.22 ശതമാനം മാത്രമാണ് സുപ്പർവൈസർ തസ്തികകളിലുള്ളത്. ഈ കമ്പനികൾ ഉപയോഗിക്കുന്ന സാങ്കേതികവിദ്യകൾ പഴഞ്ചെന്നാണെന്നതാണ് ഇത് സൂചിപ്പിക്കുന്നത്. ഇവയുടെ ഉൽപ്പന്ന വൈവിധ്യം അതിശയിപ്പിക്കുന്നതാണ്. വൈദ്യുതി ഉൽപ്പാദന, വിതരണവുമായി ബന്ധപ്പെട്ട ഒട്ടുമിക്ക സാധനങ്ങളും ഇവിടെ ഉണ്ടാക്കുന്നുണ്ട്. എന്നാൽ സൂക്ഷ്മ പരിശോധനയിൽ വ്യക്തമാകുന്നത് ഈ കമ്പനികളുടെ മുഖ്യ ഉൽപ്പന്നങ്ങളിൽ ഭൂരിപക്ഷവും വളരെ കുറഞ്ഞ ലാഭവിഹിതം ഉള്ളവയാണ് എന്നതാണ്. വലിയ ഉൽപ്പന്നങ്ങൾ നിർമ്മിക്കുമ്പോൾ ലഭ്യമാകുന്ന നിഷ്ക്രിയശേഷി (Idling capacity) ഉപയോഗിച്ച് നിർമ്മിക്കേണ്ട ചരക്കുകളാണ് ഇവയിൽ പലതും. പക്ഷെ അവ ഈ കമ്പനികളുടെ മുഖ്യ ഉൽപ്പന്നങ്ങളാവുകയും മുതൽമുടക്കിന് തുല്യമായ വിറ്റുവരവ് മാത്രം വാർഷികമായി സൃഷ്ടിക്കുകയും ചെയ്യുന്നു. ഈ വിറ്റുവരവ് വലിയ നഷ്ടം മാത്രമാണ് പലപ്പോഴും കമ്പനിക്ക്

നൽകുന്നത്. ഈ പരിമിതി തിരുത്താൻ തയ്യാറായില്ലെങ്കിൽ ആസ്തിയെ മറികടക്കുന്ന ബാധ്യതയെന്ന (Negative Net Worth) പ്രതിഭാസത്തിലേക്ക് ഈ കമ്പനികളെല്ലാം വലിച്ചെറിയപ്പെടുന്ന അവസ്ഥയാണുണ്ടാവുക. ഈ കമ്പനികളുടെ ഏറ്റവും വലിയ സ്വത്ത് അതിന്റെ സ്ഥാവരസ്വത്തുക്കൾ പ്രത്യേകിച്ചും സ്വന്തമായ ഭൂമിയാണ്. ഈ കമ്പനികൾക്കെല്ലാം കൂടി 150 ഏക്കറിലധികം ഭൂമി സ്വന്തമായുണ്ട്. ഏറ്റവും കൂടുതലുള്ളത് എറണാകുളം ജില്ലയിലാണ്. ആവശ്യമെങ്കിൽ കൂടുതൽ ഭൂമി ഏറ്റെടുക്കാൻ സൗകര്യമുള്ള പ്രദേശങ്ങളിലാണ് ഇതെല്ലാം നിലകൊള്ളുന്നതും. ഈ കമ്പനികളുടെ ഏറ്റവും ശക്തമായ പിൻബലം വൻകിട തുറമുഖങ്ങൾ, അന്താരാഷ്ട്ര വിമാനത്താവളങ്ങൾ, എൽ.എൻ.ജി. ടെർമിനൽ എന്നിവയുടെ സാമീപ്യമാണ്. വല്ലാർപാടം ട്രാൻഷിപ്‌മെന്റ് കണ്ടെയ്ൻർ ടെർമിനൽ, കൊച്ചിൻ പോർട്ട്, കണ്ണൂർ, കോഴിക്കോട്, നെടുമ്പാശ്ശേരി, തിരുവനന്തപുരം അന്താരാഷ്ട്ര വിമാനത്താവളങ്ങൾ, മറ്റ് റോഡ്/ ഉൾനാടൻ ജലഗതാഗത സൗകര്യങ്ങൾ ഇവയെല്ലാം ഈ കമ്പനികളുടെ പ്രവർത്തനങ്ങൾക്ക് വലിയ സഹായകരമാവേണ്ടതാണ്. വിഴിഞ്ഞം തുറമുഖത്തിന്റെ പണി പൂർത്തിയായാൽ അത് കൂടുതൽ ശക്തമായ പശ്ചാത്തല സൗകര്യത്തിന് സാധ്യത ഒരുക്കും.

ഉൽപ്പാദനച്ചെലവ് കുറയ്ക്കാനും ഉൽപ്പന്നങ്ങൾ സുഗമമായി കയറ്റുമതി ചെയ്യാനും ഇതുമൂലം സാധിക്കും. പരിചയസമ്പന്നരായ സാങ്കേതികവിദ്യാ പാടവമുള്ള തൊഴിലാളികളും എക്സിക്യൂട്ടീവുകളും മറ്റൊരു സമ്പത്താണ്. പുതിയ എഞ്ചിനീയർമാരെയും സാങ്കേതിക തൊഴിലാളികളെയും കണ്ടെത്താൻ സഹായിക്കുന്ന ഒട്ടനവധി എഞ്ചിനീയറിംഗ് കോളേജുകളും പോളിടെക്നിക്കുകളും സംസ്ഥാനത്തിന്റെ പ്രത്യേകതയായി കാണാനാവും.

ഇത്രയും പശ്ചാത്തലസൗകര്യങ്ങളും പിൻബലവും ഉണ്ടായിട്ടും ഈ കമ്പനികൾ നഷ്ടത്തിന്റെയും ബലഹീനതകളുടെയും മാത്രം കണക്കുകൾ പറയുകയും നമ്മുടെ വ്യാവസായിക മേഖലയിൽ അഗണ്യമാവുകയും ചെയ്യുന്നത് എന്തുകൊണ്ടാണെന്ന് പരിശോധിക്കേണ്ടതാണ്. ഈ കമ്പനികളുടെ ആസ്തി, ശക്തി, സാധ്യതകൾ ഉപയോഗിച്ച് സംസ്ഥാനത്തിന്റെ വ്യാവസായിക, സാമ്പത്തിക മേഖലകളിൽ എങ്ങനെ നേട്ടമുണ്ടാക്കാമെന്നും പരിശോധിക്കേണ്ടതാണ്. ഈ കാലഘട്ടം അത് ആവശ്യപ്പെടുന്നുണ്ട്.

ഈ സ്ഥാപനങ്ങളുടെ പ്രശ്നങ്ങൾ മൗലികമാണ്. അത് കാലഹരണപ്പെട്ട സാങ്കേതികവിദ്യ തുടങ്ങി ഘടനാപരമായ ദൗർബല്യങ്ങൾ വരെയുണ്ട്. ഇന്ത്യയിലെ

ഘനവൈദ്യുത ഉപകരണ വിപണിയിൽ പരാമർശ വിധേയം പോലുമല്ല ഈ കമ്പനികൾ എന്നതാണ് സത്യം. അപ്പോൾ ലോക വിപണിയിലെ സ്ഥാനം പറയേണ്ടതില്ല. വളരെ മൂല്യം കുറഞ്ഞ ഉൽപ്പന്ന നിർമ്മാണത്തിൽ കേന്ദ്രീകരിക്കുന്ന ഈ കമ്പനികളെ പുനഃസംഘടിപ്പിച്ച് ആധുനിക ഘന വ്യവസായങ്ങളാക്കണം എന്ന ചിന്തപോലും ഉണ്ടായിട്ടില്ല. ഇപ്പോഴുള്ള പ്രവർത്തനങ്ങളുടെ കാര്യത്തിൽ പോലും ഒരു ദശാബ്ദത്തിലധികമായി ഈ സ്ഥാപനങ്ങൾ അവഗണിക്കപ്പെടുകയായിരുന്നു. ഇനിയത് തുടരുന്നത് ആ സ്ഥാപനങ്ങൾക്ക് മാത്രമല്ല, പൊതുസമൂഹത്തിനും അപരിഹാര്യമായ നഷ്ടമുണ്ടാക്കാനേ സഹായകരമാവൂ. ഈ മേഖലയുടെ പുനരുദ്ധാരണവും വികാസവും ഈ കമ്പനികളെക്കൊണ്ട് മാത്രം സാധിക്കുന്ന ഒന്നല്ല. എന്നാൽ ഈ സ്ഥാപനങ്ങളെ ഏകോപിപ്പിച്ച് അവയെ കേന്ദ്രസ്ഥാനത്ത് നിർത്തി കേരളത്തിൽ വൈദ്യുതി ഉൽപ്പന്നങ്ങൾ നിർമ്മിക്കുന്ന ഘന വ്യവസായ ശൃംഖലയ്ക്ക് തുടക്കമിടാനാവും. അത് മുന്നിൽ കണ്ടുകൊണ്ട് ഇതുമായി ബന്ധമുള്ള കേന്ദ്ര സംസ്ഥാന പൊതുമേഖല സ്ഥാപനങ്ങളെയും മറ്റ് സ്വയംഭരണ സ്ഥാപനങ്ങളെയും കേരളത്തിന് പുറത്തുള്ള വിജ്ഞാന ഗവേഷണ സ്ഥാപനങ്ങളെയും ഉൾപ്പെടുത്തി കൊണ്ടുള്ള ബൃഹത്തും സമഗ്രവുമായ ഒരു പദ്ധതിക്കാണ് രൂപം നൽകേണ്ടത്.

അത്തരമൊരു പദ്ധതി നടപ്പിലാക്കാൻ സാധിച്ചാൽ വ്യവസായ വികസനത്തിൽ ഒരു കുതിച്ചുചാട്ടം നടത്താൻ കേരളത്തിനാവും എന്ന കാര്യത്തിൽ സംശയമില്ല. ഈ മേഖലയിൽ ചില്ലറ ചില ചുവടുവയ്പ്പുകൾ നടത്തിയിരുന്നെങ്കിലും ഒന്നും ഫലപ്രാപ്തിയില്ലെത്തിയില്ല. 2009-ൽ ടെൽ-എൻടിപിസി സംയുക്ത സംരംഭത്തിനും 2011-ൽ ഭാരത് ഹെവി ഇലക്ട്രിക്കൽസ്-കെൽ സംയുക്ത സംരംഭത്തിനും തുടക്കമിടുമ്പോൾ അവരുടെ സഹായത്തോടെ ഉന്നത സാങ്കേതികവിദ്യ സ്വാംശീരിക്കാമെന്നും അങ്ങനെ നമ്മുടെ ഇലക്ട്രിക്കൽ വ്യവസായത്തിൽ ഒരു മുന്നേറ്റം നടത്താമെന്നും പ്രതീക്ഷിച്ചിരുന്നു. ടെൽക്-എൻടിപിസി സംരംഭം ഇപ്പോഴും തുടങ്ങിയിടത് തന്നെ നിൽക്കുന്നു. ഉൽപ്പാദന ശേഷി 10000 MV ആയി വർദ്ധിപ്പിക്കണമെന്ന പ്രാഥമിക നിബന്ധന പോലും ഇപ്പോഴും നടന്നിട്ടില്ല. ഉന്നതശേഷിയുള്ള ട്രാൻസ്ഫോർമറുകളുടെ സാങ്കേതിക വിദ്യ ടെൽകിനു ലഭ്യമാക്കാം എന്ന എൻ.ടി.പി.സി. വാഗ്ദാനം ഇപ്പോഴും കടലാസിലുറങ്ങുന്നതേയുള്ളൂ. വളരെ പ്രതീക്ഷയോടെ രൂപീകരിച്ച ഭേൽ-കെൽ സംരംഭം കുറ്റൻ നഷ്ടങ്ങളുണ്ടാക്കി തകരുകയും ചെയ്തു. ഭേൽ-ന്റെ സഹായത്തോടെ ഒട്ടനവധി

നൂതന ഉൽപ്പന്നങ്ങൾ നിർമ്മിക്കാനാവാത്ത വശ്യമായ ഓർഡറുകളും സാങ്കേതിക വിദ്യകളും സംസ്ഥാനത്തേക്ക് കൊണ്ടുവരാമെന്ന സ്വപ്നം ഒന്നും സംഭവിക്കാതെ പൊലിഞ്ഞു പോയി. 2008-09 കാലത്ത് ഉയർന്ന ശേഷിയുള്ള പവർ ട്രാൻസ്ഫോർമറുകൾ നിർമ്മിക്കാൻ പറ്റുന്ന ഒരു കമ്പനി കേരളത്തിൽ സ്ഥാപിക്കാനുള്ള പദ്ധതിയുമായി ജപ്പാൻ കമ്പനിയായ തോഷിബാ മുന്നോട്ടുവരികയുണ്ടായി. അതിന്റെ സാങ്കേതിക വിദ്യ ടെൽകിന് കൈമാറ്റം ചെയ്യാമെന്നും തോഷിബാ കമ്പനി നിർമ്മിക്കുന്ന ട്രാൻസ്ഫോർമറുകൾക്കാവശ്യമായ കോർ നിർമ്മിച്ചു നൽകാനുള്ള ചുമതല ടെൽകിനെ ഏൽപ്പിക്കാമെന്നുമായിരുന്നു ധാരണ. വളരെയേറെ ചർച്ചകൾ അതിന്റെ മേലെ നടക്കുകയും എന്നാൽ അവസാനനിമിഷം ആ പദ്ധതി തകിടം മറിയുകയുമാണ് ഉണ്ടായത്. ആഗോള സാമ്പത്തിക മന്ദ്യവും രണ്ടാം യുപിഎ സർക്കാരിന്റെ രാഷ്ട്രീയ നിലപാടുകളുമായിരുന്നു ആ തകിടം മറിയലിന് കാരണം. നിലവിലെ സ്ഥാപനങ്ങളുടെ പശ്ചാത്തലസൗകര്യങ്ങളെ ഫലപ്രദമായി വിനിയോഗിച്ചുകൊണ്ട് കേരളത്തെ ഘന വൈദ്യുത വ്യവസായ സംസ്ഥാനമാക്കാൻ തനതും നൂതനങ്ങളുമായ ആശയങ്ങളും പദ്ധതികളും വികസിപ്പിക്കുകയാണ് ഇപ്പോൾ വേണ്ടത്. ഇത് ഈ കമ്പനികളെ കൊണ്ട് മാത്രം ചെയ്യാനാവുന്നതല്ല. നമ്മുടെ സംസ്ഥാനത്തും അതിനു പുറത്തുമുള്ള ഉൽപ്പാദന വൈജ്ഞാനിക

സ്ഥാപനങ്ങളെ കൂടി കൂട്ടിയിണക്കി കൊണ്ടുവേണം അത്തരമൊരു പദ്ധതിക്ക് രൂപം നൽകാൻ. വൈദ്യുതി ഉൽപ്പാദന വിതരണ മേഖലയിൽ കുത്തകയുള്ള ഇലക്ട്രിസിറ്റി ബോർഡ്, പാരമ്പര്യേതര ഊർജ്ജ പഠന ഗവേഷണ കേന്ദ്രമായ അനേർട്ട്, ഊർജ്ജ ഉപഭോഗ പഠന കേന്ദ്രമായ എനർജി മാനേജ്മെന്റ് സെന്റർ, സംസ്ഥാന പവർ ഫിനാൻസ് കോർപ്പറേഷൻ, ടെൽക്കിന്റെ സംയുക്ത സംരംഭ കക്ഷിയായ എൻ.ടി.പി.സി, കേന്ദ്ര വൈദ്യുതി ഘനവ്യവസായമായ ഭേൽ, ഈ മേഖലയിൽ പ്രാവീണ്യമുള്ള ഐ.ഐ.ടി കൾ, എഞ്ചിനീയറിങ് കോളേജുകൾ, മാനേജ്മെന്റ് സ്ഥാപനങ്ങൾ ഈ മേഖലയിലെ മറ്റ് വിജ്ഞാന കേന്ദ്രങ്ങൾ എന്നിവയെക്കൂടി ഉൾപ്പെടുത്തിക്കൊണ്ടുള്ള ഒരു പദ്ധതിയാണ് രൂപം നൽകേണ്ടത്. ഇലക്ട്രിക്കൽ വ്യവസായത്തിന്റെ ഉയർന്ന തലത്തിൽ അത് ഇലക്ട്രോണിക്സുമായി അഭേദ്യമായി ബന്ധപ്പെട്ടിരിക്കുന്നതിനാൽ ഇലക്ട്രിക്കൽ വ്യവസായത്തിന്റെ വളർച്ച സ്വാഭാവികമായും ഇലക്ട്രോണിക്സ് വ്യവസായത്തിന്റെ വളർച്ചയ്ക്കും കാരണമായും. ആ അർത്ഥത്തിൽ കെൽട്രോണിനും അതിന്റെ സബ്സിഡിയറി കമ്പനികൾക്കും ഈ പദ്ധതിയുടെ ഭാഗമാകാവുന്നതാണ്. ഈ മേഖലയുടെ പുനഃസംഘടനയ്ക്കും നവീകരണത്തിനും ആവശ്യമായ ഒരു പദ്ധതി തയ്യാറാക്കുകയാണ് ആദ്യം വേണ്ടത്.

കൊവിഡ് മഹാമാരിയുടെ കാലത്ത് പൊതുവെ ഉണ്ടായ സാമ്പത്തികമാന്ദ്യം ഘന വ്യവസായ രംഗങ്ങളെ മൊത്തത്തിൽ ബാധിച്ചിട്ടുണ്ട്. എന്നാൽ ഈ സ്ഥിതി രണ്ടു വർഷങ്ങൾക്കുള്ളിൽ മറികടക്കാനാവുമെന്ന പ്രതീക്ഷയിലാണ് വ്യവസായലോകം. 2030-ൽ ഇന്ത്യയുടെ ഊർജ്ജ ഉപഭോഗം യൂറോപ്യൻ യൂണിയനെ മറികടക്കുമെന്നും 2040 ആകുമ്പോഴേക്കും ഈ ഉപഭോഗം ഇരട്ടിക്കുമെന്നുമാണ് അന്താരാഷ്ട്ര എനർജി ഏജൻസിയുടെ 2021-ലെ റിപ്പോർട്ട് അനുമാനിക്കുന്നത്. ഈ വളർച്ചയും വികസനവും വൈദ്യുതി ഉപകരണ നിർമ്മാണ മേഖലയ്ക്ക് വലിയ സാധ്യതകളാണ് തുറന്നു കൊടുക്കുന്നത്. വൈദ്യുത ഘന വ്യവസായ മേഖലയിലെ ഭീമന്മാരായ ഭേൽ, സീമെൻസ്, കിർലോസ്കർ, എബിബി ഇന്ത്യ, മുതലായ കമ്പനികളുടെ വരും കാലങ്ങളിലെ ബിസിനസ് പ്ലാൻ പരിശോധിച്ചാൽ ഈ മേഖലയിൽ വമ്പിച്ച മുതൽമുടക്കിന് അവരെല്ലാം തയ്യാറെടുക്കുകയാണ്. ഊർജ്ജമേഖലയിൽ വലിയ കുതിച്ചുചാട്ടം നടത്താനാണ് ഭാരത സർക്കാരും തയ്യാറെടുക്കുന്നത്. എന്നാൽ ഈ അവസരത്തെ പ്രയോജനപ്പെടുത്താനുള്ള എന്തെങ്കിലും പ്രവർത്തനം സംസ്ഥാന പൊതുമേഖലാ സ്ഥാപനങ്ങൾ ആലോചിച്ചിട്ടുപോലുമില്ല എന്നതാണ് ഇതിന്റെ ഏറ്റവും ദയനീയമായ വശം. നമ്മുടെ നയരൂപീകരണ സമിതികൾ ഇതിന്റെ

പ്രാധാന്യം മനസ്സിലാക്കി അടിയന്തരമായി ഇടപെടാൻ ആവശ്യമായ നടപടികൾ എടുത്തില്ലെങ്കിൽ കേരളം പുറന്തള്ളപ്പെടുമെന്ന കാര്യത്തിൽ സംശയമില്ല. നമ്മുടെ ശക്തി ദുർബലത്വങ്ങൾ മനസ്സിലാക്കി കേരളത്തെ വൈദ്യുത ഉപകരണ നിർമ്മാണ മേഖലയിൽ മുന്നോട്ട് നയിക്കാനാവശ്യമായ ഒരു രൂപരേഖ തയ്യാറാക്കുകയാണ് വേണ്ടത് . അതിനായി ഒരു ആറിന പരിപാടി മുന്നോട്ട് വയ്ക്കുകയാണ്.

1. വൈദ്യുത ഉപകരണ നിർമ്മാണ മേഖലയിൽ പ്രവർത്തിക്കുന്ന നാല് പൊതുമേഖലാ സ്ഥാപനങ്ങളെയും, ഇപ്പോൾ സംസ്ഥാന സർക്കാർ ഏറ്റെടുത്ത കാസർഗോഡ് ടെൽ-ഇ.എം.എൽ. കമ്പനിയെയും പരസ്പരം ലയിപ്പിച്ച് ഒറ്റ കമ്പനിയാക്കുക. സാങ്കേതികവും നിയമപരവുമായ ഒട്ടനവധി കടമ്പകൾ അതിനായി കടക്കേണ്ടതുണ്ട്, പ്രത്യേകിച്ചും എൻടിപിസി-ടെൽക്കിന്റെ കാര്യത്തിൽ. എന്നാൽ ഹെവി ഇലക്ട്രിക്കൽ നിർമ്മാണത്തിലേക്ക് പോകണമെങ്കിൽ ഇത് കൂടിയേ തീരൂ. ഇത് മൂലം ഉൽപ്പാദന പ്രക്രിയയുടെ വത്യസ്ത ഘടകങ്ങൾ പലയിടത്തായി നടത്താനാവും. അതിനാവശ്യമായ പ്ലാന്റും യന്ത്രങ്ങളും അതാതിടത്ത് സ്ഥാപിക്കണമെന്ന് മാത്രം. നിലവിലുള്ള പല അടിസ്ഥാന യന്ത്രസാമഗ്രികളെയും പുതിയ സംവിധാനത്തിലേക്ക് സന്നിവേശിപ്പിക്കാനാവും. ഇതിൽ ഒരു ഗുണമുള്ളത് ഈ പ്ലാന്റുകളുടെ നിഷ്ക്രിയ ശേഷി

ഉപയോഗിച്ച് ഇപ്പോൾ നിർമ്മിച്ചു കൊണ്ടിരിക്കുന്ന പല ഉൽപ്പന്നങ്ങളും ഉണ്ടാക്കാനാവും എന്നതാണ്. അത്തരം ഉൽപ്പന്നങ്ങളുടെ നിർമ്മാണം ഓരോ സ്ഥലങ്ങളിലായി കേന്ദ്രീകരിക്കാനും ഇരട്ടച്ചെലവുകൾ ഒഴിവാക്കാനുമാവും. നിലവിലുള്ള മനുഷ്യ വിഭവശേഷിയുടെ ശാസ്ത്രീയമായ പുനഃക്രമീകരണത്തിലൂടെ ഉൽപ്പാദന ക്ഷമത വർദ്ധിപ്പിക്കാനും കമ്പനി കൾക്കുള്ള ഉൽപ്പാദനേതര ചെലവുകൾ ഗണ്യമായി കുറയ്ക്കാനും സാധിക്കും .

2. ടർബോ ജനറേറ്ററുകൾ, ടർബൈനുകൾ, പവർ ട്രാൻസ്ഫോർമറുകൾ തുടങ്ങിയ ഘന വൈദ്യുതി ഉപകരണങ്ങളുടെ ഉൽപ്പാദനത്തിലേക്ക് കടക്കുക. വിപണിയിലെ വിടവുകളും ചോദനയും പരിശോധിച്ച് നമ്മുടെ സംവിധാനത്തിൽ ഉൽപ്പാദിപ്പിക്കാവുന്ന ചരക്കുകൾ തിരഞ്ഞെടുക്കാനും അതിനാവശ്യമായ സാങ്കേതികവിദ്യ സ്വാംശീകരിക്കാനുമുള്ള നടപടികൾ സ്വീകരിക്കുക. വളരെ ശക്തമായ ഒരു ഗവേഷണ - വികസന കേന്ദ്രത്തിന് തുടക്കമിടുകയാണ് അത്യാവശ്യമായിട്ടുള്ളത്. കാലക്രമേണ ഈ ഉൽപ്പന്നങ്ങളുടെ ശേഷി വികസനത്തിനും വൈവിധ്യ വൽക്കരണത്തിനും ആവശ്യമായ നിർദ്ദേശങ്ങൾ നൽകാനാവത്തക്ക രീതിയിലായിരിക്കണം ഈ കേന്ദ്രം രൂപകൽപ്പന ചെയ്യേണ്ടത്.

3. പാരമ്പര്യേതര ഊർജ്ജ മേഖലയിലെ പഠന ഗവേഷണങ്ങൾ നടത്തുന്ന ലോകോത്തര നിലവാരമുള്ള സ്ഥാപനമായി അനെർട്ടിനെ വളർത്തിയെടുക്കുക . പാരമ്പര്യേതര ഊർജ്ജ സാങ്കേതിക വിദ്യ വികസിപ്പിക്കാനും ഈ മേഖലയിൽ കാര്യക്ഷമമായ പഠന ഗവേഷണങ്ങൾ നടത്താനും ഈ മേഖലയിലെ നയരൂപീകരണത്തിന് ആവശ്യമായ വിവരങ്ങൾ സർക്കാരിന് കാലാകാലങ്ങളിൽ നൽകാനുമായി സൃഷ്ടിക്കപ്പെട്ടതാണ് അനെർട്ട്. എന്നാൽ ഈ സ്ഥാപനം എത്രമാത്രം ഈ ലക്ഷ്യങ്ങൾ കൈവരിച്ചു എന്ന് വിമർശനാത്മകമായി പരിശോധിക്കേണ്ടത് ആവശ്യമാണ്. എന്തായാലും ആ സ്ഥാപനത്തിന്റെ പഠന, ഗവേഷണ, പരിശീലന, സാധ്യതകളുടെയും കഴിവിന്റെയും വളരെ കുറഞ്ഞ അംശമേ വിനിയോഗിച്ചിട്ടുള്ളൂ എന്ന കാര്യത്തിൽ സംശയമില്ല. മൂന്നര പതിറ്റാണ്ട് പ്രായമുള്ള ഈ സ്ഥാപനത്തിൽ ഉൽപ്പാദിപ്പിക്കപ്പെട്ടിട്ടുള്ള ഈ മേഖലയിലെ വിജ്ഞാനസമ്പത്ത് പരിശോധിക്കപ്പെടേണ്ടതാണ് . പാരമ്പര്യേതര ഊർജ്ജ പഠനത്തിൽ ലോകോത്തര നിലവാരമുള്ള ഒരു ഗവേഷണ സ്ഥാപനമാക്കാനുള്ള, വലിയ തോതിൽ പാരമ്പര്യേതര ഊർജ്ജ സാങ്കേതിക വിദ്യ വികസിപ്പിക്കാനാവശ്യമായ പദ്ധതികളാണ് ആവശ്യം . ഈ മേഖലയിൽ വലിയ പഠനങ്ങളും ഗവേഷണങ്ങളുമാണ് ഇന്ത്യയിലെ തന്നെ പല IIT-കളിലും സർവകലാശാലകളിലും

ലോകത്തിന്റെ ഇതര ഭാഗങ്ങളിലുള്ള സമാന സ്ഥാപനങ്ങളിലും നടക്കുന്നത് . എന്നാൽ ആ വിജ്ഞാനത്തെ ഉൽപ്പാദനത്തിലേക്ക് പരിവർത്തനം ചെയ്യിക്കാനാവശ്യമായ സംവിധാനമാണ് ഇല്ലാത്തത്. അവിടെയാണ് അനെർട്ടിന്റെ പ്രസക്തി. അത്തരം സ്ഥാപനങ്ങളുമായി ബന്ധപ്പെട്ടുകൊണ്ട് ഈ മേഖലയിലെ ഗവേഷണങ്ങൾ ഊർജ്ജിതപ്പെടുത്താനും ഉൽപ്പാദന സംരംഭങ്ങൾക്ക് തുടക്കമിടാനും ആവശ്യമായ തോതിൽ അനെർട്ടിനെ വികസിപ്പിക്കുകയാണ് വേണ്ടത്. അതിന് ആ സ്ഥാപനത്തിന്റെ ഇപ്പോഴത്തെ ഘടനയിൽ മൗലികമായ മാറ്റം വരുത്തണം.

4. അനെർട്ടിൽ ഉൽപ്പാദിപ്പിക്കപ്പെടുന്ന സാങ്കേതികവിദ്യകളെ ഉപയോഗപ്പെടുത്തി കാറ്റാടിമില്ലുകൾ, സൗരോർജ്ജ പാനലുകൾ, മുതലായ പാരമ്പര്യേതര ഊർജ്ജ ഉൽപ്പന്നങ്ങളും സാമഗ്രികളും ഇലക്ട്രിക് വാഹനങ്ങൾക്കാവശ്യമായ ബാറ്ററികളും നിർമ്മിക്കാൻ പറ്റുന്ന കമ്പനികൾ പൊതുമേഖലയിൽ ആരംഭിക്കണം. ഇതിന്റെ സാധ്യതകൾ അപാരമാണ് . ഇന്ത്യൻ പാരമ്പര്യേതര ഊർജ്ജ മേഖല ലോക പാരമ്പര്യേതര ഊർജ്ജ വിപണിയിൽ നാലാം സ്ഥാനത്താണ് . 2016-2020-ൽ ഇന്ത്യയിലെ പാരമ്പര്യേതര ഊർജ്ജ ഉൽപ്പാദന സ്ഥാപിത ശേഷിയിൽ ഉണ്ടായ സംയോജിത വാർഷിക വളർച്ചാ നിരക്ക് 17.33 ശതമാനമാണ്. 2030 ആകുമ്പോഴേക്കും ഈ മേഖലയിലെ

ഉൽപ്പാദനം 523 ഗിഗാ വാട്ട്സ് ആക്കി ഉയർത്താനാണ് ഇൻഡ്യാ ഗവണ്മെന്റ് പദ്ധതിയിട്ടിരിക്കുന്നത് ഈ മേഖലയിൽ നല്ല പങ്ക് വഹിക്കാൻ കേരളത്തിലെ വൈദ്യുത ഉപകരണ നിർമ്മാണ മേഖലയ്ക്ക് സാധിക്കും. വരും കാലങ്ങളിൽ ഈ ഉപകരണങ്ങൾക്ക് വലിയ ഡിമാൻഡാണ് ഉണ്ടാകാൻ പോകുന്നത്. ക്ഷീൻ എന്നർജി എന്ന സങ്കല്പനത്തിലേക്ക് ലോകം മുഴുവൻ മാറുകയാണ്. അതിനാവശ്യമായ ഉപകരണങ്ങൾ, വാഹനങ്ങൾ മുതലായവയുടെ നിർമ്മാണത്തിന് വലിയ സാധ്യതകളാണ് ഉണ്ടായിട്ടുള്ളത് . നമ്മുടെ തീരപ്രദേശത്തുള്ള സിലിക്കാ മണൽ ഇതിന് ഉപകാരപ്രദമാവുകയാണെങ്കിൽ വലിയ മുന്നേറ്റം ഈ ദിശയിൽ സൃഷ്ടിക്കാൻ നമുക്ക് സാധിക്കും . അതുപോലെ, ഇലക്ട്രിക് വാഹന ബാറ്ററികൾ പൊതുമേഖലാ ടൈറ്റാനിയം കമ്പനികളുടെ സഹായത്തോടെ നിർമ്മിക്കാവുന്നതാണ്.

5. ഊർജ ഉൽപ്പാദനം പോലെ തന്നെ പ്രധാനപ്പെട്ടതാണ് കിഴിവുണ്ടാകാത്ത വിതരണവും ഉപഭോഗവും. കേരളത്തിലെ ഊർജ ഉപഭോഗത്തെ ശാസ്ത്രീയമായി ക്രമീകരിക്കാൻ ഉത്തരവാദിത്തപ്പെട്ട സ്ഥാപനമാണ് 1996-ൽ സ്ഥാപിച്ച എന്നർജി മാനേജ്മെന്റ് സെന്റർ. എന്നാൽ ഈ സ്ഥാപനത്തിന്റെ വികസന സാധ്യതകളെ ഇതുവരെ വേണ്ട

വിധത്തിൽ ഉപയോഗപ്പെടുത്തിയിട്ടില്ല എന്നതാണ് യാഥാർത്ഥ്യം. സംസ്ഥാന വൈദ്യുത ഉപകരണ മേഖലയ്ക്ക് വലിയ സംഭാവനകൾ നൽകാൻ കഴിയുന്ന സ്ഥാപനമാണിത്. ഈ മേഖലയിൽ വലിയ പഠനങ്ങളും ഗവേഷണങ്ങളും നടത്താൻ ഈ സ്ഥാപനത്തെ പ്രാപ്തമാക്കുകയാണ് വേണ്ടത് . ഊർജ ഉൽപ്പാദനം, വിതരണം, ഉപഭോഗം എന്നിവയിൽ നവീന ഗവേഷണങ്ങൾ നടത്താനും ഗാർഹിക / വാണിജ്യ / വ്യാവസായിക ഉപഭോക്തൃ നിലവാരത്തെ സംബന്ധിച്ച് നിരന്തരമായ ഓഡിറ്റ് നടത്താനും എന്നർജി മാനേജ്മെന്റ് സെന്ററിനെ കഴിവുറ്റതാക്കുക എന്നത് ഈ പദ്ധതിയുടെ ഒരു മുഖ്യ ഘടകമാണ്.

6. കേരളത്തിലെ ഊർജമേഖലയുടെ വികസനത്തിനായി 1998-ൽ സംസ്ഥാന സർക്കാരും ഇലക്ട്രിസിറ്റി ബോർഡും സംയോജിതമായി സ്ഥാപിച്ചതാണ് ബാങ്കിതര സാമ്പത്തിക സ്ഥാപനമായ കേരളാ സ്റ്റേറ്റ് പവർ ആൻഡ് ഇൻഫ്രാസ്ട്രക്ചർ ഫിനാൻസ് കോർപ്പറേഷൻ. ഇലക്ട്രിസിറ്റി ബോർഡിന്റെ ഓർഡറുകൾ ലഭിക്കുന്ന സ്ഥാപനങ്ങൾക്ക് ലോൺ കൊടുക്കുക എന്നതാണ് ഈ കമ്പനിയുടെ ഇപ്പോഴുള്ള പ്രവർത്തനം. അതിനായി ഉപയോഗിക്കുന്നത് ഇകിറ്റിയായ 27 കോടി രൂപയും ബാങ്കിൽ നിന്ന് എടുക്കുന്ന ലോണും ആണ്.

സ്ഥാപനങ്ങൾക്ക് നൽകുന്ന ലോണിൽ നിന്ന് ലഭിക്കുന്ന പലിശയാണ് കമ്പനിയുടെ മുഖ്യ വരുമാനം. 2018-19-ൽ കമ്പനി 208.4 കോടി രൂപ ലോൺ നൽകുകയും അതിന് 10.49 കോടി രൂപ പലിശയിനത്തിൽ ഈടാക്കുകയും ചെയ്തു. ആ വർഷത്തെ അറ്റാദായം 4.7 കോടി രൂപയായിരുന്നു. പൊതു മേഖലയിലെ വൈദ്യുത ഉപകരണ നിർമ്മാണ പ്രവർത്തനങ്ങൾ വലിയ തോതിൽ വികസിപ്പിക്കാനാവശ്യമായ മുഖ്യ സാമ്പത്തിക സ്രോതസ്സ് ഈ കമ്പനി ആയിരിക്കണം. എന്നാൽ അങ്ങനെ സംഭവിക്കണമെങ്കിൽ ഈ സ്ഥാപനത്തിന്റെ പ്രവർത്തനശേഷിയും വ്യാപ്തിയും ഇപ്പോഴുള്ളതിന്റെ പതിമടങ്ങ് വർദ്ധിപ്പിക്കേണ്ടതായിട്ടുണ്ട് . അതിനായി നിലവിലുള്ള ഘടന അടിമുടി പൊളിച്ചെഴുതുകയും തികച്ചും പ്രൊഫഷണലായ ഒരു ബാങ്കിതര സാമ്പത്തിക സ്ഥാപനമായി അതിനെ

പരിവർത്തനം ചെയ്യുകയും വേണം. ഈ പദ്ധതിയുടെ സാധ്യതകൾ വളരെ വിപുലമാണ്. ഇപ്പോഴുള്ള 1600-ലധികം ജീവനക്കാരുടെ സ്ഥാനത്ത് അതിന്റെ അഞ്ചിരട്ടി ആൾക്കാർക്കെങ്കിലും ഇതിൽക്കൂടി തൊഴിൽ നൽകാനാവും. ഗുണനിലവാരമുള്ള ഉൽപ്പന്നങ്ങൾ കുറഞ്ഞ ചെലവിൽ ഉൽപ്പാദിപ്പിക്കാനും അത് സംസ്ഥാന ഇലക്ട്രിസിറ്റി ബോർഡിന് നൽകാനും സാധിക്കും. ഈ മേഖലയിലെ വളർച്ച ചെറുകിട ഇടത്തരം അനുബന്ധ ഉൽപ്പാദന മേഖലകളിൽ വലിയ മുന്നേറ്റമുണ്ടാക്കാനും സഹായകരമാവും. നികുതി, ഡിവിഡൻഡ്, മറ്റ് നികുതിയേതര വരുമാനങ്ങൾ എന്നീ ഇനങ്ങളിൽ സംസ്ഥാന ഖജനാവിന് ഇത് വലിയ മുതൽക്കൂട്ടാവും. രണ്ടാം ഘട്ടത്തിലെ വികസനപ്രവർത്തനങ്ങൾ സംസ്ഥാന ത്തിന് പുറത്തേക്ക് വ്യാപിപ്പിക്കാൻ കഴിഞ്ഞാൽ ഈ നേട്ടങ്ങൾ ഗണ്യമായ തോതിൽ വർദ്ധിക്കുകയും ചെയ്യും.

**വിജ്ഞാനകൈരളി,
ഒക്ടോബർ 2021.**



കുട്ടികളിൽ വളരുന്ന കുറ്റവാസന: നിയമപഠനം പാഠ്യപദ്ധതിയിൽ

അഡ്വ. സി. എസ്. രൂപാ

“ഒരു കുട്ടിക്ക് നമ്മൾ പഠിപ്പിക്കുന്ന രീതി പിന്തുടരാൻ കഴിയുന്നില്ലെങ്കിൽ, അവർക്കു പഠിക്കാൻ അനുയോജ്യമായ പഠനരീതി നമ്മൾ സ്വീകരിക്കണം”
 - ഇഗ്നേഷ്യോ നാച്ചോ എസ്റ്റ്രാഡ

നിയമബോധമുള്ള പൗരന്മാരാണ് ജനാധിപത്യ സമൂഹത്തിൽ ക്രമസമാധാനം നിലനിർത്തുന്നതിൽ പ്രധാന പങ്ക് വഹിക്കുന്നത്. കൃത്യമായ നിയമാവബോധം പകർന്നുകൊടുക്കുന്നതിലൂടെ മാത്രമേ കുറ്റവിമുക്തമായ, സമാധാനപൂർണ്ണമായ സമൂഹജീവിതം സാധ്യമാവുകയുള്ളൂ. വ്യവസായവൽക്കരണം, നഗരവൽക്കരണം, ആധുനികവൽക്കരണം എന്നിവയുടെ സ്വാധീനത്താൽ സാമൂഹികമൂല്യങ്ങളിൽ ഇളക്കം സംഭവിക്കുകയും കുട്ടികൾ നിയമവിരുദ്ധ പ്രവൃത്തികളിൽ ഏർപ്പെടുന്നതിനുള്ള പ്രവണത കൂടുന്നതായും കണ്ടുവരുന്നു. കുറ്റവാസന വളർത്തുന്ന വിവിധ ഘടകങ്ങൾ കുട്ടികളിൽ എത്രത്തോളം സ്വാധീനം ചെലുത്തുന്നുവെന്ന് മനസ്സിലാക്കുന്നതിനും വിശദീകരിക്കുന്നതിനുമായി നിരവധി ഗവേഷണങ്ങൾ ലോകമെമ്പാടും നടന്നിട്ടുണ്ട്.

ഫ്രെഡ അഡ്ലർ, അലൻ ലെഷൈഡ്, റോൾഫ് ലോബർ, ഡേവിഡ് പി. ഹാരിയ്കൺ

എന്നീ ക്രിമിനോളജിസ്റ്റുകൾ കുട്ടികളിലെ ക്രിമിനൽ പെരുമാറ്റം ഭാവിയിൽ മുതിർന്ന കുറ്റവാളികളുടെ വർധനവിന്റെ സൂചകമായി കാണുന്നു. വ്യക്തിത്വത്തിലെ പ്രത്യേകതകൾ, വിശ്വാസങ്ങൾ, സാമ്പത്തികമായ ഘടകങ്ങൾ, പീഡനാനുഭവങ്ങൾ, എന്നിവയ്ക്ക് ഭാവിയിൽ അവർ ഏർപ്പെടുന്ന വിവിധതരം കുറ്റകൃത്യങ്ങളുമായി (ലൈംഗികവും, ഗുരുതരവുമായ കുറ്റകൃത്യങ്ങൾ, പങ്കാളി-ദുരുപയോഗം തുടങ്ങിയവ) പരസ്പരബന്ധമുണ്ടാകുമെന്ന് പഠനങ്ങൾ ചൂണ്ടിക്കാണിക്കുന്നു. കുറ്റവാസന വളർത്താൻ കാരണമാകുന്ന കുട്ടികളിലെ പെരുമാറ്റപ്രശ്നങ്ങളും അവരെ തെറ്റായ പാതയിലേക്ക് നയിക്കുന്ന അപകടഘടകങ്ങളും (risk factors), പ്രതിസന്ധിഘട്ടങ്ങളും വളരേ നേരത്തെ തന്നെ കണ്ടെത്തുന്നതിനും അവ പരിഹരിക്കുന്നതിനും കൃത്യമായ നടപടികൾ സ്വീകരിക്കേണ്ടത് അത്യന്താപേക്ഷിതമാണ്.

കുറ്റകരമായ പ്രവൃത്തികളിൽ ഏർപ്പെടുന്ന കുട്ടികൾക്ക് സംരക്ഷണ ഘടകങ്ങളുടെ (Protective factors), പിൻബലമുണ്ടെങ്കിൽ, അവർ അഭിമുഖീകരിക്കേണ്ടി വന്നേക്കാവുന്ന പരിണിതഫലങ്ങളിൽ നിന്നും അവരെ നിഷ്പ്രയാസം പുറത്തുകൊണ്ടുവരുവാൻ സാധിക്കുമെന്ന് പഠനങ്ങൾ വെളിപ്പെടുത്തുന്നു. ഈ പശ്ചാത്തലത്തിൽ, അവരുടെ അടിസ്ഥാനപരമായ ആവശ്യങ്ങൾ കണ്ടെത്തേണ്ടതും അവ നിറവേറ്റി കൊടുക്കേണ്ടതും സർവ്വ പ്രധാനമാണ്. കുറ്റകൃത്യങ്ങളിൽ അകപ്പെട്ടുപോയ കുട്ടികളെ, 'കുറ്റവാളികൾ' എന്ന് മുദ്രകുത്താതെ, അത്തരം പ്രവൃത്തികളെ വ്യക്തിഗത രോഗലക്ഷണമായി മാത്രം കാണാതെ, അവരെ അങ്ങനെ രൂപാന്തരപ്പെടുത്തുന്ന സമൂഹത്തിന്റെ ഘടനാപരമായ പോരായ്മകളിലേക്കാണ് നമ്മുടെ ശ്രദ്ധ തിരിക്കേണ്ടത്. നിയമവുമായി പൊരുത്തപ്പെടാത്ത കുട്ടികൾക്കും (children in conflict with law), ശ്രദ്ധയും സംരക്ഷണവും ആവശ്യമുള്ള കുട്ടികൾക്കും (children in need of care and protection), ലിംഗ-സംവേദനക്ഷമത യോടു കൂടിയ ഇടപെടൽ (gender-sensitive treatment) ഉറപ്പുവരുത്തേണ്ട ചുമതല ഭരണകൂടത്തിനുണ്ട്. കുട്ടികൾ അതിക്രമം നേരിടേണ്ടി വന്നേക്കാവുന്ന സാഹചര്യങ്ങളിൽ, അവർ സ്വയംരക്ഷ യ്ക്കുവേണ്ടിയോ പ്രതികാരമനോഭാവത്തോടുകൂടിയോ കൊടുംകുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെടാതിരിക്കുവാൻ അവർക്ക് പ്രത്യേക ശ്രദ്ധ നൽകേണ്ടതുണ്ട്. മാത്രമല്ല, പലവിധത്തിലുള്ള ചൂഷണങ്ങൾക്ക് ഇരയാക്കപ്പെട്ട കുട്ടികൾക്ക് കുടുംബം, ചങ്ങാ

തിക്കൂട്ടം, വിദ്യാലയം മുതലായ നിയമാനുസൃതമായ സാമൂഹിക സ്ഥാപനങ്ങളിൽ നിന്നും വേർപെട്ടുനിൽക്കേണ്ട അവസ്ഥയും ഉണ്ടായേക്കാം. ഇത്തരം പ്രതിസന്ധിഘട്ടങ്ങളെ എങ്ങനെയാണ് നേരിടേണ്ടതെന്ന അവബോധം കുട്ടികളിൽ സൃഷ്ടിക്കേണ്ടതുണ്ട്. ഈ നിർണായകസന്ധിയിൽ, അടിസ്ഥാന നിയമങ്ങളെ ഉൾക്കൊള്ളിച്ചുകൊണ്ടുള്ള വിദ്യാഭ്യാസം കുട്ടികൾക്ക് പ്രദാനം ചെയ്താൽ, കുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെടുന്നതിന്റെ ഹാനികരമായ ഭവിഷ്യത്തുകളെ കുറിച്ചും ആകസ്മികമായ സാഹചര്യങ്ങളിൽ ബന്ധപ്പെട്ട നിയമാധികാരികളുടെ സഹായം തേടാനുള്ള മാർഗങ്ങളും അവർക്ക് മനസ്സിലാക്കാൻ സാധിക്കും. ഇന്ത്യയുടെ പൗരന്മാർ എന്ന നിലയിൽ, കുട്ടികൾക്ക് അവരുടെ അവകാശങ്ങൾ, കർത്തവ്യങ്ങൾ, ഉത്തരവാദിത്വങ്ങൾ എന്നിവയെപ്പറ്റി അവരെ ബോധവാന്മാരാക്കിയാൽ, പ്രായപൂർത്തിയായ ശേഷം, പലതരത്തിലുള്ള കുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെടാനുള്ള അവരുടെ പ്രവണതയും തുടർന്നുള്ള തടവുശിക്ഷയും തടയുക എന്ന ഉദ്ദേശലക്ഷ്യം സാധ്യമാകും. ഈ പശ്ചാത്തലത്തിൽ, നിയമം ഒരു പാഠ്യവിഷയമായി പരിഗണിച്ചുകൊണ്ട് കുട്ടികളുടെ പാഠ്യപദ്ധതിയുടെ ഭാഗമാക്കുന്നതിന്റെ അനിവാര്യതയെ ആസ്പദമാക്കിയുള്ള ഒരു പഠനം വളരെയേറെ പ്രാധാന്യം അർഹിക്കുന്നു.

കുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെട്ട കുട്ടികളുടെ സ്ഥിതിവിവരക്കണക്കുകൾ

ഇന്ത്യയിൽ വർദ്ധിച്ചുവരുന്ന കുറ്റകൃത്യങ്ങളിൽ കുട്ടികളുടെ സജീവ സാന്നിധ്യം വളരെ വേദനാജനകമായ ഒരു യാഥാർത്ഥ്യമാണ്. കഴിഞ്ഞ ഒരു ദശാബ്ദക്കാലത്ത്, നാഷണൽ ട്രൈം റെക്കോർഡ്സ് ബ്യൂറോ (എൻ.സി.ആർ.ബി.) പ്രസിദ്ധീകരിച്ച കുറ്റകൃത്യ സ്ഥിതിവിവരക്കണക്കുകൾ പരിശോധിച്ചാൽ തന്നെ ഈ

പ്രശ്നത്തിന്റെ ഗൗരവം മനസ്സിലാക്കും. 2010 മുതൽ 2019 വരെയുള്ള കാലഘട്ടത്തിൽ ഇന്ത്യൻ ശിക്ഷാനിയമം, 1860(ഐ.പി.സി.) പ്രകാരവും, സ്പെഷ്യൽ ആൻഡ് ലോക്കൽ ലോസ്(എസ്.എൽ.എൽ.) പ്രകാരവും വിവിധതരത്തിലുള്ള കുറ്റകൃത്യങ്ങളിൽ 18 വയസ്സിന് താഴെ പ്രായമുള്ള കുട്ടികൾ ഏർപ്പെട്ടതിന്റെ ഗതിയും സജീവ പങ്കാളിത്തവും പട്ടിക 1.1-ൽനിന്നും മനസ്സിലാക്കുവാൻ സാധിക്കും

2010-2019 കാലഘട്ടത്തിൽ 18 വയസ്സിന് താഴെ പ്രായമുള്ള കുട്ടികൾ കുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെട്ടതിന്റെ സ്ഥിതിവിവരക്കണക്കുകൾ (പട്ടിക 1.1)

വർഷം	കുറ്റകൃത്യവിഭാഗം				ആകെ
	കോഗ്നൈസബിൾ ഐ.പി.സി. കുറ്റകൃത്യങ്ങൾ		കോഗ്നൈസബിൾ എസ്.എൽ.എൽ. കുറ്റകൃത്യങ്ങൾ		
	ആൺകുട്ടികൾ	പെൺകുട്ടികൾ	ആൺകുട്ടികൾ	പെൺകുട്ടികൾ	
2010	26,160	1,311	2,603	229	30,303
2011	29,234	1,532	2,675	446	33,887
2012	33,793	1,672	3,971	386	39,822
2013	37,309	1,456	4,330	411	43,506
2014	41,495	1,071	5,143	521	48,230
2015	38,221	853	2,247	64	41,385
2016	40,777	1,049	2,312	33	44,171
2017	37,170	232	2,985	33	40,420
2018	35,126	254	2,858	18	38,256
2019	34,957	257	3,448	23	38,685

2010 മുതൽ 2019 വരെയുള്ള വയസ്സിന് താഴെ പ്രായമുള്ള കുട്ടികൾ കാലഘട്ടത്തിൽ എൻ.ഡി.പി.എസ് ആക്ട്, ഏർപ്പെട്ടതിന്റെ ഗതിയും 1985 പ്രകാരവും ഐ.ടി.പി.എ., 1956 സജീവപങ്കാളിത്തവും പട്ടിക 1.2 ൽ പ്രകാരവുമുള്ള കുറ്റകൃത്യങ്ങളിൽ 18 കൊടുത്തിരിക്കുന്നു.

2010-2019 കാലഘട്ടത്തിൽ എൻ.ഡി.പി.എസ്. ആക്ട്, 1985 പ്രകാരവും ഐ.ടി.പി.എ., 1956 പ്രകാരവും പിടിക്കപ്പെട്ട കുട്ടികളുടെ സ്ഥിതിവിവരക്കണക്കുകൾ പട്ടിക 1.2

വർഷം	കുറ്റകൃത്യവിഭാഗം				ആകെ
	എൻ. ഡി. പി. എസ്. ആക്ട്, 1985		ഐ. ടി. പി.എ ആക്ട്, 1956		
	ആൺകുട്ടികൾ	പെൺകുട്ടികൾ	ആൺകുട്ടികൾ	പെൺകുട്ടികൾ	
2010	90	3	1	9	103
2011	78	9	2	14	103
2012	84	8	2	17	111
2013	163	3	8	14	188
2014	144	3	17	3	167
2015	148	3	4	5	160
2016	191	4	15	6	216
2017	209	1	5	0	231
2018	227	3	0	0	230
2019	247	2	4	0	254

കുട്ടികളിലെ അപരാധിത്വം : പ്രശ്നങ്ങളും വെല്ലുവിളികളും

സിഗ്നൽ ഫ്രോയിഡ് ഉൾപ്പെടെയുള്ള മനശ്ശാസ്ത്രവിദഗ്ദ്ധരുടെ വാദങ്ങളനുസരിച്ച് ബാല്യകാലത്തുണ്ടായ ക്ലേശകരവും അരോചകരവുമായ സംഭവങ്ങൾ മനുഷ്യന്റെ അബോധ മനസ്സിൽ നിരന്തരഘാതം സൃഷ്ടിച്ചു കൊണ്ടിരിക്കും. പലതരത്തിലുള്ള പീഡനങ്ങളിൽ നിന്നും ഉടലെടുക്കുന്ന വേദനാജനകമായ അനുഭവങ്ങളും അതുമൂലമുണ്ടാകുന്ന മനോരോഗങ്ങളും കൗമാരപ്രായത്തിൽ കുട്ടികളിൽ കണ്ടുവരുന്ന പെരുമാറ്റ പ്രശ്നങ്ങൾക്ക് കാരണങ്ങളായേക്കാം. പിന്നീട്, ഈ പ്രശ്നങ്ങൾ, ആത്മഹത്യാ പ്രവണത, ലഹരിവസ്തുക്കളുടെ ദുരുപയോഗം, വിഷാദരോഗം, സാമൂഹ്യവിരുദ്ധമായ വ്യക്തിത്വ വൈകല്യങ്ങൾ, മനോരോഗം, വൈകാരിക രോഗങ്ങൾ, ഉത്കണ്ഠാ രോഗങ്ങൾ തുടങ്ങിയ അപകടാവസ്ഥകളിലേക്ക് കുട്ടികളെ നയിക്കുന്നു.

ജോയ്സെലിൻ എം. പൊള്ളോക്ക് എന്ന ക്രിമിനോളജിസ്റ്റ് കൗമാരകുറ്റവാളി സംഘങ്ങളെ നാലായി തരംതിരിച്ചിരിക്കുന്നു. അവയിൽ സ്കാവെഞ്ചർ ഗാംഗ്സ് (Scavenger Gangs) അവസരങ്ങൾ കിട്ടുന്നതിനനുസരിച്ച് കുറ്റകൃത്യങ്ങളിലേർപ്പെടുന്നു; റെറിറ്റോറിയൽ ഗാംഗ്സ് (Territorial Gangs) സ്വന്തമായി അതിർത്തി ഉണ്ടാക്കുകയും അവിടെ നിയന്ത്രണം ചെലുത്തുകയും ചെയ്യുന്നു;

കൊമേർഷ്യൽ ഗാംഗ്സ് (Commercial Gangs) ലഹരിവസ്തുക്കളും മയക്കുമരുന്നുകളും ഉൽപ്പാദിക്കുന്നതിലും അവ വിതരണം ചെയ്യുന്ന പ്രവൃത്തികളിലും ഏർപ്പെടുന്നു; കോർപ്പറേറ്റ് ഗാംഗ്സ് (Corporate Gangs) പല സംഘടനകളായി രൂപമെടുത്തുകൊണ്ട് മയക്കുമരുന്ന് വ്യാപാരത്തിൽ പ്രധാന പങ്കു വഹിക്കുകയും അത്തരം കച്ചവടത്തിൽ നിന്നും ലാഭം ഉണ്ടാക്കുകയും ചെയ്യുന്നു. ലഹരി വസ്തുക്കളുടെ ദുരുപയോഗം മൂലം വഴിതെറ്റിയ കുട്ടികൾക്ക് വേണ്ട വിധത്തിൽ ചികിത്സ ലഭിക്കാത്തപക്ഷം, ഭാവിയിൽ അവർ നിയമവിരുദ്ധമായ പ്രവൃത്തികളിൽ ഏർപ്പെടാനും അതുവഴി പുകവലി, അക്രമസ്വഭാവം, ലൈംഗിക വ്യതിയാനങ്ങൾ, അപര്യാപ്തമായ അധ്യയനം, മാനസിക പ്രശ്നങ്ങൾ മുതലായ ദോഷകരമായ പ്രത്യഘാതങ്ങൾക്ക് വഴിയൊരുക്കുമെന്നും ഗവേഷണങ്ങൾ ചൂണ്ടിക്കാണിക്കുന്നു. ദി നാഷണൽ യൂത്ത് പോളിസി, 2014-ന്റെ നയം അനുസരിച്ച്, കുട്ടികൾക്ക് ഉയർന്ന നിലവാരമുള്ള വിദ്യാഭ്യാസം, ക്രിയാത്മകമായ കഴിവുകൾ വികസിപ്പിക്കുവാനുള്ള കാര്യപരിപാടികൾ, സ്പോർട്സ്, വിനോദപരിപാടികൾ, മൂല്യാധിഷ്ഠിത വിദ്യാഭ്യാസം തുടങ്ങിയവ ഉറപ്പുവരുത്തിയാൽ, അനാരോഗ്യകരമായ ശീലങ്ങൾക്കെതിരെയുള്ള സംരക്ഷണ ഘടകങ്ങളായി പ്രവർത്തിക്കും.

വ്യഭിചാരം, മനുഷ്യക്കുടൽ തുടങ്ങിയ നിയമവിരുദ്ധ പ്രവർത്തനങ്ങളിൽ കുട്ടികൾ പങ്കാളികളായി കണ്ടുവരുന്ന സാഹചര്യങ്ങളിൽ അവരുടെ പ്രായവും ദുർബലതയും കണക്കിലെടുത്ത്, അവരെ ‘കുറ്റവാളികൾ’ എന്നതിന് പകരം ‘ഇരകൾ’ ആയി കാണണമെന്ന് ഡൽഹി ഹൈക്കോർട്ട് ലീഗൽ സർവീസസ് കമ്മിറ്റി V/s.യൂണിയൻ ഓഫ് ഇന്ത്യ എന്ന കേസിൽ ഡൽഹി ഹൈക്കോടതി പരാമർശിച്ചു. ഈ വിഷയത്തിൽ കോടതിയുടെ നിരീക്ഷണം ഇങ്ങനെയായിരുന്നു.

“It is highly deplorable and heart rending to note that many poverty stricken children and girls in the prime of youth are taken to ‘flesh market’ and forcibly pushed into the ‘flesh trade’, which is being carried on in utter violation of all canon of morality, decency and dignity of humankind. There cannot be two opinions indeed there is none - that this obnoxious and abominable crime committed with all kinds of unthinkable vulgarity should be eradicated at all levels by drastic steps.”

കുട്ടികളിൽ വർദ്ധിച്ചുവരുന്ന ലഹരിമരുന്നും, മദ്യം എന്നിവയുടെ ദുരുപയോഗം സംബന്ധിച്ച് പ്രശ്ന പരിഹാരം കണ്ടെത്തുവാൻ ബാല്യവേദം ആന്ദോളൻ v/sയൂണിയൻ

ഓഫ് ഇന്ത്യ എന്ന കേസിൽ സുപ്രീം കോടതി കേന്ദ്രസർക്കാരിന് വിവിധ നിർദ്ദേശങ്ങൾ നൽകിയിരുന്നു. ഈ വിഷയത്തിൽ അന്വേഷണം ഊർജ്ജിതമാക്കാനും ഇത്തരം പ്രവൃത്തികളിൽ അകപ്പെട്ടുപോയ കുട്ടികളെ കണ്ടെത്തുന്നതിനും അവരെ നിരീക്ഷിക്കുന്നതിനും പരിശോധിക്കുന്നതിനും രക്ഷപ്പെടുത്തുന്നതിനും പ്രബോധിപ്പിക്കുന്നതിനും അവരുടെ പുനരധിവാസം ഉറപ്പുവരുത്തുന്നതിനും വേണ്ട നടപടികൾ സ്വീകരിക്കുവാൻ കേന്ദ്രസർക്കാർ മുൻകൈയെടുക്കണമെന്നും കോടതി വ്യക്തമാക്കി. ഈ വിഷയത്തിൽ സുപ്രീം കോടതിയുടെ നിരീക്ഷണം ഇങ്ങനെയായിരുന്നു.-

“Children ... constitute a vulnerable age group for social, educational, moral and physical development. Protecting children from wide - spread prevalence of substance abuse is one of the biggest policy challenges facing India.”

നിയമവിരുദ്ധമായ പ്രവർത്തനങ്ങളിൽ വർദ്ധിച്ചുവരുന്ന കുട്ടികളുടെ സാന്നിധ്യവും പങ്കാളിത്തവും നിലവിലുള്ള വിദ്യാഭ്യാസ സമ്പ്രദായത്തിന്റെ വിടവുകളെയാണ് പ്രതിഫലിപ്പിക്കുന്നത്. നിയമത്തെക്കുറിച്ച് അവബോധമുള്ള വ്യക്തികൾക്ക് മാത്രമേ അവരുടെ അവകാശങ്ങൾ, കടമകൾ,

പരിമിതികൾ എന്നിവയെക്കുറിച്ച് ബോധ്യമുണ്ടാവുകയുള്ളൂ. നീതിയുടെ സംരക്ഷണവും നടത്തിപ്പും ഉറപ്പുവരുത്തുവാൻ ഒരു പൊതുപരിഹാരം വിദ്യാഭ്യാസത്തിലെ ഇടപെടലുകളിലൂടെ സാധിക്കും. ഒരു സമൂഹത്തിൽ ക്രമസമാധാനം നിലനിർത്തുന്നതിലും നീതിനിർവഹണം സുഗമമാക്കുന്നതിലും അവിടെയുള്ള പൗരന്മാർക്ക് നൽകുന്ന വിദ്യാഭ്യാസത്തിന്റെ ഗുണനിലവാരത്തിനും അവരിൽ സൃഷ്ടിക്കുന്ന നിയമപരമായ അവബോധത്തിനും പ്രബലമായ സ്വാധീനം ചെലുത്തുവാൻ സാധിക്കും. കുട്ടികളിൽ വളരുന്ന കുറ്റവാസനയുടെ പശ്ചാത്തലത്തിൽ നിലവിലുള്ള വിദ്യാഭ്യാസ സമ്പ്രദായത്തിന്റെ ബലഹീനതകളെപ്പറ്റി ധാരണ ഉണ്ടാക്കേണ്ടതും പരിഹാരങ്ങൾ കണ്ടെത്തേണ്ടതും നവീകരിക്കേണ്ടതും അതിന് വേണ്ട പുനഃക്രമീകരണം കൊണ്ടുവരേണ്ടതും അനിവാര്യമാണ്.

ഒരു രാജ്യത്തിന്റെ നീതിന്യായ വ്യവസ്ഥയുടെ പരിഷ്കാരം അവിടെയുള്ള നിയമവിദ്യാഭ്യാസത്തിന്റെ പരിഷ്കാരത്തെ ആശ്രയിച്ചിരിക്കും. ഇന്നത്തെ വിദ്യാർഥിസമൂഹം ഭാവിയിൽ ഈ രാജ്യത്തിന്റെ തൂണുകളാണ്. നിയമ വിദ്യാഭ്യാസം കുട്ടികളിൽ സാമൂഹികമൂല്യങ്ങളെ പ്രബോധിപ്പിക്കുക വഴി, അവരെ ഈ രാജ്യത്തിന്റെ സമ്പന്നമായ പൈതൃകം സംരക്ഷിക്കുവാനും

സത്യത്തിന്റെ പാത പിന്തുടരുവാനും ഉത്തരവാദിത്വമുള്ള പൗരന്മാരായി ജീവിക്കുവാനും വഴികാട്ടുന്ന വിളക്കുവെക്കുന്നു. ഇതുമൂലം, അവർ ഈ രാജ്യത്തിന്റെ അവിഭാജ്യഘടകമാണെന്ന സത്യം മനസ്സിലാക്കുകയും വ്യക്തിപരവും സാമൂഹികവുമായ പ്രശ്നങ്ങൾ വിവേകത്തോടെ പരിഹരിക്കുവാൻ പ്രാപ്തരാവുകയും ചെയ്യും.

കുട്ടികൾക്ക് നിയമവിദ്യാഭ്യാസം നൽകേണ്ടതിന്റെ അനിവാര്യത

ഒരു വ്യക്തി കുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെട്ടിട്ടുണ്ടെങ്കിൽ, ആ വ്യക്തിക്ക് ബന്ധപ്പെട്ട നിയമങ്ങളും അവയുടെ ഉള്ളടക്കവും അറിയില്ലായിരുന്നു എന്ന കാരണം വിശദീകരിച്ചതുകൊണ്ടുമാത്രം നിയമലംഘനത്തിന്റെ ഭവിഷ്യത്തിൽ നിന്നും രക്ഷ നേടാനാവില്ല. ഇതുതന്നെയാണ് അതിപുരാതനമായ കോമൺ ലോ(ഇംഗ്ലീഷ് പൊതു നിയമം) തത്വങ്ങളായ ഇഗ്നോറൻഷ്യ ലെജിസ് നെമിനെ എക്സ്കുസാറ്റ് (ignorantia legis neminem excusat), ഇഗ്നോറൻഷ്യ ജൂറിസ് നോൺ എക്സ്കുസാറ്റ് (ignorantia juris non excusat) എന്നിവ സ്പഷ്ടമാക്കുന്നതും. ഒരു കുറ്റകൃത്യത്തിൽ ലേർപ്പെടാൻ മാത്രമുള്ള കുറ്റകരമായ ഉദ്ദേശ്യലക്ഷ്യവും കുറ്റകൃത്യം മുൻ കൂട്ടി ആസൂത്രണം ചെയ്യുവാനുള്ള ബുദ്ധിശക്തിയും നിശ്ചിത പ്രായം തികയുംവരെ സാധാരണ കുട്ടികളിൽ വികസിച്ചുകാണില്ലെന്നുള്ളതാണ്

പൊതുവേയുള്ള അനുമാനം. ഈ ചിന്തയെ കണക്കിലെടുത്തു കൊണ്ട് ഇന്ത്യയിൽ 7 വയസ്സിന് താഴെയുള്ളൊരു കുട്ടി എന്തെങ്കിലും കുറ്റകൃത്യം ചെയ്തിട്ടുണ്ടെങ്കിൽ, ആ കുട്ടിയെ ഡോളി ഇൻകപാക്സ് (Doli Incapax) ആയി കണ്ടുകൊണ്ട്, അത്തരം പ്രവൃത്തികളെ നിയമം ശിക്ഷാർഹമായി കാണുന്നില്ല. എന്നിരുന്നാലും 7 വയസ്സിന് മുകളിലും എന്നാൽ 12 വയസ്സിന് താഴെയുള്ളൊരു കുട്ടി എന്തെങ്കിലും കുറ്റകൃത്യം ചെയ്തതായി കാണപ്പെട്ടാൽ, ആ കുട്ടിക്ക് താൻ ഏർപ്പെട്ട കുറ്റകരമായ പ്രവൃത്തിയുടെ സ്വഭാവവും പരിണതഫലങ്ങളും എത്രത്തോളം മനസ്സിലാക്കുവാൻ സാധിക്കുന്നു എന്നതിനെ അടിസ്ഥാനപ്പെടുത്തിയിട്ടായിരിക്കും ആ കുട്ടിയുടെ പ്രവൃത്തി ശിക്ഷാർഹമാണോ അല്ലയോ എന്ന് നിർണ്ണയിക്കുക. കുറ്റകൃത്യങ്ങളിലേർപ്പെടുന്ന ഇത്തരം കുട്ടികളെയും 18 വയസ്സിന് താഴെയുള്ള മറ്റ് കുട്ടികളെയും ബാലനീതി നിയമം അനുസരിച്ച് കൈകാര്യം ചെയ്യുവാൻ ഇൻ ലോക്കോ പാരന്റിസ് (in loco-parentis) ആയി സർക്കാരിന് അധികാരമുള്ളപ്പോൾ, കുട്ടികളിൽ ഈ രാജ്യത്തിന്റെ നിയമസംവിധാനത്തെപ്പറ്റിയും അടിസ്ഥാന നിയമങ്ങളെപ്പറ്റിയും അവബോധം ഉണ്ടാക്കിയെടുക്കേണ്ട ഉത്തരവാദിത്വവുണ്ട്.

സാങ്കേതിക വിപ്ലവത്തിന്റെ പ്രതികൂല ഫലങ്ങളായി കുട്ടികൾ ഏർപ്പെടുന്നതും അവർ ഇരകളായി

തീരുന്നതുമായ കുറ്റകൃത്യങ്ങൾ വർദ്ധിച്ചുവരുന്നതിന് ഈ രാജ്യം സാക്ഷ്യം വഹിച്ചുകൊണ്ടിരിക്കുന്നു. ഈ സാഹചര്യത്തിൽ, നിയമ വിദ്യാഭ്യാസം സുനിശ്ചിതമായും പൊതു ജനക്ഷേമത്തിന് ഗുണം ചെയ്യുമെന്ന് നിസ്സംശയം പറയാം. നിയമ വിഷയത്തിൽ അവബോധം കൈവരിക്കുന്നത് ആജീവനാന്ത നിക്ഷേപമായതിനാൽ, അത് പാഠ്യപദ്ധതിയുടെ ഭാഗമാക്കേണ്ട ഉത്തരവാദിത്വം സർക്കാരിനുണ്ട്. അത് നിറവേറ്റിയാൽ കുട്ടികൾ സാമൂഹിക പ്രതിബദ്ധതയുള്ളവരായി ജീവിക്കുകയും, അവർ നേടിയ അറിവ് ഈ നാടിന്റെ പുരോഗതിക്കായി കാര്യക്ഷമമായി പ്രയോഗിക്കുകയും ചെയ്യും. വിദ്യാഭ്യാസം ഒരു മനുഷ്യാവകാശമാണെന്നും വിദ്യാഭ്യാസത്തിന്റെ ഗുണനിലവാരം മെച്ചപ്പെടുത്തേണ്ടത് അനിവാര്യമാണെന്നും ദേശീയ-അന്തർദേശീയ നിയമചട്ടക്കൂടും ഇന്ത്യയിലെ കോടതികളും അംഗീകരിച്ചിരിക്കുന്നു. ഇത് സമർത്ഥമായി നടപ്പിലാക്കാൻ സ്വീകരിക്കേണ്ട ആസൂത്രിത പദ്ധതിയെപ്പറ്റിയും സർക്കാർ ഒരു ധാരണ ഉണ്ടാക്കിയെടുക്കേണ്ടത് അത്യന്താപേക്ഷിതമാണ്. ഗുണനിലവാരമുള്ള വിദ്യാഭ്യാസം ഉറപ്പു വരുത്തിയാൽ, കുട്ടികൾക്ക് അവരുടെ അവകാശങ്ങളും കടമകളും ഉത്തരവാദിത്വങ്ങളും മനസ്സിലാക്കിക്കൊടുക്കുന്ന തിനപ്പുറം അവരെ കുറ്റകരമായ പാതകൾ സ്വീകരിക്കുന്നതിൽ നിന്നും പിന്തിരിപ്പിക്കാനും സാധിക്കും.

വിദ്യാഭ്യാസത്തിനുള്ള അവകാശമെന്നു വെച്ചാൽ, ഗുണനിലവാരമുള്ള വിദ്യാഭ്യാസത്തിനുള്ള അവകാശമാണെന്നും വിദ്യാഭ്യാസം കൊണ്ടുദ്ദേശിക്കുന്നത് കുട്ടികളെ അവരുടെ മറ്റ് അവകാശങ്ങളെപ്പറ്റി ബോധവാന്മാരാക്കുക എന്നതുമാണെന്ന് സ്റ്റേറ്റ് ഓഫ് ഉത്തർ പ്രദേശ് V/s ആനന്ദ് കുമാർ യാദവ് എന്ന കേസിൽ സുപ്രീംകോടതി വ്യക്തമാക്കിയിട്ടുണ്ട്. കുട്ടികളുടെ ആവശ്യങ്ങൾ നിറവേറ്റുന്നതിന് നിലവിലെ സർക്കാർ വിദ്യാലയങ്ങൾ നൽകുന്ന സൗകര്യങ്ങളിലെ അപര്യാപ്തതയിലും കോടതി ആശങ്ക പ്രകടിപ്പിച്ചു. നിയമം ഒരു വിഷയമായി പാഠ്യപദ്ധതിയുടെ ഭാഗമായി സംയോജിപ്പിക്കുകയാണെങ്കിൽ, അത് വിദ്യാഭ്യാസത്തിന്റെ ഗുണനിലവാരം ഉയർത്തുന്നതിന് പുറമേ, കുട്ടികളിൽ അവരുടെ അവകാശങ്ങളെയും കർത്തവ്യങ്ങളെയും കുറിച്ച് യുക്തി സഹമായ വീക്ഷണം വളർത്തുവാനും സാധിക്കും. കുട്ടികളുടെ അവകാശങ്ങളും വിശേഷാവകാശങ്ങളും നിയമപരമായി സംരക്ഷിക്കപ്പെടുന്നുണ്ടോ എന്ന് നിരീക്ഷിക്കേണ്ടതും ഉറപ്പുവരുത്തേണ്ടതുമായ പൂർണ്ണചുമതല സർക്കാരിനും ബന്ധപ്പെട്ട അധികാരികൾക്കുമാണെന്ന് ജസ്റ്റിസ് കെ.എസ്.പുട്ടസ്വാമി V/s യൂണിയൻ ഓഫ് ഇന്ത്യ എന്ന കേസിൽ സുപ്രീംകോടതി വ്യക്തമാക്കിയിട്ടുണ്ട്. കൂടാതെ, കുട്ടികൾക്ക് ഉചിതമായ വിദ്യാഭ്യാസം

ലഭിക്കുക എന്നുള്ളത് പൊതു താൽപ്പര്യമുള്ള വിഷയമാണെന്നും അത് അവരെ അമൂല്യ പൗരന്മാരായി തീരുവാൻ പ്രാപ്തരാക്കുമെന്നും ഈ കേസിൽ കോടതി ശക്തമായി പ്രതിപാദിക്കുന്നു.

താഴെത്തട്ടിലുള്ള നിയമവിദ്യാഭ്യാസം : നിലവിലെ സാഹചര്യം

ബിരുദതലത്തിലും ബിരുദാനന്തര ബിരുദതലത്തിലും നിയമവിദ്യാഭ്യാസം പ്രോത്സാഹിപ്പിക്കുവാനും നിലവാരമുയർത്തുവാനും നിരവധി പ്രയത്നങ്ങൾ നടന്നിട്ടുണ്ടെങ്കിലും വിദ്യാലയതലത്തിൽ കുട്ടികളിൽ നിയമ വിഷയത്തിൽ അവബോധം സൃഷ്ടിക്കുന്നതിൽ സർക്കാർ മതിയായ ശ്രദ്ധ നൽകിയിട്ടില്ലെന്ന് വാസ്തവമാണ്. ചില തത്വങ്ങളെയും നിയമ വ്യവസ്ഥകളെയും കുറിച്ച് കുട്ടികളിൽ അവബോധം സൃഷ്ടിക്കുകയും അതുവഴി നിയമവൃത്തിയിൽ പ്രവേശിക്കുവാൻ അവരെ പ്രാപ്തരാക്കുന്നതുമായ ഒരു ശാസ്ത്ര മായിട്ടാണ് ലോ കമ്മീഷൻ ഓഫ് ഇന്ത്യ നിയമവിദ്യാഭ്യാസത്തെ കാണുന്നത്. നിലവിലുള്ള നിയമവിദ്യാഭ്യാസവ്യവസ്ഥ ശ്രദ്ധ കേന്ദ്രീകരിക്കുന്നത് കേവലം നിയമരംഗത്ത് പ്രവേശിക്കുവാൻ ഉദ്യോഗാർത്ഥികളെ പ്രാപ്തരാക്കുകയെന്ന കാര്യത്തിൽ മാത്രമാണ്. ആകയാൽ, വിദ്യാലയങ്ങളിൽ നിയമ-വിഷയത്തിൽ വിദ്യാഭ്യാസം ഉറപ്പുവരുത്തുക എന്ന ആവശ്യകതയെ അവഗണിക്കുന്നതായി

കണ്ടുവരുന്നു. ഇക്കാര്യത്തിൽ, പുരോഗമനപരമായ മാറ്റം കൊണ്ടുവരാൻ നിയമവിദ്യാഭ്യാസത്തിന്റെ വ്യാഖ്യാനം പരിഷ്കരിക്കുന്നതിനും വിസ്തൃതമാക്കുന്നതിനും കൂടുതൽ സ്പഷ്ടമാക്കിത്തീർക്കുന്നതിനും ലോകമ്മീഷൻ ഓഫ് ഇന്ത്യ മുൻകൈയെടുക്കേണ്ടതാണ്. ഇതിനോടൊപ്പം, നിയമരംഗത്ത് ഉദ്യോഗസ്ഥരെ സൃഷ്ടിക്കുക തുടങ്ങിയ മറ്റു ലക്ഷ്യങ്ങൾക്ക് പുറമേ 'കുട്ടികളിൽ നിയമാവബോധം വളർത്തുക' (raising legal awareness among children) എന്നത് കൂടി നിലവിലുള്ള നിയമവിദ്യാഭ്യാസ-ലക്ഷ്യങ്ങളുടെ കൂടെ കൂട്ടിച്ചേർക്കുവാൻ ലോകമ്മീഷൻ പ്രത്യേകം ശ്രദ്ധിക്കേണ്ടതുണ്ട്. നിയമം ഒരു നിർബന്ധിത വിഷയമായി പാഠ്യപദ്ധതിയിൽ ഉൾപ്പെടുത്തേണ്ടതിന്റെ ആവശ്യകതയെ സംബന്ധിച്ചുള്ള പ്രമേയം ബന്ധപ്പെട്ട നിയമാധികാരികളുടെ മുന്നിൽ അവതരിപ്പിക്കുവാനും അത് നടപ്പിലാക്കുവാനും ബാർകൗൺസിൽ ഓഫ് ഇന്ത്യയും അതത് സംസ്ഥാനങ്ങളിലുള്ള ബാർകൗൺസിലുകളും ബന്ധപ്പെട്ട മന്ത്രാലയങ്ങളും ഒന്നിച്ചേർന്ന് പ്രവർത്തിക്കേണ്ടതുണ്ട്.

താഴെക്കിടയിലുള്ള വിദ്യാഭ്യാസ സമ്പ്രദായത്തെ നിയന്ത്രിക്കുന്ന നിലവിലെ നിയമ-ചട്ടക്കൂടിന്റെ പിഴവുകളും അപര്യാപ്തതയും പരിശോധിച്ച് ആവശ്യമായ മാറ്റങ്ങൾ കൊണ്ടു

വരേണ്ടതുണ്ട്. പല സംസ്ഥാനങ്ങളിൽ പ്രവർത്തിക്കുന്ന സ്റ്റേറ്റ് ലീഗൽ സർവീസസ് അതോറിറ്റി നിയമ വിദ്യാഭ്യാസത്തിന്റെ പുരോഗതിക്കു വേണ്ടി വിദ്യാലയങ്ങളിലും കലാലയങ്ങളിലും പഠിക്കുന്ന കുട്ടികൾക്കായി അടിസ്ഥാന നിയമങ്ങളെ പരിചയപ്പെടുത്തുന്നതിനെക്കുറിച്ച് പുസ്തകങ്ങൾ വിതരണം ചെയ്തുവരുന്നു. എന്നിരുന്നാലും അവയൊക്കെ വായിച്ചിരിക്കണമെന്നത് നിർബന്ധമില്ലാത്തതുകൊണ്ട്, അവയുടെ ഉള്ളടക്കം വായിച്ച് മനസ്സിലാക്കണോ, അതോ വായിക്കാതെ പുസ്തകം തന്നെ അവഗണിക്കണോ എന്ന തീരുമാനമെടുക്കാൻ ഈ സാഹചര്യത്തിൽ കുട്ടികൾ സ്വതന്ത്രരാണ്. ഈ ചുറ്റുപാടിൽ കുട്ടികൾക്ക് ആവശ്യമായ ബോധവൽക്കരണം ലഭിക്കുന്നുണ്ടെന്ന് ഒരിക്കലും ഉറപ്പുവരുത്താനാകില്ല. ഇതിന് പുറമേ, സെൻട്രൽ ബോർഡ് ഓഫ് സെക്കന്ററി എഡ്യൂക്കേഷന്റെ (സി.ബി.എസ്.ഇ.) അധികാര പരിധിയിൽ വരുന്ന ചില വിദ്യാലയങ്ങളിൽ നിയമവിഷയം പാഠ്യപദ്ധതിയുടെ ഭാഗമാക്കിയിട്ടുണ്ട്. ദൗർഭാഗ്യവശാൽ, സി.ബി.എസ്.ഇ. വികസിപ്പിച്ചെടുത്ത ഈ പാഠ്യപദ്ധതി കേവലം ഹയർ സെക്കന്ററി വിഭാഗത്തിൽ ഹ്യൂമാനിറ്റീസ് വിഭാഗം തിരഞ്ഞെടുത്ത വിദ്യാർത്ഥികളെ മാത്രമാണുദ്ദേശിച്ചിരിക്കുന്നത്. ഇന്ത്യയിലെ എല്ലാ പൗരന്മാരും ഇവിടെയുള്ള എല്ലാ നിയമങ്ങളെക്കുറിച്ചും അറിഞ്ഞിരി

ക്കണമെന്നും സമൂഹത്തിൽ ക്രമസമാധാനം നിലനിർത്തണമെന്നും ഇവിടത്തെ നിയമവ്യവസ്ഥ പ്രതീക്ഷിക്കുമ്പോൾ, നിയമവിദ്യാഭ്യാസം കേവലമൊരു പ്രത്യേക വിഭാഗത്തിനു മാത്രം പഠിക്കുവാൻ അനുവദിക്കുന്നത്, മറ്റ് വിഭാഗങ്ങൾ തിരഞ്ഞെടുത്ത കുട്ടികളെ വിവേചിക്കുന്നതും യുക്തിരഹിതവും നീതിരഹിതവുമായൊരു പ്രവണതയാണ്. മാത്രമല്ല, നിലവിൽ, നിയമം ഒരു വിഷയമായി ഉൾപ്പെടുത്തിയ പാഠ്യപദ്ധതികളെല്ലാം സൂക്ഷ്മമായി പരിശോധിച്ചാൽ അവയുടെ പ്രധാനോദ്ദേശ്യം നിയമ-വിഷയത്തിൽ അവബോധം സൃഷ്ടിക്കുക എന്നതിലുപരി നിയമമേഖലയിലുള്ള തൊഴിൽ തിരഞ്ഞെടുക്കുവാൻ കുട്ടികളെ ആകർഷിക്കുന്ന തരത്തിലായിപ്പോകുന്നു. ഇതിനുപുറമെ, നിയമം ഒരു നിർബന്ധിത വിഷയമാക്കി വിദ്യാർത്ഥികൾക്കായുള്ള സർക്കാരിന്റെ പാഠ്യപദ്ധതിയുമായി സംയോജിപ്പിക്കാൻ ഇതുവരെ ഒരു സംസ്ഥാനസർക്കാരും മുൻ കൈയെടുത്തിട്ടില്ലെന്ന് നിഷേധിക്കാനാവാത്തൊരു സത്യമാണ്.

ഒരു ജനാധിപത്യ സമൂഹത്തിൽ നിയമം സുപ്രധാന പങ്ക് വഹിക്കുന്നതിനാൽ, വിദ്യാർത്ഥികൾക്ക് നൽകാനുദ്ദേശിക്കുന്ന നിയമവിദ്യാഭ്യാസം കൂടുതൽ അർത്ഥവത്താക്കേണ്ടതുണ്ട്. ആനുകാലിക സാമൂഹിക പ്രശ്നങ്ങൾ, നിയമ രംഗത്തുള്ള നൂതന സംവിധാനങ്ങൾ, സമകാലിക വെല്ലുവിളികളെ നിയമപരമായി കൈകാര്യം ചെയ്യേണ്ട രീതികൾ

എന്നിവയെക്കുറിച്ച് കുട്ടികളെ ബോധവാന്മാരാക്കേണ്ടതുണ്ട്. നിയമവിഷയം പാഠ്യപദ്ധതിയുടെ ഭാഗമായി കൊണ്ടുവരുമ്പോൾ അതിൽ നിശ്ചയമായും ഉൾപ്പെടുത്തേണ്ടതായിട്ടുള്ള ചില വിഷയങ്ങൾ ഇവിടെ സൂചിപ്പിക്കുന്നു: ഭരണകൂടത്തിന്റെ ഘടന നിയമവ്യവസ്ഥയുടെ ആവിർഭാവം; കുട്ടികൾ പൊതുവേ ഇരകളായിത്തീരുന്ന കുറ്റകൃത്യങ്ങൾ; ഇന്ത്യയിലെ ശിശുസംരക്ഷണ നിയമങ്ങൾ; ജുവനൈൽ നീതിന്യായവ്യവസ്ഥ; മനുഷ്യാവകാശം; ഇന്ത്യൻ ശിക്ഷാനിയമം 1860, സിവിൽ നടപടി നിയമസംഹിത 1908, ക്രിമിനൽ നടപടി നിയമസംഹിത 1973, ഇന്ത്യൻ തെളിവ് നിയമം 1972 എന്നീ നിയമങ്ങളുടെ സുപ്രധാന ഭാഗങ്ങൾ; ഗാർഹികപീഡന നിരോധനനിയമം; പരിസ്ഥിതി നിയമം; ഇന്ത്യയിലുള്ള നിയമസഹായ സംവിധാനം; അഴിമതിക്കെതിരെയുള്ള നിയമ നടപടികൾ; ഉപഭോക്തൃ സംരക്ഷണ നിയമം; മെഡിക്കൽ നിയമം; ഇതര തർക്ക പരിഹാര സംവിധാനം (Alternative Dispute Resolution Mechanism); ബൗദ്ധിക സ്വത്തവകാശം(Intellectual Propetry Rights); വ്യാവസായിക-തൊഴിൽ നിയമങ്ങൾ; വ്യാപാര നിയമങ്ങൾ എന്നീ വിഷയങ്ങളുടെ അടിസ്ഥാനതത്വങ്ങൾ തുടങ്ങിയവ. ഈ ലക്ഷ്യം ഫലപ്രദമായി നടപ്പിലാക്കണമെങ്കിൽ വിദ്യാലയങ്ങളിൽ നിയമം ഒരു നിർബന്ധിത വിഷയമാക്കുകയും

അവ പഠിപ്പിക്കുന്നതിനായി യോഗ്യതയുള്ള നിയമ ബിരുദധാരികളെ നിയമിക്കുകയും ചെയ്യണം. തുടർനടപടിയായി, അധ്യാപകർക്കായി ഈ പുതിയ പാഠ്യവിഷയം സമർത്ഥമായി കൈകാര്യം ചെയ്യുവാൻ ആധുനികവും നൂതനവും ഇന്റർഡിസിപ്ലിനറി സമീപനത്തോടും കൂടിയ അധ്യാപനരീതികളെ പരിചയപ്പെടുത്തുവാനും അധ്യാപന മേഖലയിലെ പ്രവർത്തന സമ്പ്രദായങ്ങളെക്കുറിച്ച് മനസ്സിലാക്കിക്കൊടുക്കുന്നതിനും സമഗ്ര പരിശീലനം നൽകേണ്ടതുണ്ട്. അതേസമയം തന്നെ, സമൂഹത്തിൽ സംഭവിക്കുന്ന മാറ്റങ്ങളുമായി പൊരുത്തപ്പെട്ടുപോകാൻ നിലവിലെ പാഠ്യപദ്ധതി പൂർണ്ണമായും പരിഷ്കരിക്കുന്നതിനെപ്പറ്റിയും അതിൽ നിയമവിഷയവും മറ്റ് ആനുകാലിക വിഷയങ്ങളും ഉൾപ്പെടുത്തിക്കൊണ്ട് ഒരു സന്തുലിതാവസ്ഥ കൊണ്ടുവരുവാനും സംസ്ഥാന സർക്കാരുകൾ മുൻകൈയെടുക്കേണ്ടതുമാണ്.

നിയമവാഴ്ചയാണ് മനുഷ്യരാശിയെ വന്യജീവികളിൽനിന്നും വേർതിരിക്കുന്നത്. നിയമവിദ്യാഭ്യാസവും ബോധവൽക്കരണവും നിയമകലാലയങ്ങളുടെ അതിർവരമ്പുകൾക്കുമപ്പുറം സഞ്ചരിച്ചുകൊണ്ട് സർക്കാരിന് നൽകുവാൻ സാധിച്ചാൽ, പൊതുജനങ്ങൾക്ക് നിയമത്തോടും നിയമവാഴ്ചയോടുമുള്ള ആദരവ് ശക്തിപ്പെടുത്തുവാനും അതുവഴി അവർക്ക് ഈ രാജ്യത്തിന്റെ സാമ്പത്തികവും സാമൂഹികവുമായുള്ള വികസനത്തിന്റെ ഭാഗമായി തീരുവാനും

സാധിക്കും. നിയമം ഒരു നിർബന്ധിത വിഷയമാക്കി കുട്ടികളുടെ പാഠ്യപദ്ധതിയുടെ ഭാഗമാക്കുകയും അതുവഴി നിയമപരമായ അവബോധം അവരിൽ വളർത്തുവാനും സാധിച്ചാൽ, അവർക്ക് ഈ സമൂഹത്തിലെ പൊതുകാര്യങ്ങളിൽ താൽപ്പര്യം ഉണ്ടാവുകയും നിലവിലെ നിയമ വ്യവസ്ഥയെക്കുറിച്ചും ഈ രാജ്യത്തിന്റെ അടിസ്ഥാന നിയമങ്ങളെക്കുറിച്ചും ആഴത്തിൽ ഗ്രഹിക്കുവാനും ഉയർന്ന തലത്തിലുള്ള അറിവ് സിദ്ധിക്കുവാനും അവസരമുണ്ടാകും. നിയമ പരിജ്ഞാനം എല്ലാ പൗരന്മാരെയും ഇന്ത്യൻ ഭരണഘടനയിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ള മൂല്യങ്ങളെ നെഞ്ചിലേറ്റി ജീവിക്കുവാനും ദൈനംദിന വെല്ലുവിളികളെ നിയമാനുസൃതമായി കൈകാര്യം ചെയ്യുവാനും സജ്ജരാക്കും. ഈ ദൗത്യം നിറവേറുകയാണെങ്കിൽ, കുട്ടികളെ കുറ്റകൃത്യങ്ങളിൽ ഏർപ്പെടുന്നത് തടയുവാനും അവരെ ശരിയായ ദിശയിൽ നയിക്കുവാനും പ്രയോജനപ്പെടും. കുറ്റകൃത്യരഹിതമായൊരു സമൂഹം സൃഷ്ടിക്കുകയും അവിടെ ക്രമസമാധാനം നിലനിർത്തുകയും നല്ല ഭരണം നിർവഹിക്കുകയും ചെയ്യുന്ന ഒരു സർക്കാരിനു മാത്രമേ ആഗോളതലത്തിൽ ബഹുമതിയും അംഗീകാരവും നേടാൻ സാധിക്കുകയുള്ളൂ.

**വിജ്ഞാനകൈരളി,
ജൂലൈ 2021.**



മാതൃഭാഷ: വിഗ്രഹവൽക്കരണമല്ല വേണ്ടത്

സി. എം. മുരളീധരൻ

നാമിന് കേരളം എന്നു വിളിക്കുന്ന ഭൂപ്രദേശം 1956-ന് മുമ്പ് ഏതെങ്കിലും കാലത്ത് ഒന്നായിരുന്നതായോ, ഏതെങ്കിലും ഭരണാധികാരിയുടെ കേന്ദ്രീകൃതഭരണത്തിന് കീഴിൽ കഴിഞ്ഞതായോ ഉള്ള ചരിത്രപരമായ തെളിവുകളൊന്നും ഇതുവരെ ലഭ്യമായിട്ടില്ല. പ്രകൃതിയിലെ അതിരുകളായ പുഴകൾ കടന്നാൽ ഭ്രഷ്ടുപോലും ഇവിടെ പലയിടങ്ങളിലും ഉണ്ടായിരുന്നു. പക്ഷേ, കാസർഗോഡ് മുതൽ പാറശ്ശാല വരെയുള്ള ഭൂപ്രദേശങ്ങളെ മറ്റനേകം വ്യത്യസ്ത തകൾക്കിടയിലും ഒന്നിപ്പിച്ചത് മലയാളം എന്ന ഭാഷയല്ലാതെ മറ്റൊന്നുമായിരുന്നില്ല.

പന്ത്രണ്ടാം നൂറ്റാണ്ടാവുമ്പോഴേക്കും തികച്ചും സ്വതന്ത്രമായ ഒന്നായി മലയാളം മാറിയെന്നതിനുള്ള മികച്ച തെളിവാണ് ഭാഷാകൗടലീയം. ഇന്ത്യയിൽ മറ്റൊരു പ്രാദേശികഭാഷയിലും പരിഭാഷ വരുന്നതിന് മുമ്പാണ് മലയാളത്തിൽ കൗടലീയം അടയാളപ്പെടുത്തപ്പെട്ടത്. സംസ്കൃതത്തിന്റേയോ തമിഴിന്റേയോ വലിയ തോതിലുള്ള കലർപ്പില്ലാതെ തന്നെ ഇത്തരമൊരു ഗഹന വിഷയം മലയാളത്തിലേക്ക് കൊണ്ടുവരാൻ കഴിഞ്ഞു എന്നത് ചെറിയ കാര്യമല്ല. മിഷണറിമാരുടെ പ്രവർത്തനാരംഭത്തോടെ

പുതുഭാഷാ കൈക്കൊണ്ട മലയാളഗദ്യം പുതിയൊരു പൊതുമണ്ഡലത്തെ മതേതരമായ പൊതുമണ്ഡലത്തെ സൃഷ്ടിക്കുകയായിരുന്നു എന്ന് വിലയിരുത്തപ്പെട്ടിട്ടുണ്ട്. കേരളീയത എന്ന സ്വതന്ത്രതയുള്ള ഒരു പൊതുസമൂഹം രൂപപ്പെടുവന്നതിലേക്കുള്ള വഴികൾ അതാണ്. ഈ പ്രക്രിയയ്ക്ക് ആക്കംകൂട്ടിയ ഘടകങ്ങളായി 1847 മുതൽ മലയാളത്തിൽ പിറന്നുവീണ ആനുകാലികങ്ങളെയും കേരള വർമ്മ വലിയ കോയിത്തമ്പുരാന്റെ നേതൃത്വത്തിൽ നടന്ന ടെക്സ്റ്റ്ബുക്ക് കമ്മിറ്റി (1867) പ്രവർത്തനങ്ങളെയും നമുക്ക് വിലയിരുത്താം. കേരളവർമ്മയുടെ നേതൃത്വത്തിൽ രൂപപ്പെട്ട പാഠപുസ്തകങ്ങൾ ഉള്ളടക്കത്തിൽ പുരാണങ്ങളെ മാറ്റിനിർത്തി ആധുനികമായ വിഷയങ്ങൾ കൈകാര്യം ചെയ്തതായി ഇ.വി. രാമകൃഷ്ണൻ ചൂണ്ടിക്കാണിച്ചിട്ടുണ്ട്. അതേസമയം ആനുകാലികങ്ങളാവട്ടെ മലയാളം, മലയാളി എന്നീ സംജ്ഞകളെ പ്രതിനിധാനം ചെയ്യുന്ന ഒരു സമൂഹത്തിന്റെ അടിത്തറ രൂപപ്പെടുത്തി. പുതിയൊരു മാനകഭാഷ, അതിലൂടെ വളർന്നുവന്ന സമ്പർക്കങ്ങൾ, ചർച്ചകൾ, വാദപ്രതിവാദങ്ങൾ... ഇങ്ങനെ രൂപപ്പെട്ട പൊതുമണ്ഡലമാണ് നവോത്ഥാന

പ്രസ്ഥാനങ്ങളിലൂടെ ദേശീയ പ്രസ്ഥാനത്തിലൂടെ, ഇടതുപക്ഷ പ്രസ്ഥാനങ്ങളിലൂടെ വളർന്നു വികസിച്ച കേരള ദേശീയത എന്ന സങ്കല്പത്തെ യാഥാർത്ഥ്യമാക്കിയത്. ഒരു വശത്ത് ജന്മിത്തത്തിനും സാമ്രാജ്യത്വത്തിനു മെതിരായ സമരത്തിലൂടെയും മറുവശത്ത് ഐക്യകേരളത്തിന് വേണ്ടിയുള്ള സമരത്തിലൂടെയുമാണ് അത് രൂപപ്പെട്ടത്.

1956-ൽ ഐക്യകേരളം എന്ന സങ്കല്പം യാഥാർത്ഥ്യമായി. ഐക്യകേരള പ്രസ്ഥാനത്തിന്റെ ഏറ്റവും വലിയ നേട്ടം കേരളീയരുടെ ഭാഷയെയും സംസ്കാരത്തെയും കുറിച്ചുള്ള ബോധ്യങ്ങളെ രാഷ്ട്രീയവൽക്കരിക്കാൻ അതിനു സാധിച്ചു എന്നുള്ളതാണ്. സംസ്ഥാന രൂപീകരണത്തോടെ ഐക്യകേരള പ്രസ്ഥാനം അസ്തമിച്ചു. അത് മുന്നോട്ടുവെച്ച കൂട്ടായ്മബോധത്തെ നിലനിർത്തുന്നതിനും സജീവമാക്കി മുന്നോട്ടുകൊണ്ടുപോകുന്നതിനും നമുക്ക് കഴിഞ്ഞുവോ? നമ്മുടെ സ്വപ്നങ്ങൾക്ക് - കേരളത്തെക്കുറിച്ചും അതിനടിസ്ഥാനമായി വർത്തിച്ച മലയാളത്തെക്കുറിച്ചുമുള്ള സ്വപ്നങ്ങൾക്ക് എന്ത് സംഭവിച്ചു?

സാമൂഹിക വികസന സൂചികകളിൽ കേരളം എക്കാലത്തും ഇന്ത്യയിലെ പൊതു അവസ്ഥയേക്കാൾ മെച്ചപ്പെട്ട നിലവാരം പുലർത്തി. പുതിയ ചരിത്രങ്ങൾ സൃഷ്ടിച്ച കഥയാണ് കേരളത്തിന്റേത്. സാമ്പത്തികമായ മുന്നേറ്റം സൃഷ്ടിക്കാൻ കഴിയാത്തപ്പോൾ

പോലും സാമൂഹികമായി മുന്നേറാൻ സംസ്ഥാനത്തിന് കഴിഞ്ഞു. ആരോഗ്യം, സാക്ഷരതാ വിദ്യാഭ്യാസം, കുടിവെള്ളം, പാർപ്പിടം, ഭക്ഷണം തുടങ്ങി ജീവിതത്തിന്റെ മിക്ക മേഖലകളിലും മറ്റ് ഇന്ത്യൻ സംസ്ഥാനങ്ങളെ കവച്ചുവെച്ചു കൊണ്ടുള്ള കുതിപ്പാണ് കേരളം രേഖപ്പെടുത്തിയത്. വികസിത രാജ്യങ്ങളോട് ഒപ്പമെത്തുന്ന വികസന സൂചികകൾ നാം കൈവരിച്ചു. സാമൂഹിക പരിഷ്കരണ പ്രസ്ഥാനങ്ങൾ, ദേശീയ പ്രസ്ഥാനം, കമ്മ്യൂണിസ്റ്റ് പ്രസ്ഥാനം എന്നീ ധാരകളുടെ ഇടപെടലുകളുടെ ഫലമായാണ് ഇത്തരമൊരവസ്ഥ ഇവിടെ ഉണ്ടായതെന്ന് വികസനപഠന രംഗത്തെ വിദഗ്ദ്ധർ ചൂണ്ടിക്കാട്ടിയിട്ടുണ്ട്. 1980-കളുടെ അവസാനത്തോടെയാകട്ടെ സാമ്പത്തിക വികസനരംഗത്തും കേരളം മുന്നേറി തുടങ്ങി.

നേട്ടങ്ങൾ എടുത്തുപറയുമ്പോൾ തന്നെ കേരളം ഒരു വികസന പ്രതിസന്ധിയിലാണ് എന്ന് ഇന്ന് പൊതുവെ അംഗീകരിക്കപ്പെട്ടിരിക്കുന്നു. അതിനെ സമർഥിക്കുന്ന നിരവധി സൂചകങ്ങളുണ്ട്. അതിന്റെ കാരണങ്ങളെ കുറിച്ചുള്ള ചർച്ചകളും സജീവമാണ്. എന്നാൽ, കേരളവികസന പ്രതിസന്ധി കളെക്കുറിച്ചുള്ള ചർച്ചകളിൽ ഒരിക്കലും കടന്നുവരാത്ത ഒന്നുണ്ട്. അത് കേരളത്തെ കെട്ടിപ്പടുത്ത അടിത്തറയെ കുറിച്ചാണ്. നമ്മെ നാമാക്കിയ മലയാളത്തെ മറന്നു കൊണ്ടുള്ള വികസനമായിരുന്നു നമ്മുടേത്.

ജീവിതത്തിന്റെ സകല മണ്ഡലങ്ങളിൽ നിന്നും മലയാളത്തെ ഒഴിവാക്കുന്ന പ്രവർത്തനങ്ങളിലാണ് അറിഞ്ഞോ അറിയാതെയോ നാം ഭാഗഭാക്കായത് .

ഉപജീവന ഉൽപ്പാദന വ്യവസ്ഥയിലുള്ള ഭാഷയുടെ ഉപയോഗത്തിന്റെ സജീവതയാണ് ഭാഷയുടെ ഭൗതികത എന്ന് പി. ശ്രീകുമാർ ചൂണ്ടിക്കാട്ടുന്നു. ഇന്ന് കേരളത്തിലെ ഉൽപ്പാദന മേഖലയിലെ ഭാഷ മലയാളമല്ല. കാർഷിക സമ്പദ് വ്യവസ്ഥയിൽനിന്ന് കേരളം പതിയെ മാറിയപ്പോൾ ഉൽപ്പാദനമണ്ഡലവും ഭാഷയുമായുണ്ടായ ബന്ധം നഷ്ടപ്പെട്ടു എന്ന് പറയാം. ഉൽപ്പാദനമേഖലയ്ക്കു പകരമായി വളർന്നു വന്നതാകട്ടെ സേവന മേഖലയാണ്; ഉപഭോഗസംസ്കാരമാണ്. വികസിച്ചുവന്ന സേവനമേഖലയുടെ ഭാഷ മലയാളമായി മാറിയില്ല . ഭരണഭാഷാ മാറ്റത്തെക്കുറിച്ചുള്ള പ്രഖ്യാപനങ്ങൾ ഇടയ്ക്കിടെ ഉണ്ടായെങ്കിലും പതിറ്റാണ്ടുകളോളം മാറ്റമൊന്നുമുണ്ടായില്ല. തൊണ്ണൂറുകൾവരെ സമാന്തര ഇംഗ്ലീഷ് മീഡിയം വിദ്യാലയങ്ങൾ ഉയർത്തുന്ന വെല്ലുവിളിയെക്കുറിച്ചായിരുന്നു നമ്മുടെ ചർച്ചകൾ. ഇന്നാകട്ടെ കേരളത്തിന്റെ അഭിമാനസ്തംഭമായിരുന്ന പൊതു വിദ്യാഭ്യാസ മേഖലയെത്തന്നെ ഇംഗ്ലീഷ് മീഡിയം ഡിവിഷനുകൾ എന്ന പുതിയ ഭൂതം പിടികൂടിയിരിക്കുന്നു. കഴിഞ്ഞ വർഷം എസ്.എസ്.എൽ.സി. പരീക്ഷ എഴുതിയവരിൽ ഏതാണ്ട് പകുതിയോളം ഇംഗ്ലീഷ് ഭാഷയിലാണ് ഉത്തര

മെഴുതിയതെന്നാണ് പത്രവാർത്തകൾ സൂചിപ്പിച്ചത്. ഉന്നതവിദ്യാഭ്യാസം കിട്ടി വളർന്നു വലുതായ വിഭാഗം തങ്ങളുടെ അടുത്ത തലമുറയുടെ ജീവിതസുരക്ഷ ഉറപ്പാക്കാൻ ഇംഗ്ലീഷ് ഭാഷയിലൂടെയുള്ള വിദ്യാഭ്യാസം വേണമെന്ന് ആത്മാർഥമായും വിശ്വസിച്ചു. ഇതിനിടെ ഇംഗ്ലീഷ് ഭാഷയിലുള്ള പരിജ്ഞാനം തൊഴിൽ പരമായ, സാമ്പത്തികമായ ഒരാവശ്യമായി കേരളത്തിൽ രൂപപ്പെടുകയും ചെയ്തു. കേരളത്തിന്റെ വികസനമുരടിപ്പു മൂലം മറ്റ് പ്രദേശങ്ങളിലേക്ക് തൊഴിലന്വേഷിച്ചാലേ ഗതി കിട്ടൂ എന്ന സ്ഥിതിയും വന്നുചേർന്നു. തൊഴിൽ കമ്പോളത്തിൽ മേൽക്കൈ നേടാൻ, 'മെച്ചപ്പെട്ടത്' എന്ന് തങ്ങൾ കരുതുന്ന ഇംഗ്ലീഷ് വിദ്യാഭ്യാസം ലഭ്യമാക്കാൻ ഏതറ്റം വരെയും പോവുക എന്ന ബോധമാണ് കേരളത്തിലെ മധ്യവർഗത്തിനിടയിൽ രൂപപ്പെട്ടത്.

മറ്റൊരുവശത്ത് കമ്പോളം പൂർണ്ണമായും ഇംഗ്ലീഷിന് കീഴ്പ്പെട്ട കാഴ്ചയാണ് നമുക്ക് കാണാനുള്ളത്. ഉപഭോഗവസ്തുക്കൾ മുഴുവൻ നമ്മോട് ഇംഗ്ലീഷിലാണ് സംസാരിക്കുന്നത്. റാപ്പറുകൾ, മറ്റുതരത്തിലുള്ള പാക്കിങ് വസ്തുക്കൾ, അവയുടെ ബില്ലുകൾ, പരസ്യങ്ങൾ എന്തിനേറെ കടകളുടെ പേരെഴുതിയ ബോർഡുകളും കുറ്റൻ പരസ്യബോർഡുകളും ഇംഗ്ലീഷിലാണ്

കൂടുതലും നമ്മോട് സംസാരിക്കുന്നത്. തെരുവുകളിലെ അടയാള ബോർഡുകൾ വരെ മലയാളത്തോട് വിട പറഞ്ഞിരിക്കുന്നു. ചുരുക്കത്തിൽ, ഉൽപ്പാദനമേഖല, സേവനമേഖല എന്നിവിടങ്ങളിൽ മാത്രമല്ല, പൊതു ഇടങ്ങളിൽപ്പോലും മലയാളം ചുരുങ്ങിച്ചുരുങ്ങിവരുന്ന കാഴ്ച അതിനെ പ്രോത്സാഹിപ്പിക്കുന്ന ഒരു വികസന പാതയിലൂടെയാണ് നാം സഞ്ചരിച്ചു കൊണ്ടിരിക്കുന്നത്.

‘ഒരു ഭാഷയുടെ വികസനക്ഷമതയും അതു സംസാരിക്കുന്ന ജനതയുടെ ഭൗതിക പരിസരവും തമ്മിൽ ഗാഢമായ ജൈവബന്ധമുണ്ടെങ്കിൽ ഭാഷാപരമായ പ്രതിസന്ധികൾക്ക് ആ ജനത നേരിടുന്ന സാമൂഹികവും സാമ്പത്തികവുമായ പ്രതിസന്ധികളുമായി ബന്ധമുണ്ടാവാറാണ് സാധ്യത’ എന്ന് ടി.ടി. ശ്രീകുമാർ നിരീക്ഷിച്ചിട്ടുണ്ട്. ‘ഒരു ജനതയുടെ യഥാർഥ ജീവിതത്തിന്റെ ഉൽപ്പാദനവും പ്രത്യുൽപ്പാദനവുമായി ബന്ധമില്ലാത്ത കേവലമായ ഒരു ഭാഷാപ്രതിസന്ധി നിലനിൽക്കുകയില്ല’ എന്നും അദ്ദേഹം അഭിപ്രായപ്പെടുന്നു. ഭാഷ നേരിടുന്ന പ്രശ്നം ഒരു വികസനപ്രശ്നമാണ്. സാമ്പത്തിക പ്രശ്നമാണ് എന്ന് തിരിച്ചറിഞ്ഞുകൊണ്ട് അതിനെ അഭിമുഖീകരിക്കാൻ തയ്യാറായാലേ ഇന്ന് മലയാളഭാഷ നേരിടുന്ന പ്രശ്നത്തിന് ഒരു പരിഹാരം കണ്ടെത്താൻ കഴിയൂ.

മറ്റ് ദക്ഷിണേന്ത്യൻ സംസ്ഥാനങ്ങളെ അപേക്ഷിച്ച് ജനസംഖ്യയിൽ ഏറ്റവും കൂടുതൽ ശതമാനം ആളുകൾ ഉപയോഗിക്കുന്നത് മലയാള ഭാഷയാണ്. 96% കേരളീയർ മലയാളം സംസാരിക്കുന്നു. കർണാടകയിൽ 65% പേരും ആന്ധ്രയിൽ 83% പേരും തമിഴ്നാട്ടിൽ 89% പേരുമേ കന്നഡയും തെലുങ്കും തമിഴും ഉപയോഗിക്കുന്നുള്ളൂ. അതേ അവസരത്തിൽ തന്നെ മാതൃഭാഷയോട് നിസ്സംഗതയോ പൂർണ്ണമോ പുലർത്തുന്ന കാര്യത്തിലും മലയാളികൾ മുന്നിൽത്തന്നെ. മലയാളികളെപ്പോലെ മാതൃഭാഷയോട് കുറില്ലാത്ത ജനതയെ മറ്റൊരിടത്തും കാണില്ല എന്ന് ഡോ.യു.ആർ.അനന്തമൂർത്തി പ്രസ്താവിച്ചത് ഇത്തരൂണത്തിൽ ഓർക്കാവുന്നതാണ്. മാതൃഭാഷയെ മുൻനിർത്തി മൗലിക വാദമുയർത്തണമെന്നല്ല ഇവിടെ സൂചിപ്പിക്കുന്നത്. മാതൃഭാഷയെ സ്നേഹിക്കണമെന്നാണ്; അതിനെ നശിപ്പിക്കരുതെന്ന് മാത്രമാണ്.

കാലങ്ങളായി മലയാളത്തോടുള്ള മലയാളിയുടെ സമീപനത്തെക്കുറിച്ച് പരിശോധിക്കുന്നത് രസാവഹമായ ചില കാര്യങ്ങളിലേക്ക് നമ്മെ നയിക്കും. തന്റെ കുട്ടിക്കാലത്ത് മലയാളത്തിന് മാനുഷായാരു സ്ഥാനമുണ്ടായിരുന്നില്ല എന്ന് പ്രൊഫ. എം. കെ. സാനു (ജനനം 1928) ഒരു ലേഖനത്തിൽ രേഖപ്പെടുത്തിയിട്ടുണ്ട്. ഒരു

പാഠ്യവിഷയമെന്ന നിലയിൽ തികഞ്ഞ അവജ്ഞയായിരുന്നു മലയാളത്തോട് അക്കാലത്തുണ്ടായിരുന്നത്. പള്ളിക്കൂടങ്ങളിൽ കണക്കും സയൻസും ഇംഗ്ലീഷും പഠിപ്പിച്ചിരുന്ന അധ്യാപകർക്കുള്ള സ്ഥാനമോ മാന്യതയോ മലയാളം അധ്യാപകർക്ക് ലഭിച്ചിരുന്നില്ല എന്നദ്ദേഹം ഓർക്കുന്നു. അവരെ മുൻഷിമാരെന്ന ഓമനപ്പേരിലാണ് അടയാളപ്പെടുത്തിയിരുന്നത് തന്നെ. മൊയാരത്ത് ശങ്കര (ജനനം 1889)-ന്റെ ആത്മകഥയിലും സമാനമായ കാര്യങ്ങൾ പറയുന്നുണ്ട്. അക്കാരുടെ സൂചിപ്പിക്കുമ്പോൾ മറ്റൊരു കാര്യം കൂടി അദ്ദേഹം ചൂണ്ടിക്കാണിക്കുന്നു. ‘ബംഗാളികൾ, എം.എ. കാരനായാലും അന്യോന്യം കത്തൊഴുതുന്നത് അവരുടെ മാതൃഭാഷയിലല്ലാതെ ഒരിക്കലും ഇംഗ്ലീഷിലെഴുതുകയില്ല. രാജ്യാഭിമാനത്തെപ്പോലെ ഭാഷാഭിമാനത്തെയും അവർ ആദരിച്ചുപോന്നു.’ സ്വാതന്ത്ര്യപൂർവ്വകാലത്ത് പല കാലഘട്ടങ്ങളിൽ ജനിച്ചവരുടേയും അനുഭവങ്ങളിൽ നമുക്ക് സമാനമായ പരാമർശങ്ങൾ കാണാം.

മലയാളത്തിലെ ആദ്യകാല ആനുകാലികങ്ങളുടെ കൂട്ടത്തിൽ സവിശേഷമായൊരു സ്ഥാനമാണ് 1890 -ൽ പുറത്തിറക്കിയ വിദ്യാവിനോദിനിക്കുള്ളത്. വിദ്യാവിനോദിനിയുടെ ആദ്യലക്കത്തിലെ പത്രാധിപക്കുറിപ്പ് വിലപിക്കുന്നത്

‘നമ്മുടെ വിദ്യാർത്ഥികളുള്ള ഉദാസീനത ഹേതുവായിട്ട് മലയാളഭാഷ ഇപ്പോളും വളരെ അപരിഷ്കൃതമായ രീതിയിൽ തന്നെ ഇരിക്കുന്നു’ എന്നാണ്. ഭാഷാഭിമാനികളായ ആളുകളുടെ ശ്രമഫലമായി ഇംഗ്ലീഷുഭാഷ അപരിഷ്കൃതമായ അവസ്ഥയിൽ നിന്ന് എങ്ങനെയാണ് വളർന്നത് എന്ന് ചൂണ്ടിക്കാട്ടാനും പത്രാധിപർ തുനിയുന്നു.

1883-ലാണ് മലയാളത്തിലെ ആദ്യ ഭൗതികശാസ്ത്ര ഗ്രന്ഥമെന്ന് വിശേഷിപ്പിക്കപ്പെടുന്ന പ്രകൃതിശാസ്ത്രം പുറത്തിറങ്ങുന്നത്. ഗ്രന്ഥകാരനായ ഫാദർ ജോഹന്നാസ് ഫ്രോൺ മെയർ തിരുവിതാംകൂർ മഹാരാജാവിന് തന്റെ പുസ്തകം സമർപ്പിച്ചുകൊണ്ടെഴുതിയ ആമുഖക്കുറിപ്പിൽ വേദിക്കുന്നതും മലയാളികളുടെ ഭാഷയോടുള്ള സമീപനത്തിലാണ്. “ഇന്നത്തെ രീതിയിലാണ് കാര്യങ്ങൾ നടക്കുന്നതെങ്കിൽ ഭാഷയ്ക്ക് തന്നെ അതൊരു ദുരന്തമായിരിക്കും. എന്തുകൊണ്ടാണ് പൊതുരംഗത്ത് മാതൃഭാഷ ഉപയോഗിക്കാത്തതെന്ന് ചോദിച്ചാൽ വിദ്യാസമ്പന്നരായ നാട്ടുകാർ പറയും മലയാളത്തിൽ ശരിയായ രീതിയിൽ ആശയപ്രകാശനം സാധിക്കുന്നില്ല എന്ന്. സംശയമില്ല തന്നെ; പുതിയ കാര്യങ്ങൾ ഭാഷയിൽ പരിചയപ്പെടുത്തുന്നില്ലെങ്കിൽ, വീട്ടുകാരുടെയും അങ്ങാടി കാര്യങ്ങളും നടത്താൻ മാത്രം മലയാളം

ഉപയോഗിക്കുന്നുവെങ്കിൽ, ഏതാണ്ടെല്ലാ ആത്മനിഷ്ഠവിനിയമവും മറ്റൊരു ഭാഷയിൽ നടത്തുന്നുവെങ്കിൽ മലയാളം ആത്യന്തികമായും ദരിദ്രമാകും.”

പറഞ്ഞുവരുന്നത്, കാലങ്ങളായി മലയാളികളുടെ മലയാളത്തോടുള്ള സമീപനമാണ്. ഒരു സമൂഹത്തിന്റെ സമീപനത്തിലുള്ളടങ്ങിയ ‘ജനിതകമായ ഘടകമാണോ ഇത് വെളിപ്പെടുത്തുന്നത്? എവിടെയാണ് പ്രശ്നത്തിന്റെ വേർകിടക്കുന്നത്?’ ചരിത്രപരമായും ഈ വിഷയത്തെ പരിശോധിക്കേണ്ടതുണ്ട്.

മുകളിൽ സൂചിപ്പിച്ച തരത്തിൽ, സാമൂഹിക സാമ്പത്തിക ചരിത്ര ഘടകങ്ങളെ മുൻനിർത്തിയുള്ള അന്വേഷണങ്ങളിലൂടെയും അവയിലൂടെ സൂചിതമാകുന്ന കാര്യങ്ങളെ മുൻനിർത്തിയുള്ള വിശകലനങ്ങളിലൂടെയും വേണം മലയാളത്തിന്റെ ഇന്നത്തെ അവസ്ഥയെ മറികടക്കാൻ. ദൗർഭാഗ്യകരമെന്ന് പറയട്ടെ, ശാസ്ത്രീയമായ സമീപനത്തിനു പകരം കാൽപ്പനികമായ സമീപനവും വിഗ്രഹവൽക്കരണവുമാണ് മാതൃഭാഷയുടെ കാര്യത്തിൽ പലകോണുകളിൽ നിന്നും ഉണ്ടാവുന്നത്. ‘അമ്മ മലയാള’ മെന്നുള്ള ചൊല്ലുകളും കണ്ണീർ പൊഴിക്കലും വലിയതോതിൽ നടക്കുന്നു. ‘അമ്മ മലയാളമെന്ന’ വിളി അപകടകരമായ ഒരു കാര്യമാണെന്നല്ല പറയുന്നത് . പക്ഷേ, അതു മാത്രമായി

അവശേഷിക്കുന്നതാണ് പ്രശ്നം. മാതൃഭാഷയെ കാൽപ്പനികമായി സമീപിക്കുമ്പോൾ ഒരാൾക്ക് മലയാളത്തിനുവേണ്ടി ഘോരഘോരം പ്രസംഗിക്കാം. എന്നിട്ട് തന്റെ എല്ലാ ജീവിതവ്യവഹാരങ്ങളെയും ഇംഗ്ലീഷിനെ അല്ലെങ്കിൽ മറ്റൊരു ഭാഷയെ മുൻനിർത്തി ചെയ്യാം. ഒരു രക്ഷിതാവെന്ന നിലയിൽ ഒട്ടും മനഃസാക്ഷിക്കൂത്തില്ലാതെ സ്വന്തം മക്കളുടെ വിദ്യാഭ്യാസത്തിന് ഇംഗ്ലീഷ് മീഡിയം തെരഞ്ഞെടുക്കാം. ഒരധ്യാപകനെന്ന നിലയിൽ, പി.ടി.എ ഭാരവാഹിയെന്ന നിലയിൽ പൊതു വിദ്യാലയങ്ങളെ കാർന്നുതിന്നുന്ന ഇംഗ്ലീഷ് മീഡിയം ഡിവിഷനുകൾക്കു മുമ്പിൽ ഒരക്ഷരമുരിയാടാതെ മാപ്പുസാക്ഷിയായി മാറാം. അമ്പത് ശതമാനം വിദ്യാർഥികളും ഇംഗ്ലീഷ് മീഡിയത്തിൽ പരീക്ഷയെഴുതുമ്പോൾ നിർനിമേഷനായി നിൽക്കാം. സ്വന്തം മക്കളെ ഇംഗ്ലീഷ് മീഡിയം വിദ്യാലയങ്ങളിലയച്ച്, ആവേശത്തോടെ മാതൃഭാഷാ സമരത്തിന് പിന്തുണ സാമൂഹികമാധ്യമങ്ങളിൽ ഉറപ്പുവരുത്തിയ വലിയൊരു നിരയെ ഈയിടെ നാം കണ്ടതാണ്. അത് ഭാഷയെ പൈങ്കിളിവൽക്കരിച്ചുകൊണ്ടുള്ള സമീപനത്തിൽ നിന്നാണ് രൂപംകൊള്ളുന്നത്; വിഗ്രഹവൽക്കരിച്ചുള്ള സമീപനത്തിൽ നിന്നാണ് രൂപംകൊള്ളുന്നത്. വിഗ്രഹവൽക്കരണം വാസ്തവത്തെ പൊതുമണ്ഡലത്തിലേക്കെത്തിക്കുന്നതിൽ തടസ്സം സൃഷ്ടിക്കുന്നു എന്നതാണ് വാസ്തവം.

ചുരുക്കത്തിൽ ഭാഷ വളരുകയും വികസിക്കുകയും ചെയ്യുന്നത് ഉൽപ്പാദന വിതരണ വ്യവസ്ഥയുടെ വികാസത്തി നൊപ്പമാണ്. ഭാഷ പൂർണ്ണമായും ഒരു രാഷ്ട്രീയപ്രശ്നമാണ്. കേരളീയ സമൂഹം ഇന്നനുഭവിക്കുന്ന വികസന പ്രതിസന്ധി

കളുടെ പശ്ചാത്തലത്തിലാണ് ഭാഷയുടെ പ്രതിസന്ധിയുടെ വേരനേഷിക്കേണ്ടത് എന്ന് അംഗീകരിക്കാൻ എത്ര വൈകുന്നുവോ, അത്രയും ഗുരുതരമായിരിക്കും മലയാളഭാഷയുടെ ഭാവി.

**വിജ്ഞാനകൈരളി,
ഒക്ടോബർ 2021.**

ഈശ്വരൻ

പഠനമുറിയിൽ പതിയിരിക്കുന്ന കൊലയാളി ഗെയിം

സി. എം. മുരളീധരൻ

കുട്ടികളെ മരണത്തിലേക്ക് തള്ളി വിടുന്ന കൊലയാളി ഗെയിമുകൾ വീണ്ടും വാർത്തകളിൽ നിറയുകയാണ്.

ഓൺലൈൻ ഗെയിമിന് അടിമയായ ഇറിങ്ങാലക്കൂടയിലെ പതിനാലുകാരൻ ആകാശ് കുളത്തിൽ ചാടി ആത്മഹത്യ ചെയ്ത സംഭവമാണ് ഏറ്റവും ഒടുവിൽ റിപ്പോർട്ട് ചെയ്യപ്പെട്ടിരിക്കുന്നത്.

ഗെയിം കളിച്ച് പണം നഷ്ടപ്പെട്ടതിലുള്ള മനോവിഷമത്തെ തുടർന്ന് വീടുവിട്ട ആകാശിനെ കുളത്തിൽ മരിച്ച നിലയിൽ കണ്ടെത്തുകയായിരുന്നു. 2021 നവംബർ 14-ന് ഓൺലൈൻ ഗെയിം കളിക്കാൻ കുട്ടി പിതാവിന്റെ ഗൂഗിൾ അക്കൗണ്ടിൽ നിന്ന് പണം ഉപയോഗിച്ചിരുന്നു. പിതാവ് കടയിൽ നിന്ന് വാങ്ങിയ സാധനങ്ങളുടെ പണം ഗൂഗിൾപേ വഴി നൽകാൻ ശ്രമിച്ചപ്പോഴാണ് അയ്യായിരം രൂപ നഷ്ടമായതായി മനസിലായത്. ഇതേക്കുറിച്ച് ചോദിച്ചതോടെ കടുത്ത മാനസികസമർദ്ദത്തിലായ ആകാശ് വീടുവിട്ടിറങ്ങുകയും കുളത്തിൽ ചാടി ജീവനൊടുക്കുകയും ചെയ്തെന്നാണ് പൊലീസ് അന്വേഷണത്തിൽ വ്യക്തമായത്.

ഈ സംഭവത്തിന് ഒരാഴ്ച മുമ്പ് ആറ്റിങ്ങലിലെ ചിറയിൻകീഴിൽ കില്ലർ ഗെയിം കളിച്ച പതിനാലുകാരനായ സാബിത്ത് മുഹമ്മദിനെ തുങ്ങിമരിച്ച നിലയിൽ കണ്ടെത്തിയിരുന്നു. ഇക്കഴിഞ്ഞ ഒക്ടോബറിലാണ് കരുനാഗപ്പള്ളി കുലശേഖരപുരത്ത് മൊബൈലിൽ അമിതമായി ഗെയിം കളിക്കുന്നതിന് വീട്ടുകാർ വഴക്കുപറഞ്ഞതിൽ മനംനൊന്ത് പതിനഞ്ചുകാരനായ ആദിത്യൻ ജീവനൊടുക്കിയത്. ആദിത്യന്റെ മരണത്തിൽ മനംനൊന്ത് അമ്മയും കുഴഞ്ഞുവീണ് മരിക്കുകയായിരുന്നു. ഓൺലൈൻ ഗെയിമുകൾക്ക് അടിമയായി കുട്ടികൾ ആത്മഹത്യ ചെയ്യുന്ന സംഭവങ്ങൾ കോവിഡ് കാലത്ത് വർദ്ധിച്ചുവരികയാണ്. കോവിഡ് പശ്ചാത്തലത്തിൽ ഒന്നരവർഷക്കാലം സ്കൂളുകളും കോളേജുകളും അടഞ്ഞു കിടന്നതോടെ ഓൺലൈൻ പഠനം വ്യാപകമാകുകയും എല്ലാ വിദ്യാർത്ഥികൾക്കും സ്മാർട്ട് ഫോൺ ഉപയോഗിക്കാനുള്ള സൗകര്യം ഏർപ്പെടുത്തുകയുമായിരുന്നു. എന്നാൽ വലിയ ശതമാനം കുട്ടികളും പഠനത്തെക്കാൾ മൊബൈൽ ഫോൺ ഉപയോഗിക്കുന്നത് ഗെയിം കളിക്കാനാണെന്നാണ് പഠനങ്ങൾ സൂചിപ്പിക്കുന്നത്.

തിരുവനന്തപുരത്തും കട്ടപ്പനയിലും രണ്ട് വിദ്യാർത്ഥികൾ ഫ്രീഫയർ ഗെയിമിന് അടിമപ്പെട്ട് ജീവനൊടുക്കിയത് ഈയിടെയാണ്. തിരുവനന്തപുരത്ത് ഒന്നാം വർഷ ബിരുദവിദ്യാർത്ഥിയായ അനുജിത്ത് ദിവസവും രാത്രി ഉറക്കം പോലും നഷ്ടപ്പെടുത്തിയാണ് ഫ്രീഫയർ കളിച്ചിരുന്നത്. മുമ്പ് പഠിക്കാൻ മിടുക്കനായിരുന്ന അനുജിത്ത് പഠനത്തിൽ ശ്രദ്ധ പുലർത്താതെ ഗെയിമിന് വേണ്ടി ഊണും ഉറക്കവും ഉപേക്ഷിക്കുകയായിരുന്നു. ഗെയിം ട്രോന്റിനെ രക്ഷിതാക്കൾ ചോദ്യം ചെയ്തപ്പോഴാണ് ഈ വിദ്യാർത്ഥിയും സ്വയം മരണത്തെ വരിച്ചത് .

ആലുവയിൽ ഒമ്പതാം ക്ലാസുകാരൻ മാതാവിന്റെ ഫോണിൽ ഓൺലൈൻ ഗെയിം കളിച്ചതിനെ തുടർന്ന് മാതാവിന്റെ ബാങ്ക് അക്കൗണ്ടിൽ നിന്ന് നഷ്ടമായത് മൂന്നുലക്ഷം രൂപയാണ്. അധ്യാപികയായ അമ്മയുടെ അക്കൗണ്ടിൽ നിന്ന് ഗെയിം കളിച്ച് ഒരു ലക്ഷം രൂപ നഷ്ടപ്പെടുത്തിയ കുട്ടിയുമുണ്ട്. ഇതൊക്കെ പുറത്തറിഞ്ഞ ചില കാര്യങ്ങൾ മാത്രം. കുട്ടികൾ ഗെയിം കളിക്കുന്നതു കൊണ്ടുള്ള പ്രശ്നങ്ങളും സാമ്പത്തികനഷ്ടങ്ങളും പുറംലോകത്തെ അറിയിക്കാതെ രഹസ്യമാക്കിവെക്കുന്ന രക്ഷിതാക്കൾ ഏറെയാണ്.

മൊബൈൽ ഫോണുകൾ വ്യാപകമാകുന്നതിന് മുമ്പ് കുട്ടികൾ വീഡിയോ ഗെയിമുകൾ കളിച്ചിരുന്നു. എന്നാൽ വീഡിയോ ഗെയിമുകൾ കളിക്കുന്നതിന് പരിമിതികളുണ്ടായിരുന്നതിനാൽ ഇത് വലിയ ദോഷമൊന്നും ചെയ്തിരുന്നില്ല. സാധാരണ മൊബൈൽ ഫോണുകളിലും ഗെയിമുകളുണ്ടെങ്കിലും ഇത് ട്രോന്തമായ രീതിയിലുള്ള ആകർഷണം കുട്ടികളിലുണ്ടാക്കിയിരുന്നില്ല. സ്മാർട്ട് ഫോണുകളുടെ ആവിർഭാവത്തോടെയാണ് ഓൺലൈൻ ഗെയിമുകൾക്ക് കുട്ടികൾ അടിമപ്പെടുന്ന സാഹചര്യം രൂപപ്പെട്ടത്. കോവിഡിന് മുമ്പുവരെ മിക്ക കുട്ടികളുടെയും കൈവശം സ്വന്തമായി മൊബൈൽ ഫോണുകൾ ഇല്ലാതിരുന്നതിനാൽ മണിക്കൂറുകളോളം ഗെയിം കളിക്കുന്നതിനുള്ള അവസരമുണ്ടായിരുന്നില്ല. ഓൺലൈൻ ക്ലാസുകളുടെ പേരിൽ കുട്ടികൾക്ക് ഏത് നേരവും ഉപയോഗിക്കാൻ സ്മാർട്ട് ഫോണുകൾ സ്വന്തമായി കിട്ടിയതോടെ എത്ര സമയം വേണമെങ്കിലും ഗെയിം കളിക്കാനുള്ള അവസരമാണ് കൈവന്നിരിക്കുന്നത്. 2017-ൽ തിരുവനന്തപുരത്ത് ബ്ലൂവെയിൽ എന്ന കൊലയാളി ഗെയിമിന് അടിമയായ പതിനാറുകാരൻ ആത്മഹത്യ ചെയ്ത സംഭവത്തോടെയാണ് ഗെയിം കുട്ടികളുടെ ജീവനെടുക്കുന്ന അപകടകാരിയാണെന്ന തരത്തിലുള്ള ചർച്ച കേരളത്തിൽ ആദ്യമായി ഉയർന്നുവന്നത്. പ്ലസ് വൺ-ന് പഠിക്കുകയായിരുന്ന ഈ കുട്ടി കോമ്പസുകൊണ്ട് സ്വന്തം കൈത്തണ്ട

കുത്തിക്കീറിയ ശേഷമാണ് ആത്മഹത്യ ചെയ്തത്. ബ്ലൂവെയിൽ കളിച്ച പാലക്കാട്ടെ നാല് കുട്ടികൾ ഗെയിമിലെ നിർദ്ദേശങ്ങൾക്കനുസരിച്ച് കടലിൽ ചാടാനായി ചാവക്കാട്ട് എത്തിയതും കുട്ടികളെ നാട്ടുകാർ രക്ഷപ്പെടുത്തിയതും മാധ്യമങ്ങളിൽ വാർത്തയായിരുന്നു. അന്ന് കേരളത്തിൽമാത്രം രണ്ടായിരത്തോളം കുട്ടികളാണ് ബ്ലൂവെയിൽ ഗെയിമിന് അടിമകളായിരുന്നത്. ലോകത്തെ വിവിധ രാജ്യങ്ങളിലായി ബ്ലൂവെയിൽ ഗെയിം കളിച്ച് ജീവനൊടുക്കിയത് 530 കുട്ടികളായിരുന്നു.

ബ്ലൂവെയിൽ നിരോധിക്കപ്പെട്ടതോടെ മറ്റൊരു ഗെയിമായ പബ്ജി കുട്ടികളുടെ മനസിനെ സ്വാധീനിച്ചു. പബ്ജി നിരോധിച്ചതോടെയാണ് ഫ്രീഫയറിലേക്ക് കുട്ടികൾ കളിമാറിയത്. ഇന്ന് കൂടുതൽ കുട്ടികളും കളിക്കുന്നത് ഫ്രീഫയറാണ്. ഒരു ദിവസം എട്ട് കോടി ആളുകൾ ഫ്രീഫയർ കളിക്കുന്നുവെന്നാണ് കണക്ക്. ഇതിൽ ഭൂരിഭാഗവും കുട്ടികളാണ്. ഒരു ദ്വീപിലേക്ക് കുറച്ചുപേർ എത്തുകയും തോക്കുപയോഗിച്ച് പരസ്പരം വെടിവെക്കുകയും ചെയ്യുന്നതും കൊല്ലപ്പെടുന്നതും അവസാനം ഒരാൾ മാത്രം അവശേഷിച്ച് നടത്തുന്ന കസർത്തുകളുമാണ് ഫ്രീഫയർ ഗെയിമിലുള്ളത്. മത്സരബുദ്ധിയോടെയുള്ള കളിക്കിടെ എവിടെയോ ഉള്ള അപരിചിതരുമായി സംസാരിക്കാനും കഴിയുമെന്നാണ് ഇതിന്റെ പ്രത്യേകത. ഫ്രീഫയർ

കളിക്കുന്ന മൊബൈലുകളിലെ വ്യക്തിഗത വിവരങ്ങൾവരെ ചോർത്താനും കുട്ടികളെ കടക്കണിയിൽപെടുത്താനും വരെ സാധിക്കുമെന്ന അപകടവും ഇതിന് പിന്നിലുണ്ട്.

പല തരത്തിലുള്ള പേരുകളിൽ അറിയപ്പെടുന്ന ഗെയിമുകൾ വേറെയുമുണ്ട്. പണം നഷ്ടപ്പെടുത്താത്ത ഗെയിമുകളും വൻ സാമ്പത്തികനഷ്ടമുണ്ടാക്കുന്ന ഗെയിമുകളുമുണ്ട്. ഏതുതരം ഗെയിമായാലും കുട്ടികൾക്ക് അത് ശാരീരികമായും മാനസികമായും ദോഷകരമായി മാറുകയാണ് ചെയ്യുന്നത്. സ്മാർട്ട് ഫോണുകളിൽ നിന്ന് കണ്ണെടുക്കാതെ മണിക്കൂറുകളോളം ഗെയിം കളിക്കുന്നത് കുട്ടികളുടെ കാഴ്ച ശക്തിയെയും കർമ്മശക്തിയെയും പ്രതികൂലമായി ബാധിക്കുമെന്നതിൽ തർക്കമില്ല. ജീവിതത്തിലെ മറ്റൊരു കാര്യത്തിലും ശ്രദ്ധയുണ്ടാകില്ല. പഠനത്തിൽ പിന്നോക്കം പോകും. കുട്ടികളിൽ അന്തർലീനമായിട്ടുള്ള കലാപരവും കായികപരവുമായ കഴിവുകളും മുരടിക്കും. കുട്ടികളുടെ ഭാവി ജീവിതത്തെത്തന്നെ പ്രതിസന്ധിയിലാക്കുന്ന മാർകവിപത്തായി ഓൺലൈൻ ഗെയിമുകൾ മാറുന്നു. കുട്ടികളുടെ കഴിവും ചിന്താശേഷിയും മന്ദീഭവിപ്പിക്കുന്ന ഗെയിമുകളുടെ വലയത്തിൽപ്പെട്ട നിരവധി കുട്ടികൾ അതിൽനിന്നും മോചിതരാകാതെ മാതാപിതാക്കൾക്ക് തലവേദന സൃഷ്ടിക്കുകയാണ്.

ഗെയിമിന് തടസ്സം നിൽക്കുന്ന മാതാപിതാക്കളെ അവർ ശത്രുക്കളെ പോലെയാകും കാണുക. അതേ സമയം ഗെയിമിൽ മുഴുകുന്ന കുട്ടികളെ അതിൽ നിന്ന് പിന്തിരിപ്പിക്കാൻ ശ്രമിക്കാത്ത മാതാപിതാക്കളും ഏറെയുണ്ട്. ഇതേക്കുറിച്ച് വലിയ ധാരണയില്ലാത്തവരാണ് മൗനം പാലിക്കുന്നത്. ഗെയിമുകളുടെ പേരിൽ കുട്ടികളെ അമിതമായി വഴക്കു പറയുന്നതും ഒന്നും മിണ്ടാതിരിക്കുന്നതും ഒരു പോലെ തെറ്റാണ്. വിവേകവും തിരിച്ചറിവും പകരതയും വരാത്ത പ്രായത്തിലുള്ള പ്രവൃത്തി യായതിനാൽ കുട്ടികളുടെ ഗെയിം ഭ്രാന്തിനെ സമീപിക്കേണ്ടത് നയപരമായിട്ടായിരിക്കണം.

മക്കൾ ഗെയിം കളിക്കുന്നതുമൂലമുണ്ടാകുന്ന സാമ്പത്തികനഷ്ടം മാതാപിതാക്കളെ വിഷമിപ്പിക്കുക സാഭാവികം. നിലവിട്ട് പെരുമാറുന്ന വിധത്തിലേക്ക് ഈ വിഷമം മാറാതിരിക്കാൻ രക്ഷിതാക്കൾ ജാഗ്രത കാണിച്ചേ മതിയാകൂ. ഫോൺ പിടിച്ചുവാങ്ങി നിലത്ത് എറിഞ്ഞുടക്കുന്നതും പൊതിരെ തല്ലുന്നതും കുട്ടികളിൽ രക്ഷിതാക്കളോട് പ്രതികാരം നിറഞ്ഞ വാശി ജനിപ്പിക്കും.

കുട്ടികൾ ജീവനൊടുക്കുന്നത് ഇത്തരം സന്ദർഭങ്ങളിലാണ്. കുട്ടികളെ രക്ഷിക്കാൻ വേണ്ടി സ്വീകരിക്കുന്ന നിലപാടുകൾ അവരെ മരണത്തിലേക്ക് നയിക്കുന്ന അബദ്ധമായി മാറാൻ പാടില്ല.

കുട്ടികളുടെ ഗെയിംഭ്രാന്ത് പടിപടിയായി കുറച്ചു കൊണ്ടുവരുന്നതിനുള്ള വിവേകപൂർണ്ണമായ ഇടപെടലുകളാണ് രക്ഷിതാക്കളുടെ ഭാഗത്തുനിന്നുണ്ടാകേണ്ടത്. അധ്യാപകരുടെ സഹായവും തേടാവുന്നതാണ് സ്കൂളുകൾ തുറന്ന സാഹചര്യത്തിൽ കുട്ടികളുടെ മൊബൈൽ ഗെയിമുകളോടുള്ള ആസക്തിയെക്കുറിച്ച് സ്കൂൾ അധികൃതരുടെ ശ്രദ്ധയിൽപെടുത്താവുന്നതാണ്. എന്നാൽ കുട്ടിക്ക് അപമാനം തോന്നുന്ന വിധത്തിൽ ഈ വിഷയം കൈകാര്യം ചെയ്യാതിരിക്കാൻ സ്കൂൾ അധികൃതർ ശ്രദ്ധ പുലർത്തണം. അധ്യാപക-രക്ഷാകർതൃയോഗങ്ങളിൽ പ്രശ്നം ചർച്ച ചെയ്യണം. സ്നേഹപൂർണ്ണമായ സമീപനത്തിലൂടെ കുട്ടികളെ കാര്യങ്ങൾ പറഞ്ഞ് ബോധ്യപ്പെടുത്തണം. ഒരു കുട്ടിയും ഗെയിമിന്റെ കാര്യത്തിൽ ജീവൻ കളയാതിരിക്കാനുള്ള കരുതലാകണം ഇനിയുള്ള ഓരോ നീക്കങ്ങളും.

**കലാകൗമുദി,
12-19 ഡിസംബർ, 2021.**

൨൪൨൪൨൪൨

A MILLION SHADES OF GREY

JUGAL MOHAPATRA AND SIRAJ HUSSAIN

India is ageing fast. It's time the government ensured that the old-age pension schemes offer adequate social security to all the elderly poor

Sometime in June this year, an 85-year-old visually-impaired woman from Odisha's Ganjam district was reportedly abandoned by her sons at a secluded spot by the riverside. The siblings had lost jobs during the covid-19-induced lockdown and were struggling financially. Though the woman was rescued after local people informed the police, such cases of abandonment and neglect get regularly reported from across the country.

Traditionally, the institution of joint family used to take care of the elderly when they reached the stage of not being able to work and contribute to the household earnings or participate actively in daily chores. Over time, the joint family system has by and large weakened,

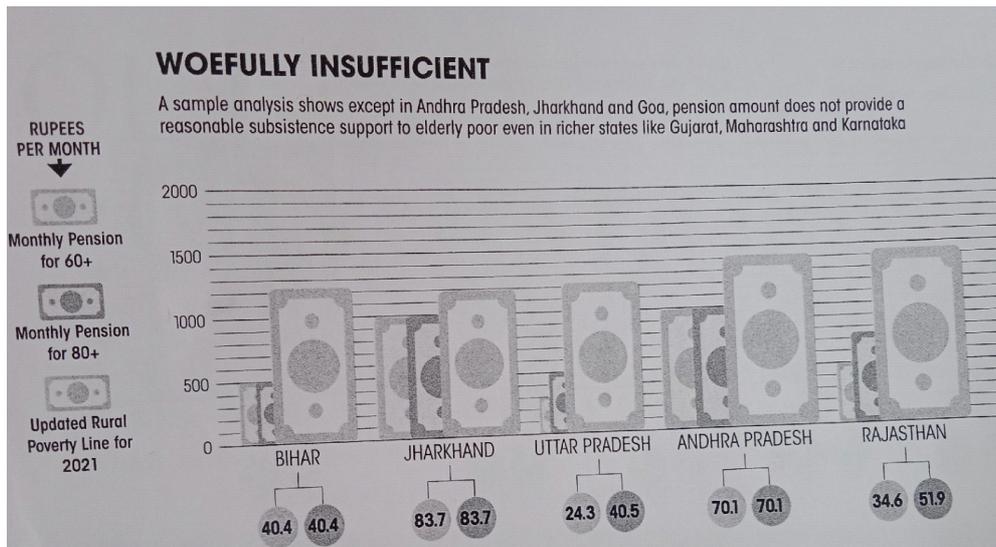
even in rural areas. Consequently, it is not un-common to find a large number of older persons left to fend for themselves. This is a cause of serious concern, as the number of elderly people in the country is growing at a much faster rate than the total population. As per the Census 2011, some 104 million people were at the age of 60 or above. Their number is expected to cross 173 million by 2026, as per the 2013 projection by the Registrar General of India. Another estimate by the UN Population Fund (UNFPA), in its report "Social Security for the Elderly in India", notes that between 2000 and 2050, the overall population of India would grow by 60 per cent, whereas the number of elderly people could swell by 360 per cent.

These demographic projections provide compelling reasons to review the financial status of the elderly poor who hardly have recourse to any other means of livelihood. In the absence of any recent official study, a 2016 survey by Agewell Foundation, a non-profit in Delhi, offers a peek into the kind of vulnerabilities older adults face.

Of the 15000 respondents interviewed during the survey, two-thirds (65.7 per cent) said that they lived alone with their spouses; only 16.34 per cent claimed to be living in joint families. About two-thirds (67 percent) also reported varying degrees of financial insecurity- they were either dissatisfied or not adequately satisfied with their financial status and 44 per cent were financially dependent on others. For about 12 per cent of the elderly 22.33 per cent

from rural areas and 2.39 per cent from urban areas-old-age pension (OAP) was the main source of income. Another such survey by UNFPA, the Institute of Economic Growth, the Institute of Social and Economic Change and the Tata Institute of Social Sciences, conducted in seven selected states in 2011, also found that half of the elderly were financially fully dependent of others.

This is appalling, given the fact that the Article 41 of the Constitution of India requires the government to provide assistance to its citizens in case of old age. Since the provision of social security and old age pension is listed in item 23 and 24 of the Concurrent list of the 7th Schedule, both the Union and state governments are responsible for ensuring that the elderly citizens do not suffer on account of acute poverty and destitution.



To fulfil the obligation, majority of states and Union Territories have old-age pension (OAP) schemes in place since the 1970s, with Uttar Pradesh being the first one to introduce it in 1957 and Andhra Pradesh and Kerala in 1960.

The Centre has also introduced the National Old Age Pension Scheme (NOAPS) as part of the National Social Assistance Programme (NSAP), launched in 1995. Then why do the elderly poor fail to benefit from these schemes? To understand this we analyse three factors: one, whether the extent of coverage of the elderly poor under the

social security pension (OAP) schemes is adequate; two, whether the pension amount provides reasonable subsistence support to them; and three, whether the protection is available to the deserving elderly.

COVERAGE GAPPED

First, let’s analyse if OAP schemes put in place by both the Centre and the states adequately cover the growing elderly population.

As per the projections by the Unique Identification Authority. of India (UIDAI), the country’s population in 2021 is 133.615 million. Assuming that

the share of 60+ is the same as it was during the 2011 Census-8.59 per cent-the current size of the older adults would be 115 million. Data with NSAP portal shows that the current coverage of NOAPS (renamed Indira Gandhi National Old Age Pension Scheme or IGNOAPS in 2005) is 24.9 million about 21.65 per cent of the current elderly population. It is, however, difficult to estimate the actual coverage of the elderly poor under OAP schemes of the Centre as well as the states, because NSAP portal has data only for Assam, Bihar, Chhattisgarh, Jharkhand and Odisha.

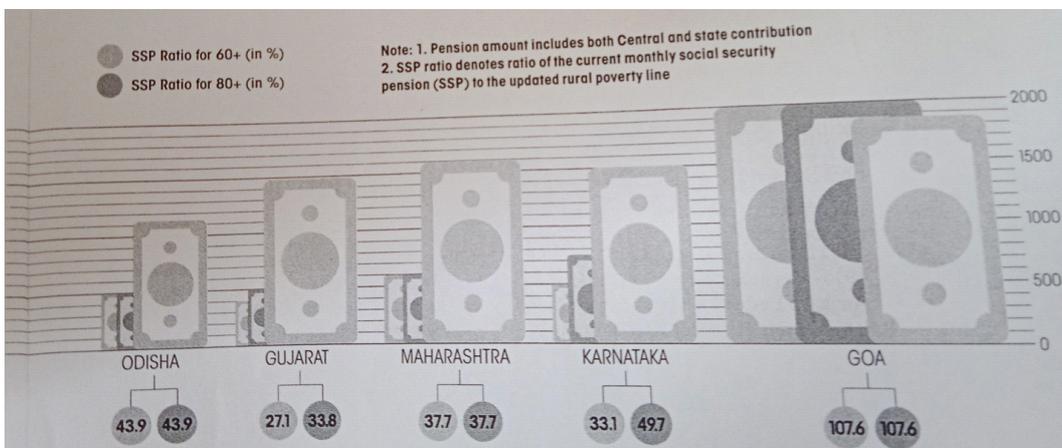
To assess if the schemes offer social security to an adequate number of elderly poor, we consider the prescribed coverage of the elderly under the National Food Security Act 2013 (NFSA) as the standard; after all, it is a fair index of the proportion of severely deprived population. We find that around 67 per

cent of the elderly are covered under NFSA; by comparison IGNOAPS covers only 21.65 per cent. Since we do not have authentic data for all state OAPS, we assess the actual coverage of the elderly poor (by considering IGNOAPS and state OAPS) only for those five poorer states for which data is available on the NSAP portal, ‘ and then compare it with the standard coverage offered by NFSA. While the coverage of pension schemes seems adequate in Assam, Jharkhand and Odisha, it is poor in Bihar and Chhattisgarh (see ‘Level it up’, p47). We thus suggest that the Ministry of Rural development (MORn), which implements NSAP, and state governments should jointly review the coverage of OAPS in other states and expand it wherever required, at least to match NFSA coverage in the absence of a more robust and updated measure of poverty.

AMOUNT INADEQUATE

The next concern is related to the adequacy of the pension amount. Under IGNOAPS, the Union government provides a measly sum of ₹ 200 a month to the beneficiaries in the age group of 60-79 (60+) and 500 to those at 80 or above (80+). States are expected to supplement these monthly entitlements.

updated the official poverty line (Tendulkar Committee estimates of 2011-12) for the states using the consumer price index (CPI) for rural for August 2021, and compared it with the pension amount being paid by the respective states, chosen from the high, medium- and low income categories.



Data informally collected from various states through personal contacts reveals that the monthly pension amount varies between ₹ 200 and ₹2,000 for the 60+ group (lowest in Nagaland and highest in Goa); for the 80+ group it ranges between ₹500 (Nagaland) and ₹ 2000 (Goa). Is this amount sufficient to provide subsistence support to an elderly poor? To assess this, we have

Except in Andhra Pradesh, Jharkhand and Goa, the monthly pension amount does not provide a reasonable level of subsistence support to the elderly poor even in richer states like Gujarat, Maharashtra and Karnataka (see ‘Woefully insufficient’, p48). Hence, our second suggestion to MORD and state governments is to raise the total pension to at least ₹1,000 per month in all states

by increasing the Centre’s contribution to at least ₹ 600. A system of periodic revision of the pension entitlement at least once in three years, factoring in the change in the CPI, should also be put in place.

FIX THE ERROR

Finally, we examine the targeting of these schemes. Originally, “destitution” was used as the eligibility criterion for identifying beneficiaries of IGNOAPS. Subsequently, in 2007 it was replaced by the “below-the-poverty line” (BPL) criterion. State governments have increasingly switched over to BPL criterion for their OAPS. According to a working paper of the Asian Development Bank Institute, published in September 2017, two-thirds of the elderly poor continued to be left out (exclusion error)

of these schemes and two-fifths of the beneficiaries included were ineligible being non-poor or under-aged (inclusion error). During the field visits, we have also come across such beneficiaries. Thus, the eligibility norms for these schemes warrant revision and a fresh survey needs to be carried out to identify the elderly poor based on robust proxies of severe deprivation.

To sum up, the Centre and States would review, verify and expand coverage of OAP schemes to ensure, that the deserving population is covered and the inclusion and exclusion errors are corrected. The number of the beneficiaries should be on par with NFSA coverage. And the minimum monthly pension should be raised to at least ₹1,000 and revised once in three years to neutralise the rise in the cost of living.

(Jugal Mohapatra is former union Rural Development Secretary. Siraj Hussain is Visiting Senior Fellow at the Indian Council for Research on International Economic Relations)

**Down To Earth,
16-30 November, 2021.**

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OUT-OF-SCHOOL GENERATION

MEENA T. PILLAI

The COVID-19 pandemic and the series of lockdowns have ripped off the makeshift bandages covering the sores of India's educational system. Millions of school-age children are falling off the education map owing to a lack of access to online education, giving rise to new structures of caste and class oppression.

On A sun-drenched morning in Himachal Pradesh's highest village of Komic, with the distant snow-capped peaks tugging at my heartstrings, I stopped for a cup of tea by a small shanty. Little children trooped around, sprightly like birds of spring in a rolling cloud, idling around without a care. To my question of when they would begin their online classes, their hapless parents stared at me blankly. My smartphone had gone dead since we set out to explore these small Himalayan hamlets in Spiti Valley. These little ones had probably never been to a school. Neither could the parents tutor them at home, unlettered

as most of them were. The tea shop owner told me wistfully about a woman from Delhi who had come as a tourist but stayed on to teach the children in another village after seeing their dismal plight. In that epiphanic moment in the Himalaya, I realised with dismay that I too, like many other privileged Indians, had bought into this fantasy called online education.

For nearly one and half years, schools in India have remained closed, in what could be one of the worst social casualties of the COVID-19 pandemic. Beyond the losses of lives and livelihoods, a state of emergency in education might taint the future prospects of millions of children and create significant negative impacts for prosperity. Denying millions of children in the country a fair chance to acquire an inclusive and accessible education will wreak more havoc than just threatening their individual futures.

In a country where the vulnerable and the marginalised far outnumber its dominant elite, the future of the disadvantaged majority hangs in a perilous balance, and they themselves remain unaware of the dangers to come, preoccupied as most are with eking out a bare living amidst a massive disaster. This persistent phenomenon will spark off intergenerational cycles of disadvantage, holding at stake the future of entire societies and of the nation itself. Inequality in education, currently so blatantly tied to unequal access to technology, can be a deeply traumatic childhood experience, especially one that in current crisis-ridden times can create lasting personal and social consequences.

RISE IN CHILDREN'S STRESS

There are numerous studies across India reporting a massive rise in children's stress, anxiety, fear and worry over pandemic-induced uncertainties and loss of peer support and sociality.

What does this portend for a country where a student commits suicide every hour? Since the

beginning of the pandemic, suicide rates have been on an alarming rise, often amid gross under-reporting and the authorities displaying a persistent reluctance to focus on the root causes of the problem. The silent pleas for help from many, who stretch their hands out imploringly to an unseeing world, remain immured within their homes. Many little ones have fallen along the way, yearning for a mobile phone, longing to share the joy of a class, perhaps too proud to admit that their mothers who are domestic helps or fathers who are migrant labourers cannot get them even the cheapest of phones or 2 gigabytes of data, without which they simply cannot belong.

They had already ceased to exist amidst 'dropped connections' and 'out of network coverage areas'. There are no roll calls to bring them back to the classes they dreamt of sitting in. To think that festivals of learning continue unabashedly without them, that these stripling martyrs of learning, who died too young and without a cause, and will remain unmourned in the annals of larger histories of 'progress' towards 'world-class education', is part of the tragedy of our times.

‘Locked Out: Emergency Report on School Education’, a school survey conducted in 15 States and Union Territories in August 2021, presents a dismal picture, one that is dreary and bleak in its portrayal of a heart-wrenching panorama of utter helplessness and social apathy. (The survey was carried out in Assam, Bihar, Chandigarh, Delhi, Gujarat, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Punjab, Tamil Nadu, Uttar Pradesh and West Bengal.)

EMERGENCY REPORT

It archives the lament of an age when nearly 37 per cent of the children in rural India are not studying at all, with half of all the children in the sample unable to read more than a few words. A meagre 24 per cent of urban children and 8 per cent of rural children are able to study ‘online’

regularly. Nearly 92 per cent of children from the villages, who are in their formative years, have largely been left in the lurch, crippled not only in accessing knowledge but also in finding comfort in the ‘other’ and learning organic models of sociality. Perhaps the privileged of this land will create a deprecatory history in having remained immune and mute to such a generation’s plight, a society which failed to stand up for adjust and inclusive future.

The emergency report compared the literacy rates of school children from the 2011 population Census and came up with shocking revelations. Even after a decade of education, the pandemic caused a very significant dip in the literacy rate, the illiteracy rates climbing four times higher than 2011 for the same age group, with Dalit and Adivasi children being the worst affected.

Education is not a privilege but a birthright, and can we really say with a clear conscience that we have, in the last 550-odd days, granted it to the most dispossessed and the vulnerable

of this country, the ones who need it most? This pandemic has ripped off the makeshift bandages covering the oozing sores of our educational systems, revealing the canker at their core and the utter fragility of their claims to robustness. In a land with the burden of a history that dictated the pouring of molten lead into the ears of those in the lowest echelons of caste hierarchy, the rise of new kinds of technological Brahminism once again invokes the very structures of oppression that we, more than seven decades after Independence, are still fighting to eradicate, at least for all appearances.

Or are we, like the `gurus' of the past, demanding the writing thumbs of a new generation of Ekalavyas, so that our privileged children remain the `heroes' of contemporary epics and developmental sagas? How else can we interpret our own insensitivity to the certain , knowledge that poverty and caste are the biggest blots on the world's most populous democracy, a country where 364 million people are extremely poor, where the politics of

the everyday is riven by structural inequalities, unemployment and gender marginalisations?

The pandemic has pushed millions of people in India's urban margins too into deep poverty, with studies reporting that it would take seven generations for India's persistently poor to reach anywhere near the country's mean income.

Without inclusive institutions and mindsets that ensure access to education to the most needy, how can social mobility be attained?

For over 220 million people of this nation with the ability to spend less than Rs.32 a day, what does the closure of public schools, accompanied by the stoppage of free education and midday meals and the removal of a climate of equitable socialisation, mean? By what magical trick of economics will they be able to afford a phone or a computer with network access, given their income? But, for a world divided and the privileged enclosed in the cocoons of booming middle class aspirations and comfort,

these are probably irrelevant questions, as expendable as the lives and realities they evoke.

For many girl children, the end of school is also the end of childhood. Escalating poverty and systemic violences might all result in harnessing the girl child to the burdensome yoke of domestic labour, in effect nullifying the gender empowerment achievements of the nation post-Independence. In a country where an estimated 1.5 million girls under 18 get married every year (according to the UNICEF), the denial of education might end in many never returning to school at all again, turning back the wheels of national progress in terms of half of its population by many decades. It is high time we begin to think in terms of gendering the digital divide.

New networked feminisms and online gender alliances can be seen as harbingers of change and hope, but with the statutory warning that while many have found a voice in the digital public sphere, there are multitudes of girls and gender marginals for whom

digital literacy and inclusivity are impossible dreams. Gender inequality in the physical world is being replicated in digital terrains too, clipping wings and cutting tongues even before flights are dreamt of or songs are sung. What does this bode for the world's largest democracy? For many, the underlining caution that without education democracy is meaningless might indeed sound cliched in a post-truth era which measures progress using the yardsticks of beliefs, ideologies and jingoisms, but the fact remains that uninformed zealots, misguided reactionaries, and hate-mongering varieties of nationalists, among others of this ilk, can hold entire populations under siege.

The so-called shift to a digital democracy will sadly come undone if we do not empower citizens to be digital citizens, giving them the necessary literacy and means to negotiate digital worlds and economies, a rather impossible task in a country where around 350 million people—nearly a quarter of the total population still have no access to the Internet. But

we do rush in where `angels would fear to tread, and the current mess is proof enough.

Across the world the pandemic has already normalised, under the garb of a “new normal”, some of the most dubious policies and decisions-some that should have been debated long and deep within the structures of deliberative democracy have gone on to become bills and laws. All this, while the pandemic lay bare the social fault lines, where class, caste, gender have exacerbated the vulnerabilities.

BRIDGING DIGITAL DIVIDE

Probing beyond morbidity and mortality also reveals how injustices and inequities, which existed before the pandemic, have further enfeebled populations, bringing down their resilience and reinforcing precarity. Where historically disadvantaged groups have already been severely affected by pandemic precarity, their young ones might beat the virus, but they certainly cannot attain herd immunity from poverty. How do we bridge the digital chasm when it comes

to the children of migrant labourers, poor farmers, daily wage earners, rickshaw pullers, street hawkers, and others, the wretched and dispossessed of this land?

No one can discount the immense benefits of online education, as also the necessity to initiate the shift towards it in an increasingly globalised and digitised knowledge economy. Yet, it must be hastily added that the Indian soil seems still unripe for that fantasy called technological utopianism, and bureaucrats need to be socially realistic before hitching their wagons to impossible slogans and catchy captions, at the risk of jeopardising entire generations.

Technology is Janus-faced, which can improve or undermine democracy, depending on who uses it and how, and who controls it. In India, the democratisation of technology is still moot, with millions of people outside its fold, and control vested in the hands of too few, a condition that does not augur well for democracy, as history has borne witness across ages and civilisations.

By no stretch of misanthropic imagination can we think of the millions of underprivileged children of this land as collateral damage, ritualistic scapegoats at the altar of future techno-democracies. Perhaps technology will democratise humankind tomorrow. But today's lives, no matter how insignificant, cannot be sacrificed in the killing fields of technocracies. The dreams of marginal lives, with bare aspirations of the here and the now, are not expendable in this hurry to write ourselves into a free market global economy.

If the destiny of a nation, that in the past was shaped in those amazing and vibrant social institutes called classrooms, is to be crafted in unequally accessed, non-inclusive technologically enhanced digital spaces written over with different degrees of privilege, ones that cannot connect with large sections of its teeming millions-then to misquote E.M. Forster out of context, two cheers for Indian democracy, for without a necessary critical introspection on the structural exclusions built into its practices and policies of creating literate citizens essential for democracy, it does not call for a third cheer.

**Frontline,
October 8, 2021.**

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ജി.എസ്.ടി. ക്ക് ഒരു പൊളിച്ചെഴുത്ത്

ഡോ. ടി.എം. തോമസ് ഐസക്

ജി.എസ്.ടി. നാലാം വാർഷികത്തിലേക്ക് കടക്കുമ്പോൾ കേന്ദ്ര ധനമന്ത്രി ഒഴികെ ബാക്കിയെല്ലാവരും അസംതൃപ്തിയും നിരാശയുമാണ് പങ്കുവെക്കുന്നത്. വർഷം നാല് കഴിഞ്ഞിട്ടും ജി.എസ്.ടി. യുടെ ഐ.ടി സംവിധാനം പൂർണ്ണ പ്രവർത്തന ക്ഷമമായിട്ടില്ല. നികുതി വരുമാനവർധന പ്രതീക്ഷിച്ചതിനേക്കാൾ എത്രയോ താഴെയാണ്. നഷ്ടപരിഹാരത്തിനു പകരം വായ്പയെടുക്കാൻ സംസ്ഥാനങ്ങൾക്കു സമ്മതിക്കേണ്ടിവന്നു. ആറുമാസം ജി.എസ്.ടി കൗൺസിൽ യോഗം ചേർന്നില്ല. കൗൺസിൽ ഇപ്പോൾ രാഷ്ട്രീയ ചേരിതിരിവിന്റെ അടിസ്ഥാനത്തിലാണ് പ്രവർത്തിക്കുന്നത്. വിശ്വാസരാഹിത്യമാണ് ഇപ്പോൾ കൗൺസിലിന്റെ മുഖമുദ്ര.

ഈ പശ്ചാത്തലത്തിൽ ജി.എസ്.ടി. യിൽ ഒരു പൊളിച്ചെഴുത്തുവേണം എന്ന വാദം ശക്തിപ്പെടുന്നുണ്ട്. ഇതൊരു അവസരമാക്കി ജി.എസ്.ടി നിരക്കുകളുടെ എണ്ണം നാലിൽ നിന്ന് രണ്ടായി കുറയ്ക്കുന്നതിനുള്ള നിർദ്ദേശം കോർപ്പറേറ്റുകൾ മുന്നോട്ടുവെച്ചുകഴിഞ്ഞു. കേന്ദ്ര സർക്കാരും ഇതിന് സമ്മതം മുളിയിരിക്കുകയാണ്.

കാറിനും ബിസ്കറ്റിനും ഒരേ നിരക്കോ ?

തികച്ചും പ്രതിലോമപരമാണ് ഈ നിർദ്ദേശം. ഇപ്പോൾതന്നെ അഡംബര വസ്തുക്കളുടെ മേൽ ജി.എസ്.ടി.ക്ക് മുമ്പുണ്ടായിരുന്ന നികുതി നിരക്കുകൾ ശബ്ദമായി വെട്ടിക്കുറച്ചു. ജി.എസ്.ടി-ക്കുമുമ്പ് കാറുകൾ, എയർകണ്ടീഷണറുകൾ തുടങ്ങിയ അഡംബരവസ്തുക്കളുടെ മേൽ കേന്ദ്ര-സംസ്ഥാന നികുതികൾ 30-45 ശതമാനം വരുമായിരുന്നു. ഇവയിൽ ഭൂരിപക്ഷത്തിനുമേലും ഇപ്പോൾ 18 ശതമാനമേ നികുതിയുള്ളൂ. രണ്ട് നിരക്കുകളാക്കുമ്പോൾ അഡംബര വസ്തുക്കളുടെ മേലുള്ള നികുതി ഇനിയും കുറയും. ഇനിപ്പോൾ അഞ്ച് ശതമാനം നിരക്കിന് വിധേയമായ സാധാരണക്കാർ ഉപയോഗിക്കുന്ന ഉത്പന്നങ്ങളുടെ നികുതി 12 ശതമാനമായി ഉയരും. എത്ര പിന്തിരിപ്പനാണ് ഈ നികുതി ഘടന?

ഒറ്റ നികുതി നിരക്ക് ആക്കിയാൽ കണക്കുകൂട്ടാൻ എളുപ്പമാകുമെന്നാണ് ഈ വിദഗ്ധർ പറയുന്നത്. ഈസ് ഓഫ് ഡ്യൂയിങ് ബിസിനസിനപ്പുറം സാമ്പത്തിക

നീതിയുടേതായിട്ടുള്ള ധാർമിക പ്രശ്നങ്ങൾ അവർക്ക് പരിഗണനാ വിഷയമേയല്ല. ജി.എസ്.ടി.-ക്കു മുമ്പ് ഉണ്ടായിരുന്ന ഒരു ഡസൻ നികുതികളും അവയുടെ അസംഖ്യം നിരക്കുകളും ഏകീകരിച്ചാണ് ഇപ്പോഴത്തെ നാല് നിരക്ക് ഉണ്ടാക്കിയിട്ടുള്ളത്. തത്കാലം ഇതിനപ്പുറം കണക്കുകൂട്ടൽ എളുപ്പമാക്കാൻ ശ്രമിക്കുന്നത് അധാർമികമാണ്. ആഡംബര കാഠിന്യം പാവപ്പെട്ടവർ ഉപയോഗിക്കുന്ന ബിസ്കറ്റിനും ഒരേ നിരക്ക് എന്നത് അശ്ശിലമാണ്.

ഫെഡറൽ സംവിധാനത്തിന്റെ അന്തസ്സത്ത നിലനിർത്താനുതകുന്ന പൊളിച്ചെഴുത്ത് ജി.എസ്,ടി.-യിൽ വേണം. അത്തരമൊരു ജി.എസ്.ടി. യാണ് ബംഗാൾ ധനമന്ത്രി അധ്യക്ഷനായ സംസ്ഥാന ധനമന്ത്രിമാരുടെ കമ്മിറ്റി നിർദ്ദേശിച്ചത്. എന്നാൽ, അതുപോലും സംസ്ഥാനാധികാരം കവരുമെന്ന് പറഞ്ഞ് നിർത്തിവെപ്പിക്കുകയാണ് ബി.ജെ.പി. ധനമന്ത്രിമാർ 2010-ൽ ചെയ്തത്. ബി.ജെ.പി അധികാരത്തിൽ വന്നതോടെ തികച്ചും കേന്ദ്രീകൃതമായ ഒരു ജി.എസ്.ടി. യാണ് രൂപകല്പന ചെയ്തത്. അതിന്റെ അടിസ്ഥാനത്തിലുള്ള ഭരണഘടനാ ഭേദഗതിയാണ് ലോക്സഭ പാസ്സാക്കിയത്. ഇതിനൊരു തിരുത്ത് വേണം.

സംസ്ഥാനത്തിന് അധിക നികുതി അവകാശം

ജി.എസ്.ടി.-ക്ക് മുമ്പ് നിലവിലുണ്ടായിരുന്ന വാറ്റ് സമ്പ്രദായത്തിലും ഏകീകൃത നികുതി നിരക്കുകൾ ആയിരുന്നു. എന്നാൽ, അന്ന് നികുതി നിരക്കുകളിൽ ചില ഏറ്റക്കുറച്ചിലുകൾ വരുത്തുന്നതിന് സംസ്ഥാനങ്ങൾക്ക് അവകാശമുണ്ടായിരുന്നു. ഈ ന്യായം പറഞ്ഞാണ് എന്റെ ആദ്യ ബജറ്റിൽ ആഡംബര വസ്തുക്കൾക്കുള്ള നികുതി നിരക്ക് 12.5 ശതമാനത്തിൽ നിന്ന് 20 ശതമാനമായി ഉയർത്തിയത്. പക്ഷേ പിറ്റേവർഷം ഈ വർധന പിൻവലിക്കേണ്ടിവന്നു. കച്ചവടത്തെ തമിഴ്നാട്ടിലേക്കും കർണാടകത്തിലേക്കും മാറ്റിയതല്ലാതെ നമ്മുടെ നികുതി വരുമാനം ഉയർത്തിയില്ല. പ്രവേശന നികുതി നിയമവിരുദ്ധമാക്കപ്പെട്ടതോടെ സ്വന്തം ആവശ്യത്തിനെന്നു പറഞ്ഞ് അയൽസംസ്ഥാനങ്ങളിൽ നിന്ന് സാധനങ്ങൾ വാങ്ങിക്കൊണ്ടു വരുന്നതിനുമേൽ നികുതി ചുമത്താൻ നമുക്ക് അവകാശമില്ലാതായി.

പക്ഷേ വാറ്റ് നികുതി നിരക്കുകളിൽ സംസ്ഥാനങ്ങൾ തമ്മിൽ 1-2 ശതമാനം വരെ നിരക്ക് വ്യത്യാസം സാധാരണ മായിരുന്നു. ഈ ചെറിയ വ്യത്യാസം കൊണ്ട് കച്ചവടമൊന്നും വഴിമാറിപ്പോവില്ല. പ്രളയകാലത്ത് ജി.എസ്.ടി.-യുടെ മേൽ ഒരു ശതമാനം പ്രളയസെസ്സ് കേരളം ഏർപ്പെടുത്തുകയുണ്ടായല്ലോ. അതുകൊണ്ട് ഒരു കച്ചവടത്തിനും ദോഷം വന്നില്ല.

ജി.എസ്.ടി.-യിൽ സെസ്സ് ഏർപ്പെടുത്തുന്നതിന് കൗൺസിലിന്റെ അംഗീകാരം വേണം. ഇത് ഒഴിവാക്കി ഒന്നോ രണ്ടോ ശതമാനം നികുതി കുട്ടാനും കുറയ്ക്കാനുമുള്ള അവകാശം സംസ്ഥാനങ്ങൾക്ക് നൽകുക. ഒരു രാജ്യം, ഒരു നികുതി എന്ന ആദർശം ഇതുവഴി ഇല്ലാതാകില്ലേയെന്നാണ് ചിലരുടെ വേവലാതി. അന്തർസംസ്ഥാന വ്യാപാരത്തിന് വിധേയമാകുന്ന ചരക്കുകളുടെമേൽ ചുമത്തുന്നത് ഐ.ജി.എസ്.ടി.-യാണ്. അതിനുമേൽ അധികനികുതി ചുമത്താൻ ഒരു സംസ്ഥാനത്തിനും അവകാശമില്ല. അതുപോലെതന്നെ സംസ്ഥാനത്തിന് അകത്തുനിന്ന് പിരിക്കുന്ന നികുതിയിൽ 50 ശതമാനം കേന്ദ്രവിഹിതമാണ്. അതായത് സി.ജി.എസ്.ടി. 50 ശതമാനം സംസ്ഥാന വിഹിതമാണ്. എസ്.ജി.എസ്.ടി.-യുടെ നിരക്ക് ചെറിയൊരു പരിധിക്കുള്ളിൽ ഉയർത്താനും താഴ്ത്താനും മാത്രമാണ് അവകാശം. ഐ.ജി.എസ്.ടി.-യും സി.ജി.എസ്.ടി.-യും രാജ്യത്തുടനീളം ഒരുപോലിരിക്കും. തന്മൂലം ജി.എസ്.ടി.-യുടെ അടിസ്ഥാന ഘടനയ്ക്ക് ഒന്നും സംഭവിക്കില്ല.

തുല്യം വീതംവെപ്പ് വേണ്ട

രണ്ടാമതൊരു കാര്യം കൂടിയുണ്ട്. ജി.എസ്.ടി നികുതി, കേന്ദ്രവും സംസ്ഥാനവും തുല്യമായി വീതം വെക്കുകയാണെന്ന് നേരത്തെ സൂചിപ്പിച്ചല്ലോ. ഇതുമാറ്റണം. സംസ്ഥാനത്തിന് 60 ശതമാനവും കേന്ദ്രത്തിന് 40 ശതമാനവുമാക്കണം. ജി.എസ്.ടി.-യിൽ ലയിപ്പിച്ച കേന്ദ്ര - സംസ്ഥാന നികുതികൾ കൂട്ടുമ്പോൾ സംസ്ഥാനത്തിന്റെ നികുതി വിഹിതം 55-58 ശതമാനം വരും. ഈ ന്യായം പറഞ്ഞ് അന്നത്തെ കേന്ദ്ര ധനകാര്യ അഡ്വൈസർ സുബ്രമണ്യൻ 60:40 എന്ന തോതാണ് തന്റെ റിപ്പോർട്ടിൽ മുന്നോട്ടുവച്ചത്.

ഇന്നിപ്പോൾ ധനകാര്യ കമ്മീഷന്റെ അവാർഡ് പ്രകാരം സംസ്ഥാനങ്ങൾക്കു വീതം വെക്കേണ്ടുന്ന കേന്ദ്ര നികുതിവരുമാനം കുറയ്ക്കുന്നതിന് നികുതിക്ക് പകരം സെസ്സും മറ്റും കേന്ദ്രസർക്കാർ ഏർപ്പെടുത്തി കൊണ്ടിരിക്കുന്ന കാലമാണ്. ഈ പശ്ചാത്തലത്തിൽ ജി.എസ്.ടി.-യിൽ സംസ്ഥാനത്തിന്റെ നികുതിവിഹിതം ഉയർത്തണം. അതുപോലെതന്നെ ജി.എസ്.ടി ക്കു മുമ്പ് ലഭിച്ചിരുന്ന മൊത്തം റവന്യൂ വരുമാനം ന്യായമായ വർധനയുടെ അടിസ്ഥാനത്തിൽ

ഇപ്പോഴും ലഭിക്കുമെന്ന് ഉറപ്പുവരുത്തുന്ന രീതിയിൽ ജി.എസ്.ടി നിരക്കുകൾ ഭേദഗതി ചെയ്യുകയും വേണം. ഇപ്പോഴുള്ള നിരക്കുകൾ റവന്യൂ ന്യൂടൽ അല്ല

ജി.എസ്.ടി.-ക്കു തൊട്ടുമുമ്പ് സംസ്ഥാനത്തിന് ലഭിച്ചിരുന്ന വാറ്റ് അടക്കം ജി.എസ്.ടി.-യിൽ ലയിപ്പിച്ച നികുതി വരുമാനങ്ങൾ എല്ലാ വർഷവും 14 ശതമാനം വീതം തുടർന്നുള്ള വർഷങ്ങളിലും വർധിക്കുമെന്ന് കേന്ദ്ര സർക്കാർ ഉറപ്പുനൽകിയതിന്റെ അടിസ്ഥാനത്തിലാണ് സംസ്ഥാനങ്ങളിൽ ജി.എസ്.ടി.-ക്ക് സമ്മതിച്ചത്. ഇങ്ങനെ വർധിച്ചില്ലെങ്കിൽ കുറവുവരുന്ന തുക അഞ്ച് വർഷം നഷ്ടപരിഹാരമായി നൽകാമെന്നും കേന്ദ്രം ഏറ്റെടുക്കാനുവേണ്ടി പുകയില, ആഡംബര കാർ എന്നിവയുടെമേൽ സെസ്സും ഏർപ്പെടുത്തി. ഇപ്പോൾ ഈ സെസ്സ് വരുമാനംകൊണ്ട് നഷ്ടപരിഹാരം നൽകാൻ കഴിയില്ലായെന്ന അവസ്ഥയാണ്. ജി.എസ്.ടി നടപ്പിലാക്കിയതിലെ അപാകം കാരണം വരുമാനം പതുകയേ വർധിച്ചുള്ളൂ. കോവിഡുകൂടി വന്നതോടെ തകർച്ച പൂർത്തിയായി. ഈ വർഷവും കോവിഡാണ്. അടുത്ത

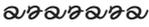
വർഷം നഷ്ടപരിഹാരം ഇല്ല. സംസ്ഥാനങ്ങളുടെ നികുതി വരുമാനത്തിൽ ഇതു കാരണം കുത്തനെ ഒരു ഇടിവുണ്ടാകാൻ പോവുകയാണ്.

ഈ സാഹചര്യത്തെ എങ്ങനെ നേരിടണം?

ലളിതമായ മാർഗം സെസ്സ് അഞ്ചുവർഷം കൂടി തുടരുകയെന്നതാണ് 14 ശതമാനം വർധന ഉണ്ടായില്ലായെങ്കിൽ ആ വിടവ് സെസ്സ് വരുമാനത്തിൽ നിന്ന് നികത്തിക്കൊടുക്കണം. കേന്ദ്ര സർക്കാരിന് ഇതുകൊണ്ട് ഒരു നഷ്ടവുമില്ല. സെസിൽ നിന്നാണല്ലോ നഷ്ടപരിഹാരം. ബി.ജെ.പി ഭരിക്കുന്ന ബീമാരു സംസ്ഥാനങ്ങളിൽ വിദ്യാഭ്യാസത്തിനും ആരോഗ്യത്തിനും വേണ്ടി എത്രയോ ചെലവഴിക്കേണ്ടിയിരിക്കുന്നു. ഇതിന് റവന്യൂ വരുമാനം 14 ശതമാനം വെച്ചെങ്കിലും വളർന്നേതീരു. ഇത് നമ്മുടെ മാത്രമല്ല. അവരുടെകൂടി ആവശ്യമാണ്. നഷ്ടപരിഹാര കാലയളവ് നീട്ടുന്നതിന് സംസ്ഥാനങ്ങളുടെ ശക്തമായ യോജിച്ച നിലപാട് ഉയർത്തിക്കൊണ്ടുവരണം.

മാതൃഭൂമി,

12 ജൂലൈ, 2021,



പരിസ്ഥിതി പുനരുജ്ജീവനം വെറും വാക്കാകരുത്

കെ. സഹദേവൻ

ഒരു മഴക്കാലംകൂടി കടുത്ത ദുരന്തങ്ങൾ വിതച്ചുകൊണ്ട് കടന്നു പോകുകയാണ്. മുൻപ്രളയങ്ങളിൽ വലിയ പരക്കേൽക്കാത്ത പ്രദേശങ്ങളാണ് ഇത്തവണ ദുരിതങ്ങൾക്ക് ഇരയായത്.

സംസ്ഥാനത്തിന് പരിചിതമല്ലാത്ത കാലാവസ്ഥാമാറ്റങ്ങളാണ് സംഭവിച്ചു കൊണ്ടിരിക്കുന്നത്. തെക്കുപടിഞ്ഞാറൻ ദിശയിലേക്കുള്ള ന്യൂനമർദ്ദസഞ്ചാരം, പശ്ചിമഘട്ടത്തെയും കടന്നുപോകുന്ന ചുഴലിക്കൊടുങ്കാറ്റ്, മേഘവിസ്ഫോടനത്തോട് അടുത്തു നിൽക്കുന്ന അതിവൃഷ്ടി, വായുപ്രവാഹങ്ങളുടെ പൊടുന്നനെയുള്ള ദിശാമാറ്റം ഇവയൊക്കെ എല്ലാ പ്രവചനങ്ങളെയും അസാധ്യമാക്കുന്നുണ്ട്.

കാലാവസ്ഥയിലുണ്ടാകുന്ന മാറ്റങ്ങൾക്ക് തടയിടാൻ മനുഷ്യൻ സാധ്യമല്ല എന്നാൽ, അവ മനുഷ്യനും പ്രകൃതിക്കും ഏൽപ്പിക്കുന്ന പരിക്കുകളെ ലഘൂകരിക്കാനും ഒരു പരിധിവരെ മുൻകരുതലുകൾ സ്വീകരിക്കാനും നമുക്ക് സാധിക്കണം.

നിലവിലുള്ള ദുരന്തനിവാരണ നയത്തിൽ വലിയ മാറ്റങ്ങൾ ആവശ്യമാണെന്ന് തിരിച്ചറിയുകയാണ് ആദ്യം വേണ്ടത്. 2018-ലെ അതിവൃഷ്ടിയും

അതേത്തുടർന്ന് പശ്ചിമഘട്ടമലനിരകളിലുണ്ടായ ആയിരക്കണക്കായ ഉരുൾപൊട്ടലുകളും നമ്മെ ഒന്നും പഠിപ്പിച്ചില്ലെന്നുവേണം കരുതാൻ. 2019-ലും 2020-ലും ദുരന്താനന്തരഘട്ടത്തിൽ മാത്രമാണ് നാം ഉണർന്നുപ്രവർത്തിച്ചത്. ദുരന്ത നിവാരണത്തിൽ ദുരന്ത പൂർവ്വഘട്ടത്തിനുള്ള പ്രധാന്യത്തെപ്പറ്റി നാമിപ്പോഴും ഗൗരവമായി ചിന്തിച്ചു തുടങ്ങിയിട്ടില്ല. ദുരന്ത ലഘൂകരണം (mitigation), മുൻകരുതലും (Preparedness) എന്നിവ ദുരന്ത പ്രതികരണഘട്ടം, ദുരന്താനന്തര ഘട്ടം എന്നിവയെക്കാൾ ഏറെ പ്രാധാന്യമർഹിക്കുന്ന ഒന്നാണ്.

പരിസ്ഥിതിദുർബ്ബല പ്രദേശങ്ങളെയും ഉരുൾപ്പൊട്ടൽ-വെള്ളപ്പൊക്ക-വരൾച്ച സാധ്യതാ പ്രദേശങ്ങളെയും ഉൾപ്പെടുത്തി ആ മേഖലയിലെ പരിസ്ഥിതി പുനരുജ്ജീവന നടപടികൾ ദീർഘകാലാടിസ്ഥാനത്തിൽ തയ്യാറാക്കണം. കേരളത്തിന്റെ ഉരുൾപ്പൊട്ടൽ സംവേദക മേഖലാഭൂപടം, സംസ്ഥാന ദുരന്ത നിവാരണവിഭാഗം 2010-ൽ തന്നെ തയ്യാറാക്കിയിട്ടുണ്ടെങ്കിലും അതനുസരിച്ച്, ആ മേഖലയിലെ ഭൂവിനിയോഗത്തിനും ഭൂസംരക്ഷണത്തിനും ഉതകുന്ന ഒരു കാര്യവും അധികൃതർ നടപ്പാക്കിയിട്ടില്ലെന്നുകാണാം.

കേരളത്തിൽ തുടർച്ചയായി സംഭവിച്ചുകൊണ്ടിരിക്കുന്ന ഉരുൾപൊട്ടലുകളുടെ 67 ശതമാനവും ഭൂവിനിയോഗവുമായി ബന്ധപ്പെട്ട് സംഭവിച്ചതാണ്. അതുപോലെത്തന്നെ തോട്ടം മേഖലകളും ഉരുൾപൊട്ടലുകളുടെ പ്രഭവകേന്ദ്രമായി മാറുന്നുണ്ട്. ഭൂവിനിയോഗരീതികളിൽ ക്വാറി, തോട്ടം, കാർഷികഭൂമി എന്നിവയെല്ലാം ഉരുൾപൊട്ടൽ സാധ്യത വർദ്ധിപ്പിക്കുമ്പോൾ ആ മേഖലകളെ സവിശേഷമായി പരിഗണിച്ച് പദ്ധതികൾ ആവിഷ്കരിക്കണം.

ചരിഞ്ഞ പ്രദേശങ്ങളിലെ വനനാശം തടഞ്ഞും സ്വാഭാവിക ജലനിർഗമന മാർഗങ്ങൾ സംരക്ഷിച്ചും ഭൂമിയുടെ കിടപ്പ് പരിഗണിക്കാതെയുള്ള നിർമ്മാണപ്രവർത്തനങ്ങൾക്ക് തടയിട്ടും മണ്ണിടിച്ചിൽ, ഉരുൾപൊട്ടൽ എന്നിവയ്ക്ക് സാധ്യതയുള്ള പ്രദേശങ്ങളിലെ ഹരിതാവരണം വർദ്ധിപ്പിച്ചും അത്തരം പ്രദേശങ്ങളിൽ താങ്ങുഭിത്തികൾ നിർമ്മിച്ചുമെല്ലാം വലിയൊരളവിൽ ദുരന്തലഘൂകരണം നടത്താവുന്നതാണ്.

കേരളത്തിലെ ജനവാസമേഖലയിൽ മാത്രമല്ല, വനപ്രദേശങ്ങളിലും വലിയതോതിലുള്ള ഉരുൾപൊട്ടലുകൾ സംഭവിക്കുന്നുണ്ട്. കഴിഞ്ഞ ദിവസം കൊല്ലം ജില്ലയിലെ കുളത്തുപ്പുഴ,

ആര്യങ്കാവ്, തെന്മല വനമേഖലയിലെവിടെയോ ഉരുൾപൊട്ടൽ സംഭവിച്ചു എന്ന സ്ഥിതീകരിക്കാത്ത വാർത്തയുണ്ട്. വനമേഖലയിലെ ഉരുൾപൊട്ടലുകൾ മണ്ണിന്റെ ജൈവശേഷി കുറഞ്ഞു വരുന്നതിന്റെ ലക്ഷണം കൂടിയായി പരിഗണിക്കണം. മണ്ണിലെ ജൈവാംശങ്ങളുടെ കാര്യത്തിൽ അഖിലേന്ത്യാ ശാശ്വതയെക്കൊണ്ടും ഏറെ താഴെയാണ് കേരളമെന്നത് പരിഗണിച്ചുകൊണ്ട് അതിനുള്ള പരിഹാര നടപടികൾ സ്വീകരിക്കേണ്ടത് ദുരന്തങ്ങൾ ലഘൂകരിക്കുന്നതിനും തടയുന്നതിനും അത്യാവശ്യമാണ്.

ദുരന്തത്തിനുമുമ്പുള്ള ഒരുക്കങ്ങളും ദുരന്ത ലഘൂകരണവും സാധ്യമാകണമെങ്കിൽ അടിസ്ഥാനപരമായി നമ്മുടെ വികസന നയങ്ങളിൽ മാറ്റം വരുത്തേണ്ടിവരും.

ദുരന്തങ്ങളുടെ ആവർത്തനങ്ങൾ കുടുമ്പോഴും നമ്മുടെ മണ്ണിനും കാലാവസ്ഥയ്ക്കും ജൈവശേഷിക്കും താങ്ങാവുന്ന പദ്ധതികളല്ല സർക്കാറുകൾ പ്രഖ്യാപിച്ചുകൊണ്ടിരിക്കുന്നത്. പൊതുവിൽ ദുർബ്ബലമായിക്കഴിഞ്ഞ കേരള പരിസ്ഥിതിയെ കൂടുതൽ തകർച്ചയിലേക്ക് നയിക്കാനുതകുന്ന കേരള സിൽവർ ലൈൻ പദ്ധതി,

കോഴിക്കോടിനെയും വയനാടിനെയും ബന്ധിപ്പിച്ചുകൊണ്ടുള്ള തുരങ്കപാത, തീരപരിസ്ഥിതിയെ കണക്കിലെടുക്കാത്ത തുറമുഖ പദ്ധതികൾ എന്നിവയൊക്കെയും ഈ പ്രകൃതിദുരന്തങ്ങളുടെ പശ്ചാത്തലത്തിൽ പുനഃപരിശോധിക്കാൻ സർക്കാർ തയ്യാറാകേണ്ടിവരും. നിർമ്മിത പ്രദേശങ്ങളുടെ വ്യാപനം താങ്ങാൻ കേരള പരിസ്ഥിതിക്ക് ഇനിയും സാധ്യമല്ല.

ഉരുൾപൊട്ടലുകളും മലവെള്ളപ്പാച്ചിലുകളും മലയോരമേഖലയെയും സമതലങ്ങളെയും ദുരിതത്തിലേക്ക് തള്ളിവിടുമ്പോൾ കടൽക്ഷോഭവും തീരശോഷണവും തീരദേശവാസികളുടെ

ജീവനേയും ജീവനോപാധികളെയും നാശത്തിലേക്ക് തള്ളിവിടുന്നു. മാറിയ കാലാവസ്ഥയിൽ സാമ്പ്രദായിക വികസനബോധങ്ങൾ പൊളിച്ചെഴുതാൻ ആഗോള ഭരണകൂടങ്ങൾ പോലും നിർബന്ധിതമായിക്കഴിഞ്ഞു. ഇതിൽ നിന്ന് മാറി നിൽക്കാൻ ഒരു സുഹൃത്തിനും സാധ്യമല്ലെന്ന് തിരിച്ചറിയുന്നതിലാണ് വിവേകം. പ്രകൃതിയുമായി സഹസ്രാബ്ദങ്ങളായി മനുഷ്യൻ നടത്തിവരുന്ന യുദ്ധത്തിൽ തോൽവി മനുഷ്യനതെന്നയായിരിക്കും എന്ന തിരിച്ചറിവിനെയാണ് ശാസ്ത്ര ബോധം എന്ന് വിശേഷിപ്പിക്കേണ്ടത്.

**12 നവംബർ 2021,
മാത്യുഭൂമി.**

൨൪൨൪൨൪൨

ഊർജ്ജപ്രതിസന്ധിയുടെ കാണാപ്പുറങ്ങൾ

ഡോ. സി. ജയരാമൻ

രാജ്യം ഇന്നൊരു ഊർജ്ജ പ്രതിസന്ധിയിലൂടെ കടന്നുപോവുകയാണെന്നുള്ള വാർത്തകൾ കേൾക്കുമ്പോൾ ഇതിനുകാരണം അപ്രതീക്ഷിതമായ ചില കാര്യങ്ങൾ ആണെന്ന തോന്നൽ പലരിലും ഉണ്ടാകാൻ ഇടയുണ്ട്. പക്ഷേ, ഈ പ്രതിസന്ധി ഒട്ടും അപ്രതീക്ഷിതമല്ല. കോവിഡ്-19 പോലെ, കണക്കുകൾ പ്രകാരം വൈദ്യുതിമിച്ചമായ ഒരു രാജ്യത്ത് എങ്ങനെയാണ് പെട്ടെന്നൊരു വൈദ്യുതി പ്രതിസന്ധി ഉണ്ടായത് എന്നത് പഠനവിഷയമാകേണ്ട ഒരു കാര്യം തന്നെയാണ്.

ഊർജ്ജവും വികസനസങ്കല്പവും

നമ്മുടെ അന്തരീക്ഷത്തിലെ വർദ്ധിച്ച ഹരിതഗൃഹ വാതകങ്ങളുടെ ശതമാനത്തിന്റെയും ഉറവിടം ഭൂമിയിലെ മനുഷ്യന്റെ ഊർജ്ജ ഉപഭോഗമാണ്. ഇവ തടഞ്ഞുനിർത്തുന്ന അധിക സൗരോർജ്ജമാണ് ഭൂമിയിലെ ചൂടു കൂടുന്നതിനും കാലാവസ്ഥാ മാറ്റത്തിനും കാരണമാവുന്നത്. ഭൂമിയെയും അതിലെ സർവ്വചരാചരങ്ങളെയും ജീവനോടെ നിലനിർത്തുന്ന, കാലാവസ്ഥയെ നിയന്ത്രിക്കുന്ന ഒരു ചാലകശക്തിയായി

ഊർജ്ജത്തെ കാണാതെപോയതാണ് വ്യവസായ വിപ്ലവത്തിനുശേഷം സംഭവിച്ച ഏറ്റവും വലിയ അപചയം.

ഊർജ്ജം എന്നാൽ, അതിന്റെ സ്രോതസ്സുകളായ കൽക്കരിയായോ, പ്രകൃതിവാതകമായോ, പെട്രോളിയം ഉത്പന്നങ്ങളായോ, അതിന്റെ രൂപങ്ങളായ നീരാവിയായോ വൈദ്യുതിയായോ ലഘൂകരിക്കപ്പെട്ടു. ഇക്കാലത്ത് അതുകൊണ്ട് തന്നെ വ്യവസായ വിപ്ലവത്തിനുശേഷം ഊർജ്ജം ഒരു വാണിജ്യ വിഭവമായി കണക്കാക്കപ്പെടാനും അവയുടെ ക്രയവിക്രയത്തിനു മുകളിലുള്ള ആധിപത്യത്തിനുവേണ്ടി രാജ്യങ്ങൾ പരസ്പരം മത്സരിക്കാനും തുടങ്ങി. തന്മൂലം അമിതമായ, അനിയന്ത്രിതമായ ഊർജ്ജ ഉപഭോഗം വികസനത്തിന്റെ അളവുകോലായി മാറി. ഇത് പ്രകൃതിയുടെ സന്തുലിതാവസ്ഥയെ തകിടം മറിക്കുന്നതിൽ ഗണ്യമായ പങ്കുവഹിച്ചു. ഇതിനുകാരണം മനുഷ്യൻ മാത്രമാണെന്നും നിലനിൽക്കുന്ന വികസന സങ്കല്പങ്ങളും രീതികളുമാണെന്ന ഒരു സമന്വയം ബഹുഭൂരിപക്ഷം ശാസ്ത്രജ്ഞരുടെ ഇടയിൽ ഉണ്ടാകാൻ പിന്നെയും സമയമെടുത്തു.

മനുഷ്യന്റെ പ്രവർത്തനങ്ങൾക്ക് ഭൂമിയുടെ ആവാസവ്യവസ്ഥയുടെ മുകളിൽ സുപ്രധാനമായ സ്വാധീനം ചെലുത്താൻ ഇടവന്ന ഈ കാലഘട്ടത്തെ നാം ആന്ത്രോപോസിൻ എന്ന് ഓമനപ്പെരിട്ടു വിളിച്ചു. ആഗോള കാലാവസ്ഥാ വ്യതിയാനത്തിന് പ്രധാന കാരണം മനുഷ്യൻ തന്നെയാണ് എന്ന് ഐ.പി.സി.സി. (ഇന്റർ ഗവൺമെന്റൽ പാനൽ ഓൺ ക്ലൈമറ്റ് ചേഞ്ച്) 2021-ൽ ഇറക്കിയ പഠനങ്ങൾ അടിവരയിട്ടു പറയുകയും ചെയ്തു. ഊർജ്ജ പ്രതിസന്ധിയും കാലാവസ്ഥാ പ്രതിസന്ധിയും പരസ്പര ബന്ധിതമാണെന്നു ചുരുക്കം.

വികസന മാതൃകകൾ ശരിയോ

ഈ പ്രതിസന്ധികൾക്ക് പരിഹാരം തേടുന്നതിന്റെ ഭാഗമായി നാം ചോദിക്കേണ്ട ഒരു പ്രധാന ചോദ്യം ഇന്നുകാണുന്ന രീതിയിലുള്ള വളർച്ച ഊർജ്ജ ഉപഭോഗത്തിന്റെ കാര്യത്തിൽ അഭികാമ്യമാണോ എന്നതാണ്. ഭൂമിയുടെ ഇന്നത്തെ വികസന മാതൃകയുടെ അപകടകരമായ സഞ്ചാര പാതകൾ, നൂതനമായ സാങ്കേതിക വിദ്യകൾ കൃത്യമായി കാണിച്ചുതരുന്ന ഈ കാലത്ത്, യുക്തിപരമായ തീരുമാനങ്ങളെടുക്കാൻ മനുഷ്യ വർഗത്തിനുള്ള ഏറെ കൊട്ടിഘോഷിക്കപ്പെടുന്ന കഴിവുതന്നെ പുനർവിചിന്തനത്തിന് വിധേയമാക്കേണ്ടതുണ്ട്.

കഴിഞ്ഞ 200 കൊല്ലത്തെ മനുഷ്യരാശിയുടെ ചരിത്രമെടുത്താൽ ആദ്യകാലങ്ങളിൽ നമ്മുടെ ഊർജ്ജ സ്രോതസ്സുകൾ ഏതാണ് സമജാതികളായിരുന്നു (ഹോമോജിനസ്). പതിനെട്ടാം നൂറ്റാണ്ടുമുതൽ പത്തൊമ്പതാം നൂറ്റാണ്ടിലെ മധ്യകാലംവരെ വിറക്, ജൈവമാലിന്യം മുതലായവയായിരുന്നു പ്രധാന ഊർജ്ജസ്രോതസ്സുകൾ. പിന്നീട് വ്യവസായ വിപ്ലവത്തിനുശേഷം കൽക്കരി, അസംസ്കൃത എണ്ണ, പ്രകൃതിവാതകം, ജലവൈദ്യുത പദ്ധതികൾ എന്നിവ ഗണ്യമായ സംഭാവനകൾ നൽകി. മുൻകാലങ്ങളെ അപേക്ഷിച്ച് ഊർജ്ജ ഉപഭോഗത്തിനും ഉൽപാദനത്തിലും മാറ്റങ്ങൾ വളരെ ദ്രുതഗതിയിലാണ് സംഭവിക്കുന്നത്. ഇന്നു നമുക്ക് വളരെ വ്യത്യസ്തമായ ഒട്ടേറെ ഊർജ്ജ സ്രോതസ്സുകളുണ്ട്. എന്നിരുന്നാലും പ്രധാന ഊർജ്ജ സ്രോതസ്സുകളിൽ പലതിന്റെയും ഉറവകൾ വറ്റിക്കണ്ടിരിക്കുകയാണ്. പുനരുൽപാദനം നടക്കുന്നതിന്റെ പതിന്മടങ്ങു വേഗത്തിൽ വിഭവങ്ങൾ ഉപയോഗിച്ചുതീരുന്നു. ഈ പശ്ചാത്തലത്തിൽ അസന്ദിഗ്ധമായി നമുക്ക് പറയാൻ കഴിയുന്ന ഒരു കാര്യം ഖനിജ ഇന്ധനങ്ങൾ പുതുക്കാൻ കഴിയാത്ത ഒന്നാണെന്നും അതിനു മുകളിലുള്ള ആശ്രയത്തിന് പരിധിയുണ്ട് എന്നുമാണ്. മാത്രമല്ല, ഖനിജ ഇന്ധനങ്ങളുടെ ഉപയോഗം അതിന്റെ മുൻധന്യാവസ്ഥയിൽ ടിപ്പിങ് പോയന്റ് എത്തിക്കഴിഞ്ഞിരിക്കുന്നു.

മിനുക്കുപണികൾ പോരാ

ആഗോള കാലാവസ്ഥാ വ്യതിയാനത്തെക്കുറിച്ചുള്ള സമീപകാല പഠനങ്ങൾ ഇന്ത്യാ ഉപഭൂഖണ്ഡത്തെ ഇക്കാര്യത്തിൽ ഏറ്റവും അപകടകരമായ രാജ്യങ്ങളിൽ ഒന്നായി രേഖപ്പെടുത്തിയിട്ടുണ്ട്. വെള്ളപ്പൊക്കവും വരൾച്ചയും കൊടുങ്കാറ്റും കൂടുതലായി അനുഭവിക്കേണ്ടിവരും എന്ന മുന്നറിയിപ്പുകൾ അവഗണിച്ച്, സുസ്ഥിരമല്ലാത്ത ഊർജ്ജ സ്രോതസ്സുകളെ ആശ്രയിച്ചു കൊണ്ടും അനിയന്ത്രിതമായ ഊർജ്ജ ഉപഭോഗം പ്രോത്സാഹിപ്പിച്ചു കൊണ്ടും ദീർഘ വീക്ഷണമില്ലാത്ത കാര്യപരി പാടികൾ വഴി ഒരു രാജ്യം അവരുടെ വികസന അജണ്ടകൾ നടപ്പാക്കുമ്പോൾ ഇത്തരം പ്രതിസന്ധികൾ നമ്മൾ പ്രതീക്ഷിച്ചേ മതിയാവൂ.

ചില മിനുക്കുപണികൾകൊണ്ട് പരിഹരിക്കാനാവുന്നതല്ല പുതിയ പ്രതിസന്ധി എന്നത് തീർച്ചയാണ്. കൂടുതൽ ആഴത്തിലുള്ള പഠനങ്ങളും മാനസിക ബൗദ്ധിക തലത്തിലുള്ള മാറ്റങ്ങളും ഇവിടെ അനിവാര്യമാണ്. ഇതിനുള്ള തുടക്കം ഊർജ്ജമെന്നാൽ വൈദ്യുതി മാത്രമല്ലെന്നും വികസനമെന്നാൽ ഒരു ഗ്രാമത്തിന്റെ ഏതെങ്കിലും കോണിൽ വൈദ്യുതി എത്തിച്ച് സമ്പൂർണ്ണ വൈദ്യുതീകരണം ആഘോഷിക്കുക എന്നതല്ലെന്നും ഓരോ വസ്തുവിന്റെയും ഉത്പാദനമെന്നാൽ അത് വിലയേറിയ ഊർജ്ജ ഉപഭോഗത്തിന്റെ

അനന്തര ഫലമാണെന്നും വലിച്ചെറിയുന്ന ഓരോ ഉത്പന്നവും ഊർജ്ജത്തിന്റെ പാഴാക്കലാണെന്നും ഒരു പൊതു വസ്തുവിന്റെ നിരുത്തരവാദപരമായ ഉപഭോഗം സാമൂഹിക ദ്രോഹമാണെന്നും ഊർജ്ജപ്രതിസന്ധി പരിഹരിക്കാൻ കൂടുതൽ ഊർജ്ജ ഉത്പാദനം മാത്രമല്ല പരിഹാരമെന്നുമുള്ള ഒട്ടേറെ തിരിച്ചറിവുകളിൽ നിന്നാണ്.

അടുത്ത കാലത്തെ ഒട്ടേറെ പഠനങ്ങൾ വഴി, ആഗ്രഹങ്ങൾക്കപ്പുറം ദുരാഗ്രഹങ്ങളുടെ പിറകെയുള്ള പ്രയാണം ഭൂമിയുടെ നിലനിൽപ്പിനെ തന്നെ ബാധിക്കും എന്നു നിസംശയം തെളിയിക്കപ്പെട്ടിട്ടുണ്ട്. വികസനം എന്നത് റോഡുകളും പാലങ്ങളും വേഗത്തിലുള്ള യാത്രയും അല്ലെന്നും ഇനിയുള്ള കാലത്ത് ഇവയുടെ പ്രസക്തി കുറയുകയേ ഉള്ളുവെന്നും കോവിഡ് നമ്മെ പഠിപ്പിച്ചുകഴിഞ്ഞു. അതിനിടയിൽ വളരെ വലിയ തോതിൽ ഊർജ്ജം ആവശ്യമുള്ള, ഉപഭോഗ സംസ്കാരത്തിന്റെ വക്താക്കളും പ്രയോക്താക്കളായി മാറി പുനരുപയോഗ സാധ്യതകൾ അന്വേഷിക്കാതെ എല്ലാം വലിച്ചെറിയുന്ന സംസ്കാരമുണ്ടാക്കുന്ന പാഴ് വസ്തുക്കളാണ് ഇന്നത്തെ ഒരു പ്രധാന ഊർജ്ജ പ്രതിസന്ധി. കേന്ദ്രീകൃതമായ ഉത്പാദന - വിതരണ രംഗത്തുനിന്നുമാറി ഓരോ ഉപഭോക്താവും ഉത്പാദകനാകുന്ന വികേന്ദ്രീകൃതമായ പുതിയ വികസന രീതികൾ ഫലപ്രദമായി നടപ്പാക്കാൻ

സാധിച്ചില്ലെന്നതാണ് ഈ രംഗത്തെ ഒരു പ്രധാന പോരായ്മ. ഈ തിരിച്ചറിവുകൾ അടിസ്ഥാനമാക്കി ഇപ്പോൾ നാം നേരിടുന്ന ഊർജ്ജപ്രതിസന്ധിക്കു ചില പരിഹാര മാർഗങ്ങൾ തേടുകയാണ് ഇവിടെ.

കൽക്കരി ക്ഷാമം

2011-12-ൽ ഇന്ത്യയുടെ ആഭ്യന്തര വൈദ്യുതി ഉത്പാദനത്തിന്റെ 58 ശതമാനം (612,497 GWh) കൽക്കരിയെ ആശ്രയിച്ചായിരുന്നുവെങ്കിൽ 2018-19-ൽ അത് 66 ശതമാനമായി (1,021,997 GWh) വർധിക്കുകയാണുണ്ടായത്. കൽക്കരിയുടെ ഉപഭോഗത്തിലെ ഈ ഭീമമായ (67%) വർധന ലോകത്തിന്റെ പൊതുവേയുള്ള ഗതിക്ക് വിരുദ്ധമായിരുന്നു. ലോകത്താകമാനം കൽക്കരിയുടെ ഉപഭോഗം 2010-ൽ 41 ശതമാനമായിരുന്നത് 2019-ൽ 35 ശതമാനത്തിനടുത്തേക്ക് കുറയുകയാണുണ്ടായത്. 2019-20 -ൽ കോവിഡ് കാരണം ഉത്പാദനത്തിൽ നേരിയ കുറവ് രേഖപ്പെടുത്തിയിട്ടുണ്ടെങ്കിലും വൈദ്യുതി ഉത്പാദനത്തിൽ കൽക്കരിയുടെ പങ്ക് ഇന്ത്യയിൽ 72 ശതമാനമായി വർധിക്കുകയാണുണ്ടായത്.

നാം ഇന്ന് ചർച്ച ചെയ്യുന്ന വൈദ്യുതി പ്രതിസന്ധിക്ക് ഗുലാബ് ചുഴലിക്കാറ്റിനോടനുബന്ധിച്ച് ഉത്തരേന്ത്യയിൽ ലഭിച്ച ശക്തമായ മഴയും വെള്ളപ്പൊക്കവും ഒരു കാരണമായിട്ടുണ്ട്. ഏകദേശം ഒരു ദശാബ്ദം മുമ്പ് (2012 -ൽ) രാജ്യത്തെ വടക്ക്, വടക്കു - കിഴക്കു

സംസ്ഥാനങ്ങളെയെല്ലാം ഇരുട്ടിലാക്കിയ ബ്ലാക്ക് ഔട്ടിന് വഴിതെളിച്ചത് കാലവർഷം വൈകിയതുമൂലമുണ്ടായ അമിതമായ ചൂടും വരൾച്ചയും തത്ഫലമായി ഉണ്ടായ ഊർജ്ജ ഉപഭോഗ വർധനയുമായിരുന്നു. കാലാവസ്ഥയിൽ ഇപ്പോൾ ഉണ്ടായിക്കൊണ്ടിരിക്കുന്ന ഈ ചെറിയ മാറ്റങ്ങൾ പോലും നമ്മുടെ വൈദ്യുതി മേഖലയെ തകിടം മറിക്കുമെങ്കിൽ ഒരു കാര്യം ഉറപ്പ്, ഈ പ്രതിസന്ധിക്ക് പരിഹാരമായി, ഒറ്റമൂലികൾ നിർദ്ദേശിക്കാനാവില്ല - കോവിഡിന് വാക്സിൻ എന്ന പോലെ.

കാഴ്ചപ്പാടില്ലാത്ത ഊർജനയം

നമ്മുടെ രാജ്യത്തിലെ ഊർജ നയത്തെക്കുറിച്ചുള്ള അന്വേഷണങ്ങൾ നമ്മെ എത്തിക്കുക നാഷണൽ ഇലക്ട്രിസിറ്റി പോളിസി അഥവാ NEP 2005 - ലേക്കാണ്. ഊർജമെന്നാൽ വൈദ്യുതി മാത്രമാണെന്ന തെറ്റിദ്ധാരണ പോലും തിരുത്താൻ തയ്യാറാകാത്തതിനാൽ പലരും - ഇന്റർനാഷണൽ എനർജി ഏജൻസി (IEA) പോലും എൻ.ഇ.പി-യെ നാഷണൽ എനർജി പോളിസി ആയി കരുതിവരുന്നു. നമ്മുടെ ഊർജ പ്രതിസന്ധിയുടെ പ്രധാന കാരണങ്ങളിലൊന്ന് ഊർജത്തെ അതിന്റെ സമഗ്രമായ അർത്ഥത്തിൽ മനസ്സിലാക്കാതെ വെറുമൊരു കച്ചവട വസ്തുവായി നിർവ്വചിക്കുന്നതു കൊണ്ടു കൂടിയാണ്.

നീണ്ട പതിനാറുവർഷത്തിനുശേഷം ലോകത്തിലെ ഊർജ ഉത്പാദന - ഉപഭോഗ രംഗത്ത് വലിയ മാറ്റങ്ങൾ വന്നതിനുശേഷവും എൻ.ഇ.പി - 2021 ഡ്രാഫ്റ്റ് രൂപത്തിൽ തന്നെയാണ് ഇപ്പോഴും നിൽക്കുന്നത്. ലോകം മുഴുവൻ, ഊർജ ഉത്പാദനത്തിന് കൽക്കരി, പ്രകൃതിവാതകം, പെട്രോളിയം തുടങ്ങിയ ഖനിജ ഇന്ധനങ്ങളുടെ ഉപഭോഗം കുറയ്ക്കാൻ ശ്രമിച്ചു കൊണ്ടിരിക്കുന്ന കാലത്താണ് ഇന്ത്യയുടെ ഇലക്ട്രിസിറ്റി പോളിസിയിലും വികസന പരിപാടികളും കൽക്കരി ഉപയോഗിച്ചുള്ള, ഊർജ ഉത്പാദനത്തിന്റെ വർധനയ്ക്ക് കാര്യപരിപാടികൾ തയ്യാറാക്കുകയും മറ്റ് ഊർജ ഉത്പാദന മേഖലകളിൽ - പ്രത്യേകിച്ചും പുതുക്കാനാവുന്ന സ്രോതസ്സുകൾ ഉപയോഗിച്ചുള്ള മെല്ലെപ്പോക്കു നയം സ്വീകരിക്കുകയും ചെയ്യുന്നത്.

എൻ.ഇ.പി. അസന്ദിഗ്ധമായി രേഖപ്പെടുത്തിയിട്ടുള്ള ഒരു കാര്യം കോൾ

ഇന്ത്യ ലിമിറ്റഡ് (CIL) അവരുടെ വാർഷിക പദ്ധതിയിൽ വകയിരുത്തിയിട്ടുള്ള, ഉത്പാദന വർധനയ്ക്കുള്ള പ്രതിവർഷം 10 കോടിയിൽപ്പരം രൂപവരുന്ന വികസന പ്രവർത്തനങ്ങൾ, ഒരു തരത്തിലും ബാധിക്കപ്പെടരുത് എന്നാണ്. എന്നാൽ പാരിസ് ഉടമ്പടിപ്രകാരമുള്ള ഉറപ്പുകൾ പാലിക്കാനായി 2022 ആകുമ്പോഴേക്കും പുതുക്കാനാവുന്ന ഊർജ സ്രോതസ്സുകളുടെ പങ്ക് 175 GW ആക്കാനും 2030 ആകുമ്പോഴേക്കും ഇത് 450 GW ആക്കാനും നമ്മുടെ രാജ്യം തീരുമാനിച്ചിരുന്നു. ഇതിൽ 100 GW മാത്രമാണ് 2021 ആകുമ്പോഴേക്കും പൂർത്തിയാക്കാൻ കഴിഞ്ഞത്. പരസ്പര വിരുദ്ധമായ, വ്യക്തതയില്ലാത്ത ലക്ഷ്യങ്ങളുള്ള ഒരു നയപരിപാടിയുടെ അന്തിമഫലം രാജ്യത്തെ പ്രതിസന്ധിയിലേക്ക് നയിച്ചില്ലെങ്കിലേ അത്ഭുതമുള്ളൂ.

**19 ഒക്ടോബർ, 2021,
മാത്യുഭൂമി.**

൨൪൨൪൨൪൨

ഊർജം ഒരു പൊതുസ്വത്താണ്

ഡോ. സി . ജയരാമൻ

ജലം, വായു, ഭൂമി, വിദ്യാഭ്യാസ കേന്ദ്രങ്ങൾ, നീതിന്യായ വ്യവസ്ഥ, റോഡുകൾ, തോടുകൾ, പട്ടാളം, പോലീസ് എന്നിങ്ങനെ ഒട്ടേറെ കാര്യങ്ങളെ പൊതുസ്വത്തായി കാണുമ്പോഴും അവയുടെ പ്രവർത്തനങ്ങൾ സസൂക്ഷ്മം വീക്ഷിക്കുമ്പോഴും ഊർജദുർവ്യയം അവഗണിക്കപ്പെടുന്നതിന് ഒരു കാരണം ഊർജത്തെ ഇനിയും ഒരു പൊതുസ്വത്തായി നാം കാണുന്നില്ല എന്നതുതന്നെയാണ്.

ഊർജം ഏറ്റവും കൂടുതൽ ഉപയോഗിക്കുന്ന വ്യവസായമേഖലയിൽ ഊർജസംരക്ഷണത്തിനായി നൽകുന്ന നിർദ്ദേശങ്ങൾ എന്തു കൊണ്ട് നടപ്പിൽവരുത്തുന്നില്ല എന്ന ഗവേഷണങ്ങൾ എവിടെയും എത്താത്തതിന് പ്രധാന കാരണം ഈ വിവരങ്ങൾ വെളിപ്പെടുത്താനുള്ള വിമുഖതയാണ്. ഊർജത്തിന്റെ കാര്യക്ഷമത കുറഞ്ഞ ഉപഭോഗം ശ്രദ്ധയിൽ വരുന്നെങ്കിൽ, ഈ വിമുഖത മാറാൻ വ്യക്തിപരമായ ലാഭനഷ്ടങ്ങൾക്കപ്പുറം ഒരു സാമൂഹിക പ്രതിബദ്ധതാമാനവും കൂടി ഉണ്ടാകണം. ഇത് വ്യക്തികൾക്കുമാത്രമല്ല സ്ഥാപനങ്ങൾക്കും ബാധകമാണ്. നാം നമ്മുടെ പണമിടപാടുകൾ ചില സർക്കാർ സംവിധാനങ്ങൾക്കു മുന്നിൽ സമർപ്പിക്കാൻ എങ്ങനെ ബാധ്യസ്ഥനാകുന്നുവോ അതേ രീതിയിൽ നമ്മുടെ ഊർജ ഉപഭോഗവും

രേഖപ്പെടുത്താൻ നിർബന്ധിതനായാൽ കാര്യക്ഷമതകുറഞ്ഞ, അനാവശ്യമായ ഒട്ടേറെ രീതികൾ മാറ്റപ്പെടും; ഒന്നുമില്ലെങ്കിൽ ശ്രദ്ധിക്കപ്പെടും.

പ്രതിസന്ധിയും പരിഹാരങ്ങളും

ഏതൊരു പ്രതിസന്ധിക്കും പരിഹാരങ്ങൾ തേടുമ്പോൾ വേണ്ട സുപ്രധാന ഘടകങ്ങൾ ആ പ്രതിസന്ധിക്കു കാരണമായ നയ പരിഹാസികളും കാഴ്ചപ്പാടും വിശകലനം ചെയ്യുക എന്നതാണ്. പരിഹാരമാർഗങ്ങൾ ദീർഘകാലാടിസ്ഥാനത്തിൽ രൂപവത്കരിക്കേണ്ടത് അത്യാവശ്യമാണെങ്കിലും സാധ്യമായ ചില ഹ്രസ്വകാല നിർദ്ദേശങ്ങളും രൂപപ്പെടുത്തേണ്ടതുണ്ട്.

ഒരു പ്രശ്നത്തിന് പരിഹാരം തേടുമ്പോൾ നാം ആദ്യം ചെയ്യേണ്ടത് ആ പ്രശ്നത്തെ ആഴത്തിൽ മനസ്സിലാക്കുക എന്നതുതന്നെയാണ്. സമൂഹത്തിന്റെ വളർച്ചയ്ക്കും വികസനത്തിനും എത്ര ഊർജം വേണം, അത് ഏതെല്ലാം സ്രോതസ്സുകളിൽ നിന്ന് സ്വീകരിക്കാം, ഊർജപരിണാമങ്ങൾ നമ്മുടെ ചുറ്റുപാടുകളെ എങ്ങനെ ബാധിക്കും

എന്നെല്ലാം സമഗ്രമായും ദീർഘവീക്ഷണത്തോടെയും മനസ്സിലാക്കുക എന്നതാണ് ആദ്യപടി. ഇതിനായി വിവിധ മേഖലകളിൽ ഒരു വിഭവകാര്യക്ഷമതാപഠനം (Resource Efficiency Study) നടത്തേണ്ടതുണ്ട്. ഇന്ന് കൂടുതൽ പ്രചാരത്തിലുള്ള ഊർജ്ജ ഓഡിറ്റിനേക്കാൾ (Energy Audit) ഒരുപടി മുകളിലാണ് ഈ പഠനം. എന്തെന്നാൽ ഇവിടെ ഊർജ്ജ ഉപഭോഗം, മാത്രമല്ല, മറ്റു സുപ്രധാന വിഭവങ്ങളായ ജലം, അസംസ്കൃതവസ്തുക്കൾ, മാലിന്യം, എന്നിവകൂടി പഠനവിഷയമാക്കപ്പെടുകയും ഓരോ വിഭവത്തിന്റെയും ഉത്പാദന, വിപണന, ഉപഭോഗ സമയത്ത് അവ പ്രകൃതിയിലുണ്ടാക്കുന്ന ആഘാതവും (Environmental Impact) പഠന വിഷയമാക്കപ്പെടും. ഇവിടെ ഓഡിറ്റർമാർ കണ്ണടച്ച് ചില നിദ്ദേശങ്ങൾ (snapshot solutions) നൽകുന്ന സാങ്കേതിക വിദഗ്ധരുടെ നിലയിൽനിന്ന് ഒരു ഉപദേശകന്റെ (കൺസൾട്ടന്റ്) നിലയിലേക്ക് ഉയരുകയെന്നത് അനിവാര്യമാണ്. തങ്ങൾ നൽകിയ നിർദ്ദേശങ്ങൾ നടപ്പിൽ വരാത്തപക്ഷം അതിന്റെ കാരണങ്ങൾ അന്വേഷിച്ച് കണ്ടു പിടിക്കുന്ന ഒരു ഗവേഷകൻ കൂടിയാകണം ഒരു വിഭവകാര്യക്ഷമതാ ഓഡിറ്റർ.

കേരളത്തിന്റെ കാര്യം

കേരളത്തിന്റെ ഊർജ്ജ പ്രതിസന്ധിയെക്കുറിച്ച് അറിയണമെങ്കിൽ ഇവിടത്തെ ഗാർഹിക, വ്യവസായ, വാണിജ്യ, കാർഷിക മേഖലകളിൽ എത്ര ഊർജ്ജം ഉപയോഗിക്കപ്പെടുന്നുണ്ട്, ഏറ്റവും കാര്യക്ഷമതയിൽ ഈ ഊർജ്ജ ഉപഭോഗം നടന്നാൽ എത്ര ഊർജ്ജം വേണ്ടിവരും എന്നൊരു കണക്ക് ആദ്യം വേണം. ഇതിൽത്തന്നെ ആവശ്യവും അത്യാവശ്യവും അനാവശ്യവുമായ ഊർജ്ജ ഉപഭോഗങ്ങൾ എന്തെല്ലാമാണെന്ന് തരംതിരിച്ച് അവയ്ക്ക് വ്യത്യസ്ത നിരക്കിൽ പണം ഈടാക്കുകയോ അത്യാവശ്യഘട്ടങ്ങളിൽ നിയന്ത്രണം ഏർപ്പെടുത്തുകയോ വേണം.

ചില പ്രാഥമികപഠനങ്ങൾ കാണിക്കുന്നത് ഗാർഹികമേഖലയിൽ ഏറ്റവും കൂടുതൽ ഊർജ്ജം ഉപയോഗിക്കുന്നത് യാത്രകൾക്കു വേണ്ടിയാണെന്നാണ്. ഇത് ഒരു ഉദാഹരണം വഴി വ്യക്തമാക്കാം.

പാചകത്തിന് ഒരു മാസം ഒരു സിലിൻഡർ എൽ.പി.ജി. ഉപയോഗിക്കുകയും കാറ്റ്, വെളിച്ചം, റെഫ്രിജറേഷൻ, പമ്പിങ്, വാർത്താ വിനിമയം തുടങ്ങിയ ആവശ്യങ്ങൾക്ക് പ്രതിമാസം 100 യൂണിറ്റ് വൈദ്യുതി ഉപയോഗിക്കുകയും യാത്രകൾക്ക് 20 ലിറ്റർ പെട്രോൾ വേണ്ടിവരികയും ചെയ്യുന്ന ഒരു വീട്ടിൽ വൈദ്യുതി

-പാചക-യാത്രകൾക്ക് ആവശ്യമായ ഉൗർജത്തിന്റെ അനുപാതം 22:36:41 ആയിരിക്കും. ഇവിടെ ഈ വീട്ടിലെ ഉൗർജപ്രതിസന്ധി പരിഹരിക്കാൻ യാത്രയ്ക്കും പാചകത്തിനും വേണ്ട ചെലവ് കുറയ്ക്കുക എന്നതു കഴിഞ്ഞിട്ടേ വൈദ്യുതി നിയന്ത്രണം വരുന്നുള്ളൂ. ഇനി വൈദ്യുതിയുടെ കാര്യമെടുത്താൽ ഏറ്റവും കൂടുതൽ ഉൗർജം വേണ്ടിവരുന്നത് വെളിച്ചത്തിനോ റെഫ്രിജറേറ്ററിനോ വാട്ടർ ഹീറ്ററിനോ അല്ല, ഫാനുകൾക്കാണ് എന്നും

കാണാൻ സാധിക്കും, ബഹുഭൂരിപക്ഷം വീടുകളിലും. അപ്പോൾ സബ്സിഡി നൽകേണ്ടത് എൽ.ഇ.ഡി. ബൾബുകൾ മാറ്റാനല്ല, മറിച്ച് ഉൗർജക്ഷമതയുള്ള ഫാനുകൾക്കുവേണ്ടിയാണെന്ന് മനസ്സിലാകും.

സമഗ്രമായ പഠനം സാമാന്യമായ ധാരണയ്ക്ക് വിരുദ്ധമായ രീതിയിൽ പരിഹാരമാർഗ്ഗങ്ങളുടെ വഴി തെളിക്കുന്നതെങ്ങനെയെന്നതിന് ഒരു ഉദാഹരണമായി ഇത് ചൂണ്ടിക്കാണിച്ചു എന്നുമാത്രം.

20 ഒക്ടോബർ, 2021,

മാത്യൂമി.

൨൪൨൪൨൪൨

ഊർജോപഭോഗം മാറണം കാഴ്ചപ്പാടുകൾ

ഡോ. സി . ജയരാമൻ

ഊർജസംരക്ഷണത്തിന് പ്രസക്തിയേറുന്നത് അത് ഏറ്റവും എളുപ്പമായ ഒരു പരിഹാരമാർഗമാണ് എന്നതുകൊണ്ടുമാത്രമല്ല. ഉത്പാദനം കുറച്ചുകൊണ്ട്, വിഭവങ്ങളുടെ ഉപഭോഗം കുറച്ചുകൊണ്ട്, ചാക്രിക സാമ്പത്തിക ശാസ്ത്ര ചിന്തകളുടെ ചുവടുപിടിച്ചുകൊണ്ട് സുസ്ഥിര വികസനത്തിനുള്ള പാതകൾ തുറക്കുന്നു എന്നതുകൊണ്ടുകൂടിയാണ്. ഊർജ കാര്യക്ഷമത വർദ്ധനയ്ക്കാണ് അടുത്തകാലത്തായി നാം കൂടുതൽ പ്രാധാന്യം കൊടുത്തിരുന്നത്. ഇത് ഊർജച്ചെലവ് കുറയ്ക്കാൻ ഇടയാക്കുകയും തത്ഫലമായി ഉപഭോഗം കുട്ടുകയും ചെയ്യുന്ന പുതിയ ചില പ്രതിഭാസങ്ങൾക്ക് വഴിതെളിക്കുകയും ചെയ്തു (rebound effect അല്ലെങ്കിൽ Jevons Parado) ഇത് നമ്മുടെ വീടുകളിൽത്തന്നെ കാണാവുന്നതാണ്.

ഒരു മുറിയിൽ ഒരു 100 വാട്ടിന്റെ ബൾബ് ഉപയോഗിച്ചുകൊണ്ടിരുന്ന സമയത്താണ് 40 വാട്ടിന്റെ ട്യൂബ് ലൈറ്റുകൾ ഊർജകാര്യക്ഷമതാ മന്ത്രവുമായി വിപണി കൈയടക്കിയത്. അത് പിന്നെ സി.എഫ്.എൽ.-ലേക്കും എൽ.ഇ.ഡി.-യിലേക്കും പരിണമിച്ചപ്പോൾ ബൾബുകളുടെ എണ്ണം ഇരട്ടിയായി എന്ന്

കാണാവുന്നതാണ്. അപ്പോഴും വൈദ്യുതി ബിൽത്തുകയിൽ വർദ്ധനയുണ്ടായില്ല. എങ്കിലും ഈ ബൾബുകൾ നിർമ്മിക്കാനാവശ്യമായ അസംസ്കൃത വസ്തുക്കളും അവ നിർമ്മിക്കാനാവശ്യമായ ഊർജവും വർദ്ധിക്കുകയും അവയുണ്ടാക്കിയ മലിനീകരണ പ്രശ്നങ്ങൾ കണക്കിൽ പ്പെടാതെ പോവുകയും ചെയ്തു. മലിനീകരണത്തിൽ ഫ്ലൂറസന്റ് ട്യൂബുകളിലെ മെർക്കുറിയുടെ കൂടെ വൈദ്യുതിയുടെ ഗുണമേന്മയെ ബാധിക്കുന്ന പവർ ഫാക്ടർ, ഹാർമോണിക്സ് എന്നിവയുംപെടും.

കൽക്കരിയുപയോഗിച്ച് ഒരു താപനിലയത്തിൽ വൈദ്യുതിയുണ്ടാക്കിയാൽ ആ താപനിലയത്തിന്റെ കാര്യക്ഷമത 28 മുതൽ 35 ശതമാനം മാത്രമേയുള്ളൂ. എന്നതിനാൽ ഒരു യൂണിറ്റ് പ്രാഥമിക ഊർജ്ജത്തിൽ നിന്ന് നമുക്ക് ലഭിക്കുക 0.35 യൂണിറ്റ് ഊർജ്ജം മാത്രമായിരിക്കും. ഈ ഊർജ്ജം നീണ്ട പ്രസരണവിതരണ ശൃംഖലയിലൂടെ കടന്നുവന്ന് നമ്മുടെ വീട്ടിലെത്തുമ്പോൾ അതിന്റെ 20 ശതമാനത്തിനടുത്ത് വീണ്ടും നഷ്ടപ്പെടും. ബാക്കിമാത്രമേ ഉപഭോക്താവിനടുത്തെത്തുന്നുള്ളൂ എന്ന് സാരം. അതായത് ഒരു യൂണിറ്റ്

വൈദ്യുതി ഉപയോഗിക്കാതിരിക്കുന്നത് ഏകദേശം നാലുയൂണിറ്റ് പ്രാഥമിക ഊർജം ലഭിക്കുന്നതിനുതുല്യമാണ്.

കേരളത്തിലെ ഒരു കോടിയിലധികം വരുന്ന ഉപഭോക്താക്കൾ എല്ലാദിവസവും 100 വാട്ട് ഊർജം ഒരു മണിക്കൂർ ലഭിച്ചാൽ അത് 1000 MWh വൈദ്യുതി ഉപഭോഗമോ ഏകദേശം 500 ടൺ കൽക്കരിയോ വേണ്ടുന്നുവെന്നതിനു തുല്യമാണ്. ഇത് ഒട്ടും വിഷമമുള്ള കാര്യമേയല്ല. രണ്ട് 9 വാട്ട് എൽ.ഇ.ഡി. ബൾബുകൾ അഞ്ചരമണിക്കൂർ ഓഫ് ചെയ്താലോ (കാർ പോർച്ചിലും വരാന്തയിലും ടെറസിലും വീടനു ചുറ്റുമുള്ള ഏതെങ്കിലും രണ്ടുബൾബ്) , രണ്ടു ഫാനുകൾ ഒരുമണിക്കൂർ ഓഫ് ചെയ്താലോ (ഒരു മണിക്കൂർ ഉറക്കം ഫാനില്ലാതെ), ടിവി രണ്ടു മണിക്കൂർ വേണ്ടുന്നുവെച്ചാലോ, എ.സി.-യും മിക്സിയും ആറു മുതൽ പത്തു മിനിറ്റ് പ്രവർത്തിപ്പിക്കാതിരുന്നാലോ ലഭിക്കുന്നത് ഏകദേശം 100 Wh ഊർജമാണ്. ഇതിൽ ഒന്നെങ്കിലും ഒരു ദിവസം ചെയ്യാമല്ലോ. വെള്ളം കാര്യക്ഷമമായി ഉപയോഗിച്ചു കൊണ്ട് വാട്ടർ പമ്പിന്റെ പ്രവർത്തനം എട്ടു മുതൽ പത്തു മിനിറ്റുകുറച്ചു കൊണ്ടും ഇത് സാധിക്കും. ഊർജ സംരക്ഷണം പ്രസക്തമാകുന്നത് അത് ഉത്തരവാദിത്വ പൂർണ്ണമായ ജീവിത ലക്ഷ്യങ്ങളിലേക്ക് വഴിതെളിക്കും എന്നതുകൊണ്ടു കൂടിയാണ്.

കേരളത്തിന് ചില ഹ്രസ്വകാല പരിഹാരമാർഗങ്ങൾ

കേരള സംസ്ഥാനത്ത് ദിവസേന ആവശ്യമുള്ള 71 ദശലക്ഷം യൂണിറ്റ് വൈദ്യുതിയിൽ 34 ദശലക്ഷം യൂണിറ്റ് ആഭ്യന്തരമായി ഉത്പാദിപ്പിക്കുന്നതും 37 ദശലക്ഷം യൂണിറ്റ് പുറമേനിന്ന് ലഭിക്കുന്നതുമാണ്. കേന്ദ്ര വൈദ്യുതിനിലയങ്ങളിൽ നിന്നുമായി സംസ്ഥാനത്തിന് ഏകദേശം 2800 മെഗാവാട്ട് വൈദ്യുതി ലഭിക്കേണ്ടതാണ്. ഇതിൽ കുറവുവന്നിട്ടുണ്ട് എന്നതാണ് കെ.എസ്.ഇ.ബി. നേരിടുന്ന ഒരു പ്രതിസന്ധി. ഇപ്പോഴത്തെ സാഹചര്യം കണക്കിലെടുത്ത് വൈകുന്നേരം ആറുമണിമുതൽ രാത്രി 11 മണിവരെയുള്ള ഈ വനിങ് പീക്ക് സമയത്ത് വൈദ്യുതി ഉപഭോഗം പരമാവധി കുറയ്ക്കാൻ ഏറ്റവും എളുപ്പവും അഭികാമ്യവുമായ ഒരു മാർഗം അത്യാവശ്യ സേവനങ്ങളല്ലാത്ത ഇടങ്ങളിൽ താത്കാലികമായ ലോക്ക് ഡൗൺ ഏർപ്പെടുത്തുക എന്നതാണ്. ഇവർ സ്വന്തമായി ഊർജം ഉത്പാദിപ്പിക്കാൻ കഴിയുന്നവരാണെങ്കിൽ (സൗരോർജം വഴി) ഇളവ് കൊടുക്കാൻ തയ്യാറായാൽ പുതുക്കാനാവുന്ന സോളാറൈസ്കൂട്ടുടെ വ്യാപനം വർദ്ധിപ്പിക്കാൻ സാധിക്കും. ഇതിന് പ്രധാനതടസ്സം കെ.എസ്.ഇ.ബി. എൽ-ന്റെ ചില നയങ്ങൾ തന്നെയാണ്. കേരളത്തിലെ ഏറ്റവും വലിയ വൈദ്യുതി ധൂർത്ത് കഴിഞ്ഞ കുറേക്കാലമായി ഒരു യൂണിറ്റ് വൈദ്യുതിപോലും

ഉത്പാദിപ്പിക്കാതെ വലിയ തോതിൽ ഉപഭോക്താക്കളുടെ പണത്തിന്റെ പങ്കുകൊടുക്കുന്ന എൻ.ടി.പി.സി.-യുടെ കായംകുളം താപവൈദ്യുതിനിലയമാണ്. ദീർഘവീക്ഷണമില്ലാത്ത പദ്ധതി രൂപവത്കരണത്തിന്റെ ഒരു മകുടോദാഹരണമാണീ പ്ലാന്റ്. അവർക്കു വേണ്ട ഇന്ധനമായ നാഫ് തയ്ക്ക് താൽകാലികമായ ചില സഹായങ്ങൾ/സബ്സിഡികൾ നൽകാൻ കഴിഞ്ഞാൽ പൊതുജനത്തെ ബുദ്ധിമുട്ടിക്കാതെ താൽകാലിക പരിഹാരം കണ്ടെത്താൻ പറ്റും. പ്രവർത്തിക്കാതെ കിടക്കുന്ന കെ.എസ്.ഇ.ബി.-യുടെ ഡീസൽ പ്ലാന്റുകൾക്കും ഇത് ബാധകമാണ്. കടകൾക്കും കെട്ടിടങ്ങൾക്കും ചുറ്റും കത്തിക്കുന്ന ആഡംബരവെളിച്ചങ്ങൾ നിരോധിച്ചും പീക്സമയത്ത് ഊർജ്ജസംരക്ഷണം നടപ്പാക്കാൻ പൊതുജനത്തോട് അഭ്യർത്ഥിച്ചും സമ്മേളനങ്ങളും ആഘോഷങ്ങളും നിയന്ത്രിച്ചും ഊർജ്ജോപഭോഗം കുറയ്ക്കാൻ കഴിയും. നിലവിലെ സാഹചര്യത്തിൽ അണക്കെട്ടുകളിൽ ഉയർന്ന ജലശേഖരമുള്ളതിനാൽ ജലവൈദ്യുത പദ്ധതികളിൽ നിന്ന് കൂടുതൽ അളവിൽ വൈദ്യുതി ഉത്പാദിപ്പിക്കാനും കഴിയും.

കാഴ്ചപ്പാടുകൾ മാനേജിയിരിക്കുന്നു

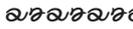
ഇതിൽ നിന്നെല്ലാം മനസ്സിലാക്കാൻ പറ്റുന്ന ഒരു കാര്യം വൈദ്യുതിക്ഷാമം

തൽകാലത്തേക്കെങ്കിലും ഒരു സാങ്കേതിക പ്രശ്നമല്ല എന്നും തീരുമാനങ്ങൾ വേണ്ടരീതിയിൽ, സമൂഹത്തിലെ ഭൂരിപക്ഷത്തിന് പ്രയോജനമായ രീതിയിൽ കൈക്കൊള്ളാനുള്ള തയ്യാറെടുപ്പുകൾ നടത്താനുകൊണ്ടാണെന്നുമാണ്.

ഉത്പാദനം കൂട്ടുക, ഉപഭോഗം നിലനിർത്തുക എന്ന പഴകിയ സാമ്പത്തിക ശാസ്ത്രത്തിന്റെ അടിസ്ഥാനത്തിലുള്ള നയപരിപാടികളിൽ നിന്ന് മോചിതരായി, ഉപഭോഗവും ഉത്പാദനവും കുറഞ്ഞാലും നിലനിൽക്കാം എന്ന പുത്തൻ ചിന്തകളുടെ (triple bottom line - profit, people, and the planet) അടിസ്ഥാനത്തിൽ യൂട്ടിലിറ്റി കമ്പനികൾ മാറേണ്ടിയിരിക്കുന്നു.

ഊർജ്ജമെന്നത് ഒരു പ്രകൃതി വിഭവമാണെന്ന്, സാമൂഹിക സുരക്ഷാ കവചമാണെന്ന് മനസ്സിലാക്കാൻ പറ്റാത്തതുകൊണ്ടുമാത്രമാണ് വൈദ്യുതിയുത്പാദന കമ്പനികളുടെ പ്രതിനിധികൾ, ബദൽമാർഗങ്ങൾ അന്വേഷിക്കുന്ന പ്രകൃതിസ്നേഹികളെ തീവ്രവാദികളാക്കി മാറ്റുന്നത്, പെട്രോളിയം കമ്പനികൾ ഒരു ദയാ ദാക്ഷിണ്യവുമില്ലാതെ വില വർദ്ധിപ്പിച്ചുകൊണ്ടിരിക്കുന്നത്, ഭരണാധികാരികൾ നിസ്സംഗതയോടെ ഇതെല്ലാം നോക്കി നിൽക്കുന്നത്.

21 ഒക്ടോബർ 2021,
മാത്യുഭൂമി.



സമ്പത്ത് വിഴുങ്ങാൻ സ്വകാര്യ സ്രാവുകൾ

എ. കെ. രമേശ്

ഒരു വ്യാഴവട്ടം മുൻ, 2008 സെപ്റ്റംബറിൽ ഒരു സ്വകാര്യ ഇൻഷുറൻസ് കമ്പനിയുടെ ഒരു മുഴുപ്പേജ് പരസ്യം കൊഴുപ്പിച്ച് പറഞ്ഞത്, അമേരിക്കൻ ഇന്റർനാഷണൽ ഗ്രൂപ്പിന്റെ (എ.ഐ.ജി.) കുഴപ്പമൊന്നും തങ്ങളെ ബാധിക്കില്ല എന്നായിരുന്നു.

തോണി മറിഞ്ഞാൽ

അതുവരെ എ.ഐ.ജി. എന്ന വിദേശകമ്പനിയുടെ കുട്ടുമസ്ഥതയുടെ കേമത്തം പാടിനടന്ന ആ കമ്പനിയായി ഇങ്ങനെയൊരു തലകീഴ്മറിച്ചിൽ നടത്തിയത്. വെറുതേയായിരുന്നില്ല ആ തകിടംമറിച്ചിൽ. ദിവസങ്ങൾക്കുമുമ്പാണ്, നിക്ഷേപകരുടെ കാശെടുത്ത് വാതുവെപ്പ് നടത്തി ലാഭമുറ്റിയുറ്റി ഒടുക്കം എ.ഐ.ജി. എന്ന ആ അമേരിക്കൻ ഇൻഷുറൻസ് ഗ്രൂപ്പ് കമ്പനി അത്യഗാധമായ ഒരു പാതാളക്കുഴിയിൽ ചെന്നുപതിച്ചത്. ഒടുക്കം 18,000 കോടി ഡോളറിന്റെ (13.5 ലക്ഷം കോടി രൂപയോളം) സഹായ ധനമാണ് അമേരിക്കൻ ഫെഡറൽ റിസർവിന് അതിനെ കരകയറ്റാനായി ചെലവഴിക്കേണ്ടിവന്നത്. എ.ഐ.ജി.യുടെ തകർച്ച വരുത്തിവെച്ച സംഭ്രാന്തിയിൽപ്പെട്ട

തങ്ങളുടെ ഉപഭോക്താക്കളെ ആശ്വസിപ്പിക്കാനാണ് തോണി മറിഞ്ഞാൽ പുറംഭാഗം നല്ലത് എന്ന മട്ടിലുള്ള ഇന്ത്യയിലെ കുട്ടുകമ്പനിയുടെ അന്നത്തെ പരസ്യം.

ടു ബിഗ് ടു ജെയിൽ

പൊട്ടിപ്പൊളിയായിരുന്ന ഇൻഷുറൻസ് കമ്പനികളെയും വൻകിട ബാങ്കുകളെയും 2008-ലെ വൻതകർച്ചയിൽ നിന്ന് രക്ഷിക്കാൻ പൊതുമുതൽ ചെലവഴിച്ചതിന് അന്ന് അമേരിക്ക പറഞ്ഞ ന്യായം ടു ബിഗ് ടു ഫെയിൽ (അപ്പേരിൽ ഒരു പുസ്തകമെഴുതിയിട്ടുണ്ട് ന്യൂയോർക്ക് ടൈംസിലെ ആൻഡ്രൂ റോസ് സോർക്കിൻ) എന്നായിരുന്നു. എന്നുവെച്ചാൽ ഇമ്മാതിരി വമ്പന്മാർ തകർന്നാൽ അതുവഴി മറ്റു വമ്പന്മാരും വമ്പന്മാരല്ലാത്ത സാധാരണ നിക്ഷേപക വകന്മാരും ഒന്നിച്ച് നിലംപരിശാകുമെന്ന്. അതൊഴിവാക്കാനാണ് ജനങ്ങളുടെ നികുതിപ്പണമെടുത്ത് സ്വകാര്യ മുതലാളിമാരെ നിലവിട്ട് സഹായിച്ചതെന്ന്! (ടു ബിഗ് ടു ജെയിൽ എന്ന് അതിനെന്തൊരു തിരുത്തുകൊടുത്തത് ബാങ്കോക്രസി എന്ന വിഖ്യാത ഗ്രന്ഥം രചിച്ച എറിക് ടുസെയ്ൻ ആണ്. ക്രിമിനൽ കുറ്റം ചെയ്ത ഭീമൻ

കമ്പനികളെയും അവയുടെ ഉന്നത നേതൃത്വങ്ങളെയും തുറന്നുകൊടുക്കാനാവുന്ന ചങ്ങാത്തമുതലാളിത്തത്തിനെ തുറന്നു കാട്ടാനാണ് ഈ ശൈലീഭേദം).

അക്കൂട്ടർ ആപ്ലോറപ്പുള്ളപ്പിൽ

ഇന്നിപ്പോൾ, ഇന്ത്യൻ പാർലമെന്റ് പാസാക്കിയ ഒരു നിയമഭേദഗതി അത്തരം ഭീമൻ കമ്പനികളെ സന്തുഷ്ടരാക്കും. പെരുന്ത് ലാഭമുണ്ടാക്കുന്ന സർക്കാർ സ്ഥാപനങ്ങളായ ജനറൽ ഇൻഷുറൻസ് കമ്പനികളെയാണ് ഒറ്റയടക്ക് വിഴുങ്ങാൻ കിട്ടുന്നത്. 1972-ൽ പാസാക്കിയ ഒരു നിയമത്തിലൂടെ ജനറൽ ഇൻഷുറൻസ് മേഖല അടക്കിഭരിച്ചിരുന്ന 107 സ്വകാര്യ കമ്പനികളെ സംഭ്രാന്തരാക്കിക്കൊണ്ട് അവയാകെ ദേശസാൽക്കരിക്കുകയായിരുന്നു കോൺഗ്രസ് സർക്കാർ. കോൺഗ്രസിനേക്കാൾ ശക്തമായി നവലിബറൽ നയങ്ങൾ നടപ്പാക്കുമെന്നേറ്റ് അധികാരത്തിലെത്തിയ ബി.ജെ.പി. സർക്കാർ അതിപ്പോൾ തിരിച്ചിട്ടിരിക്കുകയാണ്.

2021 ഓഗസ്റ്റ് 11-ന്, ചർച്ചകളൊന്നുമനുവദിക്കാത്തതിൽ പ്രതിപക്ഷമാകെ പ്രതിഷേധിക്കുന്നതിനിടയിലാണ് രാജ്യസഭ നിമിഷാർധങ്ങൾക്കകം ഈ ഭേദഗതി ബിൽ ചുട്ടെടുത്തത്. അതോടെ, എ.ഐ.ജി.-യെപ്പോലെ ലാഭാർത്തി പൂണ്ട് എത്തിനും മുതിരുന്ന സ്വന്തം ഉടമസ്ഥനെ നല്ല ലാഭം കിട്ടുമെങ്കിൽ തുക്കിലേറ്റുകപോലും ചെയ്യുന്ന

ബഹുരാഷ്ട്രഭീമന്മാർക്ക് ആ മേഖല അമ്മാനമാടാൻ വിട്ടുകൊടുക്കുകയാണ്.

ദേശസാൽക്കരണാനന്തര വിശേഷങ്ങൾ

1972-ലെ ദേശസാൽക്കരണം ജനറൽ ഇൻഷുറൻസ് മേഖലയിലുണ്ടാക്കിയ കുതിച്ചുചാട്ടം സമാനതകളില്ലാത്തതാണ്. അതുവരെ നഗര കേന്ദ്രിതവും വൻകിട സ്ഥാപനങ്ങളുടെ മാത്രം പരിരക്ഷ ലക്ഷ്യം വെച്ചുള്ളതുമായ ഇൻഷുറൻസ് വ്യവസായം, പൊതുമേഖലയിലായതോടെ, ഗ്രാമങ്ങളിലെ അതിസാധാരണക്കാരായ ദുർബ്ബലജനവിഭാഗങ്ങളുടെ ജീവിതങ്ങളെ നേരിട്ട് സ്പർശിക്കാൻ തുടങ്ങി. 12 രൂപമാത്രം പ്രീമിയമുള്ള ജനതാ പേഴ്സണൽ ആക്സിഡൻ്റ് ഇൻഷുറൻസും പൗൾട്രി ഇൻഷുറൻസും ഗ്രാമീണ അപകട ഇൻഷുറൻസും യൂണിവേഴ്സൽ ഹെൽത്ത് ഇൻഷുറൻസും പബ്ലിക് ഇൻഷുറൻസുമൊക്കെ അത്തരമൊരു വിഭാഗത്തിനായി രൂപകല്പന ചെയ്ത് വിജയിപ്പിക്കാൻ ജനറൽ ഇൻഷുറൻസ് വ്യവസായത്തിന് കഴിഞ്ഞു.

ലോകമാകെ പൊതുമേഖല ഉപേക്ഷിക്കണമെന്ന്, നവലിബറൽ ആശയത്തിനടിപ്പെട്ട അന്താരാഷ്ട്ര സ്ഥാപനങ്ങൾ ആവർത്തിച്ചമർത്തിപ്പറയുന്ന 90-കളുടെ തുടക്കത്തിൽ ആ ഒഴുക്കിനൊത്ത് നീന്താനാണ് അന്നത്തെ ഭരണകക്ഷി തീരുമാനിച്ചത്. നെഹ്രുവിയൻ നയങ്ങളോട് വിടപറഞ്ഞ ഇന്ത്യൻ നാഷണൽ കോൺഗ്രസ് അതിന്റെ

വിദേശനയത്തിലെമ്പോഴും സാമ്പത്തിക നയത്തിലും അമേരിക്കൻ തീട്ടുരങ്ങൾക്കൊത്ത് വെള്ളം ചേർക്കുകയായിരുന്നു. സ്വാഭാവികമായും 91-ലെ നരസിംഹറാവു സർക്കാർ പൊതുമേഖലയ്ക്കെതിരെയുള്ള പ്രചാരണം കൂടി ഏറ്റെടുത്തു. മൽഹോത്രക്കമ്മിറ്റിയെക്കൊണ്ട് അതിനു കണക്കായി ശുപാർശകൾ എഴുതി വാങ്ങിച്ച ആ സർക്കാരിന്റെ തുടർച്ചയായെത്തിയ വാജ്പേയ് സർക്കാർ തങ്ങളുടെ ദേശസാൽകരണവിരുദ്ധ നിലപാട് ഒന്നുകൂടി കടുപ്പിക്കുകയായിരുന്നു.

തങ്ങളുടെ നയമാണ് കോൺഗ്രസ് അപഹരിച്ചിരിക്കുന്നത് എന്നായിരുന്നല്ലോ ബി.ജെ.പി. പ്രചാരണം. 1999-ൽ രണ്ടുകൂട്ടർക്കും ചേർന്ന് ഐ.ആർ.ഡി.എ. ബിൽ പാസാക്കിയെടുക്കാൻ ഒരു വിഷമവും ഉണ്ടായില്ല. ദേശസാൽകരണത്തിന്റെ സഭ് ഫലങ്ങൾ കുറേശ്ശെക്കുറേശ്ശെയായി ഇല്ലായ്മ ചെയ്യുകയായിരുന്നു.

വാക്കുതെറ്റുന്നു, തെറ്റ് പറയുന്നു

ബജറ്റവതരണവേളയിൽ ധനമന്ത്രി പ്രഖ്യാപിച്ചത് രണ്ടു ബാങ്കുകളും ഒരു ജനറൽ ഇൻഷുറൻസ് കമ്പനിയും സ്വകാര്യവൽക്കരിക്കുമെന്നാണ്. ഒന്നല്ല നാലാണ് ഒറ്റയടിക്ക് തൂക്കിവിൽക്കുന്നത്. ആ വാക്കുമാറ്റമാണ് ബി.ജെ.പി.-യുടെ സഖ്യകക്ഷികളെത്തന്നെ ബില്ലിനെ തിരാക്കിയത്. ഒരസത്യ പ്രസ്താവനകൂടി

പാർലമെന്റിൽ ധനമന്ത്രി നടത്തുകയുണ്ടായി. വിദേശ കമ്പനികൾ വന്നതോടെ ഈ മേഖലയിലുണ്ടായ മത്സരം കാരണം പ്രീമിയം നിരക്ക് കുറഞ്ഞുവന്നു എന്നാണ്. എന്നാൽ വസ്തുത എന്താണ്? 1990-ൽ പൊതുമേഖല മാത്രം നിലവിലുണ്ടായിരുന്ന കാലത്ത്, ഒരു സ്കൂട്ടറിന് ഈടാക്കിയ പ്രീമിയം 40 രൂപയായിരുന്നു. സ്വകാര്യമേഖല കടന്നുവന്ന 2000-ൽ അത് 160 ആയി. 2010-ൽ 359 ആയേടത്തുനിന്ന് 2020 എത്തിയപ്പോൾ അത് 752 ആയി കുതിച്ചുയരുകയായിരുന്നു എന്ന് വാഹന ഉടമകളുടെ നേരനുഭവം. ചെറിയ കാറിന് 1990-ലെ പ്രീമിയം 120 രൂപയായിരുന്നു. അതാണ് 2020-ൽ 3221 രൂപയായി വർദ്ധിച്ചത്. സ്വകാര്യ കമ്പനികളുടെ വരവ് സാധാരണ ഉപഭോക്താവിന്റെ കീഴെയെയാണ് കുത്തിച്ചോർത്തിയത്. എന്നാൽ, വൻകിടക്കാർക്കുള്ള ഇൻഷുറൻസിൽ ഒട്ടേറെ വഴിവിട്ട സൗകര്യങ്ങൾ ചെയ്തുകൊടുത്ത് അവയെ ആകർഷിക്കുകയായിരുന്നു സ്വകാര്യമേഖല. അധർമികവും നിയമവിരുദ്ധവുമായ രീതിയിൽ വഴിവിട്ടമട്ടിലുള്ള മത്സരത്തിനാണ്, തികഞ്ഞ അരാജകത്വത്തിനാണ്, ജനറൽ ഇൻഷുറൻസിലെ സ്വകാര്യപ്രവേശനം വഴിവെച്ചത്.

വൻകിട സ്ഥാപനങ്ങളുടെ ഫയർ ഇൻഷുറൻസിന്റെ പ്രീമിയം നിശ്ചയിക്കുമ്പോൾ, അടിസ്ഥാന പ്രീമിയത്തിന്റെ 100 ശതമാനവും കിഴിവു കൊടുത്ത കേസുകളുണ്ട്. വെള്ളപ്പൊക്കം, കൊടുങ്കാറ്റ്, ഭൂകമ്പം തുടങ്ങിയവയ്ക്കുള്ള അധിക ഇൻഷുറൻസ് തുക മാത്രം ഈടാക്കിക്കൊണ്ടാണ് വൻകിടക്കാരുടെ വലിയ ഇൻഷുറൻസ് പോളിസിക്ൾ പല കമ്പനികളും നൽകിപ്പോരുന്നത്. അതിനിടയിൽ അപ്രത്യക്ഷമാവുന്നത് അതിദുർബ്ബലർക്കായി രൂപകൽപന ചെയ്ത കുടിൽ ഇൻഷുറൻസും തേനീച്ച ഇൻഷുറൻസുമൊക്കെയാണ്. സ്വകാര്യ മേഖലയുടെ കഴുത്തറപ്പൻ മത്സരത്തിൽ ഓടിയെത്തുന്ന തന്ത്രപ്പാടിൽ ഇത്തരം ലഘുപദ്ധതികൾ ആവിയായിപ്പോവുകയാണ്.

നഷ്ടം ആർക്ക്?

സ്വകാര്യമേഖലയ്ക്ക് ജനറൽ ഇൻഷുറൻസ് മേഖല പതിച്ചു കൊടുക്കുന്നതോടെ, വർഷാവർഷം ആ പൊതുമേഖലാ സ്ഥാപനങ്ങൾ സർക്കാരിന് നൽകിപ്പോന്ന ലാഭവിഹിതം ഇനി സ്വകാര്യകമ്പനികൾ കീഴയിലാക്കും. പൊതുമേഖലാ ഇൻഷുറൻസ് കമ്പനികൾ ദേശപുരോഗതിക്കായി വിവിധ വികസനപദ്ധതികൾക്ക് നീക്കിവെക്കുന്ന അനേകലക്ഷം കോടി രൂപ ഇനി കിട്ടാതാവും.

ഇൻഷുറൻസ് കമ്പനികൾ പഴയതുപോലെ നഗരകേന്ദ്രീകൃതമാവും. ഗ്രാമീണർക്ക് ഈ മേഖല അപ്രാപ്യമാവും. സാമൂഹിക സുരക്ഷാ ഇൻഷുറൻസ് പദ്ധതികൾ അവഗണിക്കപ്പെടും. ഒക്ലെയിമുകൾ തീർപ്പുകല്പിക്കുന്നത്, 50 വർഷം മുമ്പത്തെപ്പോലെ പക്ഷപാതപരമാവും. സുതാര്യത നഷ്ടപ്പെടും. ലാഭോദ്രേഹപ്രചോദിതമായി പെരുമാറുന്ന സ്വകാര്യ മേഖല ചെറുകിട ഇൻഷുറൻസുകൾ കൈയൊഴിയും. സാധാരണക്കാരുടെ ഇൻഷുറൻസ് പ്രീമിയം കുതിച്ചുകയറും, വാഹനാപകട ഇൻഷുറൻസിന് പരിധി നിശ്ചയിച്ചേക്കും. കടുത്ത കഴുത്തറപ്പൻ മത്സരം ഈ മേഖലയിൽ കടുത്ത അരാജകത്വത്തിനാണ് ഇടവരുത്തുക. എല്ലാത്തിനുമുപരിയായി, അമേരിക്കൻ സാമ്പത്തികത്തകർച്ചക്കാലത്തും അതിനുശേഷവും കണ്ടതുപോലുള്ള വമ്പൻ തിരിമറികളും ഊഹകച്ചവടങ്ങളും നടക്കും. ഉപഭോക്താക്കൾ അടയ്ക്കുന്ന വൻ തുകയുടെ പ്രീമിയം അപ്പടി ആവിയായിപ്പോവും. അതുവഴി കോടിക്കണക്കായ പോളിസി ഉടമകൾ കണ്ണീർ കുടിക്കേണ്ടിവരും. അപ്പോഴും തങ്ങളുടെ കൈ ഒട്ടും പൊള്ളാതെ, 2008 പ്രതിസന്ധികാലത്തെ വമ്പൻ ധനകാര്യ സ്ഥാപനങ്ങളുടെ ഉടമസ്ഥർ ചെയ്തതുപോലെ, ഈ സ്വകാര്യകമ്പനിത്തലവന്മാർ ജനങ്ങളുടെ സമ്പത്ത് സ്വന്തം കീഴയിലാക്കും.

അതുകൊണ്ടുതന്നെ ഈ ബിൽ ദേശതാത്പര്യത്തിനെതിരാണ്. ഇൻഷുറൻസ് ജീവനക്കാർക്ക് മാത്രമായി പൊരുതിത്തോൽപ്പിക്കാനാവാത്ത ഈ ജനവിരുദ്ധ ബില്ലിനെതിരേ അതിവിപുലമായ ജനകീയ ഐക്യം വളർന്നുവരുകതന്നെ ചെയ്യും എന്നാണ് ബില്ലവതരണ

വേളയിലെ പാർലമെന്റ് ദൃശ്യങ്ങൾ ബോധ്യപ്പെടുത്തുന്നത്. ഭരണകക്ഷി ഒറ്റപ്പെടുക തന്നെയാണ്. അതിന് വഴിയൊരുക്കി എന്നതാവും ഈ ബില്ലിന്റെ സവിശേഷത.

(എ. കെ. രമേശ്, ബെഹി മുൻ അഖിലേന്ത്യാ പ്രസിഡന്റാണ്)

13 ആഗസ്റ്റ് 2021,

മാത്യുഭൂമി.

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CRIMINALISING WELFARE ISSUES

Shraddha Chaudhary

Before the legislature adopts coercive legal measures, a welfare response should be considered

The Supreme Court recently issued notice on a writ petition on the condition that the petition's prayer seeking a direction to "restrain beggars and vagabonds/homeless from begging on traffic junctions, markets and public places to avoid the spread of COVID-19 pandemic in all the States and Union Territories across India" be modified to focus on the rehabilitation of those forced to beg for a living. In doing this, the court rightly observed that being compelled to beg was a socio-economic issue that could not be remedied by directions of the kind originally sought. It required, instead, a welfare response from the state. This order points to the largely ignored nexus between coercive measures and welfare issues, which can be a useful guide to making and implementing criminal law in three ways.

WHAT SHOULD BE CRIMINALISED?

First, when decisions about criminalisation are being taken by the legislature, an important point of consideration should be whether the issue sought to be addressed might be better suited to a welfare response. Salient, examples of welfare issues against which the coercive force of criminal law has inappropriately been deployed serve to illustrate the point. In holding the criminalisation of beggary under the Bombay Prevention of Begging Act, 1959 (as extended to the NCT of Delhi) unconstitutional, the High Court of Delhi, in *Harsh Mander & Anr. v. Union of India* (2018), had noted that the criminalisation of beggary served *only* to invisibilise beggars without doing anything to address the structural deprivations that drove people to beg.

Similarly, the criminalisation of triple talaq by the Muslim Women (Protection of Rights on Marriage) Act, 2019, purportedly to ‘protect’ Muslim women, does nothing to address the structural gender inequality, social stigma, poor employment options, and lack of state support which actually cause the deprivations associated with divorce (and not just with triple talaq).

Second, socio-economic marginalisation and poverty may frequently make people susceptible to exploitation, whether through poorly paid/unpaid labour, trafficking and sex work, or indeed, begging. A criminal response to those who seek to take advantage of such vulnerability (but never the vulnerable themselves) might be appropriate, but it would amount to little more than lip service to the predicament of the exploited without accompanying welfare measures. In other words, it is important to ensure that pimps, brothel owners, and traffickers are held criminally liable for sexually exploiting a person. Equally important is to create alternative, well-paying and dignified employment, to make such employment accessible by imparting requisite education and skills, and to have social security nets to ensure that no person feels that sex

work is their ‘least worst’ option. This is essential not only to prevent exploitative practices, but also to rehabilitate those who have been rescued (and/or those who would like an exit option) from such practices. To ‘rescue’ a sex worker is meaningless unless they have a legitimate way out of such work, an option that is materially (not morally) better for them.

Focusing on the welfare aspect of exploitative practices also sheds light on structural forms of impoverishment, and on who is most likely to be exploited as a result. It is, thus, largely those marginalised and discriminated against based on gender, caste, class and even age who occupy the ranks of beggars, sex workers, bonded labourers, and child labourers. Such a focus also exposes the culpability of the state and society in creating or enabling the vulnerabilities of those prone to exploitation. This recognition is reflected in the apt remarks of the High Court in *Suhail Rashid Bhat v. State of jammu & Kashmir and Others* (2019), “Begging is also in fact evidence of the failure of the Government as well as the society at large to protect its citizens from debilitating effects of extreme poverty and to ensure to them basics of food,

clothing, shelter, health, education, essential concomitants of the right to life ensured under Article 21 of the Constitution of India.”

CRIMINAL LAW FOR WHOM?

Finally, when evaluating the function or necessity of a criminalisation response to something that is essentially or even partly a welfare issue, it is crucial to question whose interests the law does, in fact,

serve. Does it help the vulnerable and/or the exploited, or is it a tool of persecution? Does it cater to the morality and sensibilities of the powerful? Does it hide the failures of the state? Or is it a quick fix that allows the government to abdicate and divert attention away from its welfare responsibilities? Only by following these interests can we, as citizens, hope to hold the state accountable in its use of the power to criminalise conduct.

(Shraddha Chaudhary is Lecturer, Jindal Global Law School, Sonapat and a Ph.D Candidate (Law) at the University of Cambridge)

3 August, 2021,

The Hindu.

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Make the mental well-being of teachers a priority

Kishore Darak & Tasneem Raja

It is very important first step in addressing the mental health and well-being of children scarred by the pandemic

It is now clear that COVID-19 caught us all by surprise. The school education sector in India too struggled during the novel coronavirus pandemic. While online learning for children has had its fair share of challenges, including learning loss, fatigue from online /learning to mental stress, there is another group that faced severe adversity - a group that has not been adequately considered in the general discourse - our teachers, who too struggled with meaningful pedagogies embedded in digital platforms. The pandemic- induced conditions posed several challenges which largely remained unnoticed.

THE TWO SIDES

India has an estimated nine million teachers, but they are not a homogeneous group in India. There are extremes: those working in schools under the Union government with better qualifications, working conditions, salaries and systemic protection to those in /low-fee private schools with abysmally low salaries, poor working conditions and no systemic protection. Those in medium range, urban private schools faced a new type of 'bullying' by being under constant 'watch' of parents who pointed out even the tiniest mistakes, including variety in pronunciation in online classes. In addition to this,

under COVID-19 duty, their deployment in undertaking door-to-door COVID-19 survey, distributing immunity booster tablets, policing inter- and intra-district check-posts, managing queues outside fair price shops, keeping records in COVID-19 care facilities and, at times, disciplining queues outside liquor shops led them to a sense of 'loss of identity'.

This peculiar situation, juxtaposed with media reports suggesting that 'teachers drew salary without any work' led to much mental turmoil, a lowering of the self-image and self-respect. Teachers were also under constant pressure to submit records of efforts made to keep learning 'alive'.

These efforts could neither be fully verified nor could their effectiveness be gauged. One of the main pain-points for teachers during the pandemic was a total cut-off from contact with children during the initial months and during and after the second wave.

NOT JUST A PROFESSION

For many teachers, teaching is not just a profession but also the most rewarding work as interacting with young children and adolescents brings with it great pleasure and joy. Mental stress due to being cut-off from children fuelled by societal perception of the salary of teachers being a great burden led to some innovative responses from teachers to mitigate their own stress and pressure. For example, at Akole (Ahmednagar, Maharashtra), teachers started a COVID-19 care facility which is operational till date, with more than 650 patients cured and returning home. Such work, according to Bhausahab Chaskar, a Zilla Parishad teacher and Convener of Active Teachers' Forum Maharashtra, is helping teachers rebuild their image under assault by vested interests and is also bringing a lot of so-lace, mental peace and meaningfulness to the community of teachers.

But, it is now increasingly clear that our children face a crisis in terms of their mental health and well-being. The silent pandemic of mental ill-health in adolescents and young people was brought to the fore globally by the pandemic. Teachers, as primary caregivers to children, influence the emotional environment of a classroom as well as the emotional and behavioural well-being of those in their care. The teacher's ability to navigate this responsibility is significantly shaped by their own mental health and well-being

NEED FOR DESTIG MATISATION

Teachers, especially those working in high poverty environments and with marginalised groups, face an inordinate amount of job, stress, it is very important to recognise and validate their stress, bring it out and discuss it openly. School environments often embody the larger cultural milieu and discussing mental health and well-being might be stigmatised; recognising and addressing this stigma through a cogent set of policies at a systemic level will help schools create an environment where mental health can be discussed openly. Some steps that might be helpful include creating a

space where teachers can talk about their daily stressors and their well-being with their peers in a supportive environment. Community of Practice of teachers and teacher unions can take this up as an agenda of priority.

Including mental health, well-being and burnout management in teacher training programmes and refresher training will go a long way in prioritising mental health.

Systemic investments in school mental health allow for a creation of an environment focused on well-being, addressed through clearly defined policies on anti-bullying, redress of harassment and grievances, creating a support system of psychosocial services that teachers can access.

An objective recognition programme focused on the small achievements of teachers also goes a long way in building a culture focused on strengths.

If we want to be a thinking, forward-looking, advanced society sensitive of challenges, a society in which children are safe, secure and protected with professionally well-trained teachers who know the ways of mitigating newer challenges (including

mental health and the well-being of children), then there IS no alternative to making the mental health of our educators a priority. It is a very important first step in addressing the mental health and well-being of our children. Our acknowledgement of

systemic challenges created for teachers and our focus on teachers' well-being and mental health would perhaps ensure a safe and secure 'future of our future'.

(Kishore Darak works with the Education team of the Tata Trusts.

Tasneem Raja has over 22 years of experience in the health-care sector and has worked on a range of issues including non-communicable diseases, infectious diseases and maternal and child health)

11 December, 2021,

The Hindu.

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## Poverty in India is on the rise again

Santosh Mehrotra & Jajati Keshari Parida

In the absence of CES data, the Periodic Labour Force Survey shows a rise in the absolute number of the poor

India has not released its Consumption Expenditure Survey (CES) data since 2011-12. Normally a CES is conducted by the National Sample Survey Office (NSO) every five years. But the CES of 2017-18 (already conducted a year late) was not made public by the Government of India. Now, we hear that a new CES is likely to be conducted in 2021-22, the data from which will probably not be available before end-2022.

Meanwhile, we know that the economy has been slowing for nine quarters prior to the outbreak of the novel coronavirus pandemic. Unemployment had reached a 45-year high in 2017-18, as revealed by NSO's Periodic Labour Force Survey (PLFS).

### SUFFICIENT TO ESTIMATE CHANGE

India's labour force surveys, including the five-yearly Employment-Unemployment Rounds from 1973-74 to 2011-12, have also collected consumption expenditure of households. The PLFS has maintained that tradition. While the PUS's questions on consumption expenditure are not as detailed as those of the CES, they are sufficient for us to estimate changes in consumption on a consistent basis across time. It enables any careful researcher to estimate the incidence of poverty (i.e., the share in the total population of those below the poverty line), as well as the total number of persons below poverty. That is exactly what we do in the *table*.

There is a dear trajectory of the incidence of poverty falling from 1973 to 2012. In fact, since India began collecting data on poverty, the incidence of poverty has always fallen, consistently. It was 54.9% in 1973-74; 44.5% in 1983-84; 36% in 1993-94 and 27.5% in 2004- 05. This was in accordance with the Lakdawala poverty line (which was lower than the Tendulkar poverty line), named after a distinguished economist, then a member of the Planning Commission.

### **Methodology**

In 2011, it was decided in the Planning Commission, that the national poverty line will be raised in accordance with the recommendations of an expert group chaired by the late Suresh Tendulkar (then professor of Economics at the Delhi School of Economics). That is the poverty line we use in estimating poverty in the *table*. As it happens, this poverty line was comparable at the time to the international poverty line (estimated by the World Bank), of \$1.09 (now raised to \$1.90 to account for, inflation) person per day.

Based on the Tendulkar poverty line, the poverty estimates for 2004-05 and 2011-12 are to be found in the Planning Commission's own estimates using the CES of those years. Hence, we have ex- ended the 2011-12 poverty line for each State and used the consumption expenditure reported by the PLFS to estimate a consistent poverty head count ratio (i.e., incidence of poverty in the population) as well as the absolute number of the poor. We feel confident about using the PLFS, because in the absence of CES data, the PLFS can be used to estimate the incidence of poverty. It also collects the household monthly per capita consumption expenditure data based on the Mixed Recall Period methodology. Similar to the CES, the PLFS (PLFS annual report, 2019-20, page 6) also asks the household questions about expenses on health, clothing and bedding, education, footwear and consumer durables for a 365 day recall period - prior to the day of the survey; but for non-durable consumption goods/services - including expenses on food, housing and conveyance, etc. - its question expects a recall period of 30 days prior to the day of survey. We naturally updated the Tendulkar poverty line, using the Consumer Price Index for each State to 2019- 20, to arrive at the estimate for the last year before COVID-19.

## Relative and absolute poverty rose after 2012

Tracking poverty in India from 2005 to 2020

| Incidence of poverty                           |       | As per NSSCES data |         |           | As per PLFS |
|------------------------------------------------|-------|--------------------|---------|-----------|-------------|
|                                                |       | 2004-05            | 2011-12 | 2019-20   |             |
| Poverty Head Count<br>Ratio(%)                 | Rural | 41.8               | 25.7    | 30.5      |             |
|                                                | Urban | 25.7               | 13.7    | 15.5      |             |
|                                                | Total | 37.2               | 21.9    | 25.9      |             |
| Number of poor<br>(Million)                    | Rural | 325.8              | 216.7   | 270       |             |
|                                                | Urban | 81.4               | 53.1    | 71        |             |
|                                                | Total | 407.2              | 269.8   | 348       |             |
| Tendulkar Poverty Line<br>(MPCE in ₹) AU India | Rural | ₹446.68            | ₹ 816   | ₹1,217.96 |             |
|                                                | Urban | ₹578.8             | ₹1000   | ₹1,467    |             |

An urban and rural rise What is stunning is that for the first time in India's history of estimating poverty, there is a rise in the incidence of poverty since 2011-12. The important point is that this is consistent with the NSO's CES data for 2017-18 that was leaked data. The leaked data showed that rural consumption between 2012 and 2018 had fallen by 8%, while urban consumption had risen by barely 2%. Since the majority of India's population (certainly over 65%) is rural, poverty in India is also pre-

dominantly rural. Remarkably, by 2019-20, poverty had increased significantly in both the rural and urban areas, but much more so in rural areas (from 25% to 30%).

It is also for the first time since the estimation of poverty began in India on a consistent basis, that the absolute number of poor has risen: from 217 million-in 2012 to 270 million in 2019-20 in rural areas; and from 53 million to 71 million in the urban areas; or a total increase of the absolute poor of about 70 million.

It is important here to recall two facts: between 1973 and 1993, the absolute number of poor had remained constant (at about 320 million poor), despite a significant increase in India's total population. Between 1993 and 2004, the absolute number of poor fell by a marginal number (18 million) from 320 million to 302 million, during a period when the GDP growth rate had picked up after the economic reforms.

It is for the first time in India's history since the CES began that we have seen an increase in the absolute numbers of the poor, between 2012-13 and 2019-20.

The second fact is that for the first time ever, between 2004-05 and 2011-12, the number of the poor fell, and that too by a staggering 133 million, or by over 19 million per year. This was accounted for by what has come to be called India's 'dream run' of growth: over 2004 and 2014, the GDP growth rate had averaged 8% per annum a 10 year run that was not sustained thereafter. By contrast, not only has the incidence of poverty increased since then, but the absolute increase in poverty is totally unprecedented.

## **THE CONTRIBUTORY FACTORS**

The reasons for increased poverty since 2013 are not far to seek. While the economy maintained some growth momentum till 2015, the monumental blunder of demonetisation followed by a poorly planned and hurriedly introduced Goods and Services Tax, both delivered body blows to the unorganised sector and Micro, Small and Medium Enterprises. The economic slowdown followed. None of the four engines of growth was firing after that. Private investment fell from 31% inherited by the new government, to 28% of GDP by 2019-20. Public expenditure was constrained by a silent fiscal crisis. Exports, which had never fallen in absolute dollar terms. for a quarter century since 1991, actually fell below the 2013-14 level (\$315 billion) for five years. Consumption stagnated and household savings rates fell. Joblessness increased to a 45-year high by 2017-18 (by the usual status), and youth (15-29 years of age) saw unemployment triple from 6% to 18% between 2012 and 2018. Real wages did no; increase for casual or regular workers over the same period, hardly



## A Call for improving civil registration systems

Gopalan Balagopal & K. Narayanan Unni

India needs to swiftly assign resources and give high priority to improving data on births and deaths

A working paper for the Center for Global Development, co-authored by former Chief Economic adviser Arvind Subramanian, concludes that excess deaths during the pandemic period could be as high as 49 lakh in India as against the 4.14lakh reported in government data. *The Hindu* has come out with estimates of excess deaths based on Civil Registration System (CRS) data for many States which showed that the death toll was several times higher than the official death toll due to COVID-19. Such discrepancies have been reported from other countries including the U.S. and Europe-though they may not have been of such magnitude.

### **CAPTURING EXCESS MORTALITY**

‘Excess deaths’ are defined as the difference between the observed number of deaths in specific time periods and the expected number of deaths in the same time periods. At the time of a pandemic, when the normal system is disrupted, it is not likely that every person who dies could have been tested for COVID-19 or the death could have been mistakenly assigned to some other cause.

Soumya Swaminathan, Chief Scientist at the World Health Organization, has tweeted in this connection: “For every country, it’s important to capture excess mortality only way to prepare the health system for future shocks & to prevent further

deaths. It's also why we need to invest in strong civil registration and vital statistics, so policies can be adjusted based on real data".

Section 19 of the Registration of Births and Deaths Act, 1969, stipulates that the State governments have to "publish for the information of the public a statistical report on the registered births and deaths during the year at such intervals and such form is may be prescribed". The Act also stipulates that the deaths be registered at the place of occurrence.

In India, the annual report for 2019 that is based on the data provided by the Chief Registrars has been released though the States themselves have not published the data. According to the Rules, these were to be submitted by the Chief Registrars to the State governments by July 31, 2020 and published within five months thereafter. Considering that technology enables the States to release data on the number of deaths registered on a monthly, weekly or daily basis, it is shameful that in some States researchers had to use the Right to Information law to obtain data on

the number of deaths registered. What stands in the way of our ability to record deaths and bring out reports that are of critical importance today?

## **COMPLICATING FACTORS**

Let us look at the organisational structure of the administrative machinery that is responsible for this task. While the Registrar General, India, is the head of the national organisation tasked with the registration of births and deaths, the actual work is carried out by the State and Union Territory (UT) administrations. The heads of the State organisations are called Chief Registrars. These officers come from the Health Department in 21 States/UTs and the Department of Planning, Economics and Statistics in 13 States/UTs. In two States/UTs, they are from the Panchayat/Local Administration Departments. We also have Secretaries to the State government functioning as Chief Registrars in a few States. The multiplicity of agencies responsible for the registration of births and deaths is replicated at the district and lower levels with municipalities and

panchayats playing a major role in registration. This impedes effective oversight. Also, the traditional bureaucratic practice is to function within departmental silos.

Another complicating factor is that civil registration involves good coordination between different actors. The responsibility to report births and deaths to the Registrar rests with the hospital where the event occurred or with the head of the household if it occurred at home. The Registrar then provides them with a legal document (the birth or death certificate) that is the evidence for registration. The Registrar could be a full-time government employee, or a medical officer in a hospital or a health centre, or the secretary of a local panchayat or municipality as appointed by the State government. In case of deaths occurring in public places, other agencies like the police or the local government would need to be involved. The State governments have not given adequate attention to the CRS. This has resulted in an inadequate budget for carrying out its regular activities including processing

of the data. The data needed to establish 'excess deaths' originates from the processes described briefly above. The information on deaths registered are compiled at regular intervals by the Chief Registrar. Dissemination of this data is neglected to such an extent that the Health Departments, including the States where they are in charge of the system, are generally not aware of this data.

All the agencies involved in the processes of civil registration will need to coordinate their activities seamlessly to ensure that the civil registration work is carried out efficiently. Committees established at the State, district and local government levels to ensure coordination meet rarely and the challenges of coordination continue to be a major issue in most parts of the country.

### **Strengthening the system**

The first step that needs to be taken to address this is to accord high priority to strengthening civil registration and generation of vital statistics. The top level of the leadership at the Central and State governments must announce a time-bound commitment to achieve 100% registration of deaths in the country.

While eleven States register more than 90% of deaths, they do not include several of the larger states including Madhya Pradesh, Telangana, Uttar Pradesh and Bihar. Uttar Pradesh registered 63% of the deaths and Bihar registered only 51.6%, according to the 2019 report of the Registrar General, India.

Vital Statistics Reports that the government is required to publish are expected to meet a standard that is set by the UN Statistics Division, which seeks to ensure that all national reports are produced in a way that they can be internationally comparable. Apart from the problem that our reports are overdue, they do not contain all the tables that are prescribed even under

our own Rules. Data include deaths that took place in previous years but are registered in the years that the report is published. This distorts the accuracy of the report. Some reports do not cover some major areas in the country. For instance, the Kerala report does not include data for Kochi Corporation.

We need data that fully meets quality standards. This is what the pandemic has called on us to do. We need to use this as an opportunity to mend matters in this critical area of public concern and swiftly assign resources and give high priority to make the changes that are badly overdue in all States and UTs.

*(Gopalan Balagopal is a former civil servant and continues to work on Civil Registration and Vital Statistics Systems, primarily in Africa. K. Narayanan Unni is a statistician and former Deputy Registrar General (CRS))*

**11 August, 2021,**

**The Hindu.**

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TOWARDS A MORE HUMANE POLICE FORCE

R. K. Vij

Efforts are on to improve the human rights protection regime in police stations

Earlier this month, Chief Justice of India N.V. Ramana expressed concern at the degree of human rights violations in police stations in the country. He said that “the threat to human rights and bodily integrity is the highest in police stations”. He also said that “in spite of constitutional declarations and guarantees, lack of effective legal representation at the police stations is a huge detriment to detained persons”. However, a reality check shows that the picture is not so bleak and efforts are being made improve the human rights protection

regime in police stations.

DEATHS IN POLICE CUSTODY

Deaths in police custody are indeed a matter of grave concern. Each such death must be seriously inquired into, to unravel the truth. National Crime Records Bureau (NCRB) data reveal that though the number of custodial deaths varies year to year, in average of about 100 custodial deaths have taken place every year between 2010 and 2019. Of them, about 3.5 persons allegedly died due to injuries caused by policemen, 8.6 while escaping from custody, 28.1 due to suicide, and the rest due to various reasons like illness and injuries caused in road accidents. A judicial inquiry, which is mandatory for every suspicious custodial death, was

conducted in 26.4 cases. Though every death in custody needs to be prevented, suspicious deaths which bring disrepute to the police system must be rooted, out completely.

The foremost measure to reduce instances of custodial violence is to reduce the number of arrests. The law on arrest says that arrest for offences punishable up to seven years of imprisonment should be made only when the police officer is satisfied that such arrest is necessary to prevent the person from tampering with evidence, to prevent the person from committing any further offence, etc. The Supreme Court held that each arrest must be necessary and justified, having the authority to arrest is alone not sufficient. In *Arnesh Kumar v. State of Bihar* (2014), It was held that despite the offence being non-bailable under Section 498A of the Indian Penal Code (IPC), which relates to torture for dowry, arrest is not mandatory as per Section 41 of the Code of Criminal Procedure (CrPC). In *Special Action Forum v. Union of India* (2018), the Court further held that the police officer shall furnish to the magistrate the reasons and materials which

necessitated the arrest for further detention of the accused. The purpose of these checks is to ensure that the police does not abuse the power of arrest.

NCRB data show that the ratio of the number of arrests to the number of IPC offences has decreased from 1.33 in 2010 to 0.96 in 2019 and despite an increase in total IPC offences, the actual number of arrests has reduced by more than five lakh in the last five years. Though the arrests in the previous years' cases may increase to some extent, it is hoped that violence in custody will be checked if the amended law is implemented in letter and spirit.

The National Police Commission (1977-81), the Law Commission in its 154th report (1996) and the Malimath Committee Report (2003), among others, and the Supreme Court in *Prakash Singh v. Union of India* (2006), have recommended that the investigating police should be separated from the law-and-order police to ensure better expertise in investigation. It was suggested that the separation start in towns which have more than 10 Lakh population. It is

believed that a separate wing will do more professional investigation and will not use unwarranted methods to, extract confession from the accused. The Central Bureau of Investigation and the National Investigation Agency have already earned the reputation of the country's premier investigation agencies. Though efforts have been made by some States in this direction, more resources are required in policing to implement the Court's directions.

One of the alleged reasons for using extreme methods is to extract a quick confession from the suspect. Though the total police force has increased in the last five years, the civil police mostly remains over- stretched. Therefore, unless investigating officers are increased in proportion to the number of serious offences, the quality of investigation may suffer, and the Malimath Committee's recommendation that an investigating officer should preferably investigate no more than 10 cases every year will continue to remain a dream. Similarly, with the increase of newer types of crime like white collar crime and cybercrime,

subject experts are needed to assist the police in the investigation.

It cannot be denied that much has changed in the police consequent to judgment in *D.K. Basu v. State of West Bengal* (1996). In that case, the Supreme Court laid down guidelines to check custodial torture and increase transparency and responsibility of the police officer effecting arrest. Most of these guidelines such as providing information to a friend or relative about the arrest, medical examination; and permission to meet a lawyer have now been incorporated in the CrPC. Investigating officers mostly comply with them.

Further, in order to check the violation of human rights, CCTV cameras have been installed in police stations. In *Paramvir Singh v. Baljit Singh* (2020), the Supreme court has directed States to cover more area of each police station under CCTV cameras and have storage facility of audio-video recording for 18 months. An independent committee shall study the footage and periodically publish reports of its observations. Thus,

sufficient steps are being taken to ensure that the abuse of human rights is minimised.

Custodial death is perhaps one of the worst crimes in a civilised society governed by the rule of law. The guilty, therefore, must be punished severely for his misconduct and criminal act. NCRB data show that on average about 47.2 criminal cases were registered annually against policemen in last 10 years. Departmental action against errant officers is a rule in the police force, rather than an exception. The National Human Rights Commission also oversees deaths in custody due to human rights violations and recommends compensation in appropriate cases.

PROTECTING HUMAN RIGHTS

The police officers must know that their mandate is to protect human rights and not violate them. They need to be sensitised regularly and

encouraged to employ scientific tools of interrogation and investigation like the lie detection test, narco test and brain finger printing test.

The Home Ministry has recently linked the ‘police modernisation scheme’ with police reforms. Unless sufficient action is taken by the State governments and the police authorities, incentives in the form of additional funds will not be released.

The CJI’s suggestion to install display boards on human rights to disseminate information about the constitutional right to legal aid and availability of free legal aid services may deter police excesses. Our commitment to the protection of human rights is unconditional and total. Many steps have been taken so far check custodial violence and no stone shall be left unturned to eliminate such violence in toto.

(R.K. vij is a senior IPS officer in Chhattisgarh)

30 August, 2021,

The Hindu.

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A NEW JURISPRUDENCE FOR POLITICAL PRISONERS

Kaleeswaram Raj

The Supreme Court's judgment alters a terrible legal landscape that has seen the blatant misuse of the UAPA

A Judgment of the Supreme Court of India on October 28, 2021 has immense potential to reclaim the idea of personal liberty and human dignity. In *Thwaha Fasal vs Union of India*, the Court has acted in its introspective jurisdiction and deconstructed the provisions of the Unlawful Activities (Prevention) Act (UAPA) with a great sense of legal realism. This paves the way for a formidable judicial authority against blatant misuse of this draconian law.

The background

In this case from Kerala, there are three accused. The third among them is absconding. The police registered the case and later the investigation was handed over to the National

Investigation Agency (NIA). The accused were in their twenties when arrested on November 1, 2019. During the investigation, some materials containing radical literature were found, which included a book on caste issues in India and a translation of the dissent notes written by Rosa Luxemburg to Lenin. There were also leaflets that were allegedly related to Maoist organisations.

Thus, the provisions of the UAPA were invoked. Against the first accused, Allen Shuaib, offences under Sections 38 and 39 of the UAPA and 120B of the Indian Penal Code (IPC) were alleged. Section 38 deals with “offence relating to membership of a terrorist organisation” and Section 39 deals with “offence relating to support given to a terrorist organisation.”

Section 120 B of the IPC is the penal provision on criminal conspiracy. Against the second accused, Thwaha Fasal, over and above these charges, Section 13 of the UAPA was alleged - which is the provision about punishment for unlawful activities. Both the accused were students and there were no allegations of any overt act of violence. According to the accused, the charges were an attempt to label them as terrorists, based on the intellectual and ideological inclinations attributed to them.

Judicial trajectory

The case had a curious trajectory. After initial rejection of the pleas, the trial judge granted bail to both the accused in September 2020. By that time, the students had completed more than 10 months in prison. The High Court, in appeal, while confirming the bail of Allen, chose to set aside the bail granted to Thwaha. The matter then reached the Supreme Court. The Supreme Court, after a comprehensive examination, upheld the trial judge's finding that the materials, *prima facie*, do not show any "intention on the part of both the accused to further the activities of the terrorist organisation". It found fault with the High Court for

not venturing to record, *prima facie*, findings regarding charges against Thwaha, whose bail was set aside by the High Court. The top court confirmed the bail granted to both the students. Now, they have been set free.

The Supreme Court was emphatic and liberal when it said that mere association with a terrorist organisation is not sufficient to attract the offences alleged. Unless and until the association and the support were "with intention of furthering the activities of a terrorist organisation", offence under section 38 or 39 is not made out, said the court. Mere possession of documents or books by the accused at a formative young age, or even their fascination for an ideology, does not *ipso facto* or *ipso jure* make out an offence; the Court ruled.

The judgment can act as an effective admonition against a suppressive regime. It also exposes the hypocrisy of the law, the UAPA. Section 43D(s) of the UAPA says that for many of the offences under the Act, bail should not be granted, if "on perusal of the case diary or the report (of the investigation)... there are reasonable grounds for believing that the accusation ... is *prima facie* true".

Thus, the Act prompts the Court to consider the version of the prosecution alone while deciding the question of bail. Unlike the Criminal Procedure Code, the UAPA, by virtue of the proviso to Section 43D (2), permits keeping a person in prison for up to 180 days, without even filing a charge sheet. Thus, the statute prevents a comprehensive examination of the facts of the case on the one hand, and prolongs the trial indefinitely by keeping the accused in prison on the other.

Presumption of guilt

Instead of presumption of innocence, the UAPA holds presumption of guilt of the accused. Section 43E of the Act expressly says about “presumption as to the offences”. According to section 43D(5), jail is the rule and bail is often not even an exemption. The Court, *Thwaha Fasal*, refused to construct this Section in a narrow and restrictive sense. This analysis has to some extent, liberalised an otherwise illiberal bail clause. In the process, the Court has also tried to mitigate the egregious error committed by a two-judge Bench of the Supreme Court in *National Investigation Agency vs Zahoor Ahmad Shah Watali* (2019)

that interpreted the same provision.

In *Zahoor Ahmad Shah Watali*, the Court said that by virtue of Section 43D(s) of UAPA, the burden is on the accused to show that the prosecution case is not *prima facie* true. The proposition in *Zahoor Ahmad Shah Watali* is that the bail court should not even investigate deeply into the materials and evidence and should consider the bail plea, primarily based on the nature of allegations, for, according to the Court, Section 43D (s) prohibits a thorough and deeper examination. As such, in several cases, bail pleas were rejected relying on *Zahoor Ahmad Shah Watali*, despite the strong indications that the evidence itself was false or fabricated. Many intellectuals including Sudha Bharadwaj and Siddique Kappan were denied bail based on a narrow interpretation of the bail provision as done in *Zahoor Ahmad Shah Watali*. Stan Swamy was another victim of this provision and its fallacious reading.

The top court has now altered this terrible legal landscape. For doing so, the Court also relied on a later three-judge Bench decision in *Union of India vs K.A. Najeeb* (2021). In *K.A.*

Najeeb, the larger Bench said that even the stringent provisions under Section 43D(s) do not curtail the power of the constitutional court to grant bail on the ground of violation of fundamental rights.

The text of the draconian laws sometimes poses immense challenge to the courts by limiting the space for judicial discretion and adjudication. This is more evident in the context of bail. The courts usually adopt two mutually contradictory methods in dealing with such tough provisions. One is to read and apply the provision literally and mechanically which has the effect of curtailing the individual freedom as intended by the makers of the law. In contrast to this approach, there could be a constitutional reading of the statute, which perceives the issues in a human rights angle and tries to mitigate the rigour of the vicious content of the law. The former approach is reflected in *Zahoor Ahmad Shah Watali* and the latter in *Thwaha Fasal*. In *Thwaha Fasal*, the Court has

asserted the primacy of judicial process over the telt of the enactment, by way of an intereptive exercise.

DELHI RIOTS CASE

On June 15, 2021, the Delhi High Court granted bail to student activists Natasha Narwal, Devangan Kalita and Asif Iqbal Tanha who were charged under the UAPA for alleged connections with the Delhi riots. In an appeal by the Delhi police, unfortunately, the Supreme Court said that the well-reasonable judgment of the High Court shall not be treated as a precedent.

The *Thwaha Fasal* judgment has, by implication, legitimised the methodology in the Delhi High Court verdict that ventured to mine the content of the charge instead of swallowing the prosecution story. It is this judicial radicalism that builds an emancipatory legal tool. The judgment should be invoked to release other political prisoners in the court who have been denied bail either due to the harshness of the law or due to the follies in understanding the law or both.

8 November 2021,

The Hindu.

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വരുന്നു ഇന്ത്യയുടെ ഡിജിറ്റൽ കറൻസി

പി. ഹരികുമാർ

കേന്ദ്ര സർക്കാർ നിയോഗിച്ച കമ്മിറ്റി തയ്യാറാക്കിയ ഡിജിറ്റൽ കറൻസി ബിൽ താമസിയാതെ പാർലിമെന്റിൽ അവതരിപ്പിച്ചേക്കും. ഡിജിറ്റൽ കറൻസിയുടെ ഔദ്യോഗികവൽക്കരണം ധനവിനിയോഗത്തിൽ വലിയൊരു മാറ്റമാണ് കൊണ്ടുവരുവാൻ പോകുന്നത് പണത്തിന്റെ കൈമാറ്റങ്ങൾ കൂടുതൽ സുതാര്യമാകുകയും നികുതി കുറയുകയും ചെയ്യും.

ഊഹാപോഹങ്ങൾക്ക് വിരാമമിട്ടു കൊണ്ട് റിസർവ് ബാങ്കിന്റെ ഉന്നതോദ്യോഗസ്ഥർതന്നെ കഴിഞ്ഞയാഴ്ച ഇന്ത്യയുടെ ഡിജിറ്റൽ കറൻസി ഘട്ടം ഘട്ടമായി പുറത്തിറക്കുന്ന പദ്ധതി വ്യക്തമാക്കി. ഇതിനു വേണ്ടി വിദേശ നാണയചട്ടങ്ങളിലും വിവരസാങ്കേതികത സംബന്ധിച്ച നിയമങ്ങളിലും മാറ്റങ്ങൾ വരുത്തേണ്ടതുണ്ടെന്നു ഡെപ്യൂട്ടി ഗവർണർ ടി റബി ശങ്കർ ഒരു പ്രസ്താവനയിൽ പറയുന്നു. ഡിജിറ്റൽ കറൻസിക്ക് വേണ്ടിയുള്ള പൈലറ്റ് പദ്ധതികൾ കേന്ദ്രബാങ്കിന്റെ സജീവ പരിഗണനയിലാണ്. രാജ്യത്ത് ഒരു സെൻട്രൽ ബാങ്ക് ഡിജിറ്റൽ കറൻസി (സി.ബി.ഡി.സി.) പുറത്തിറക്കുന്നതിനുള്ള സമയമായെന്നാണ് റിസർവ് ബാങ്ക് കരുതുന്നത്. ക്രിപ്റ്റോ കറൻസി

കളിലേക്കുള്ള നിക്ഷേപങ്ങൾ നിയന്ത്രിക്കുന്നതിനും നിക്ഷേപകർ പണം കൈകാര്യം ചെയ്യുന്നതിന്റെ സുതാര്യത ഉറപ്പു വരുത്തുന്നതിനുമായി ഇത്തരമൊരു നടപടി പരിഗണിക്കാമെന്നുള്ള പരാമർശങ്ങൾ വാർഷിക റിപ്പോർട്ടിലും ഉണ്ടായിരുന്നു.

വിവിധ രാജ്യങ്ങളിലെ കേന്ദ്ര ബാങ്കുകൾ ചേർന്ന് ഇക്കാര്യത്തിൽ ഒരു പൊതുനയം രൂപീകരിക്കണമെന്നുള്ള അഭിപ്രായം സാമ്പത്തികവിദഗ്ദ്ധർക്കുണ്ട്. യൂറോപ്യൻ സെൻട്രൽ ബാങ്ക് ഒരു ഡിജിറ്റൽ യൂറോ പുറത്തിറക്കുന്നതിനുള്ള അവരുടെ ഉദ്ദേശ്യം ഈയിടെ പ്രഖ്യാപിച്ചിരുന്നു. 24 മാസങ്ങൾക്കുള്ളിൽ, രൂപകല്പനയിലും വിതരണത്തിലും ഉണ്ടായേക്കാവുന്ന പ്രശ്നങ്ങൾ പരിഹരിച്ച് ഈ ദശകത്തിന്റെ മദ്ധ്യത്തോടെ കറൻസി പുറത്തിറക്കുവാനാണ് അവരുടെ ഉദ്ദേശ്യം. യു.എസ്. ഫെഡറൽ റിസർവ് ബാങ്ക് ഓഫ് ഇംഗ്ലണ്ടും ഡിജിറ്റൽ നാണയം തങ്ങളുടെ സാമ്പത്തിക മേഖലയെ എങ്ങനെ ബാധിക്കുമെന്ന് നിരീക്ഷിക്കുകയാണ്. എന്നാൽ ഇക്കാര്യത്തിൽ ചൈന ബഹുദൂരം മുമ്പിലാണ് പല നഗരങ്ങളിലും അവർ ഡിജിറ്റൽ യുവാന്റെ പരീക്ഷണം തുടങ്ങിക്കഴിഞ്ഞു.

ലോകമെമ്പാടും ക്രിപ്റ്റോ കറൻസികളിലുള്ള നിക്ഷേപം വർദ്ധിച്ചു വരുന്നതിനാൽ ഔദ്യോഗിക ഡിജിറ്റൽ കറൻസി അനിവാര്യമായി വരികയാണ്. ക്രിപ്റ്റോ കറൻസികളുടെ വില നിയന്ത്രണമില്ലാതെ ഉയരുകയും താഴുകയും ചെയ്യുന്നത് നിക്ഷേപകരെ ബുദ്ധിമുട്ടിലാക്കുന്നുവെങ്കിലും അവയുടെ ഊഹിച്ചവടം അവസാനിക്കുന്നില്ല. അനധികൃതമായ നിക്ഷേപങ്ങൾക്ക് വൻ സ്വകാര്യ കോർപ്പറേറ്റുകളുടെ പിന്തുണയോടെ ഇങ്ങനെ അന്താരാഷ്ട്ര തലത്തിൽ സ്വീകാര്യത ലഭിക്കുന്നത് സർക്കാരുകൾക്ക് തലവേദനയാകുകയാണ്. ഇവയിലവുമുള്ള നിക്ഷേപങ്ങൾ കള്ളപ്പണമാകാം, ഒരു പക്ഷെ ഭീകരപ്രവർത്തനങ്ങളെ സഹായിക്കുന്നതിനുള്ള സാമ്പത്തിക സഹായവുമാകാം. മൂന്ന് വർഷങ്ങൾക്കു മുമ്പു തന്നെ റിസർവ് ബാങ്ക് ഡിജിറ്റൽ കറൻസികളെ ഇന്ത്യയിൽ നിരോധിക്കുന്ന നടപടി എടുത്തതാണെങ്കിലും സുപ്രീം കോടതി കഴിഞ്ഞ വർഷം ആ നിരോധനം റദ്ദു ചെയ്യുകയുണ്ടായി. ഇക്കാര്യത്തിൽ ആവശ്യമായ നിയമത്തിന്റെ ചട്ടക്കൂട് സൃഷ്ടിക്കുന്നതിനായി സർക്കാർ നിയോഗിച്ച കമ്മിറ്റി തയ്യാറാക്കിയ ക്രിപ്റ്റോ കറൻസി & റെഗുലേഷൻ ഓഫ് ഓഫീഷ്യൽ ഡിജിറ്റൽ കറൻസി ബിൽ താമസിയാതെ പാർലിമെന്റിൽ അവതരിപ്പിച്ചേക്കാം. നിലവിലുള്ള നിയമങ്ങൾ ഉപയോഗിച്ച് ഡിജിറ്റൽ കറൻസി പുറത്തിറക്കാനും ആവശ്യമായ

നിയന്ത്രണങ്ങൾ ഏർപ്പെടുത്തുവാനും സാധ്യമല്ല, ഔദ്യോഗികമായ ഡിജിറ്റൽ കറൻസിക്ക് ക്രിപ്റ്റോ കറൻസികളെപ്പോലെ വിലയിലുള്ള ചാഞ്ചാട്ടം ഉണ്ടാകുവാൻ പാടില്ല.

ഡിജിറ്റൽ കറൻസിയുടെ ഔദ്യോഗിക വൽക്കരണം ധനവിനിയോഗത്തിൽ വലിയൊരു മാറ്റമാണ് കൊണ്ടുവരുവാൻ പോകുന്നത്. പണത്തിന്റെ കൈമാറ്റങ്ങൾ കൂടുതൽ സുതാര്യമാകുകയും നികുതി വെട്ടിപ്പ് കുറയുകയും ചെയ്യും. ഇക്കാരണത്താൽ നിക്ഷേപകർ പണം കൈമാറ്റം ചെയ്യുന്നതിന്റെ സ്വകാര്യത നഷ്ടപ്പെടുന്നു എന്ന പരാതി ഉന്നയിക്കപ്പെടുവാനും സാധ്യതയുണ്ട്. അതേ സമയം ഡിജിറ്റൽ യുഗത്തിൽ ബാങ്കുകളിൽ പണം സൂക്ഷിക്കുന്ന രീതിയ്ക്ക് തന്നെ മാറ്റമുണ്ടാകാം. കാരണം പണം ഡിജിറ്റലായി സൂക്ഷിക്കുന്നത് നിക്ഷേപകരുടെ സൗകര്യം വർദ്ധിപ്പിക്കുമല്ലോ? അതു പോലെ തന്നെ പണമാക്കി മാറ്റാവുന്ന ബോണ്ടുകളിലെ നിക്ഷേപത്തിനും തിരിച്ചടി നേരിടും. കറൻസിയും ഡിജിറ്റലാകുമ്പോൾ ഇന്റർനെറ്റിന്റെ പ്രസക്തിയും ഐ.ടി. മേഖലയുടെ പ്രാധാന്യവും വർദ്ധിക്കും. ബ്ലോക്ക് ചെയിൻ സാങ്കേതിക വിദ്യ ഉപയോഗിച്ച് സർക്കാരിനും സ്വകാര്യ സ്ഥാപനങ്ങൾക്കും സ്വന്തം ആപ്ലിക്കേഷൻ വികസനിക്കാവുന്ന രീതിയാകും ഡിജിറ്റൽ കറൻസിയുടെ കാര്യത്തിൽ കേന്ദ്രബാങ്ക് സ്വീകരിക്കുക.

സൊമാറ്റിയുടെ വിജയവും സ്റ്റാർട്ടപ്പുകളും.

ഭക്ഷണവിതരണസ്ഥാപനമായ സൊമാറ്റോ ഈയിടെ പ്രാഥമിക വിപണിയിലെത്തിച്ച അവരുടെ പബ്ലിക് ഇഷ്യൂ വൻ വിജയമായിരുന്നു. കഴിഞ്ഞ ആഴ്ച, ലിസ്റ്റ് ചെയ്യപ്പെട്ട ദിവസം തന്നെ ഓഹരി വില ഇരട്ടിയോളം വർദ്ധിച്ച് ആവേശം സൃഷ്ടിച്ചിരിക്കുകയാണ്. 50 രൂപയുടെ ഓഹരി 76 രൂപയ്ക്കാണ് വിപണിയിലെത്തിച്ചതെങ്കിൽ നാഷണൽ സ്റ്റോക്ക് എക്സ്ചേഞ്ചിൽ (എൻ.എസ്.ഇ.) 116 രൂപയ്ക്കായിരുന്നു വില്പനയുടെ തുടക്കം തന്നെ. പിന്നീട് ലിസ്റ്റ് ചെയ്യപ്പെട്ട വിലയിൽ നിന്ന് 65%ത്തോളം ഉയർന്ന് 125 രൂപ 30 പൈസയിലാണ് ഓഹരിയുടെ വ്യാപാരം ആദ്യദിനത്തിൽ അവസാനിച്ചത്. ഇന്ത്യയിലെ ഇന്റർനെറ്റ് യൂണികോൺ സ്റ്റാർട്ടപ്പുകളിൽ ഓഹരി വിപണിയിലെത്തുന്ന ആദ്യ സ്ഥാപനമാണ് സൊമാറ്റോ.

സൊമാറ്റോയുടെ ബിസിനസ്സ് മോഡൽ മറ്റു ഭക്ഷണവിതരണ സ്ഥാപനങ്ങളുടേതിൽ നിന്ന് വ്യത്യസ്തമല്ല. എന്നാൽ ഇന്ത്യയിൽ ഇത്തരം ഒരു സേവനത്തിന് വലിയ സാധ്യതയുണ്ടെന്നതായിരിക്കാം അവരുടെ ഓഹരികളുടെ വിപണിയിലെ ഈ മികച്ച പ്രകടനത്തിന് കാരണം. ഇപ്പോൾ നഷ്ടത്തിലോടിക്കൊണ്ടിരിക്കുന്ന സ്ഥാപനത്തിന്റെ ഓഹരിക്ക് സ്ഥാപനം ആവശ്യപ്പെട്ട 76 രൂപ അധികമെന്ന് പല

പ്രമുഖ വിപണിവിദഗ്ദ്ധരും ബ്രോക്കർമാരും കരുതിയിരുന്നു. എന്നാൽ അവരെ അതിശയിപ്പിച്ചു കൊണ്ട് 9,375 കോടി രൂപയ്ക്കു വേണ്ടിയുള്ള പബ്ലിക് ഇഷ്യൂവിന് 38 ഇരട്ടി പണം പിരിഞ്ഞുകിട്ടി. ഓഹരി ലിസ്റ്റ് ചെയ്തപ്പോഴൊക്കട്ടെ, പല പ്രമുഖ സ്ഥാപനങ്ങളുടേയും വിപണി മൂല്യത്തെ കടത്തി വെട്ടി അവരുടെ വില ഒരു ലക്ഷം കോടിയോളമായി കുതിച്ചുയർന്നാണ് ആദ്യദിനം അവസാനിച്ചത്. വിപണിയിൽ ശ്രദ്ധിക്കാവുന്ന ഒരു കാര്യം 2015 ൽ ശേഷം 500 കോടിയിലധികം സമാഹരിക്കുവാൻ ശ്രമിച്ച 16 സ്ഥാപനങ്ങളിൽ 13 ഓഹരികളുടേയും വില ലിസ്റ്റ് ചെയ്യപ്പെട്ടപ്പോൾ 50% ത്തിലധികം വർദ്ധിച്ചു എന്നതാണ്.

ഇന്ത്യയിലെ ഓൺലൈൻ ഭക്ഷണവിതരണ വിപണിയുടെ ആകെ മൂല്യം 10 വർഷത്തിനുള്ളിൽ 4000 കോടി ഡോളർ അഥവാ 3 ലക്ഷം കോടി രൂപയിലെത്തുമെന്നാണ് പഠനങ്ങൾ സൂചിപ്പിക്കുന്നത്. സൊമാറ്റോയ്ക്ക് ഇപ്പോൾ വിപണിയിൽ പ്രധാന എതിരാളി ബാഗുളൂർ കേന്ദ്രമായി പ്രവർത്തിക്കുന്ന സിഗ്നിയോണ്. സൊമാറ്റോ വിപണിയുടെ 38 % -ത്തോളം കയ്യടക്കിയിട്ടുണ്ടെങ്കിൽ സിഗ്നിയോണ് ഭാഗം 27% വരും. വിപണിയിൽ താമസിയാതെ എത്തിയേക്കാവുന്ന ഒരു പ്രബലൻ ആമസോൺ ആണ്. ഹരിയാനയിലെ ഗുരുഗ്രാം ആസ്ഥാനമായ സൊമാറ്റോയുടെ സ്ഥാപകർ ദീപിന്ദർ ഗോയലും പങ്കജ് ഛദ്യുമാണ്. 2018-ൽ ഛദ്യു സ്ഥാപനം വിട്ടു.

ഓഹരിവിപണിയിൽ സൊമാറ്റോയുടെ വിജയം സ്റ്റാർട്ടപ്പുകൾക്ക് പ്രത്യേകമായ സന്തോഷം നൽകുന്നു. സ്ഥാപനത്തിന്റെ ഭാവി പദ്ധതികൾ, അവരുടെ കൈയിലെത്തുന്ന ഉപഭോക്താക്കളെപ്പറ്റിയുള്ള വില യേറിയ വിവരങ്ങൾ ഇവയൊക്കെ ഈ വിജയത്തെ സ്വാധീനിച്ചിരിക്കാം. നേരത്തെ സെക്യൂരിറ്റിസ് & എക്സ്ചേഞ്ച് ബോർഡ് ഓഫ് ഇന്ത്യ (സെബി), സ്റ്റാർട്ടപ്പുകൾക്ക് ഇപ്പോൾ അനുവദിക്കപ്പെട്ടിട്ടുള്ള ഇന്നവേറ്റീവ് ഗ്രോത്ത് പ്ലാറ്റ്ഫോമിൽ നിന്ന് ഓഹരി വിപണിയിലേക്കിറങ്ങുന്നതിനായുള്ള മാർഗ്ഗം എളുപ്പമുള്ളതാക്കുന്നതിനായി പല നടപടികളും എടുത്തിരുന്നു. ഇതുവരെ ലാഭമുണ്ടാക്കിയിട്ടില്ലാത്ത ഒരു റെസ്റ്റോറന്റ് പോലും സ്വന്തമായില്ലാത്ത, കരാർ ജീവനക്കാരെക്കൊണ്ട് വിതരണം നിർവ്വഹിപ്പിക്കുന്ന ഒരു സ്റ്റാർട്ടപ്പിന്റെ വിപണിയിലെ വിജയം ഓരോസമയം സംരംഭകർക്കും സ്റ്റോക്ക് മാർക്കറ്റിനും നിക്ഷേപകർക്കും സന്തോഷം നൽകുന്നു. വിപണി ഇപ്പോൾ നൽകിയ സ്വീകരണം തുടർന്നേക്കും എന്ന് വാല്യുവേഴ്സ് സംശയം പ്രകടിപ്പിക്കുന്നുണ്ട്. അതിനാൽ ഹ്രസ്വകാലനേട്ടം കൈയിലാക്കി ഒരു വിഭാഗം നിക്ഷേപകർ ഓഹരികൾ കൈയാഴിഞ്ഞേക്കാം.

പ്രാഥമിക വിപണിയിലേക്ക് അനേകം കോർപ്പറേറ്റുകൾ

ഓഹരി വിപണിയുടെ കുതിപ്പും പുതിയ ലിസ്റ്റിംഗുകളോടുള്ള ധനാത്മകമായ പ്രതികരണവും കോർപ്പറേറ്റ് മേഖലയിലെ പല സ്ഥാപനങ്ങളേയും പ്രാഥമിക വിപണിയിലേക്കിറങ്ങുവാൻ പ്രേരിപ്പിക്കുന്നുണ്ട്. അടുത്ത മാസം 9 കമ്പനികളെങ്കിലും പ്രാഥമിക വിപണിയിൽ നിന്ന് 20,000 കോടി രൂപയിലധികം ശേഖരിക്കുന്നതിന് ഇനിഷ്യൽ പബ്ലിക് ഓഫറുമായി (ഐ.പി.ഒ.) രംഗത്തിറങ്ങുകയാണ്. ഈ വർഷം ഇതുവരെ 22 സ്ഥാപനങ്ങൾ പബ്ലിക് ഇഷ്യൂ വഴി 27,000 കോടി രൂപയിലധികം സമാഹരിച്ചു കഴിഞ്ഞു. താമസിയാതെ മൂപ്പതോളം സ്ഥാപനങ്ങൾ 55,000 കോടി രൂപകൂടി പ്രാഥമിക വിപണിയിൽ നിന്ന് ശേഖരിക്കുവാനുള്ള ഒരുക്കത്തിലാണ്. റെൽമാർക്ക് ലൈഫ് സയൻസസ്, വിൻഡ്ലാസ് ബയോടെക്, ചിന്തൻഫാർമ, പരസ്ഡിഫൻസ് എന്നിവ അവയിൽ ചിലതാണ്. വിപണിയെ കോവിഡിന്റെ പ്രത്യാഘാതങ്ങൾ കാര്യമായി ബാധിക്കാത്തത് അവരുടെ ആത്മവിശ്വാസം ഉയർത്തിയിട്ടുണ്ട്. 2020-21-ൽ 142 ലക്ഷത്തോളം പുതിയ നിക്ഷേപകർ സ്റ്റോക്ക് മാർക്കറ്റിലേക്ക് എത്തിയിട്ടുണ്ടെന്ന് കണക്കുകൾ സൂചിപ്പിക്കുന്നു. ബാങ്ക് പലിശ നിരക്കുകൾ കുറഞ്ഞിരിക്കുന്നതാണ് ഇതിന്റെ ഒരു പ്രധാനകാരണം.

ജൂലൈ മാസത്തിൽ 4 കമ്പനികൾ ഐ.പി.ഒ. വഴി സമാഹരിച്ചത് 12,385 കോടി രൂപയാണ്. ഔഷധനിർമ്മാതാക്കളായ ഗ്ലൺമാർക്ക് ലൈഫ് സയൻസസും വാഹന ഭാഗങ്ങൾ ഉൽപാദിപ്പിക്കുന്ന റോളക്സ് റിംഗ്സും കൂടി ജൂലൈ മാസം തന്നെ 2,245 കോടി രൂപയുടെ ഓഹരികൾ വിറ്റഴിക്കുവാൻ ശ്രമിക്കുമ്പോൾ റെസ്റ്റോറന്റ് ബിസിനസ്സിലുള്ള ദേവ്യാനി ഇന്റർനാഷണൽ, ഓൺലൈൻ വാഹന വിലപന വേദിയായ കാർ ട്രേഡ്, ഔഷധ നിർമ്മാതാക്കളായ വിൻഡ് ലാസ് ബയോടെക് തുടങ്ങിയവർ ആഗസ്റ്റ് ആദ്യ പകുതിയിൽത്തന്നെ രംഗത്തെത്തും. പിസ്റ്റാ ഫട്ട്, കെ.എഫ്.സി., കോസ്റ്റാ കോഫീ തുടങ്ങിയവരുടെ ഇന്ത്യയിലെ പ്രമാണസിയായ ദേവ്യാനി ലക്ഷ്യമിടുന്നത് 1400 കോടി രൂപയാണ്. ഇതിൽ 400 കോടി പുതിയ ഇഷ്യൂ വഴിയും ബാക്കി സ്ഥാപകരുടെ കൈയിലുള്ള ഒരു ഭാഗം ഓഹരികൾ വിറ്റും ശേഖരിക്കുവാനാണ് നീക്കം. സ്വകാര്യ നിക്ഷേപകരായ വാർബർഗ് പിൻകസ് (Warburg Pincus), തെമാസെക് (Temasek) എന്നിവരുടെ പിന്തുണയോടെയാണ് പ്രൊമോട്ടർമാരുടെ കൈയിലുള്ള ഓഹരികൾ വിറ്റ് കാർ ട്രേഡ് 2,000 കോടി രൂപ സമാഹരിക്കുവാനൊരുക്കുന്നത്. ഇപ്പോഴത്തെ നിക്ഷേപകവികാരം തണുക്കുന്നതിനും

മുമ്പേ ധനസമാഹരണം നടത്തുകയാണ് ഈ സ്ഥാപനങ്ങളുടെ ലക്ഷ്യം. വിപണി നന്നല്ലെങ്കിൽ ഈ ഇഷ്യൂകൾ അവർ മാറ്റിവയ്ക്കും.

നിർമാ ഗ്രൂപ്പിന്റെ സിമന്റ് ഉൽപാദനവിഭാഗമായ നുവോകോ വിസ്റ്റാസ് (Nubaco Vistas) 5,000 കോടി രൂപയ്ക്കു വേണ്ടിയും ചെന്നൈ ആസ്ഥാനമായ ആപ്തസ് വാല്യൂ (Aptus Value) ഫൗസിംഗ് ഫിനാൻസ് 3,000 കോടി രൂപയ്ക്കു വേണ്ടിയും ആഗസ്റ്റ് മധ്യത്തോടെ വിപണിയിലെത്തുന്നുണ്ട്. പതഞ്ജലി ഗ്രൂപ്പിന്റെ സോയ എണ്ണ നിർമ്മാതാക്കളായ രൂചി സോയയും ഒരു ഐ.പി.ഒ.യുമായി വിപണിയിലെത്തിയേക്കും. ഈ വർഷം ഇതു വരെ 26 കമ്പനികൾ 38,802 രൂപ പ്രാഥമിക വിപണിയിൽ നിന്ന് ശേഖരിച്ചു കഴിഞ്ഞു.

പുതിയ ഇഷ്യൂകളിലെ നിക്ഷേപം ശ്രദ്ധാപൂർവ്വമായ പഠനത്തിനു ശേഷം നിർവഹിക്കാം. കമ്പനിയുടേയും പ്രൊമോട്ടർമാരുടേയും ചരിത്രം, സാമ്പത്തികനില എന്നിവയ്ക്കു പുറമേ അവർക്കു ബന്ധമുള്ള സ്ഥാപനങ്ങളുടേയും അവരുടെ ബിസിനസ്സിന്റെയും ലാഭം, ലാഭവീതം, ഒരു ഓഹരിയ്ക്കു ലഭിക്കുന്ന വരുമാനം (ഏണിംഗ്സ് പെർ-ഷെയർ-ഇ.പി.എസ്.), പ്രോഫിറ്റ് - ഏണിംഗ്സ് റേഷ്യോ (പി. ഇ. റേഷ്യോ) തുടങ്ങിയ ഘടകങ്ങൾ പരിശോധനയ്ക്കു വിധേയമാക്കാം. സ്ഥാപനത്തിന്റെ ഇ.പി.എസ്.

ശരാശരിയെക്കാൾ ഉയർന്നിരിക്കുന്നതും പി. ഇ. റേഷ്യോ കുറഞ്ഞിരിക്കുന്നതും നല്ല സാമ്പത്തിക അടിത്തറയുടെ സൂചനകളാണ്.

ഇനി വെള്ളിക്കും ഇ.ടി.എഫ്.

ലോകത്തെ ഏറ്റവും ജനപ്രിയ നിക്ഷേപധതികളിലൊന്നായ വെള്ളിയുടെ എക്സ്ചേഞ്ച് ട്രേഡഡ് ഫണ്ട്സ് (ഇ.ടി.എഫ്.) ഇന്ത്യയിൽ താമസിയാതെ ആരംഭിച്ചേക്കാം. വെള്ളിയുടെ വിലയെ ആധാരമാക്കിയുള്ള മ്യൂച്ചൽ ഫണ്ടുകൾ രാജ്യത്ത് ആരംഭിക്കുന്നതിനുള്ള നിർദ്ദേശം പരിഗണിക്കുവാൻ മൂലധനവിപണിയെ നിയന്ത്രിക്കുന്ന സെബി തീരുമാനിച്ചു. ചെറിയ തുകകൾ നിക്ഷേപിക്കാവുന്നതും വിപണിയിൽ എളുപ്പത്തിൽ പണമാക്കി മാറ്റുവാൻ കഴിയുന്നതുമായ രീതിയിൽ വെള്ളിയിൽ നിക്ഷേപം നടത്തുവാൻ ഈ തീരുമാനം സഹായിക്കും.

ആവശ്യക്കാർ ധാരാളമുണ്ടെങ്കിലും രാജ്യത്ത് നിക്ഷേപകർ ഇപ്പോൾ വെള്ളി തന്നെ വാങ്ങുകയോ അല്ലെങ്കിൽ കമ്മോഡിറ്റി വിപണി വഴി കച്ചവടം നടത്തുകയോ ചെയ്യുകയാണ് പതിവ്. ബ്രോക്കർമാരുടെ വേദികൾ വഴി വിദേശത്തെ ഇ.ടി.എഫുകൾ വാങ്ങുന്ന വരുമുണ്ട് വെള്ളി ഒരു ഉല്പന്നമായിത്തന്നെ വാങ്ങുന്നവർ അതിന്റെ അസൗകര്യങ്ങൾ ചൂണ്ടിക്കാണിക്കാറുണ്ട്. അതിന്റെ ശുദ്ധത പരീക്ഷിച്ച് ഉറപ്പ് വരുത്തുവാൻ

സാധിക്കുന്നില്ല എന്നതാണ് അതിൽ ഏറ്റവും പ്രധാനം. അത് സൂക്ഷിക്കുവാനുള്ള ബുദ്ധിമുട്ടും അധികമാണ്. വെള്ളിയുടെ വിലയിലെ ചാഞ്ചാട്ടങ്ങൾ മൂലം കമ്മോഡിറ്റി വിപണിയിലെ ഊഹകച്ചവടത്തിനും പലരും താല്പര്യപ്പെടുന്നില്ല. സ്വർണ്ണത്തെക്കാൾ വില വളരെ കുറവാണെന്നതിനാൽ കുറഞ്ഞ കാലത്തിനുള്ളിൽ തന്നെ വെള്ളിയുടെ വ്യാപാരം അധികമാകുമെന്നാണ് ബ്രോക്കർമാരുടെ വിലയിരുത്തൽ. ലോക വിപണിയിൽ പല സന്ദർഭങ്ങളിലും സ്വർണ്ണത്തേക്കാൾ വ്യാപാരം നടക്കുന്നത് വെള്ളിയുടെ ഇ.ടി.എഫിലാണ്. കുറഞ്ഞ തുകയുടെ നിക്ഷേപത്താൽ ഹ്രസ്വകാലനേട്ടങ്ങൾ അധികമായിരിക്കുമെന്നതിനാൽ ഓഹരിവില ഉയന്നുകൊണ്ടിരിക്കുന്ന ഒരു ബുൾ മാർക്കറ്റിൽ വെള്ളിയുടെ ആവശ്യക്കാർ അധികമായിരിക്കും. കഴിഞ്ഞ ദശകത്തിൽ ചൈനയിൽ വെള്ളിയുടെ വ്യാപാരം ആരംഭിച്ചപ്പോൾ ഇക്കാര്യം പ്രകടമായിരുന്നു.

കഴിഞ്ഞ വർഷം കോവിഡിനു ശേഷം കൂടുതൽ പണം വിപണിയിലെത്തിക്കുന്നതിനായി യു.എസ്. ഉൾപ്പെടെ പല വികസിതരാജ്യങ്ങളും പലിശ നിരക്കുകൾ കുറയ്ക്കുകയുണ്ടായി. ബാങ്ക് നിക്ഷേപങ്ങൾ ആകർഷകമല്ലാതായതോടെ സ്വർണ്ണത്തിനും വെള്ളിയ്ക്കും ആവശ്യം അധികമാകുകയും

2020 ആഗസ്റ്റ് മാസമായപ്പോഴേക്കും അവയുടെ വില റിക്കാർഡ് ഉയരങ്ങളിലേത്തുകയും ചെയ്തു. പലിശ നിരക്കുകൾ ഉയരുമെന്ന സൂചനകൾ വന്നപ്പോൾ വിലകൾ കുറയുവാൻ തുടങ്ങി.

ബെഞ്ച്മാർക്ക് അസ്റ്ററ്റ് മാനേജ്മെന്റ് കമ്പനി എന്ന സ്വകാര്യ സ്ഥാപനമാണ് 2002-ൽ രാജ്യത്ത് സ്വർണ്ണത്തിന്റെ ഇ.ടി.എഫ്. ആരംഭിക്കുന്നതിനുള്ള മാർഗ്ഗരേഖ തയ്യാറാക്കിയത്. 2007-ൽ ഇതിന് അനുമതി ലഭിക്കുകയും ആരംഭിക്കുകയും ചെയ്തു. ഇന്ന്

എസ്.ബി.ഐ., എച്ച്.ഡി.എഫ്.സി., ഐ.സി.ഐ.സി.ഐ. തുടങ്ങിയ ബാങ്കുകളുടേതുൾപ്പെടെ സ്വർണ്ണത്തിന്റെ വില ആധാരമാക്കുന്ന ഒരു ഡസനോളം ഇ.ടി.എഫ് -കൾ വിപണിയിലുണ്ട്. വെള്ളിയുടെ ഇ.ടി.എഫ്. അനുവദിക്കുന്നതോടെ മ്യൂച്ചൽ ഫണ്ടുകൾക്കും അസ്റ്ററ്റ് മാനേജ്മെന്റ് സ്ഥാപനങ്ങൾക്കും ഒരു നിക്ഷേപമാർഗ്ഗം കൂടി ചൂണ്ടിക്കാണിക്കുവാനാകും. അങ്ങിനെ വന്നാൽ വെള്ളിയുടെ വ്യാപാരം സ്വർണ്ണത്തെക്കാൾ അധികമായിരിക്കുമെന്ന് സാമ്പത്തിക വിദഗ്ദ്ധർ കരുതുന്നു.

**1 ആഗസ്റ്റ്, 2021,
കലാകൗമുദി.**

൨൪൨൪൨൪൨

വിവരാവകാശനിയമം മാറ്റം വരേണ്ടത് അനിവാര്യം

ഡോ. പി. എൻ. വിജയകുമാർ

നിയമങ്ങൾ ഉരുത്തിരിയുന്നത് കാലഘട്ടത്തിന്റെ ആത്യന്തികമായ അനിവാര്യത കണക്കിലെടുത്തുകൊണ്ടാണ്. ജനാധിപത്യ ഭരണ സമ്പ്രദായം വീണ്ടും വീണ്ടും പരീക്ഷിക്കപ്പെടുന്ന ഒരു കാലഘട്ടത്തിൽ, ഏകാധിപത്യ പ്രവണതകൾക്ക് തടയിടാനാണ് വിവരാവകാശ നിയമം ഔദ്യോഗിക രഹസ്യ നിയമങ്ങളെ പിന്തള്ളി ഇന്ത്യൻ പാർലമെന്റ് പാസാക്കിയത്. പൗരാവകാശ സംരക്ഷണവും സുതാര്യതയും ജനാധിപത്യ പ്രക്രിയയിലെ സംശുദ്ധതയുമാണ് നമ്മൾ ലക്ഷ്യമിടുന്നതെങ്കിലും സംഘടിതമായ ഔദ്യോഗിക - അനൗദ്യോഗിക ചെറുത്തുനിൽപ്പുകൾ വിവരാവകാശ നിയമങ്ങൾക്ക് ഭീഷണിയാവുകയാണ്. ഒക്ടോബർ 12 -ന് വിവരാവകാശ നിയമത്തിന്റെ 16-ാം പിറന്നാൾ വിവിധ വിവരാവകാശ ആക്ടിവിസ്റ്റ് സംഘടനകൾ ആചരിക്കുകയുണ്ടായി. ആർ.ടി.ഐ ഗൈഡൻസ് ബ്യൂറോയും കേരള ഫെഡറേഷനും കേരള ജനവേദി പോലുള്ള പ്രസ്ഥാനങ്ങളും സംഘടിപ്പിച്ച വെബിനാറുകളിൽ മുഴങ്ങിക്കേട്ടത് വിവരാവകാശ പ്രവർത്തകരുടെ ദാരുണമായ അനുഭവങ്ങളും വിവരങ്ങൾ അന്യായവും അനധികൃതവുമായി നിഷേധിക്കപ്പെട്ട അനുഭവ കഥകളുമാണ്.

വിവരാവകാശം ആയുധമാക്കുന്ന വിവരാവകാശ പ്രവർത്തകരെ വഴിതടയാനാണ് ചില പൗരാവകാശ സ്വകാര്യതാ വാദങ്ങളും രാജ്യ സുരക്ഷാ വകുപ്പുകളും വിവരാവകാശ നിയമത്തിന്റെ എട്ടാം വകുപ്പിൽ ഉൾപ്പെടുത്തിയിരിക്കുന്നത്. അറിയാനുള്ള അവകാശം അംഗീകരിക്കുന്ന രാജ്യങ്ങളുടെ ഒരു സ്വതന്ത്ര കൂട്ടായ്മയുണ്ട്. അവരെ എ.ടി.ഐ. രാജ്യങ്ങൾ അഥവാ ആക്സസ് ടു ഇൻഫർമേഷൻ (Access to information) അനുവദിച്ച രാജ്യങ്ങൾ എന്നു പറയുന്നു. ഈ വക ജനാധിപത്യ രാജ്യങ്ങളിൽ ഫ്രീഡം ഓഫ് ഇൻഫർമേഷൻ / റൈറ്റ് ടു ഇൻഫർമേഷൻ / റൈറ്റ് ടു നോ (Right to Know - അറിയാനുള്ള അവകാശം) എന്നീ പേരുകളിലാണ് അറിയപ്പെടുക.

വിവരാവകാശ പ്രവർത്തകർ വിവരങ്ങൾ ആവശ്യപ്പെടുമ്പോൾ അപൂർണ്ണമോ അസത്യമോ ആധികാരിക മല്ലാത്തതോ ആയ ഉത്തരങ്ങളാണ് പലപ്പോഴും ലഭിക്കുക. വിവരാവകാശ പ്രവർത്തകരുടെ ഒരേയൊരു മാർഗം അപ്പീൽ അധികാരികളുടെ മുന്തിലോ കമ്മീഷനധികാരികളുടെ മുന്തിലോ ഒന്നാം അപ്പീലോ രണ്ടാം അപ്പീലോ

ഫയൽ ചെയ്യുക എന്നുള്ളതാണ്. പല സർക്കാർ വകുപ്പുകളും ബാങ്കുകളും യൂണിവേഴ്സിറ്റികളുമൊക്കെ അവരവരുടെ വിവര ലഭ്യതയ്ക്കുവേണ്ടി പ്രത്യേകം പ്രത്യേകം അപേക്ഷാ രീതികളും ഫീസുകളും ഏർപ്പെടുത്താറുണ്ട്. ഒരു ജ്ജുരേഖപോലെ സുതാര്യമായ വിവരാവകാശ നിയമത്തെ സാങ്കേതിക ജടിലതാം കൊണ്ട് അപ്രാപ്യമാക്കി കൊണ്ടിരിക്കുകയാണ്. കൊളോണിയൽ സംസ്കൃതിയുടെ പുത്തൻ അവകാശികൾ!

വിവരാവകാശ പ്രവർത്തകർക്ക് നേരെ ഉണ്ടാകുന്ന അതിക്രമങ്ങൾ തടയുന്നതിനോ സംരക്ഷണം ഉറപ്പുനൽകുന്നതിനോ വിവരാവകാശ നിയമത്തിൽ ഒരു വകുപ്പും ഉൾപ്പെടുത്തിയിട്ടില്ല. വിവാദപരമായ വിവരങ്ങളോ കോർപ്പറേറ്റ് കമ്പനികൾക്ക് നൽകുന്ന അനധികൃത സൗജന്യങ്ങളോ സർക്കാർ വകുപ്പുകളിലെ അഴിമതികളോ പുറത്തുകൊണ്ടുവരാൻ ശ്രമിച്ച വിവരാവകാശ പ്രവർത്തകരായ എത്രയോ പേർ കൊല്ലപ്പെട്ടു. വിവരാവകാശ

പ്രവർത്തകർക്ക് സാമൂഹികമായും വ്യക്തിപരമായും സുരക്ഷയും നഷ്ടപരിഹാരവും നൽകത്തക്കവിധം വിവരാവകാശ നിയമത്തിൽ പൊളിച്ചെഴുത്ത് ആവശ്യമാണ്. പൗരസ്വാതന്ത്ര്യത്തോടൊപ്പം പൗരസുരക്ഷയും ഉറപ്പുവരുത്തണം. വിവരാവകാശ നിയമത്തെ സ്വയം സംരക്ഷിക്കാനും നിയമലംഘകർക്കെതിരെ വകുപ്പുതല നടപടികളും കൂടുതൽ കർശനമായ ശിക്ഷാ നടപടികളും സ്വീകരിക്കാനും കഴിവുള്ള ശക്തമായ വകുപ്പുകളോടു കൂടിയ ഒരു നിയമമായി രൂപാന്തരപ്പെടുത്തണം. ഈ നിയമത്തിന്റെ ജയപരാജയങ്ങൾ വിലയിരുത്താനും വിവരാവകാശനിയമം വകുപ്പ് 30 അനുശാസിക്കുന്നുണ്ട്. അപ്രകാരം ഈ നിയമത്തിന്റെ നടത്തിപ്പിൽ ഉണ്ടാകാവുന്ന പ്രതിസന്ധികൾ പഠനവിധേയമാക്കി ഭേദഗതികൾ കുട്ടിച്ചേർത്ത് നടപ്പാക്കുന്നതിന് ഒരു വിദഗ്ധ സമിതിയെതന്നെ നിയോഗിക്കണം.

(ഡോ. പി. എൻ. വിജയകുമാർ സംസ്ഥാന മുൻ വിവരാവകാശ കമ്മീഷണർ)

**12 നവംബർ 2021,
മാത്യുഭൂമി.**



പാർലമെന്റി അവലോകനം

പേറ്റന്റ് നിയമത്തിൽ മാറ്റങ്ങൾ വരുമ്പോൾ

അഡ്വ. ജ്യോതിഷ് എ. പി.

ആത്മനിർഭർ ഭാരത് മിഷന്റെ ഭാഗമായി സർക്കാർ നടപ്പാക്കിയ പേറ്റന്റ് നിയമഭേദഗതി (പേറ്റന്റ് അമെൻമെന്റ് റൂൾസ് 2021) പ്രാബല്യത്തിൽ വന്നിരിക്കുകയാണ്. ഇതിലെ ഏറ്റവും സവിശേഷമായ ഭേദഗതി, വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളെയും അവരുടെ ഗവേഷണങ്ങളെയും പ്രോത്സാഹിപ്പിക്കാനായി അപേക്ഷാഫീസിൽ വരുത്തിയ മാറ്റമാണ്, എൺപത് ശതമാനത്തോളം വരുന്ന ഇളവ്.

ഭേദഗതി നിലവിൽ വരുമ്പോൾ

ഇന്ത്യൻ പേറ്റന്റ് നിയമങ്ങൾ (ആക്ട്) 1972- ന് ആനുപാതികമായ ഇന്ത്യൻ പേറ്റന്റ് ചട്ടങ്ങൾ (റൂൾ) 2003 ആണ് സർക്കാർ ഭേദഗതി ചെയ്ത് പുറത്തിറക്കിയത്. പുതിയ ഭേദഗതി നടപ്പാക്കുന്നതിനുമുമ്പ് വ്യക്തികൾക്കും സ്റ്റാർട്ടപ്പുകൾക്കും ഫീസിൽ കിട്ടിയിരുന്ന ഇളവുകളാണ് ഇപ്പോൾ പ്രത്യേകം തരംതിരിച്ച് വിദ്യാഭ്യാസ സ്ഥാപനങ്ങൾക്കു കൂടി ലഭിച്ചിരിക്കുന്നത്.

2021-ലെ ഈ പുതിയ ഭേദഗതി പ്രകാരം ചട്ടം രണ്ടിലാണ് വിദ്യാഭ്യാസ സ്ഥാപനങ്ങൾക്ക് നിർവചനം നൽകുന്നത്. അതിങ്ങനെ: ‘ഒരു വിദ്യാഭ്യാസ സ്ഥാപനമെന്നാൽ കേന്ദ്ര നിയമങ്ങളോ സംസ്ഥാന നിയമങ്ങളോ അനുസരിച്ച്

സ്ഥാപിതമായ സർവ്വകലാശാലകൾ, അതുപോലെ സംസ്ഥാന സർക്കാരോ, കേന്ദ്ര സർക്കാരോ അംഗീകരിച്ച എല്ലാ വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളും...’

ഈ ഒരു ഭേദഗതിയോടെ ഇന്ത്യയിലെ എല്ലാ സംസ്ഥാനങ്ങളിലെയും യുവതലമുറയിൽ ഉറങ്ങിക്കിടക്കുന്ന അല്ലെങ്കിൽ പ്രോത്സാഹനം ലഭിക്കാത്ത ഗവേഷണ തത്പരരെ കൂടുതൽ ഉത്തേജിതരാക്കും.

കേരളത്തെ ഉദാഹരിച്ചു പറയുകയാണെങ്കിൽ ഒരുപാടു സാധ്യതകളുള്ള ഒരു മേഖലയാണ് ഗവേഷണം. കഴിഞ്ഞ രണ്ടുവർഷത്തെ കോവിഡ് മൂലമുള്ള തടസ്സങ്ങൾ മാറ്റി നിർത്തിയാൽ സ്കൂളുകളിൽ വളരെയധികം ഉത്സാഹത്തോടെ ശാസ്ത്രമേളകൾ പോലുള്ള പരിപാടികൾ സംഘടിപ്പിക്കുന്ന സംസ്ഥാനമാണ് കേരളം. പരിശ്രമങ്ങൾ, പരീക്ഷണങ്ങൾ, ഗവേഷണങ്ങൾ ഇവ തുടങ്ങേണ്ടത് സ്കൂളുകളിൽ നിന്നു തന്നെയാണ്. പ്രോത്സാഹനം ലഭിച്ചാൽ ഏറ്റവും വളർച്ചയ്ക്ക് സാധ്യതയുള്ള മേഖല. “മേയ്ക്ക് ഇൻ ഇന്ത്യ” (ഇന്ത്യയിൽ ഉണ്ടാക്കുക) എന്ന ആശയം പൂർണ്ണമായും നടപ്പിൽ വരുത്താൻ ഇത്തരം പരീക്ഷണങ്ങൾ കൂടിയെ തീരും.

കുറച്ചുകാലം മുമ്പുവരെ ഇന്ത്യയിലെ പേറ്റന്റ് അപേക്ഷകളുടെ മുൻപന്തിയിൽ വിവിധ ഗവേഷണ സർവ്വകലാശാലകൾ ആയിരുന്നു. പക്ഷേ, പിന്നീട് ചെലവ് താങ്ങാൻ കഴിയാതെ പലരും പിൻവലിഞ്ഞു. പേറ്റന്റ് എന്ന അംഗീകാരം അല്ലെങ്കിൽ അധികാരം ലഭിക്കാതിരുന്നാൽ ഗവേഷണമെന്ന വളരെ നീണ്ട പരിശ്രമത്തിന് അർഥമില്ലാതാവുകയും ഗവേഷകർക്ക് അതിനോടുള്ള താല്പര്യം കുറയുകയും ചെയ്യും.

പേറ്റന്റ് ലഭിച്ചുകഴിഞ്ഞാൽ ആ പേറ്റന്റിക്ക് (പേറ്റന്റ് അവകാശം ലഭിച്ചയാൾ) അയാളുടെ ഉത്പന്നത്തിന് (പ്രോഡക്ട്) അല്ലെങ്കിൽ പേറ്റന്റ് ലഭിച്ച പ്രക്രിയയ്ക്ക് (പ്രോസസ്സ്) സമ്പൂർണ്ണ അധികാരമാണ് ലഭിക്കുന്നത്. പേറ്റന്റ് ആക്ട് 1970-ലെ 48-ാം വകുപ്പിലാണ് പേറ്റന്റിയുടെ അവകാശങ്ങൾ പ്രതിപാദിക്കുന്നത്. പേറ്റന്റിയുടെ സമ്മതമില്ലാതെ പേറ്റന്റ് അവകാശം ലഭിച്ച ഉത്പന്നം ഉണ്ടാക്കുകയോ ഉപയോഗിക്കുകയോ വിൽക്കാനുള്ള വാഗ്ദാനം നൽകുകയോ അല്ലെങ്കിൽ അതേ ഉത്പന്നം ഇറക്കുമതി ചെയ്യുകയോ ചെയ്യാൻ സാധ്യമല്ല.

അതുപോലെ തന്നെ പേറ്റന്റ് ലഭിച്ചത് പ്രക്രിയക്കാരണകിൽ (പ്രോസസ്സ്) പേറ്റന്റിയുടെ സമ്മതമില്ലാതെ ആ പ്രക്രിയ ഉപയോഗിക്കാനോ ആ പ്രക്രിയയിൽ നിന്നുണ്ടാവുന്ന ഉത്പന്നം ഉപയോഗിക്കാനോ, വിൽപ്പന വാഗ്ദാനം നടത്താനോ ഇറക്കുമതി ചെയ്യാനോ അനുവാദം നൽകില്ല.

പേറ്റന്റ് ലൈസൻസിങ്

പേറ്റന്റ് ലൈസൻസിങ്ങാണ് പരാമർശിക്കേണ്ട മറ്റൊരു പ്രധാനപ്പെട്ട കാര്യം. പേറ്റന്റിലൂടെ ലഭിക്കുന്ന സമ്പൂർണ്ണ അവകാശം പേറ്റന്റിനു മറ്റൊരാൾക്ക് കൈമാറാൻ കഴിയുന്ന പ്രക്രിയയാണ് പേറ്റന്റ് ലൈസൻസിങ്. രണ്ടുപേരും അംഗീകരിച്ച ഒരു കരാർ അടിസ്ഥാനത്തിൽ, ഒരു നിശ്ചിത കാലയളവിലേക്ക് നൽകുന്ന അധികാരമാണ്, അവകാശമാണ് ലൈസൻസിങ്. അപേക്ഷിച്ച ദിവസം മുതൽ ഇരുപത് വർഷത്തേക്കാണ് പേറ്റന്റ് അവകാശം ലഭിക്കുന്നത്. എല്ലാവർഷവും ഒരു വാർഷിക ഫീസ് അടച്ച് പേറ്റന്റ് പുതുക്കണം.

കാലതാമസമായിരുന്നു ഇന്ത്യയിലെ പേറ്റന്റ് നടപടിക്രമങ്ങളുടെ ഒരു പ്രധാന പ്രശ്നം. കഴിഞ്ഞ കുറച്ചുവർഷങ്ങളായി നടത്തിയ ചട്ടഭേദഗതിയുടെ ഭാഗമായി ഈ കാലതാമസം കുറയ്ക്കാൻ കഴിഞ്ഞിട്ടുണ്ട്. 2015 വരെ ഏതാണ്ട് ആറു വർഷത്തോളം നീണ്ട നടപടിക്രമമായിരുന്നത് രണ്ടുമുതൽ മൂന്ന് വർഷത്തോളമായി കുറയ്ക്കാൻ കഴിഞ്ഞത്.

നവസംരംഭകത്വ അന്തരീക്ഷം ഉറപ്പുവരുത്തുക എന്ന ഉദ്ദേശ്യത്തോടുകൂടി വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളെ പ്രോത്സാഹിപ്പിക്കുന്നതിനോടൊപ്പം സ്റ്റാർട്ടപ്പുകളെ വളരെ മുമ്പേതന്നെ ഈ ഗണത്തിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ളത് സ്വാഗതാർഹമാണ്. ഈ നടപടി

സ്റ്റാർട്ടപ്പുകളുടെ ഗവേഷണ തത്പരതയെ കൈവരിച്ചിട്ടുണ്ട്. സ്റ്റാർട്ടപ്പുകളെ തികച്ചും ഉത്തേജിപ്പിച്ചിട്ടുണ്ട്. കഴിഞ്ഞ പ്രോത്സാഹിപ്പിക്കുന്നതിനും അവരുടെ കുറച്ചുവർഷങ്ങളായി വളരെയധികം ബൗദ്ധിക സ്വത്തിനെ സംരക്ഷിക്കുന്നതിനു സ്റ്റാർട്ടപ്പുകൾ ഈ മേഖലയിൽ, മായി ഫെ സി ലിറ്റേറ്റർമാരെയും പ്രത്യേകിച്ച് കേരളത്തിൽ വളർച്ച നിയമിക്കുകയുണ്ടായി.

(അഡ്വ. ജോതിഷ് എ. പി. പേറ്റന്റ് നിയമവിദഗ്ദ്ധൻ സുപ്രീംകോടതി അഭിഭാഷകൻ, ഏഷ്യൻ പേറ്റന്റ് അറ്റോർണി അസോസിയേഷൻ ഇന്ത്യൻ ഗ്രൂപ്പിന്റെ ട്രഷറർ.)

26 ഒക്ടോബർ, 2021,

മാത്യൂമി.

൨൪൨൪൨൪൨

ജനാധിപത്യത്തിന്റെ മരണമണി

എൻ. കെ. പ്രേമചന്ദ്രൻ എം. പി.

നിയമനിർമ്മാണത്തിൽ വ്യക്തതയില്ല. പല നിയമങ്ങളും എതിനാണെന്ന് അറിയില്ല. കാര്യക്ഷമമായ ചർച്ചയില്ലാതെയാണ് നിയമനിർമ്മാണം നടത്തുന്നത്. നിയമനിർമ്മാണത്തിലെ പിഴവുകൾ കേസുകളുടെ എണ്ണം വർദ്ധിപ്പിക്കുന്നു തുടങ്ങിയ വിഷയങ്ങൾ ജനാധിപത്യരാജ്യമായ ഇന്ത്യയിലെ രാഷ്ട്രീയപ്പാർട്ടികളും മാധ്യമങ്ങളും എത്രത്തോളം പ്രാധാന്യത്തോടെ ഏറ്റെടുത്തുവെന്ന് വ്യക്തമല്ല. ചീഫ് ജസ്റ്റിസിന്റെ പ്രതികരണത്തിന്റെ ഉൾക്കാമ്പ് കണ്ടെത്താനോ തദനുസൃതമായി മാറ്റങ്ങൾ ആവശ്യപ്പെടാനോ മാറ്റങ്ങൾ അനിവാര്യമാണെന്ന പൊതുബോധം ഉൾക്കൊണ്ടുകൊണ്ട് നിയമനിർമ്മാണത്തിൽ പുതിയ ദിശാബോധം ആവശ്യമാണെന്ന ചർച്ചകൾ രൂപപ്പെടുത്താനോ കഴിഞ്ഞിട്ടില്ല.

നിയമനിർമ്മാണസഭകളിൽ നടപടികൾ പൂർത്തിയാക്കുന്നതിനു മുമ്പ് നിയമവുമായി ബന്ധപ്പെട്ട് വ്യത്യസ്ത അഭിപ്രായങ്ങൾ സ്വരൂപിക്കുന്നതിനും വിവിധതലങ്ങളിൽ ചർച്ച നടത്തേണ്ടതിന്റെയും പ്രാധാന്യത്തെ കുറിച്ച് ജസ്റ്റിസ് ഡി.വൈ. ചന്ദ്രചൂഡിന്റെ വിദഗ്ദ്ധാഭിപ്രായം ഗൗരവത്തോടെ നടപ്പാക്കേണ്ടതാണ്. ചെമ്പൂർ കർണാടക കോളേജ് ഓഫ് ലോ നടത്തിയ ഒരു ഓൺലൈൻ പഠനക്ലാസിൽ നിയമ

നിർമ്മാണത്തിന് മുമ്പുള്ള കൂടിയാലോചന നിയമനിർമ്മാണ പ്രക്രിയയിൽ എത്രമാത്രം ഗുണകരമായ മാറ്റമുണ്ടാക്കുന്നു എന്ന് കാര്യകാരണ സഹിതം വിലയിരുത്തുന്നു. സൗത്ത് ആഫ്രിക്കയിൽ നിയമനിർമ്മാണം നടത്തുന്നതിനുമുമ്പ് പൊതുജന സമക്ഷം ചർച്ചയ്ക്ക് വിധേയമാക്കണമെന്ന് ഭരണഘടനാ ബാധ്യതയാണ്. 2011-ൽ കേരളത്തിലെ പോലീസ് ആക്ട് സംബന്ധിച്ച് പൊതുജനാഭിപ്രായം ആരാഞ്ഞു. 800-ലേറെ ഭേദഗതിയാണ് സമർപ്പിക്കപ്പെട്ടത്. അതിൽ 240 അംഗീകരിച്ചു എന്ന വസ്തുത ഉൾപ്പെടെ ഉദാഹരണസഹിതം വിശദീകരിച്ചതിന്റെ പശ്ചാത്തലം വിലയിരുത്തണം.

സുപ്രീം കോടതി ചീഫ് ജസ്റ്റിസും മുതിർന്ന ജഡ്ജിയും ഇന്ത്യയിലെ നിയമനിർമ്മാണ പ്രക്രിയയിലെ പോരായ്മ അടുത്ത ദിവസങ്ങളിൽ ആവർത്തിച്ച് പരാമർശിക്കുമ്പോൾ വിഷയത്തിന്റെ ഗൗരവം വർദ്ധിക്കുകയാണ്. സുപ്രീംകോടതി ജഡ്ജി എന്ന നിലയിൽ രാഷ്ട്രീയ വിഷയങ്ങളിൽ അഭിപ്രായം പറയുന്നതിൽ പരിധിയുണ്ട്, എങ്കിലും സുപ്രീംകോടതി ജഡ്ജി ആയതുകൊണ്ട് ഒരു പൗരന്റെ അവകാശം ഇല്ലാതാകില്ലെന്നും പറഞ്ഞുവെക്കുന്നു. ഇന്ത്യയിലെ ഓരോ പൗരന്റെയും ചിന്താഗതിയാണ്, മനോവിഷമമാണ് പരമോന്നത

നീതിപീഠത്തിൽനിന്ന് ഉണ്ടായിരിക്കുന്നത്. പാർലമെന്റിന്റെ ഇരുസഭകളും ഓരോ അംഗവും ഭരണപക്ഷവും പ്രതിപക്ഷവും വളരെ പ്രാധാന്യത്തോടെ ചർച്ച ചെയ്യപ്പെടേണ്ട വിഷയമാണിത്. പരിഹാരം കാണേണ്ടതാണ്. (പട്ടിക കാണുക)

സാധ്യമായില്ലെങ്കിൽ ആ വിഷയം സംബന്ധിച്ച് ഗഹനമായ പഠനത്തിനും അതിന്റെ അടിസ്ഥാനത്തിലുള്ള പരിശോധനയ്ക്കും ഭേദഗതിക്കും സാഹചര്യമൊരുക്കാനാണ് ബില്ലുകൾ കമ്മിറ്റിക്ക് വിടുന്നത്. ബില്ലുകളുടെ ക്രിയാത്മകമായ പഠനവും ചർച്ചയുമാണ് ബിൽ കമ്മിറ്റിക്ക് വിടുന്നതോടെ സാധ്യമാകുന്നത്.

	പാസാക്കിയ നിയമങ്ങൾ	പാർല. സമിതിക്കു വിട്ടത്
10-ാം ലോക്സഭ	277	83
11-ാം ലോക്സഭ	61	26
12-ാം ലോക്സഭ	56	33
13-ാം ലോക്സഭ	297	114
14-ാം ലോക്സഭ	248	143
15-ാം ലോക്സഭ	179	68
16-ാം ലോക്സഭ	180	24
17-ാം ലോക്സഭ	127	17
ആറാമത് സമ്മേളനം വരെ		

ദോഷകരമായ പ്രവണത, അപകടകരവും

ഒരു ബിൽ സെലക്ട് കമ്മിറ്റിയുടെയോ ജോയന്റ് കമ്മിറ്റിയുടെയോ പരിഗണനയ്ക്കുവിടുക എന്നതുകൊണ്ട് സാധ്യമാകുന്നത് ബില്ലിന്റെ വിശദമായ ചർച്ചയും തദനുസ്മരണമായ ഭേദഗതി നിർദ്ദേശങ്ങൾ അടങ്ങിയ റിപ്പോർട്ടുകളാണ്. പാർലമെന്റ് സമ്മേളനങ്ങളിലെ സമയച്ചുരുക്കം കൊണ്ട് ഏതെങ്കിലും ബിൽ സംബന്ധിച്ച് വിശദമായ ചർച്ച

എന്നാൽ, പത്താം ലോക്സഭ മുതൽ പതിനഞ്ചാം ലോക്സഭ വരെ നിയമനിർമ്മാണ പ്രക്രിയയിൽ കാതലായി കരുതിയിരുന്ന ക്രിയാത്മകമായ ചർച്ച പതിനാറാം ലോക്സഭയിലോ പതിനേഴാം ലോക്സഭയിലോ ഉണ്ടായില്ല. പാർലമെന്റ് അംഗം എന്ന എന്റെ പ്രവർത്തനകാലയളവിൽ കണ്ട ഏറ്റവും ദോഷകരമായ പ്രവണതയാണ് പതിനാറ്, പതിനേഴ് ലോക്സഭയിൽ ബില്ലുകൾ

ചർച്ച കൂടാതെ പാസാക്കിയത്. പതിനാറ്, പതിനേഴ് ലോക്സഭയിൽ ബില്ലുകളിലേയ്ക്കുള്ള ചർച്ച സാങ്കേതികമായ ഒന്നായി മാറി. നിയമത്തിലെയും ചട്ടത്തിലെയും നടപടിക്രമങ്ങൾ സാങ്കേതികമായി പാലിക്കാൻ വേണ്ടി ബില്ലുകൾ അവതരിപ്പിക്കുകയും പാസാക്കുകയും ചെയ്യുന്നു. പതിനാറാം ലോക്സഭയിൽ 180-ൽ 27 ബില്ലുകൾ മാത്രമാണ് കമ്മിറ്റിയെങ്കിലും ചർച്ചചെയ്തത്. പതിനേഴാം ലോക്സഭയിൽ 127-ൽ 17 ഉം ബില്ലുകൾ ചർച്ച കൂടാതെയും ക്രിയാത്മകമായ പഠനവും അഭിപ്രായ രൂപവത്കരണവും നടത്താതെയും പാസാക്കുക എന്നത് ബി.ജെ.പി. സർക്കാരിന്റെ നയമായി മാറിയിരിക്കുന്നു എന്നതാണ് കണക്കുകൾ വെളിപ്പെടുത്തുന്ന വസ്തുത. ഇത് നിയമനിർമ്മാണത്തിന്റെ താളം തെറ്റിക്കുന്നു.

ചർച്ചയില്ലാതെ പാസാവുന്ന ബില്ലുകൾ

ഇന്ത്യൻ പാർലമെന്റിന്റെ വർഷകാല സമ്മേളനത്തിൽ 20 ദിവസംകൊണ്ട് 20 ബില്ലുകൾ നിയമമായി. ഒരു ബില്ലിനെക്കുറിച്ചും ഒരു ചർച്ചയും ഉണ്ടായില്ല. ഭരണഘടനയോ, കാര്യനിർവ്വഹണവും നടപടിക്രമങ്ങളും സംബന്ധിച്ച ചട്ടങ്ങളോ പ്രതിപാദിക്കുന്ന വിധത്തിൽ ഒരു പരിശോധനയും കൂടാതെ ബില്ലുകൾ നിയമങ്ങളായി. വിഷയത്തിന്റെ ഗൗരവം മനസ്സിലാക്കി ജനപ്രതിനിധി എന്ന നിലയിലുള്ള ഉത്തരവാദിത്വവും

ചുമതലാബോധവും കൊണ്ട് ലോക്സഭാ സ്പീക്കർക്കും പ്രധാനമന്ത്രിക്കും ഞാൻ കത്തുനൽകി. ദൂരവ്യാപകമായ പ്രത്യാഘാതങ്ങൾ ഉണ്ടാക്കുന്നതും രാജ്യം നാളിതുവരെ നിയമനിർമ്മാണ പ്രക്രിയയിൽ സ്വീകരിച്ചു വന്നിരുന്ന ഉന്നതമായ പാരമ്പര്യവും സംസ്കാരവും കാത്തുസൂക്ഷിക്കേണ്ടതിന്റെ ആവശ്യകതകളിൽ ചൂണ്ടിക്കാട്ടി. ചർച്ചയില്ലാതെ ബില്ലുകൾ നിയമങ്ങളാക്കുന്നതിലുള്ള ആശങ്ക അധികാരികളെ അറിയിച്ചു. നിയമനിർമ്മാണ പ്രവർത്തനങ്ങളിൽ സജീവമായി പങ്കാളിയാകുന്ന ഒരു ജനപ്രതിനിധി എന്ന നിലയിൽ ഞാൻ ഉന്നയിച്ച അതേ വിഷയം ഇന്ത്യയുടെ ചീഫ് ജസ്റ്റിസിന്റെ ഭാഗത്തുനിന്നും ഉണ്ടായത് യാദൃച്ഛികമോ സാന്ദർഭികമോ അല്ല. നിയമനിർമ്മാണ പ്രക്രിയയിൽ ഇപ്പോൾ രാജ്യം തുടരുന്ന സ്വീകാര്യമല്ലാത്ത സമീപനം തിരുത്തിയില്ലെങ്കിൽ ജനാധിപത്യം നേരിടേണ്ടി വരുന്ന പ്രതിസന്ധിയെ കുറിച്ചാണ് ഇന്ത്യയുടെ ചീഫ് ജസ്റ്റിസ് പരാമർശിച്ചത് .

പൊതുസമൂഹം മനസ്സിലാക്കുന്നുണ്ടോ

നിയമനിർമ്മാണത്തിന്റെ പരമാധികാരം പാർലമെന്റിനും നിയമസഭകൾക്കുമാണ്. പാർലമെന്റിന്റെയും നിയമസഭയുടെയും നിയമനിർമ്മാണ അധികാരപരിധി ഭരണഘടനയിലെ ഏഴാം പട്ടികയിൽ ലിസ്റ്റ്-1 യുണിയൻ ലിസ്റ്റ്-2 സംസ്ഥാന

ലിസ്റ്റ്-3 എന്നിങ്ങനെ സമവർത്തിത ലിസ്റ്റിൽ നിശ്ചയിച്ചിട്ടുണ്ട്. എന്നാൽ, നിയമനിർമ്മാണത്തിൽ സുപ്രീംകോടതിക്ക് പങ്കില്ല. സാധാരണ ഗതിയിൽ നിയമനിർമ്മാണത്തെ കുറിച്ചോ നിയമനിർമ്മാണ പ്രക്രിയയെ സംബന്ധിച്ചോ നിയമനിർമ്മാണത്തിലെ നടപടിക്രമങ്ങളെ കുറിച്ചോ സുപ്രീംകോടതി ചീഫ് ജസ്റ്റിസോ ജഡ്ജിമാരോ പരസ്യമായി പ്രസ്താവന നടത്താറില്ല.

ഏതെങ്കിലും നിയമത്തെ സംബന്ധിച്ച കേസ് പരിഗണിക്കുമ്പോഴോ നിയമത്തെ വ്യാഖ്യാനിക്കുകയോ ചെയ്യുമ്പോൾ കോടതി നടപടികളുടെ

ഭാഗമായി പരാമർശങ്ങൾ നടത്തുകയോ വിധിന്യായങ്ങളിൽ അന്തിമ തീരുമാനത്തിൽ എത്തിച്ചേരുന്നതിന് ആധാരമായ വിഷയങ്ങൾ കാര്യകാരണ സഹിതം വിശദീകരിക്കുന്നതിന്റെ ഭാഗമായി ജഡ്ജ്മെന്റിലോ ഉത്തരവിലോ രേഖപ്പെടുത്തുകയോ ചെയ്യുകയാണ് പതിവ്. പതിവിന് വിപരീതമായി ചീഫ് ജസ്റ്റിസ് നിലവിലെ നിയമനിർമ്മാണ പ്രക്രിയയിലെ പിഴവുകളെ കുറിച്ചും ദുഷ്യഫലങ്ങളെ കുറിച്ചും പ്രതിപാദിച്ചിട്ടും പൊതുസമൂഹം അതിന്റെ ഗൗരവം ഉൾക്കൊണ്ടില്ല എന്നത് ആശ്വാസകരമല്ല .

**1 സെപ്റ്റംബർ 2021,
മാതൃഭൂമി.**

൨൦൨൦൨൦൨൦

പാർലമെന്റി അവലോകനം

പ്രഹസനമാകുന്ന നിയമ നിർമ്മാണം

എൻ. കെ. പ്രേമചന്ദ്രൻ എം.പി

നിയമനിർമ്മാണ സഭയിൽ പാർലമെന്റിൽ കാര്യമായ ചർച്ച കൂടാതെ ബില്ലുകൾ പാസാക്കുന്നു. ഭരണഘടനയുടെയും പാർലമെന്റിന്റെ കാര്യനിർവ്വഹണവും നടപടിക്രമങ്ങളും സംബന്ധിച്ച ചട്ടങ്ങളുടെ അന്തഃസത്തയ്ക്കും സ്വതന്ത്രിനും വിരുദ്ധമാണത്. നിയമനിർമ്മാണ സഭകളിലെ ഭൂരിപക്ഷം എന്ന സാങ്കേതികതം മാത്രം ഉപയോഗിച്ച് ബില്ലുകൾ പാസാക്കാനല്ല ഭരണഘടനാ ശില്പികളോ ചട്ടങ്ങളോ ഉണ്ടാക്കിയവർ ലക്ഷ്യമിടുന്നത്. ശരിയായ രീതിയിൽ ഓരോ ബില്ലും തലനാരിഴകീറി ചർച്ച ചെയ്യണം.

നിയമനിർമ്മാണ സഭകളുടെ ചരിത്രം പരിശോധിച്ചാൽ സഭാ സമ്മേളനങ്ങളുടെ ബഹുഭൂരിപക്ഷം സമയവും നീക്കിവെക്കുന്നത് നിയമനിർമ്മാണവുമായി ബന്ധപ്പെട്ട ചർച്ചകൾക്കുവേണ്ടിയാണ്. എന്നാൽ കഴിഞ്ഞ കുറച്ച് കാലങ്ങളായി നിയമ നിർമ്മാണം ഒരു ആചാരമായി മാറിയിരിക്കുന്നു. ഭരണഘടനയുടെ 107 മുതൽ 111 വരെയുള്ള അനുച്ഛേദങ്ങൾ നിയമനിർമ്മാണ നടപടിക്രമങ്ങൾ വിശദമാക്കുന്നുണ്ട്. ഭരണഘടനയുടെ അനുച്ഛേദം 118 നൽകുന്ന അധികാരം

ഉപയോഗിച്ച് നിർമ്മിക്കുന്ന ചട്ടങ്ങളും പാലിക്കേണ്ടതുണ്ട്. പാർലമെന്റിൽ ഇപ്പോൾ നടക്കുന്ന നിയമനിർമ്മാണ പ്രക്രിയ ഇവയുടെ അന്തഃസ്തത ഉൾക്കൊണ്ടുകൊണ്ടാണോ എന്നതാണ് ഏറ്റവും പ്രസക്തമായ ചോദ്യം. സാങ്കേതികമായി ഭൂരിപക്ഷം ഉപയോഗിച്ച് ചർച്ച കൂടാതെ പാസാക്കുന്ന ബില്ലുകളെ സംബന്ധിച്ചിടത്തോളം ഇതൊന്നും പാലിക്കപ്പെടുന്നില്ല.

നടക്കുന്നത് നിയമാവലിയുടെ ലംഘനം

കാര്യനിർവ്വഹണവും നടപടിക്രമങ്ങളും ചട്ടം 72 പ്രകാരം ഒരു ബിൽ നോട്ടീസ് ലഭിച്ചാൽ അവതരണത്തിനെതിരെ ആക്ഷേപം ഉന്നയിക്കാം. നിയമനിർമ്മാണ ആധികാരികത, ഭരണഘടനാപരമായ സാധുത തുടങ്ങിയ വിഷയങ്ങൾ ചർച്ചയ്ക്ക് വിധേയമാക്കാം.

ബിൽ അവതരിപ്പിച്ചുകഴിഞ്ഞാൽ ചട്ടം 13 പ്രകാരം ഗസറ്റിൽ വിജ്ഞാപനം ചെയ്യണം. ഒരു ബിൽ ഗസറ്റിൽ വിജ്ഞാപനം ചെയ്യുന്നതിലൂടെ അത് പൊതുജന സമക്ഷം അറിവിലേക്കായി

സമർപ്പിക്കുകയാണ്. ചട്ടം 74 പ്രകാരം ബിൽ പരിഗണനയ്ക്ക് എടുക്കണം. പരിഗണനയ്ക്ക് എടുക്കുക എന്നതു പാസാക്കുക മാത്രമല്ല ചട്ടം 74-ലെ വ്യവസ്ഥകൾ പ്രകാരം സെലക്ട് കമ്മിറ്റിക്ക് വിടാനോ ജോയിന്റ് കമ്മിറ്റിക്ക് വിടാനോ പൊതുജനാഭിപ്രായത്തിന് വേണ്ടി വിതരണം ചെയ്യാനോ വ്യവസ്ഥയുണ്ട്. ഇത്തരത്തിൽ ഏതെങ്കിലും ഒരു ആവശ്യത്തിനായി പ്രമേയം അവതരിപ്പിക്കുന്നതിന് രണ്ട് ദിവസം മുമ്പ് ബില്ലിന്റെ പകർപ്പ് എല്ലാ അംഗങ്ങൾക്കും നൽകേണ്ടതും അംഗങ്ങൾക്ക് അതിന്മേൽ ആക്ഷേപം ഉന്നയിക്കാൻ സാധിക്കുന്നതുമാണ്. ബില്ലിനെ സംബന്ധിച്ച് പൊതുചർച്ച ഈ അവസരത്തിൽ സാധ്യമാണ്.

ചട്ടം 76 പ്രകാരം ഏതൊരംഗത്തിനും ബിൽ സെലക്ട് കമ്മിറ്റിക്കോ ജോയിന്റ് കമ്മിറ്റിക്കോ വിടാനോ പൊതുജനാഭിപ്രായം തേടാനോ ആവശ്യപ്പെടാം. സെലക്ട് കമ്മിറ്റിക്ക് വിടുന്ന ബില്ലുകളുടെ റിപ്പോർട്ടുകളും ചർച്ചയ്ക്ക് വിധേയമാക്കാൻ വ്യവസ്ഥയുണ്ട്. ഭരണഘടനാ വ്യവസ്ഥകളും ചട്ടങ്ങളും വ്യക്തമാക്കുന്നത് ഓരോ ഘട്ടത്തിലും ബിൽ സംബന്ധിച്ച് വിശദമായ ചർച്ചയാണ്. ഭരണപ്രതിപക്ഷ ഭേദമന്യേ അംഗങ്ങൾക്ക് നിയമനിർമ്മാണ പ്രക്രിയയിൽ പങ്കാളികളാവാൻ

ചർച്ചയിൽ പങ്കെടുക്കാനും വ്യവസ്ഥ ചെയ്യുന്നതാണ് നിലവിലുള്ള നടപടിക്രമങ്ങൾ. ഇത്തരത്തിൽ വിശദവും കാര്യക്ഷമവുമായ ചർച്ച വിവിധ തലങ്ങളിൽ വിവിധ ഘട്ടങ്ങളിൽ ഉറപ്പുവരുത്തുന്ന നിയമാവലി പിന്തുടരുന്ന പാർലമെന്റിൽ ഒരു ചർച്ചയും കൂടാതെ ബില്ലുകൾ പാസാക്കുന്നത് ഗുരുതരവും നിയമാവലിയുടെ ലംഘനവുമാണ്.

തിടുക്കത്തിൽ, പാസാക്കുന്നത് മാരണനിയമങ്ങൾ

ഓരോ ഘട്ടത്തിലും ചർച്ച ഉറപ്പുവരുത്തണമെന്ന വ്യവസ്ഥ നിലനിൽക്കുമ്പോൾ സഭാ സമ്മേളനം പ്രക്ഷുബ്ധമാക്കുന്ന സാഹചര്യം സർക്കാർ തന്നെ സൃഷ്ടിക്കുന്നു. സഭ പ്രക്ഷുബ്ധമായ അന്തരീക്ഷത്തിൽ ഒരു ചർച്ചയും കൂടാതെ മിനിറ്റുകൾ കൊണ്ട് ബില്ലുകൾ പാസാക്കുന്നു. ഈ രീതി ജനാധിപത്യത്തിന്റെ നിലനിൽപ്പിനുതന്നെ ഭൂഷണമല്ല.

കോവിഡിന്റെ ഭീഷണിയിൽ രാജ്യം വിറങ്ങലിച്ചുനിന്നപ്പോൾ കാർഷിക രാജ്യമായ ഇന്ത്യയിൽ കർഷകരുടെ ദൈനംദിന ജീവിതത്തെയും കാർഷിക വൃത്തിയെയും അടിമുടി ദോഷകരമായി ബാധിക്കുന്ന ബിൽ നിയമമാക്കി. പ്രതിപക്ഷത്തന്റെ പ്രതിഷേധം

കണക്കിലെടുക്കാതെ കാര്യക്ഷമമായി ചർച്ചയില്ലാതെ പാസാക്കിയ നിയമം സുപ്രീം കോടതിയുടെ പരിഗണനയിലാണ്. നിയമത്തിനെതിരെ നടന്ന സമരത്തിൽ ഒട്ടേറെ രക്തസാക്ഷികൾ ഉണ്ടായി. കർഷകർ ഇപ്പോഴും സമരമുഖത്താണ്. ഇൻഷുറൻസ് കമ്പനികളുടെ ദേശസാൽക്കരണം ഇല്ലാതാക്കി സ്വകാര്യവൽക്കരണം സാധ്യമാക്കുന്ന ബിൽ ചർച്ച കൂടാതെ പാസാക്കി. ജനതയുടെ ഉപജീവനത്തെയും രാജ്യത്തിന്റെ സാമ്പത്തിക അടിത്തറയെയും താറുമാറാക്കുന്ന നിയമനിർമ്മാണങ്ങൾ, ഒന്നിനും ചർച്ചയില്ല. ബി.ജെ.പി. സർക്കാരിന്റെ കാലത്തെ നിയമ നിർമ്മാണങ്ങൾ രാജ്യത്തെ നിയമനിർമ്മാണ ചരിത്രത്തിലെ കറുത്ത ഏടായി അവശേഷിക്കുന്നു.

ഗുരുതര പ്രതിസന്ധി

പാർലമെന്റ് പാസാക്കുന്ന നിയമങ്ങൾക്ക് ഒരു നിശ്ചിതകാലയളവുപോലും ആയുസ്സ് ഇല്ലായെന്ന തരത്തിൽ നിരന്തരമായി നിയമഭേദഗതി വേണ്ടിവരുന്ന് കാര്യക്ഷമമായ ചർച്ചയും വീക്ഷണവുമില്ലാതെ നിയമനിർമ്മാണം നടത്തുന്നതുകൊണ്ടാണ്. ഓർഡിനൻസ് രാജ് ഈ കാലഘട്ടത്തിന്റെ പ്രത്യേകതയാണ്. ഓർഡിനൻസ് പ്രകാരം സ്വീകരിക്കുന്ന

നടപടികൾ ഓർഡിനൻസ് നിലവിലുള്ള കാലത്തോളം നിയമാനുസരണമാണെന്ന് കണക്കാക്കപ്പെടുന്നതിനാൽ ഓർഡിനൻസിൽ കാര്യമായ ഭേദഗതിയോടുകൂടിയുള്ള നിയമമാണ് സഭ പാസാക്കുന്നതെങ്കിലും ഓർഡിനൻസ് പ്രാബല്യത്തിലുണ്ടായിരുന്ന കാലത്തെ നിയമസാധുത സങ്കീർണ്ണമായ നിയമപ്രശ്നങ്ങളാണ് സൃഷ്ടിക്കുന്നത്.

ഫലത്തിൽ പാർലമെന്റിന്റെ അധികാരം എക്സിക്യൂട്ടീവ് കവർന്നെടുക്കുന്ന അതിഗുരുതരമായ ജനാധിപത്യ പ്രതിസന്ധിയാണ് ഇന്ത്യ നേരിടുന്നത്. സാങ്കേതികമായ ഭൂരിപക്ഷത്തിന്റെ അടിസ്ഥാനത്തിൽ ഭരണം ലഭിക്കുന്നവർ അവരുടെ ആഗ്രഹങ്ങൾക്കനുസൃതമായി ബില്ലുകൾ കൊണ്ടുവരികയും കാര്യക്ഷമമായ ചർച്ചയോ പരിശോധനയോ കൂടാതെ ബിൽ നിയമമാക്കുകയും ചെയ്യുമ്പോൾ അവിടെ ജനഹിതം അനസരിച്ചുള്ള നിയമനിർമ്മാണം സാധ്യമാകുന്നില്ല.

എക്സിക്യൂട്ടീവിന്റെ ദുരുപയോഗം

അധികാരത്തിലെത്തുന്ന കക്ഷികൾ പാർലമെന്റിന്റെയും നിയമസഭയുടെയും അധികാരങ്ങളിൽ കടന്നുകയറി നിയമ നിർമ്മാണ പ്രക്രിയയെ എക്സിക്യൂട്ടീവിന്റെ ഭരണ സൗകര്യത്തിനായി ദുരുപയോഗം ചെയ്താൽ ക്ഷയിക്കുന്നത് ജനാധിപത്യ

വ്യവസ്ഥിതിയാണ്. ഇന്ത്യയുടെ ചീഫ് ജസ്റ്റിസിന്റെ വാക്കുകൾ ഓരോ പാർലമെന്റേറിയന്റെയും നിയമസഭാ സാമാജികന്റെയും ഉത്തരവാദിത്വമുള്ള പൗരന്റെയും ബോധമണ്ഡലത്തിൽ ഇടിമുഴക്കം പോലെ പ്രതിധനിക്കണം.

നിയമങ്ങളിൽ വ്യക്തത വേണം, നിയമങ്ങൾ എന്തിനുവേണ്ടി എന്ന ഉത്തമബോധ്യം ഉണ്ടാവണം. ഓരോ നിയമവും സമൂഹത്തെ എങ്ങനെ ബാധിക്കുമെന്ന് ദീർഘവീക്ഷണം ഉണ്ടാവണം. സർവ്വോപരി കാര്യക്ഷമവും ക്രിയാത്മകവുമായ ചർച്ച ഉണ്ടാവണം.

ബില്ലുകൾ കാര്യക്ഷമമായ ചർച്ചയ്ക്ക് വിധേയമാക്കി നിയമം പ്രാബല്യത്തിൽ വരുമ്പോൾ സമൂഹത്തിൽ എങ്ങനെ പ്രതിഫലിക്കുമെന്ന് മുൻകൂട്ടി കാണുകയും തദനുസരണമായി മാറ്റങ്ങൾ വരുത്തുകയും വേണം. രാഷ്ട്രീയമായ കാഴ്ചപ്പാടിനപ്പുറം രാജ്യത്തെ ജനതയുടെ ക്ഷേമവും നന്മയും ഉറപ്പു വരുത്തുന്ന താകണം ഓരോ നിയമവും. നിയമ നിർമ്മാണ പ്രക്രിയകളിൽ ഒരു പുതിയ വഴിത്തിരിവുണ്ടാവാൻ പ്രചോദനമാകട്ടെ പരമോന്നത നീതിപീഠത്തന്റെ അഭിപ്രായപ്രകടനം.

**2 സെപ്റ്റംബർ 2021,
മാത്യുഭൂമി.**

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Going back to the foundation of the Republic

DR. Shashi Tharoor, MP

The most important contribution of the Constitution to civic nationalism is of representation centred on individuals

The recent speech by Congress leader Rahul Gandhi in Jaipur, drawing a distinction between Hinduism and Hindutva, echoes arguments that have become familiar in recent years, as Bharatiya Janata Party (BJP) rule has given broad currency to the idea of India as a Hindu nation and in turn provoked a backlash from secularists. But in fact the issue raises a debate that goes back to the very foundation of the Republic, and to the heart of the questions our Constitution sought to answer.

A new understanding

The most important contribution of the Constitution to Indian civic nationalism was that of representation centred on individuals. As the legal scholar, Madhav Khosla, explains in his impressive book of legal history,

India's Founding Moment, the political apparatus of establishing a constitutional democracy in postcolonial India - a land that was poor and illiterate, divided by caste, creed, geography and language, and burdened by centuries of tradition - involved asking Indians to have a new understanding of authority. They would be liberated from British imperial despotism through submission to a new idea of Indianness that saw them as equal agents.

The founders of the republic chose-as the chairman of the Constitution's Drafting Committee, Dr. B.R. Ambedkar, recognised - to impose a liberal Constitution upon a society which was not liberal, hidebound as it was by traditional customs and entrenched prejudices

relating to caste, religion, and social hierarchies. They saw the principles of liberal constitutionalism - the centrality of the state, non-communal political representation, and so on as essential to Indian democracy. In keeping with contemporary liberal thought, they committed India to a common language of the rule of law, constructed a centralised state, but instituted a model of representation whose units were individuals rather than groups. This was an attempt to free Indians from their prevailing understanding of their place in society and to place citizens in a realm of individual agency and deliberation that was appropriate to self-rule.

That was never going to be easy. Constitutions are, as Ambedkar pointed out, tools to control and restrain state power. The challenge lies in reconciling restrictions on state power with popular rule to prevent temporary majorities (since in a democracy, a majority is temporary, though some people forget that) from completely undoing what the Constitution has provided. The founders of the Indian republic held a conception of

democracy that went beyond majority rule. They subordinated politics to law. As Ambedkar put it, the rights of Indian citizens could not 'be taken away by any legislature merely because it happens to have a majority'.

Basis of representation

It is particularly striking, in today's context, that the Constitution makers explicitly rejected the notion of religion playing any role in citizenship, arguing that each individual voter exercised agency in the democratic project and should not be reduced to the pre-existing loyalties of religious affiliation. This was far removed from the assumptions that have animated the BJP's Citizenship (Amendment) Act and their threat to introduce a National Register of Citizens. The Constitution granted representation not to one's predetermined religious identity but to one's individual expression of political agency. That was why the individual vote was so important. Democratic politics could not be reduced to the advocacy of pre-set interests.

At the same time, the Constitution acknowledged group rights, such as the right of religious denominations to establish and maintain institutions for religious and charitable purposes (Article 26(a)), or the right of a ‘section of the citizens’ to conserve a distinct language, script or culture (Article 29 (1)). There were also provisions to protect the interests of Scheduled Tribes (Article 19(5)) and a specific provision in Article 25 stating that a ‘heavy responsibility’ would be cast on the majority to see that minorities feel secure. But though the Constitution recognised groups as bearing constitutional rights, Justice Dhananjaya Y. Chandrachud of the Supreme Court of India has argued (in his Justice P.D. Desai Memorial Lecture last year) that this ‘was nested in the understanding that membership of groups had a unique role of crafting and determining individual identity ... In elevating groups as distinct rights holders as well as empowering state intervention to address historical injustice and inequality perpetrated group membership, the framers located liberalism within the pluralist reality of India and *conceptualized every*

individual as located at an intersection between liberal individualism and plural belonging ... At the time of its birth, the nation was conceptualized as incorporating its vast diversity and not eliminating it.’[emphasis added].

Privileging the individual

This ability to recognise groups and yet adjudicate the rights their individual members, and the adaptability of the Constitution to the ever-changing realities of national life, have effectively made it a vehicle of social change. But the leitmotiv, from the start, remain privileging the individual citizen above the group.

It is striking, for instance, that the Constituent Assembly rejected separate electorates, weighted representation, and reservations on the basis of religion. Sardar Vallabhbhai Patel, in his capacity as Chairman of the Advisory Committee on Minorities and Fundamental Rights, wrote to the President of the Assembly, Rajendra Prasad, to explain that differentiated citizenship on the basis of religion had already been tried in the colonial era and had led to Partition.

The answer lay in moving away from a representative frame work that recognised identities that were regarded as stable and fixed, and towards a model of citizenship centred on the political participation of individuals. Such a model would allow the categories of majority and minority to be constantly defined and redefined within the fluid domain of politics and it would thereby offer the greatest form of security to all citizens.

Key debate

The key intellectual division among the Constitution-makers, therefore, was not between those who wanted a united territorial India and those who did not; that issue was settled by Partition, which occurred soon after the Assembly began its work. The key debate in the Constituent Assembly was between those who wanted to assert a conception of individual citizenship in India that went beyond immutable identities (like religion or caste) and those who insisted on Indian nationhood being defined as a confederation of such inescapable identities. Many nationalists who

argued passionately out-side the Constituent Assembly for a united India nonetheless thought that India was indeed a collection of distinct communities, who could flourish together in amicable co-existence. But the Constituent Assembly, led by Nehru and Ambedkar, went in the opposite direction, consciously opting for individual citizenship as the root of nationhood, transcending the limitations that India's communities imposed on their members.

Ambedkar made this clear: 'I do not believe there is any place in this country for any particular culture, whether it is a Hindu culture, or a Muhammadan culture or a Kanarese culture or a Gujarathi Culture. There are things we cannot deny, but they are not to be cultivated as advantages, they are to be treated as disadvantages, as something which divides our loyalty and takes away from us our common goal', he argued. 'That common goal is the building up of the feeling that we are all Indians. I do not like what some people say, that we are Indians first and Hindus afterwards or Muslims afterwards, I am not satisfied with that

I do not want that our loyalty as Indians should be in the slightest way affected by any competitive loyalty, whether that loyalty arises out of our religion, out of our Culture or out of our language. I want all people to be Indians first, Indians last and nothing else but Indians ...’

Divided between two ideas

This fundamental difference of opinion-whether people are Hindus or Muslims first, or Indians first-continues to haunt our politics today. The nationalist movement was divided between two ideas; that held by those who saw religious identity as the determinant of their nationhood, and

those who believed in an inclusive India for everyone, irrespective of faith, where rights were guaranteed to individuals rather than to religious communities. The former became the Idea of Pakistan the latter the Idea of India. Pakistan was created as a state with a dominant religion, a state that discriminates against its minorities and denies them equal rights. But India never accepted the logic that had partitioned the country: Our freedom struggle was for all, and the newly independent India would also be for all. Reducing India to a Hindu Rashtra would be repudiation of that essential conception of India, the India that our founding fathers fought to free.

(Shashi Tharoor is a third-term Member of Parliament (Congress) representing Thiruvananthapuram and an award-winning author of 23 books, including most recently, Pride, prejudice and Punditry)

15 December 2021,

The Hindu.

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## Mediation Bill : Not getting the Act together

Sriram Panchu

While it contains many pluses, the Bill needs improvement in some crucial places

Over the last 15 years, the dispute resolution landscape in India has undergone significant change with the advent of mediation. To house this consensual creature in the same stables as thorough breeds of adversarial litigation and arbitration was a challenge, and even more to ensure that they got on reasonably well, working in tandem in inventive ways like arbitration-cum-mediation and *vice versa*.

It seems to be the way of the world that when something becomes prominent, there must be a law to regulate it. And so with mediation. While scattered mention was made of its use in several statutes, including commercial and consumer disputes, there was no comprehensive statute providing for all dimensions of the mediation process and its practice.

Such a need was articulated in several quarters, notwithstanding doubters and dissenters who insist that regulation will kill the free spirit that mediation embodies. A group of senior mediators was set up by the Supreme Court Committee in charge of court-annexed mediation process, and over a period of several months, a draft Bill emerged which then started to make its way through the labyrinthine processes of governmental and legislative mandarins. The resultant Bill titled the Draft Mediation Bill 2021, slated for presentation now to Parliament, bears no resemblance to the original in some crucial places. It reminds the mediation community of an old Clint Eastwood film - the Good, the Bad, and the Sad (tweaked).

## **The good**

The Bill recognises that mediation has come of age and needs to be treated as a profession, which is a huge improvement over the part-time honorarium basis it has in the court-annexed mediation schemes. The Bill acknowledges the importance of institutes to train mediators, and service providers to provide structured mediation under their rules. It provides for pre-litigation mediation. This is quite a remarkable step, but is designed to be easy to implement. Parties are required to have at least one substantive session with the mediator where the process is explained to them. Thereafter they are free to continue or terminate the mediation and follow the litigation path if they so decide. Further, if any urgent interim order is needed, they can bypass mediation at the first stage and return to it after resolving the interim relief issue.

Another plus is that the Bill does away with the confusion emanating from using both expressions “mediation” and “conciliation” in different statutes by opting for the former in accordance with international practice, and defining it widely to include the

latter. It recognises online dispute resolution, a process that is going to move mediation from the wings to centre stage in a world that COVID-19 has changed. It provides for enforcement of commercial settlements reached in international mediation viz between parties from different countries as per the Singapore Convention on Mediation to which India was a notable signatory. The Convention assures disputants that their mediation settlements will be enforced without much difficulty across the world, unlike the fresh headaches that the litigative decree or arbitration award present at the time of enforcement.

## **The Bad**

Leading in from the last point, it is expected that this Bill would make India a hub for international mediation in the commercial disputes field, and indeed institutions are being opened for this purpose. Exactly the reverse may happen. This is because the Bill unwisely treats international mediation when conducted in India as a domestic mediation. The settlement under the latter is given the status of a judgment or decree of a court. Now, that is excellent for cases between Indian

parties, but disastrous when one party is foreign. The reason is that the Singapore Convention does not apply to settlements which already have the status of a judgment or decree. Ergo, if you conduct your cross-border mediation in India, you lose out on the tremendous benefits of worldwide enforceability. In sum, go to Singapore or Sri Lanka or anywhere else other than India to conduct your mediation. If this drafting mismatch is not remedied, dreams of our robust hubs and ease of doing business in India are neatly nipped in the bud.

Then comes the governing mechanism, the Council. It has three members: a retired senior judge, a person with experience of Alternative Dispute Resolution (ADR) law and an academic who has taught ADR. This is an all-powerful body which regulates, certifies, accredits, plans, governs, etc., and it doesn't have a single mediator. Judging from the fact that these are full-time members, it is clear that none of them will be active practitioners. Most likely we are looking at sinecures for the bureaucratic and academic world. Certainly this Bill will be unique where a profession is being regulated without a single professional on the regulator. Try doing that to

lawyers, doctors and accountants. And one more lapse - this is the field of dispute resolution, the judiciary's domain, so how come the Chief Justice of India is not in the picture for making appointments?

Then there is a long list of disputes which should not be mediated. Some of them look understandable at first sight but unnecessary -at second. Fraud, for example. It is standard practice in litigation to make as many and as serious charges as possible; that doesn't prevent parties from settling, and these accusations are disposed of by retraction or apology or simply ignored. In cases involving minors' or persons of unsound mind, the law provides for the court to pass orders to protect them. All that is necessary is to provide that any settlement of disputes involving them needs the court's approval, not to deny the possibility of a beneficial mediated settlement. Patents and copyright cases settle on commercial terms leaving untouched the validity of the grant, so why deny this possibility and consign the parties to litigative longevity? In the case of telecom, why can't manufacturers and service providers and consumers be allowed to talk and resolve issues?

## **The sad**

Why can't we get our act together to get the Mediation Bill in good shape? Why can't all the stakeholders get this Bill together? Mediators, lawyers, judges have applied their minds to a considerable degree. To be fair to the government, it did call for comments on the draft Bill. What is missing is the element of focused and engaged discussion after comments are

sent. It is as though a wall has been erected and no one knows what is going to emerge. We all have a common purpose: to place mediation strongly in our legal landscape, and place India prominently in the world's mediation landscape. Even if it takes more discussion and consideration amongst all stakeholders, let that be done. It is for Parliament now to do the needful. We should not settle for less.

*(Sriram Panchu is Senior Advocate and President, Mediators India.)*

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**The Hindu.**

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## THE SHAKY FOUNDATION OF THE LABOUR LAW REFORMS

K. R. SHYAM SUNDAR

It could be a long wait before employers and workers enjoy the so-called benefits extended by the labour codes

The National Democratic Alliance government enacted the Code on Wages (<https://bit.ly/3fMraIj>) in August 2019 and the other three Codes, viz., the industrial Relations Code, the Occupational Safety, Health and Working Conditions Code and Code on Social Security (CSS) in September 2020. Later, it had framed the draft rules albeit incompletely under all the codes incompletely because the rules have not covered some aspects of the Codes, e.g. rules regarding recognition of central trade unions have not been framed so far.

### A RUSHED EXERCISE

Controversies surround the processes of the enactment of codes and the framing of rules. The Government has held only symbolic and partial

consultation with the central trade unions. The three codes were passed in Parliament even as the Opposition parties, otherwise insignificant, boycotted the proceedings. The tearing hurry in which the Government carried out the reforms even during the COVID-19 period gave tremendous hope to employers and potential investors. It announced its intentions of implementing the Codes from April 1, 2021 even as State governments were completely unprepared with the rules. Further, the major political parties reallocated their energies to regional elections rather than the implementation of codes. Symbolically, labour law reforms have been affected and the government can boast of it. Since the Government has not shown serious intent to implement the

codes, the NDA government effected reforms to boast that it has executed the long-pending reforms; simply put, it is more symbolic rather than a meaningful act.

## **COURT DIRECTIVES**

The central government has deferred the possible date of implementation to October 1, 2021, again tentatively. In the meanwhile, the Supreme Court of India has exerted pressure on both the central and the State governments to implement a 'one nation, one ration card' (ONOR) scheme and register all the unorganised workers under the National Database for Unorganized Workers (NDUW), which was to have been done by July 31, 2021. Government agencies are rushing to comply with both the directives. In ONOR, Aadhaar seeding and the universal availability of an electronic point of sale (EPOS) system are necessary. And for the NDUW, it has to register each of the approximately 400 million workers, a conservative figure.

Perhaps, the Supreme Court passed such an extraordinary perhaps impracticable order following the hesitancy in early 2020 to provide relief to suffering migrant workers following

the national lockdown. The governments did not honour the Supreme Court's orders relating to the registration of construction workers for many years. So, it has a bad track record. One is not sure when governments would comply fully and well with the Supreme Court's orders: Unorganised workers Including migrant workers will continue to be deprived of their promised and extended entitlements.

## **GOVERNMENT'S LINE VS REALITY**

The Government said the codes would extend universal minimum wages and social security, enable enhanced industrial safety and the provision of social security to gig workers, among other things. The Industrial Relations Code provides for recognition of trade union(s) by employers, a labour right that eluded workers for seven decades. On the other hand, employers celebrated the extension of tremendous flexibility to them, even those unasked, such as relief from framing standing orders for most firms. But do they enjoy these benefits?

On August 3, 2021, I browsed the Simpliance website (a law portal) to assess the record of State governments

regarding rules under the codes. It was a revelation to find that major States such as Tamil Nadu, Kerala, West Bengal, Maharashtra, Haryana and Delhi have not issued the draft rules under any codes. Karnataka, Gujarat and Jharkhand have framed Rules for the Code on Wages and the Industrial Relations Code. Madhya Pradesh, Chhattisgarh, Uttar Pradesh, Uttarakhand and Punjab have framed rules for all the codes. Even though the Code on Wages was enacted in August 2019, it was only in March 2021 that the central government notified the constitution of an advisory committee. On June 3, 2021 it also announced an expert committee with a tenure of three years to advise it on minimum wages. Then, on July 12, 2021, it announced that the wage index's base year would be shifted from 1965 to 2019 to use the revised wage index to determine minimum wages. The Government seems to be clueless regarding the implementation of minimum wages.

### **POOR SAFETY RECORD**

The incidence of major industrial accidents has remained undiminished even during the COVID-19 period. For instance, Industrial reported that between

May to June, 32 major industrial accidents occurred in India, killing 75 workers (<https://bit.ly/3ApxvRV>). The media reported four accidents in Vizag during 2020. Safe in India's annual reports, CRUSHED, for 2019 and 2020, provide a disturbing picture of industrial accidents in the automobile industry in the Gurgaon region (<https://bit.ly/3CxPfwv>). Industrial safety continues to be a grave concern. Even after the enactment of the Occupational Safety, Health and Working Conditions Code.

According to several research reports, COVID-19 intensified informality, led to the withdrawal of workers from the labour market, reduced earnings, increased unemployment and widened inequality. The non-statutory floor level minimum wage remains a meagre ₹178 still even as Wholesale Price Index-inflation rates have galloped to 12% in June 2021. The Government's relief measures to workers, especially unorganised and migrant workers and even to the so-called organised sector workers, are too meagre to make any difference. It did not implement the widely endorsed measure of direct benefit transfer at least for low-income families.

## IN PERSPECTIVE

Thus, we see two aspects concerning labour market governance in India. One, the Government has failed to provide legal visibility to millions of unorganised and migrant workers, even after decades, and despite direction by the highest court in the land. Two, despite the gazetting of four Codes, age-old laws are in force. Thus, they reflect poorly not only on the governance abilities of the governments but also on the countervailing power of the Opposition parties. Were the labour law reforms rushed with little or no

debate and consultation whatsoever, only to remain in the gazette books? Employers and workers cannot enjoy the so-called benefits extended by the codes.

Given the facts mentioned above, the legislative impasse continues; one does not know how long it would be. However, India would score impressively on the ease of doing business exercise by any agency including the World Bank by the mere execution of labour reforms without them being implemented: what else then is needed!

*(K.R. Shyam Sundar is Professor; HRM Area, XLRI - Xavier School of Management, Jamshedpur; Jharkhand.)*

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## **‘GO BACK TO COMMITTEES’ IS THE FARM LAWS LESSON**

P.D.T. ACHARY

In any key Legislation the practice now of not involving the established systems of parliament has to be reviewed.

The Prime Minister’s apology to the nation for not being able to convince a section of the farming community about the real intent of the Government in enacting the farm legislations is unprecedented. But it is not clear why it was an apology to the nation when only a section of the farmers could not be convinced. And then the apology is not for enacting the three farm laws or causing enormous suffering to the farmers. In any case it appears that the farmers have clearly understood the intent; and that is the reason why they did not go back to their farms until the laws are repealed. Now that the Prime Minister has informed the nation that the Government is going to repeal these laws, the farmers are understandably jubilant over their victory. This victory indeed

takes india’s politics to a new phase, a phase of robust non-political movements with a certain staying power. We do not know ultimately what transformation it will bring to India’s jaded politics. But one thing becomes clear. The prolonged non-violent agitation by the determined farmers and the final capitulation by a very powerful Government augur well for India’s democracy.

### **Trajectory and intent**

The trajectory of the three farm laws clearly shows the real intent of the Government. These were brought in first as ordinances which was quite perplexing. First, these laws have a far-reaching impact on the farmers and it was very improper and quite unwise to push them through without taking the farmers into confidence.

Second, under Article 123 of the Constitution the President can legislate on a matter when there is great urgency in the nature of an emergency and the sitting of Parliament is quite some time away. Farm laws which make radical changes in the farm sector and affect the life of farmers in very significant ways do not have the kind of urgency which necessitates immediate legislation through the ordinances. Obviously, someone not very familiar with the working of Parliament must have advised the Government to take the ordinance route in order to avoid the standing committees' scrutiny. It is a wrong impression that Bills which are brought to replace the ordinances are not or cannot be referred to the standing committees of Parliament. There is no such restriction. The Speaker/Chairman has the authority to refer any Bill except a money Bill to the standing committees.

### **It was being adventurous**

These farm Bills should have been referred to the standing committee on agriculture for a detailed scrutiny. The committee could have held

comprehensive discussions with the farmers. They would have thus got an opportunity to present their views before the committee and Parliament. In fact, their main complaint was that they were not consulted at any stage before the ordinances were issued. Radical changes in the farm sector without having, any kind of consultation with the farmers was nothing short of adventurous.

Parliament is a kind of shock absorber. Its systems have been designed to address issues with a cool head and find solutions. The committees take the heat off the issues and deal with them in a mature manner by listening to all stakeholders. Parliament and its systems require men who govern, not to bypass it.

### **House wisdom is invaluable**

The English monarchs of the 13th century, powerful and arrogant though they were, felt the need to consult the commoners for running the realm because they became wiser after many battles and wars. Parliament emerged from these consultations. Consultation with Parliament and its time honoured system is a sobering and civilising necessity for governments howsoever powerful they may feel. The accumulated

wisdom of the Houses is an invaluable treasure. It is very surprising why important Bills which are coming before Parliament are not being referred to the committees. The experience of centuries shows that scrutiny of Bills by the committees make better laws. The case of the farm laws holds an important lesson for this Government or any government. A series of missteps led to avoidable sufferings to the farmers who do not normally leave their farms, and trudge along hundreds of miles to agitate. They lost 700 of their brothers after being exposed to the harshness of the summer, winter and monsoon for almost 14 months. Instead of using water cannons and barricades, had Parliament been allowed to intervene, the head of the Government would not have had to apologies to the nation. However, now that the Government has decided to repeal the farm laws, it will be widely welcomed no matter what political calculations have gone into it.

### **These may be tactical moves**

What next is an interesting question because the farmers seem to have decided to wait and watch. They will wait till Parliament repeals these laws in the winter session that commences on November 29. A tone of scepticism could

be detected in their reactions presumably because the Government has not taken the position that these farm laws are wrong or harmful to the farmers. In fact the Government is of the view that these laws are necessary for re-forming the farm sector. The public apology has not changed that position. So the apology and the repeal of laws may be tactical moves by the Government to tide over the emerging political situation in certain regions of the Indo-Gangetic Plain. Repealed laws can be brought back in future may be with certain modifications. There are no legal hurdles in that. The basic approach to corporatisation of the farm sector has not been abandoned.

A proper parliamentary scrutiny of pieces of legislation is the best guarantee that sectoral interest will not jeopardise basic national interest. Protection of farmers is an essential part of national interest. So, in any future legislation on farmers it is absolutely necessary to involve the systems of Parliament fully so that a balanced approach emerges. We must not forget that the farm Bills were not referred to either the standing committee or a joint select Committee of both Houses of Parliament as has been the practice earlier.

## **A missed step**

In fact, available data shows that Bills are very rarely referred to the committees these days. House rules have vested the discretion in the presiding officers in the matter of referring the Bills to Committees. No reasoned decisions of the presiding officers for not referring them are available. Since detailed examination of Bills by committees result in better laws, the presiding officers may, in public interest, refer all Bills to the committees with few exceptions. Although the relevant rule is not happily worded, the intent is clear, namely, that the committee should examine all the important Bills. In the light of the horrendous experience of the Government over the farm laws, the present practice of not referring the Bills

to committees should be reviewed. Speaker Om Birla has spoken about strengthening the committee system in the recent presiding officers' conference. One way of strengthening, it is by getting all the important Bills examined by them.

The farmers had to wage a prolonged struggle because the systems of Parliament were by passed by the Government. A government elected by the people can function only in a democratic way. Other options are not available to it. The farmers who sat at the Delhi border for 14 months, braving health and cold and death and conducting themselves in the most democratic way, have once again proved that.

*(P.D.T. Achary is Former Secretary General, Lok: Sabha )*

**22 November, 2021,**

**The Hindu.**

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**FOODSTUFF: MARKET REGULATION  
THE ESSENTIAL COMMODITIES  
(AMENDMENT)  
ACT, 2020 AND AFTER**

Manish Kumar

*Despite several objections, the three farm laws, including the Essential Commodities (Amendment) Act, 2020, were enacted with full force by the union government. However, after more than a year of the farmers' agitation, the government decided to withdraw these laws. The amended ECA had some contradictory provisions and in sum, limited the scope for regulation by local/state/union governments. The present article discusses the provisions of the amended ECA and its impact on the scope for regulation of the foodstuffs market.*

Food price inflation is a politically sensitive matter and has caused problems for governments in the past as well. There have been many recent instances, especially during the COVID-19 pandemic, when the food price inflation recorded a sharp increase. One may claim that the international price rise is among the factors of high food inflation, particularly for the products in which import is a significant share of the domestic availability (Shankhdhar 2021). However, one cannot deny that hoarding is also one of the contributing factors to price rise (Stiff et al 1975). It should be noted that hoarding is associated with the tendency among profit-seekers to control

the larger supply segment of the value system that forces the consumers to pay an inflated price.

In many recent instances, the district, state and union government authorities had stepped in to prevent hoarding and the resultant price rise with the help of the Essential Commodities Act, 1955 before its amendment in 2020 (*Hindustan Times* 2020). In all the cases, the hoarders were selling essential commodities at rates higher than the market price or maximum retail price, keeping in mind the maximum profit share. The Supreme Court, through an interim order, had stayed the implementation of “farm laws,” including the Essential

Commodities (Amendment) Act, 2020 (ECA 2020 henceforth) in January 2021. Later, on 19 November, the Prime Minister announced the government's decision to repeal these acts (PIB 2021).

### **Hoarding of Essential Commodities**

In a country like India, where one sees growing economic inequality, “profit-led inflation” can easily widen the gap between the rich and the poor (Patnaik 2007). In contrast, with the severe economic slowdown, the incomes of the majority of citizens are falling. And, with the hoarding of essential commodities, consumption inequality is bound to rise. Hence, it is pragmatic for any government to discourage the hoarding of essential commodities, including foodstuffs, through proactive and affirmative action. The Essential Commodities Act (ECA), 1955 has been a significant law against the hoarding of essential commodities. However, the provisions of the amended ECA 2020 had a very limited role in preventing the hoarding of agricultural produce. Because of which, the task of the government to control inflation of necessary food products was bound to become more difficult.

### **Wider Implications**

Section 3, subsection 1A of the ECA 2020 makes for the provision that the regulation of supply of cereals, pulses, potatoes, onions, edible oilseeds and oils by the government is only possible in the case of extraordinary circumstances like war, famine, extraordinary price rise and natural calamity of grave nature. The amended ECA authorises the union government to notify such a situation through the official gazette. According to the Government of India, as the answer of the minister of consumer affairs in Parliament reflects, the amendment does not make any change in the schedule of the ECA 1955, which lists all essential commodities (Lok Sabha 2021). However, it must be noted that the ECA 2020 implicitly changes the status of the above-mentioned foodstuffs from “all-time essential commodities” to “situational essential commodities,” as far as the matter of supply or anything related to supply is concerned. This change not only affects the application of the ECA for the supply of the above mentioned agricultural products but affects many other Indian laws that adopt the meaning of “essential commodities” from the ECA 1955.

The Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities (PBMMSEC) Act, 1980 is, to a large extent, dependent on the ECA 1955. The PBMMSEC Act makes the provision for the detention of hoarders for the purpose of prevention of black marketing and maintenance of supplies of essential commodities. Section 3(b)(i) of the PBMMSEC Act adopts the meaning of “essential commodities” from the ECA 1955. The Representation of the People Act, 1951, under Section 8, which is about disqualification of members of Parliament and legislative assemblies on conviction for certain offences, including hoarding of essential commodities, uses the meaning of “essential commodities” as per the ECA 1955. The Railways Act, 1989 (Section 88) and various sections of the Code of Criminal Procedure (CrPC) also adopt the meaning of “essential commodities” from the ECA 1955 (see, for example, CrPC 110). The difference between “hoarding” and “normal stock” is the deciding feature for the application of these laws, where the permissible stock limits allow for a differentiation between these two terms. Considering that the ECA 2020 prohibits the government authorities from imposing any stock limit for mentioned foodstuffs under normal

circumstances, the difference between “hoarding” and “normal stock” does not exist. That is why, all Indian laws that derive the meaning of “hoarding” from the “essential commodities,” as defined by the ECA 1955, are affected. Hence, the impression of change is far greater than what is reflected in the ECA 2020.

### **Controlling Stock Limits**

The extensive use of the ECA 1955 in the recent past, including the current regime, also reflects the wider impact of the ECA 2020. In most of the cases, the union government used ECA 1955 for foodstuffs. Table 1 provides the summary of “central control orders” issued under ECA 1955 through *the Gazette of India* between 2014 and 2021, by the Ministry of Consumer Affairs, Food and Public Distribution. In 2002, the Government of India, led by the National Democratic Alliance (NDA I), issued an order-for the Removal of (Licensing requirements, Stock limits and Movement restrictions) on Specified Foodstuffs (RLSMSF)-using the powers conferred by Section 3 of the Essential Commodities Act, 1955. The current union government replaced the 2002 order with another order of the same name in 2016. In the period after 2002, the union government (belonging to different political parties) amended these orders several times either to

impose or remove the stock limit. In fact, some of the stock limit orders continue to be in place by the time this article is written. The non-applicability of the RLSMSF order allows the authority to impose a stock limit on the commodity, whereas the applicability of RLSMSF prevents any supply control. As given in Table 1, 17 out of 29 control orders since 2014 were brought by the union

government to impose a stock limit using the ECA 1955, and three orders were used to prevent any supply control on specified commodities. Most of the control orders were for edible oils/oilseeds, pulses, and onions. Evidently, the ECA 1955 is vibrant and extremely useful for the government to control the price and supply of essential commodities, including foodstuffs.

Table 1: Control Orders Issued under the ECA 1955 by the Ministry of Consumer Affairs, Food and Public Distribution

| Order Number | Date              | Commodity                         | Order Effect                                 |
|--------------|-------------------|-----------------------------------|----------------------------------------------|
| SO 77        | 9 January 2014    | Edible oil/<br>oil seeds,<br>rice | Exemption from the stock limit for exporters |
| SO 1685      | 3 July 2014       | Onion,<br>potato                  | RLSMSF 2002 not applicable                   |
| SO 1797      | 2 July 2015       | Onion                             | RLSMSF 2002 not applicable                   |
| SO 2857      | 18 October 2015   | Pulses                            | RLSMSF 2002 not applicable                   |
| SO 1584      | 29 April 2016     | Sugar                             | RLSMSF 2002 not applicable                   |
| SO 929       | 29 September 2016 | Foodstuffs                        | RLSMSF 2002 replaced with RLSMSF 2016        |
| SO 3341      | 27 October 2016   | Sugar                             | RLSMSF 2016 not applicable                   |

|         |                   |                          |                                                                                                          |
|---------|-------------------|--------------------------|----------------------------------------------------------------------------------------------------------|
| SO 1288 | 25 April 2017     | Sugar                    | RLSMSF 2016 not applicable                                                                               |
| SO 1600 | 18 May 2017       | Pulses                   | RLSMSF 2016 applicable                                                                                   |
| SO 2785 | 25 August 2017    | Onion                    | RLSMSF 2016 not applicable                                                                               |
| SO 3136 | 27 September 2017 | Edible oil/<br>oil seeds | RLSMSF 2016 not applicable                                                                               |
| SO 3397 | 23 October 2017   | Onion                    | RLSMSF 2016 not applicable                                                                               |
| SO 3422 | 25 October 2017   | Sugar                    | RLSMSF 2016 not applicable                                                                               |
| SO 4079 | 27 December 2017  | Onion                    | RLSMSF 2016 not applicable                                                                               |
| SO 2414 | 13 June 2018      | Edible oil/<br>oil seeds | RLSMSF 2016 applicable                                                                                   |
| SO 2826 | 6 August 2019     | Foodstuffs               | No stock limit for contract farming purchasers                                                           |
| SO 3540 | 29 September 2019 | Onion                    | RLSMSF 2016 not applicable above stock wholesaler: 50 mt and retailer: 10 mt                             |
| SO 4298 | 28 November 2019  | Onion                    | Extension of previous order                                                                              |
| SO 4341 | 3 December 2019   | Onion                    | RLSMSF 2016 not applicable above stock wholesaler: 25 mt and retailer: 5 mt                              |
| SO 4417 | 10 December 2019  | Onion                    | RLSMSF 2016 not applicable above stock wholesaler: 25 mt and retailer: 2 mt                              |
| SO 4471 | 16 December 2019  |                          | Exemption for commodity derivatives registered with the Warehousing Development and Regulatory Authority |
| SO 901  | 27 February 2020  | Onion                    | RLSMSF 2016 applicable                                                                                   |
| SO 1087 | 13 March 2020     | Mask,<br>sanitiser       | Added in the schedule of the ECA 1955                                                                    |

|         |                 |                 |                                                                              |
|---------|-----------------|-----------------|------------------------------------------------------------------------------|
| SO 1169 | 19 March 2020   | Sanitiser       | Control on price of alcohol used in sanitiser                                |
| SO 1197 | 21 March 2020   | Mask, sanitiser | Price control                                                                |
| SO 1207 | 24 March 2020   | Mask, sanitiser | Price control                                                                |
| SO 3776 | 23 October 2020 | Onion           | RLSMSF 2016 not applicable above stock wholesaler: 25 mt and retailer: 2 mt  |
| SO 2674 | 2 July 2021     | Pulses          | RLSMSF 2016 not applicable above stock wholesaler: 200 mt and retailer: 5 mt |
| SO 2871 | 19 July 2021    | Pulses          | RLSMSF 2016 not applicable above stock wholesaler: 500 mt and retailer: 5 mt |

One may note that like the ECA 2020, the RLSMSF orders also prevent the control on supply. However, in the case of RSMSF, imposition of “stock limit” is at the will of the government, whereas in the case of ECA 2020, the supply control is permissible only under extraordinary circumstances mentioned in the amended act.

The lively use of the ECA 1955 can also be noted from the number of cases, arrests, prosecutions and convictions (Table. 2) under this act in recent years. The information in Table 2 is taken from the responses of union ministers in Parliament at different points of time;

most of the questions were on foodstuffs. Although the information from a substantial number of states/union territories is not reflected in the table; still the numbers are high and suggest the wider use of the ECA 1955. In 2017, the union minister for consumer affairs informed Parliament that the total value of goods confiscated in 2016, under the ECA 1955, was more than ₹ 133 crore (Lok Sabha 2017). Undoubtedly, such factors cannot be ignored and any reconsideration of the ECA must recognise that any changes to the ECA like the 2020 amendments may only legalise illegal hoarding, at present.

Table 2: Action Taken under the ECA 1955 during 2012-16

| Year | No of Raids Conducted | Person Arrested | Person Prosecuted | Person Convicted | Remark                                                                                                            |
|------|-----------------------|-----------------|-------------------|------------------|-------------------------------------------------------------------------------------------------------------------|
| 2012 | 2,19,092              | 7,782           | 6,403             | 375              | Four states/union territories did not report or incomplete report                                                 |
| 2013 | 2,20,413              | 8,413           | 5,923             | 272              | Seven states/union territories did not report or incomplete report                                                |
| 2014 | 1,31,868              | 12,017          | 3,185             | 2074             | Eight states/union territories did not report or incomplete report                                                |
| 2015 | 1,34,264              | 1,765           | 802               | 59               | Five states/union territories did not report or incomplete report                                                 |
| 2016 | 95,673                | 7,962           | 4,817             | 389              | Four states/union territories did not report and reports by 19 states/union territories were only for some months |

### ECA 2020 and High Inflation

The ECA 2020 precisely defines the “extraordinary price rise” under point (b) of Section 3, subsection 1A. The ECA 2020 prevents the imposition of a stock limit below 100% of retail inflation in the case of horticultural produce and 50% for non-perishable agricultural products.

There is no explanation from the government on why the permissible inflation for the most necessary consumption items was kept very high. Food inflation, even at a much lower rate than the permissible level set by the ECA2020, can be a recipe for disaster.

It is worth noting that since March 2015, the Reserve Bank of India (RBI) adopted inflation targeting” as a key monetary policy. The central government, in consultation with the RBI, fixed the inflation target at 4% (with  $\pm 2\%$  of tolerance level) (RBI 2021). Food inflation has been the biggest contributing factor to overall inflation. Hence, the inflation target of 4% and the food inflation threshold as per the ECA 2020 are contradictory to each other. Food, being an essential commodity, forms a major part of wage income, so any increase in the prices of food items

results in a fall in real wages, which is not in favour of a country with already declining consumption levels (Patnaik 2020). As given in Table 3, for pulses and oil, the annual rate of inflation in recent months was below the permissible limit of the ECA 2020, yet, it created panic among all income groups. One must remember the protest demonstrations by the present ruling party when it was in opposition for all valid reasons on the annual food inflation between 10% and 15% (NDTV2013).

|          | Onion | Gram<br>(Split) | Tur<br>(Arhar) | Mustard<br>Oil | Soya<br>Oil | Sunflower<br>Oil | Palm<br>Oil |
|----------|-------|-----------------|----------------|----------------|-------------|------------------|-------------|
| 2019     |       |                 |                |                |             |                  |             |
| January  | -58   | -10             | -2             | 2              | 4           | 4                | 4           |
| February | -53   | -7              | 1              | 3              | 4           | 5                | 4           |
| March    | -39   | -6              | 2              | 3              | 4           | 4                | 0           |
| April    | -16   | -3              | 7              | 3              | 3           | 4                | -4          |
| May      | 1     | 2               | 13             | 3              | 3           | 4                | -4          |
| June     | 7     | 4               | 19             | 4              | 3           | 4                | -4          |
| July     | 0     | 4               | 20             | 3              | 2           | 2                | -5          |
| August   | 15    | 1               | 22             | 3              | 2           | 2                | -4          |

|           |     |    |    |    |    |    |    |
|-----------|-----|----|----|----|----|----|----|
| September | 86  | 1  | 24 | 3  | 3  | 3  | -1 |
| October   | 120 | 3  | 25 | 5  | 3  | 3  | -2 |
| November  | 177 | 3  | 27 | 5  | 3  | 4  | 2  |
| December  | 390 | 1  | 23 | 5  | 4  | 5  | 9  |
| 2020      |     |    |    |    |    |    |    |
| January   | 256 | 0  | 21 | 8  | 8  | 8  | 17 |
| February  | 135 | -1 | 16 | 8  | 8  | 9  | 18 |
| March     | 97  | 0  | 16 | 8  | 6  | 8  | 15 |
| April     | 72  | 6  | 25 | 9  | 10 | 11 | 19 |
| May       | 28  | 4  | 20 | 9  | 10 | 12 | 17 |
| June      | 8   | 1  | 12 | 10 | 9  | 12 | 18 |
| July      | 2   | 1  | 11 | 11 | 11 | 13 | 20 |
| August    | -9  | 1  | 9  | 15 | 11 | 14 | 21 |
| September | -18 | 5  | 10 | 15 | 12 | 17 | 24 |
| October   | 7   | 9  | 21 | 16 | 13 | 20 | 25 |
| November  | -3  | 11 | 20 | 18 | 15 | 22 | 26 |
| December  | -53 | 11 | 19 | 21 | 20 | 26 | 27 |
| 2021      |     |    |    |    |    |    |    |
| January   | -40 | 11 | 19 | 23 | 23 | 31 | 26 |
| February  | 14  | 10 | 20 | 23 | 26 | 34 | 27 |
| March     | 10  | 13 | 22 | 29 | 34 | 45 | 38 |
| April     | -15 | 9  | 13 | 32 | 37 | 47 | 40 |

|        |    |    |    |    |    |    |    |
|--------|----|----|----|----|----|----|----|
| May    | 9  | 13 | 14 | 40 | 47 | 54 | 50 |
| June   | 31 | 15 | 16 | 42 | 51 | 55 | 50 |
| July   | 35 | 13 | 13 | 39 | 48 | 52 | 45 |
| August | 30 | 13 | 12 | 38 | 50 | 51 | 45 |

The table presents the percentage rise in the retail prices of the commodities, over the prices prevailing immediately preceding 12 months.

*Source: Calculated using price data from the Department of Consumer Affairs, Government of India.*

As it is clear from Tables 1 and 3, in the last three years, the union government amended the RLSMSF orders seven times to use the ECA 1955, for controlling the supply and price of onion and pulses. In most of the cases, the existing rate of inflation was well below the limits as permitted by the ECA 2020. Hence, as it is evident; in the recent past, the government also felt the need for intervention in supply at a lower inflation rate, which the amended act would not have allowed. It is equally important to note the absence of any logical basis in the ECA 2020 for keeping such a high level of inflation.

Further, considering the higher permissible limit of inflation and its peculiar regional pattern, how would the competent state or union authority manage for different rates of inflation in

different parts of the country? In Table 4 the regional variation in retail price inflation can be noted. In June 2021, retail inflation for onions varied from 19% in the west zone to 46% in the north zone. Such variation in the inflation of perishable commodities requires region-centred affirmative action and proactive policies. In the case of pulses, the rate of inflation ranges between 7% in the north-east zone and 23% in the north zone. In the case of edible oils, in most of the cases, the all India average inflation rate is near 50%, which is the limit for non-perishable commodities after that ECA 2020 permits the intervention. In the case of palm oil, the all India average inflation is just below 50%, but it is above 50% in the south and east zones. There can be numerous examples to suggest the regional variation of consumption,

demand and price of commodities. Hence, the centralisation of power is bound to complicate regional management

The stated provision further reduces the government's scope for intervention, even under the extraordinary circumstances for every value chain participant. The value chain participants

Table 4: Retail Price Inflation in Different Zones of India, June 2021 (in%)

| Zone              | Onion | Gram (Split) | Tur (Arhar) | Mustard Oil | Soya Oil | Sunflower Oil | Palm Oil |
|-------------------|-------|--------------|-------------|-------------|----------|---------------|----------|
| North zone        | 45.6  | 22.9         | 20.5        | 47.3        | 47.1     | 46.0          | 44.0     |
| West zone         | 18.8  | 16.5         | 15.6        | 46.8        | 51.7     | 62.6          | 43.0     |
| East zone         | 37.2  | 13.0         | 19.0        | 50.7        | 52.1     | 58.9          | 54.0     |
| North-east zone   | 19.4  | 8.5          | 7.2         | 37.6        | 45.3     | 38.5          | 12.2     |
| South zone        | 37.4  | 14.2         | 13.7        | 27.7        | 60.5     | 56.3          | 56.6     |
| All-India average | 30.9  | 15.2         | 15.5        | 42.3        | 51.0     | 55.1          | 49.5     |

Source:- Calculated using price data from the Department of Consumer Affairs, Government of India

### **Absolute Impunity**

The ECA 2020 in subsection 1A of Section 3 further states,

*provided that such order for regulating stock limit shall not apply to a processor or value chain participant of any agricultural produce if the stock limit of such person does not exceed the overall ceiling of installed capacity of processing or the demand for export in case of an exporter.*

conceptually, include everyone from farming to consumption. The amended ECA explains the value chain participant in subsection 1A of Section 3,

*“value chain participant” in relation to any agricultural product, means and includes a set of participants, from production of any agricultural produce in the field to final consumption,*

*involving processing, packaging, storage, transport and distribution, where at each stage value is added to the product.*

It should be noted that every processing unit declares the “installed capacity” as per various rules, but the challenge is somewhere else; it is measured in terms of quantity per hour or per day or per month. Since it is measured in terms of time, a processing unit that is hoarding foodstuffs can simply say that the stock is as per one or two years of installed capacity. Similarly, the export demand can be projected at the maximum, but how can the government estimate export demand for one particular exporter who is hoarding food products? The ECA 2020 ignores to elaborate such a crucial aspect. The ambiguity of these provisions, to a large extent, nullifies and contradicts point (a) of Section 3, sub-section 1A, which allows the government to intervene under extraordinary circumstances.

### **Potential Beneficiary**

The ECA 2020 makes the provision of a “no stock limit” for “value chain participants.” Hence, it is pertinent to

identify the potential beneficiary of this amendment. In most of the agricultural value systems, which include farm and non-farm sections, the power and control of the system are skewed in favour of the latter (Kumar 2019; Chengappa et al 2012). Among the farming segment, which is the largest part of the agricultural value chains, almost 88% households in India are small and marginal landholders (NSO 2021). There are enough studies to suggest that under various socio-economic compulsions, the small and marginal farmers are always in a hurry to sell their harvest (Kumar 2021). This is why the largest part of the farming population is not going to benefit from the relaxations under the ECA 2020.

The storage facilities for agricultural produce require several arrangements and, hence, the ability to pile up stocks is directly proportional to the capital ownership. A participant of the agricultural value chains can be a potential hoarder, but their capacity is dependent on the size of economic status; needless to say, the majority of the Indian population is part of the lower economic strata. Apparently, by the introduction of “no stock limit” for value chains, participants can give a free hand to big

retail chains, etc. On the other hand, there was nothing in the ECA 2020 that would benefit the farmers, and its adverse impact would also be felt by most of the Indian households.

### **The Way Forward**

On 19 November 2021, the Prime Minister announced the withdrawal of all three farm laws, including the ECA 2020, with a promise to form a committee that would look into all issues with amendments. However, such issues can be addressed only with changes in the broader policy framework. Much of the criticism of the ECA 1955 was rooted in the arguments for pro-market reforms which, by design, favour corporate concentration in the agricultural value system, and the amendments to the ECA were a reflection of the same.

The corporate concentration is neither in favour of farmers nor consumers, whereas the need of the hour is for policies that can increase the farmers' income through their participation in a large part of the value system. This can be done by making formal markets more easily accessible to farmers as well as price guarantees or enhanced public procurement. This continues to be part of the demands of the farmers movement, even after the Prime Minister's announcement. But it is important to note that the provisions of the ECA 1955 should not be diluted as it is an important tool for the government for supply-side management and controlling the hoarding of essential commodities, including food items.

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## NATIONAL MISSION TO ACHIEVE UNIVERSAL FOUNDATIONAL LITERACY AND NUMERACY BY 2026-27 LAUNCHED

Rajat Asthana

The National Education Policy 2020 aims to achieve universal foundational literacy and numeracy in primary school by 2025. This implies that every child, by grade 3, must be able to read with comprehension, write, perform basic mathematical operations, and learn basic life skills. To achieve this by 2026-27, a national mission named National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat) has been launched.

The Mission specifies yearly targets for achieving learning outcome at various grade levels. To track the progress of students, School- based Assessment and large-scale standardised assessment will be conducted. Training for teachers will focus on bridging the language barrier

and encouraging peer learning. A five tier structure will be in place for implementing the scheme (at the national, state, district, block, and school levels). The responsibilities at the National level include: (i) preparing a list of measurable learning outcomes, by subject for each grade, (ii) preparing tool kits for measuring proficiency levels and (iii) creating robust information technology systems to monitor and track progress of the mission. States would be responsible for (i) creating yearly action plans to achieve foundational literacy and numeracy targets, (ii) ensuring availability of adequate number of teachers in each school at each grade and (iii) identifying and working with partners.

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## The Constitution (127th Amendment) Bill, 2021 passed in Parliament

*Rajat Asthana*

The Constitution (127th Amendment) Bill, 2021 was passed by Parliament. The Bill amends the Constitution to allow states and union territories to prepare their own list of socially and educationally backward classes. Key features of the Bill are as follows:

- List of socially and educationally backward classes: The National Commission for Backward Classes (NCBC) was established under the National Commission for Backward Classes Act, 1993. The Constitution (102nd Amendment) Act, 2018 gave constitutional status to the NCBC, and empowered the President to notify the list of socially and educationally backward classes for any state or union territory for all purposes. The 2021 Bill amends this to provide that the President may

notify the list of socially and educationally backward classes only for purposes of the central government. This central list will be prepared and maintained by the central government. Further, the Bill enables states and union territories to prepare their own list of socially and educationally backward classes. This list must be made by law, and may differ from the central list.

- Consultation with the NCBC: Article 338B of the Constitution mandates the central and state governments to consult the NCBC on all major policy matters affecting the socially and educationally backward classes. The Bill exempts states and union territories from this requirement for matters related to preparation of their list of socially and educationally backward classes.

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## Plastic Waste Management (Amendment) Rules, 2021 notified

The Ministry of Environment, Forest and Climate Change notified the Plastic Waste Management (Amendment) Rules, 2021. The draft Rules were released in March 2021 for public comments. The 2021 Rules amend the Plastic Waste Management Rules, 2016. The Rules provide for reduction of plastic waste. Key amendments include:

- Ban on plastic items: The 2021 Rules impose a ban on the manufacture, sale and use of certain single-use plastic items across the country from July 1, 2022. “Single use plastic items are those which are used only once before being recycled or disposed.” These items include:

- (i) plastic cutlery (such as spoons),
- (ii) ear buds with plastic sticks,
- (iii) plastic sticks for balloons,

(iv) plastic flags,

(v) candy sticks, and

(vi) plastic banners with thickness less than 100 microns.

- Thickness of carry bags: As per the 2016 Rules the thickness of plastic carry bags (except those made up of compostable plastic) at least 50 microns. The 2021 Rules increase the minimum thickness of such bags to 75 microns with effect from September 30, 2021. This will further increase to 120 microns from December 31, 2022. Further 2021 rules add that the thickness of non-woven plastic carry bags must be at least 60 grams per square meter (GSM). Non-woven plastic bags are those made by presenting plastic threads together by machine, which form a weave like texture.

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## DRAFT SCHEMES ON INVESTIGATION AND SETTLEMENT OF HIT AND RUN CASES RELEASED

Shruti Gupta

The Ministry of Road Transport and Ministry of Road Transport and Highways released draft schemes and draft amendments to the Central Motor Vehicles Rules, 1989 on investigation of, and compensation for victims of hit and run accidents. Key features of the draft schemes and amendments include:

### **Compensation scheme for road accident victims**

The draft scheme seeks to increase compensation in cases which result in grievous injuries or death. Key features include.

- **Committees :** The draft Rules propose to establish District Level Committees responsible for reviewing the scheme's implementation, encourage publicity, and ensure awareness of rights among claimants. The draft Rules also seek to establish a Standing Committee

which may guide District Level Committees. The Standing Committee will review the scheme's working and recommend amendments to increase efficient disbursements and prevent fraud.

- **Compensation:** The Central government has proposed enhancing compensation in cases of : (i) grievous hurt from Rs. 12,500 to Rs. 50,000, and (ii) death from Rs. 25,000 to two lakh rupees. Compensation must be disbursed within 15 days of a sanction order by the District Level Committee.

### **Scheme proposing to establish accident fund**

The proposed fund will provide aid to victims of road accidents through compensation, treatment for accidents, and other purposes. The Scheme

proposes to replace the Solatium Scheme, 1989, under which a fund provides compensation for hit and run accidents.

The fund will be registered as a public charitable trust and have three accounts operated by the General Insurance Corporation of India (Table 3).

Table 3: Accounts under proposed accident fund

| Account                                                                                                 | Funding                                                                                                                                                                   |
|---------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Treatment of victims of accidents by insured vehicles                                                   | <ul style="list-style-type: none"> <li>• Contributions by insurance companies</li> </ul>                                                                                  |
| Treatment of victims of hit and run accidents and those caused by uninsured vehicles                    | <ul style="list-style-type: none"> <li>• Fees from National Highways</li> <li>• Budgetary grants</li> <li>• Fines under Motor Vehicles Act</li> </ul>                     |
| Compensation for victims of hit-and-run cases, based on the Hit and Run Motor by Accidents Scheme, 2021 | <ul style="list-style-type: none"> <li>• Balance of 1989 scheme</li> <li>• Specified percentage of total third-party premium collected by insurance companies.</li> </ul> |

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**August 2021.**

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## CABINET APPROVES VARIOUS MEASURES FOR THE TELECOM SECTOR

The Union Cabinet approved several measures for the telecom sector. These measures seek to infuse liquidity, encourage investment and competition, and reduce the regulatory burden on the telecom service providers (TSPs). Key measures include:

- **Moratorium for outstanding dues:** A moratorium of up to four years will be allowed to the TSPs on payment of: (i) dues on account of license fees and spectrum usage charges for the years between 2003 and 2019 (as per a 2019 Supreme Court Judgement), and (ii) dues for spectrum purchased in past auctions (excluding 2021 auction). TSPs may pay interest amounts arising due to deferment of payment by way of equity. The central government will have an option to get equity in place of the outstanding dues at the end of the moratorium period.
- **Rationalisation of levies:** Non-telecom revenue will be excluded from the definition of Adjusted Gross Revenue (AGR) on a prospective basis. AGR is the value of gross revenue after deduction of certain taxes and certain charges such as roaming charges from gross revenue.

AGR also includes revenue from any non-telecom operations such as income from investments and income from property rent. Currently, the TSPs pay a percentage of their AGR to the central government in the form of license fees and spectrum usage charges.

No spectrum usage charges will be levied for spectrum acquired in future auctions. Additional charges for spectrum sharing will also be removed. The interest rate applicable on late payment of dues will be reduced from October 1, 2021 (2% less than earlier). No penalty and interest on penalty will be levied on such delayed payments.

- **FDI:** 100% Foreign Direct Investment under automatic route will be permitted in the telecom sector.
- **Procedural changes:** Spectrum auctions will be held in the last quarter of every financial year. For certain clearances for telecom towers, submissions on a self-declaration basis will be accepted.

**PRS Legislative Research,  
September 2021.**

www.prs.org.in

## Ayushman Bharat Health Infrastructure Mission launched

Aditya Kumar

The Ayushman Bharat Health Infrastructure Mission was launched. It seeks to strengthen the healthcare network across India within the next four to five years. Three major aspects of the Mission are:

- Facilities for diagnostics and treatment:

The Mission aims to enable early detection of diseases through health and wellness centres. Such centres will also provide medical consultation, test facilities and medicine free of cost. Further, 35,000 new critical care beds will be added in 600 districts, and referral facilities (transferring patients from one health care facility to other) will be provided in 125 districts.

- Development of diagnostic network:

Integrated public health laboratories will be created in 730 districts. Block level public health units will be created in 3,000 blocks. The network for diagnostic facilities will be strengthened by using five regional national centres for disease control, 20 metropolitan units, and 15 bio-safety level labs.

- Expansion of existing research institutes:

Under this: (i) existing 80 viral diagnostic and research labs will be strengthened, (ii) 15 bio-safety level labs will be operationalised, and (iii) four new National Institutes of Virology and one National Institute for one Health will be established.

**October 2021,  
PRS Legislative Research**

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## **THE MEDICAL TERMINATION OF PREGNANCY (AMENDMENT) RULES, 2021 NOTIFIED**

The Ministry of Health and Family Welfare notified the Medical Termination of Pregnancy (Amendment) Rules, 2021. The Medical Termination of Pregnancy Act, 1971 was amended in 2021. The 2021 Rules provide for details to certain aspect of the 2021 Amendment Act (such as functions of a Medical Board to diagnose foetal abnormalities). Key features of the 2021 Rules are:

- **Functions of the Medical Board:**

The 2021 Amendment Act increased the period of the pregnancies eligible for termination from 20 weeks to 24 weeks. This

upper limit will not apply to terminations due to foetal abnormalities. A state level Medical Board will diagnose such abnormalities for approving the termination of pregnancies.

The 2021 Rules provide for the functions of the Board including: (i) examining reports of women requesting termination of pregnancy due to foetal abnormalities, (ii) deciding on requests for such termination of pregnancies within three days from the date of the request, and (iii) ensuring that the termination procedure is conducted safely within five days of the request.

**PRS Legislative Research,**

**October 2021.**

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## **PARLIAMENT PASSES BILL TO REPEAL FARM LAWS**

**Shashank Srivastava**

The Farm Laws Repeal Bill, 2021 was passed by Parliament. The Bill repeals the three farm laws passed by Parliament in September 2020. These are: (i) the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020, (ii) the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 and (iii) the Essential Commodities (Amendment) Act, 2020. Note that, in January 2021, the Supreme Court had stayed the implementation of the three farm laws.

**PRS Legislative Research,**

**November 2021.**

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## **NUTRI-SMART VILLAGE PROGRAMME LAUNCHED**

Payoja Ahluwalia

The Ministry of Agriculture and Farmers Welfare has launched a programme on Nutrition Smart Village. The initiative aims to: (i) promote nutritional awareness, (ii) inform women farmers of their legal rights, (iii) utilise traditional and local recipes to overcome malnutrition, and (iv) implement nutrition-sensitive agriculture.

Under the initiative, 75 villages will be adopted by All India Coordinated Research Project (AICRP) and Indian Council of Agricultural

Research-Central Institute for Women in Agriculture (ICAR-CIWA) with an aim to develop 75 malnutrition free villages. AICRP and Network Projects is a scheme of Indian Council of Agricultural Research for development, testing, or identification of technologies through multi-location trials. There are over 55 AICRP centres in India. These AICRP centres will adopt 5 villages each, with the remaining to be adopted by ICAR-CIWA.

**PRS Legislative Research,  
August 2021.**

*www.prs.org.in*

## **CABINET APPROVES RESUMPTION OF MP MPLAD SCHEME**

Shashank Srivastava

The Union Cabinet approved the resumption of the Member of Parliament Local Area Development Scheme (MPLADS) from this year onwards till 2025-26. In April 2020, Cabinet had approved the suspension of the scheme for financial years 2020-21 and 2021-22. This was aimed at supplementing resources for management of the COVID-19 pandemic. Under the scheme, each MP may recommend developmental work of up to five crore rupees annually in

his constituency. As per the latest decision, the scheme will be made operational for the remaining part of 2021-22. In 2021-22, each MP may recommend works up to two crore rupees. During the years between 2022-23 and 2025-26, each MP may recommend works up to five crore rupees annually. Funds will be released in two instalments of Rs 2.5 crore each. Total outlay on the scheme during 2021-26 is estimated to be Rs 17,417 crore.

**PRS Legislative Research,**

**November 2021.**

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## REPORT ON REFORMS IN CONTENT AND DESIGN OF SCHOOL TEXT BOOKS

Omair Kumar

The Standing Committee on Education, Women, Children, Youth, and Sports (Chair: Dr. Vinay P. Sahasrabudhe) submitted its report on the Reforms in Content and Design of School Text Books. Key observations and recommendations of the Committee include:

- **Quality of textbooks:** Textbooks are used as teaching material by teachers and as a source of self-learning by students. Therefore, the development of quality textbooks becomes important. The Committee recommended that while creating content for textbooks, inputs by experts from multiple disciplines should be sought. Further, mandatory standards for content, graphics and layout, and pedagogical approaches should be developed. The Committee noted the need to have more child- friendly textbooks. It recommended the use of pictures, graphics, and audio-visual material.
- **Updating syllabus:** The Committee recommended the Ministry of Education and NCERT to set up an internal committee to examine suggestions received from teachers,

students, and institutions for updating syllabus of NCERT textbooks. Further, it recommended the Ministry to explore the possibility to develop a core class wise common syllabus for various subjects for implementation by Central Board of Secondary Education (CBSE), Council for the Indian School Certificate Examinations (CICSE), and State education boards.

- **Representation of women in textbooks:** Women are under represented in school textbooks and are depicted in traditional and voluntary roles. The Committee recommended that NCERT should undertake efforts to (i) make textbooks gender inclusive, (ii) portray women in emerging professions, and (iii) adequately represent the role of women in the Indian freedom movement.

November 2021,

PRS Legislative Research

**CASTE PANCHAYATS USEFUL INSIGHTS  
AND INADEQUATE EXPLANATIONS**

Pankaj Kumar

The scandalous success of the democratic form of government and adaptability of caste to the democratic processes are perhaps the two central phenomena of the post-independence India that have troubled the social scientists the most. This success can be called as scandalous as caste and democracy are premised on the antithetical principles hierarchy and equality, respectively, caste and its encounters with democracy are the standard site to understand both the peculiarity of Indian sociopolitical scene and challenge the unilinear and universal conception of modernity, which has informed much of the Western political thought. The book, *Caste Panchayats and caste Politics in India* by Anagha Ingole, which revisits these debates through a detailed study of one of the neglected themes in academic discourses, namely the caste panchayats, needs to be situated in this broad intellectual context.

The book under review is the outcome of the author's quest to come to terms with the salience of conservative institutions, such as caste panchayats, in an era of mandalisation of politics. The author's intrigued by the fact that even after facing harassment and expulsion from their respective caste panchayats, people are not appealing to the state to punish these panchayats, but are asking for their readmission back to their respective castes. Ingole has extensively studied the phenomenon of intra-caste panchayats among the Jats of Haryana and Marathas of western Maharashtra and was part of the process of framing the "Prohibition of Social Boycott Act," which the Government of Maharashtra later adopted. The book revolves around the following issues. Why are caste panchayats salient despite the mandalisation of politics in contemporary India? Has the mandal phenomenon revitalised the caste panchayats? Does it signify the failure of secular-liberal institutions in India? And, what implications does it have

for our understanding of caste and modernity in India? The book is divided into four chapters, apart from the introduction and conclusion. Chapters 2 and 3 are in the continuum. While the former underscores the transformations in caste panchayats throughout Indian history, the latter focuses explicitly on its concrete functioning in today's India. Chapters 4 and 5 provide a detailed account of two central armouries in the hands of caste panchayats, namely social ostracisation and caste endogamy.

The book is novel in at least three ways. First, this is one of the first book-length discussion on caste panchayats in general and intra-caste panchayats, in particular, in post-independence India. Second, it substantiates the distinction between caste's social and political reality which sociologists, since the days of M N Srinivas, often make. Such a distinction is evident in the simultaneous coexistence of conservative/primordial practices, such as social ostracisation, caste endogamy, oppression of women, despite democratisation of caste in the political sphere. And third, it makes a bold, although deeply problematic, assertion that the mandalisation of politics has

given a new lease of life to conservative bodies like caste panchayats as an enforcer of caste loyalty.

### **Interrogating Claims**

Ingole begins with a detailed discussion on the various factors behind the omission of caste panchayats in academic circles. It ranges from treating intra-caste panchayats as a mere phenomenon of village life; too much emphasis on inter-caste panchayats (within which dominant caste functioned) and the modernist assumption that caste panchayats have no role to play in democratic politics. On the contrary, the book argues that the caste panchayats are intrinsic to caste, and the fact that they have not disappeared signifies that they perform an active role in politics. It implies that panchayats are not merely reducible to as a forum for dispute resolution as is widely assumed. Ingole suggests that despite passive transformations in the nature and functions of the caste panchayats in different epochs, the modality of "enforcing allegiance of caste members through social boycott in order to preserve caste endogamy" remained a constant phenomenon. Details apart, the author makes three

central claims. Let me interrogate them one by one. First, she suggests that the debate between Louis Dumont, Srinivas and their camps has seriously distorted the understanding of caste. As it is seen either as an essentially religious-ideological system (Dumont) or a system based entirely on material and social power (Srinivas). However, in reality, for Ingole, caste is the conjunction of both temporal power and ritual status and not a disjunction between these two, as this debate has postulated. No doubt, Dumont has given primacy to the ritual status, but whether Srinivas has given primacy to temporal power cannot be said with certainty. But Ingole assumes that Srinivas has prioritised temporal power in his conceptualisation of caste. However, a careful reading of Srinivas would reveal that Ingole's assumptions are not valid since he never loses sight of the importance of ritual power in legitimising the position of those castes who have acquired politico-economic power (Srinivas 1962: 67). For instance, he suggests that

Ambitious castes were aware of the legitimising role of the

Brahmin. Even a poor Brahmin priest living in a village dominated by peasants had to be treated differently from poor people of other castes.

Hence, framing of this debate in this book is based on flawed assumptions because, unlike Dumont, Srinivas never saw the relation between material power and ritual status in terms of disjunction, as claimed by the author.

Second, the assumption that caste panchayats can perform only regulative functions and are not well equipped to perform any associational and political functions as the caste associations have relegated the former to the margins in academic discussions. In this schema of functional differentiation, political functions are the exclusive property of caste associations. That is why caste associations replaced caste panchayats as a valid explanatory variable in thinking about caste and politics in post-independence India.

Ingole positions herself against this dominant narrative and has emphatically suggested that, for analytical purposes, instead of differentiating these two bodies based on the functions they perform, it would be appropriate to differentiate them based on the methods that they employ to perform their respective tasks: caste panchayats can perform those tasks (political and associational) which caste associations do. Therefore, what differentiates these two lies in the fact that the former relies on “involuntary enforcement of the primordial authority of caste as a method of obtaining compliance”, unlike the latter in which compliance is voluntary. Thus, the nature of obtaining compliance differentiates these two bodies and not the misconception that only caste associations can perform political functions, the argument whose genesis lies in Susanne and Lloyd Rudolph’s works.

Third, the mandalisation of politics has not only given a new lease of life to the conservative role of caste panchayats but, more importantly, has put caste empowerment at odds with the annihilation of caste. But how? This is due to the indicators which the Mandal Commission had devised to ascertain the backwardness of a particular social group that do not

depend merely on the historical backwardness but also consider the present backwardness of the claimant group. In other words, to qualify for quotas within this framework makes it essential for a social group to validate their present backwardness continuously. And they can in turn, validate their backwardness only by invoking the primordial identity of caste. Consequently, the role of caste panchayats became crucial in this context as “ it was these governing councils alone that could enforce the loyalty of caste members to the practices that preserved their primordial identities. Without their being preserved, they would not be able to justify the benefits of jobs, reservations, etc”. In a nutshell, in Ingole’s views, the very mandalisation of politics, which has been held as a vehicle for massive sociopolitical transformation, has revitalised the caste panchayats in contemporary India. Besides, the widespread phenomenon of loyalty towards a single jati in the rapidly shrinking public sector has deferred the Project of annihilation of caste with the sole intention to exploit the benefits for particular castes. Consequently, caste empowerment, seen as a stepping stone for caste annihilation by B R Ambedkar, has become antithetical to the latter.

## Debating Mandalisation

The book, like several other works (Varshney 2000; Kailash 2012; Mehta 2012), highlights the paradox of mandalisation of politics. No doubt, mandalisation of politics has failed to channelise caste assertion towards the annihilation of caste. But to suggest that it has given a new lease of life to conservative bodies like caste panchayats is a grave distortion of the facts on the ground. It would not be an exaggeration to say that the author's research appears to be largely purposive in nature. If not, then what explains the arbitrary choice of studying intra-caste panchayats of two dominant castes: Jats of Haryana and Marathas of western Maharashtra? There is no valid justification (although both are claiming quotas) for both these choices and site of study, except the fact that it fits into a larger narrative in which the author wants to establish a correlation between mandalisation of politics and revitalisation of caste panchayats. If caste panchayats are so central for a group to retain the backwardness and quotas, then why is it non-existent in states like Uttar Pradesh (UP) and Bihar? It appears that inter-caste

panchayats are either non-existent (except among Jats Of Western UP) or dysfunctional in these two states. Ironically, UP and Bihar, which have been the epicentre of mandal politics, do not feature in the author's conceptualisation, thereby seriously limiting the explanatory validity of what the book claims.

Rather than mandalisation reinforcing caste panchayats, these bodies are prevalent only in those states where mandalisation had been weak, and Other Backward Classes did not emerge as an independent political force. Apart from it, the author's claims around Jat politics can also be challenged because quota politics has never been, until recently, the anchoring principle of Jats. Instead, mobilisation based on kisan identity has been the dominant trend among Jats from the days of Chaudhary Charan Singh (Jaffrelot 2000: 91). More-over, their demand for reservations in recent times is based more on their economic backwardness, in the wake of liberalisation, and not primarily on social backwardness, as Ingole suggests.

Most of the in-text referencing are without specific page numbers, which makes it very difficult for the reader to validate the author's claims and counterpose against them. In some cases, even quotations are marked without page numbers. Despite these severe limitations, the painstaking

historical details of caste panchayats, explication of the concept of intra-caste pollution, and the author's ability to theorise caste endogamy being not merely as a matter of honour, bereft of any material interests, make this book an interesting read.

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**Economic & Political Review,  
25 December 2021.**

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**RESUME OF THE BUSINESS TRANSACTED BY THE
RAJYA SABHA DURING THE TWO HUNDRED AND
FIFTY FOURTH (254TH) SESSION
(19th July to 11 th August, 2021)**

SUMMONS

Summons for the Two Hundred and Fifty Fourth Session of the Rajya Sabha was issued to the Members on the 2nd of July, 2021.@

DURATION OF THE SESSION

The Two Hundred and Fifty Fourth Session of the Rajya Sabha commenced on 19th of July, 2021 and was scheduled to adjourn on the 13th of August, 2021. However, the House was adjourned *sine-die* on the 11th of August, 2021, two days ahead of schedule. The House sat for 17 days and the actual hours of sittings were 28 hours and 33 minutes (*excluding* recess intervals). The House was prorogued by the President on the 31st of August, 2021.

NATIONAL ANTHEM

On the 19th of July, 2021, the Session commenced with the playing of the National Anthem.

(Time taken: 1 Minute)

OPENING REMARKS BY THE CHAIRMAN

On the 19th of July, 2021, The Chairman while making the opening remarks *inter alia* observed that the Covid -19 pandemic has not only dented the health of the people but also the economies across the globe resulting in multitude of adverse effects on the lives and livelihood of people. Referring to the previous three curtailed Sessions of Rajya Sabha, the Chairman hoped to run through the current Session in full. He urged the Members to make the best use of the opportunity provided during this Session and appealed to all sections of the

Note :- @ As informed to Members through Parliamentary Bulletin Part-II No. 60827, dated 2-7-2021, Summons were issued only electronically through Members' Portal.

House to ensure a meaningful Monsoon Session. The Chairman informed the Members about the continuing Covid protocols, viz, special seating arrangements and non-circulation of Parliamentary papers in physical form, to avoid infections. He also informed that about 97 per cent Members of the total present membership of the House have taken at least one dose of vaccination and 207 Members have taken both doses. With reference to the working of Department Related Parliamentary Standing Committees, the Chairman acknowledged the efforts made by the Chairmen and Members of those Committees and complemented them for the visible improvement in the duration of meetings and attendance of Members. The Chairman also referred to his meeting with the Leaders of Parties/Groups and hoped that the sentiments expressed therein for the smooth functioning of the House would manifest on the floor of the House. He urged all the Members to rise to the occasion and demonstrate their commitment and responsibility towards the people by ensuring a productive Monsoon Session

(Time taken: 9 Mts.)

OATH OR AFFIRMATION

2 newly elected Members made and subscribed oath and took their seats in the House, as detailed below:-

Sl. No.	Date	Name of the Member	State	Time Taken
1.	19-7-2021	Shri Abdul Wahab	Kerala	0-01
2.	4-8-2021	Shri Jawhar Sircar	West Bengal	0-02
			Total:	0-03

OBITUARY REFERENCES

20 Obituary References were made in the House during the Session, as detailed below:

SI. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts.	Remarks
1.	19-7-2021	Dr. Raghunath Mohapatra, member sitting (Nominated)	9-5-2021	} .0-21	° *The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed (For SI.Nos1 to 13)
2	19-7-2021	Shri Rajeev Satav, sitting-Member	16-5-2021		
3.	19-7-2021	Prof. N. M. Kamble, ex-Member	3-4-2021		
4	19-7-2021	Shri Bhagwati Singh, ex-Member	4-4-2021		
5	19-7-2021	Shri Balihari Babu, ex-Member	28-4-2021		
6	19-7-2021	Shri Ajit Singh, ex-Member	6-5-2021		
7	19-7-2021	Shri Matang Sinh, ex-Member	6-5-2021		
8	19-7- 2021	Shri Jitendrabhai Labhshanker Bhatt, ex-Member	7-5-2021		
9	19-7- 2021	Dr. Ramendra Kumar Yadav 'Ravi', ex-Member	14-5-2021		
10	19-7- 2021	Shri Jagannath Prasad Pahadia, ex-Member	19-5-2021		
11.	19-7- 2021	Shrimati Shanti Pahadia, ex-Member	23-05-2021		

Note :- ° *As a mark of respect to the memory of Dr. Raghunath Mohapatra and Shri Rajeev Satav, the House was adjourned for one hour.

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts.	Remarks
12.	19-7- 2021	Shri Yusuf Sarwar Khan <i>alias</i> Dilip Kumar, ex-Member	7-7-2021	}	—
13.	19-7- 2021	Shri Milkha Singh, the legendary track and field sprinter	18-6-2021		
14.	20-07-2021	Shri Ramadhar Kashyap, ex-Member	6-7-2021	0-02	The Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
15.	23-07-2021	Shri Agniraj, ex-Member	22-11-2021	}	0-02
16.	23-07-2021	Shri Vijay Singh Yadav, ex-Member	16-5-2021		
17.	27-07-2021	Shri Wasim Ahmad, ex-Member	26-04-2021	}	0-05
18.	27-07-2021	Sir Anerood Jugnauth, former President and former Prime Minister of the Republic of Mauritius	03-06-2021		

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	Time taken Hrs. Mts	Remarks
19.	27-07-2021	Dr.Kenneth David Buchizhya Kaunda, Founding Father and First President of the Republic of Zambia	17-06-2021	—	
20.	11-08-2021	Shri Thindivanam K. Ramamurthy, ex-Member	08-08-2021	0-02	The Deputy Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
Total:				<u><u>0-32</u></u>	

INTRODUCTION OF MINISTERS BY THE PRIME MINISTER

On the 19th of July, 2021 Shri Narendra Modi, Prime Minister, introduced 15 Cabinet Ministers and 28 Ministers of State to the House.

(Time taken: 04 Mts.)

ANNOUNCEMENT REGARDING THE LEADER OF THE HOUSE

On the 19th of July, 2021 the Chairman made the following announcement:—

“I have to inform Members that I had received a communication from the Minister of Parliamentary Affairs informing me that Shri Piyush Goyal, Minister of Commerce & Industry; Consumer Affairs, Food & Public Distribution and Textiles has been nominated as the Leader of the House in the Rajya Sabha by the Hon’ble Prime Minister.”

(Time taken: 02 Mts.)

Note:-The list of Cabinet Ministers and Ministers of State was laid on the Table by the Prime Minister due to disruption in the House.

REFERENCES BY THE CHAIR

4 References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Reference	Incident	Date of the Incident	Time taken Hrs. Mts.	Remarks
1.	26-7-2021	Kargil Vijay	26-07-2021	0-02	—
2.	27-7-2021	According of World Heritage status to the historic Rudreshwara Temple, popularly known as Ramappa Temple, situated near Warangal in Telangana by the UNESCO.	25-07-2021	0-01	—
3.	28-7-2021	According of World Heritage status to the Harappan era city of Dholavira in Rann of Kutch, Gujarat by the U N E S C O	27-07-2021	0-02	—
4.	09-08-2021	79th Anniversary of the Quit India Movement.	09-08-2021	0-04	The House observed silence, all Members standing, as a mark of respect to the memory of the martyrs.
				Total	0-09

FELICITATIONS BY THE CHAIR

Felicitations were offered to the following in connection with the Olympic Games, 2020 held in Tokyo, Japan:-

Sl. No.	Date	Subject	Date of event	Time taken Hrs.Mts
1	26-7-2021	Ms. Mirabai Chanu for winning Silver Medal in Women's 49-kg category Weightlifting event.	July-August, 2021	0-01
2	2-8-2021	Ms. P.V. Sindhu for winning Bronze Medal in Badminton Women's Singles event.	July-August, 2021	0-02
3	5-8-2021	Ms. Lovlina Borgohain and the Indian Men's Hockey Team for winning Bronze Medal in the Welterweight category of Women's Boxing and Men's Hockey event respectively.	July-August, 2021	0-02
4.	6-8-2021	Shri Ravi Kumar Dahiya for winning Silver Medal in 57-kg category of Men's Freestyle Wrestling event	July-August, 2021	0-02
5.	9-8-2021	Indian Olympic contingent on their commendable performance.	July-August, 2021	0-12
			Total	0-19

PAPERS LAID ON THE TABLE

3864 Papers were laid on the Table during the Session. Some of the important papers that were laid are detailed below: -

SI. No.	Date	Subject
1.	19-7-2021	The Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No.2 of 2021), promulgated by the President on the 4th of April, 2021.
2.	19-7-2021	The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021), promulgated by the President on the 4th of April, 2021.
3.	19-7-2021	The Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021), promulgated by the President on the 13th of April, 2021.
4.	19-7-2021	The Indian Medicine Central Council (Amendment) Ordinance, 2021 (No.5 of 2021), promulgated by the President on the 22nd of April, 2021.
5.	19-7-2021	The Homoeopathy Central Council (Amendment) Ordinance, 2021 (No.6 of 2021), promulgated by the President on the 16th of May, 2021.
6.	19-7-2021	The Essential Defence Services Ordinance, 2021 (No.7 of 2021), promulgated by the President on the 30th of June, 2021
7.	26-7-2021	Annual Report of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2019-20.
8.	27-7-2021	One Hundred and third Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 1-1-2021 to 31-3- 2021, together with the Auditor's Report on the Accounts.
9.	29-7-2021	Fifty-seventh Annual Report of the Central Vigilance Commission (CVC), New Delhi, for the year ending 31st of December, 2020

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|----|-----------|--|
| 10 | 29-7-2021 | Seventieth Annual Report of the Union Public Service Commission (UPSC), New Delhi, for the year 2019-2021 |
| 11 | 30-7-2021 | Thirty-sixth Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee(JPC) on Stock Market Scam and matters relating thereto (June, 2021). |
| 12 | 3-8-2021 | Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2019-2020, together with the Auditor's Report on the Account |
| 13 | 3-8-2021 | Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the Financial year 2020-2021 |
| 14 | 3-8-2021 | Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation Mumbai, for the period from 1-4.2020 to 31-3-2021, together with the Auditor's Report on the Accounts |
| 15 | 3-8-2021 | A statement of Market Borrowings by Central Government, during the year 2020-2021 |
| 16 | 4-8-2021 | Annual Report and Accounts of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2019-2020, together with the Auditor's Report on the Accounts. |
| 17 | 5-8-2021 | Annual Report of the University Grants Commission (UGC), New Delhi, for the year 2019-2020 |
| 18 | 11-8-2021 | Annual Report of the Lokpal of India, New Delhi, for the year 2019-2020 |

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|----|-----------|---|
| 19 | 11-8-2021 | Report of the Comptroller and Auditor General of India on Prime Minister's Development Package for the year ended 31st March, 2019-Report No.2 of 2021-Government of Jammu and Kashmir. |
| 20 | 11-8-2021 | Report of the Comptroller and Audit General of India for the year ended March, 2019-Union Government-Communications and IT Sector, Report No.3 of 2021 (Compliance Audit) |
| 21 | 11-8-2021 | Report of the Comptroller and Audit General of India for the year ended March 2019-Union Government (Defence Services)-Army (Compliance Audit)-Report No.4 of the year 2021. |
| 22 | 11-8-2021 | Report of the Comptroller and Audit General of India for the year ended March 2019-Union Government (Railways)-(Compliance Audit), Report No.5 of 2021 and corrigendum dated 15-7-2021. |
| 23 | 11-8-2021 | Report of the Comptroller and Audit General of India on Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2017-2018 and 2018-2019-Union Government-Department of Economic Affairs (Ministry of Finance)-Report No.6 of 2021 |
| 24 | 11-8-2021 | Report of the Comptroller and Audit General of India for the year 2019-2020-Accounts of the Union Government, Report No.7 of 2021 (Financial Audit), Union Government -Finance Accounts 2019-2020, Union Government-Appropriation Accounts (Civil) 2019-2020. Union Government-Appropriation Accounts (Postal Services) 2019-2020 |
| 25 | 11-8-2021 | Indian Railways Appropriation Accounts Part I-Review, Part II-Detailed Appropriation Accounts and Part-II Detailed Appropriation Accounts (Annexure-G) for the year 2019-2020 |
| 26 | 11-8-2021 | Union Government Appropriation Accounts of the Defence Services for the year 2019-2020 |

Total Time taken: 20 Mts.

REPORTS/STATEMENTS OF THE COMMITTEES PRESENTED / LAID ON THE TABLE

The following Reports/Statements of various Committees were presented/laid on the Table:-

Date	Name of the Committee	Report/Statement
20-7-2021	Public Accounts	36th to 38th Reports ^s
22-7-2021	Transport, Tourism and Culture	292nd Report
23-7-2021	Commerce	161st and 162nd Reports
23-7-2021	Transport, Tourism and Culture	293rd Report
23-7-2021	Labour	20th to 24th Reports
23-7-2021	Welfare of Other Backward Classes	3rd to 8th Reports ^{&}
26-7-2021	Transport, Tourism and Culture	294th Report
27-7-2021	Industry	308th Report
27-7-2021	Papers Laid on the Table	162nd Report
27-7-2021	Transport, Tourism and Culture	295th Report
27-7-2021	External Affairs	Action Taken Statement
28-7-2021	Transport, Tourism and Culture	296th Report
29-7-2021	Energy	Action Taken Statement

^s The Thirty-sixth and Thirty-seventh Reports were presented to Hon'ble Chairman, Rajya Sabha on the 9th April, 2021 and to the Speaker, Lok Sabha on 13th April, 2021, respectively.

[&] These Reports were presented to Hon'ble Chairman, Rajya Sabha on 22.06.2020 and 30-7-2020, and to Hon'ble Speaker, Lok Sabha on 13-6-2020 and 25-7-2020, respectively. The Speaker had ordered the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

30-7-2021	Offices of Profit	1st to 3rd Reports
2-8-2021	Subordinate Legislation	247th Report
2-8-2021	Commerce	163rd Report
2-8-2021	Transport, Tourism and Culture	297th Report
3-8-2021	Transport, Tourism and Culture	298th Report
3-8-2021	Finance	32nd to 39th Reports
3-8-2021	Labour	25th Report
3-8-2021	Social Justice and Empowerment	Action Taken Statements
3-8-2021	Water Resources	Action Taken Statements
4-8-2021	Transport, Tourism and Culture	299th and 300th Reports
4-8-2021	Chemicals and Fertilizers	23rd Report
4-8-2021	External Affairs	Action Taken Statements
4-8-2021	Welfare of Other Backward Classes	9th to 11th Reports
5-8-2021	Energy	18th to 20th Reports
5-8-2021	Rural Development	16th to 19th Reports
5-8-2021	Water Resources	12th Report
5-8-2021	Chemicals and Fertilizers	Action Taken Statements
5-8-2021	Food, Consumer Affairs and Public Distribution	Action Taken Statements
5-8-2021	Information Technology	Action Taken Statements
6-8-2021	Education, Women, Children, Youth and Sports	327th to 330th Reports
6-8-2021	Coal and Steel	21 st to 26th Reports

6-8-2021	Petroleum and Natural Gas	7th and 8th Reports
6-8-2021	Social Justice and Empowerment	23rd to 25th Reports
6-8-2021	Urban Development	8th and 9th Reports
9-8-2021	Food, Consumer Affairs and Public Distribution	13th Report
9-8-2021	Welfare of Scheduled Castes and Scheduled Tribes	6th and 7th Reports
10-8-2021	Home Affairs	233rd and 234th Reports
10-8-2021	Agriculture	29th and 30th Reports and Action Taken Statements
11-8-2021	External Affairs	9th Report
11-8-2021	Public Accounts	39th and 40th Reports
11-8-2021	Water Resources	Action Taken Statements

(Total Time taken: 26Mts.)

MOTIONS FOR ELECTION OF MEMBERS TO VARIOUS COMMITTEES/BODIES

SI. No.	Date	Name of the Committee/Body	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	23-7-2021	Coconut Development Board	0-01
2.	2-8-2021	Welfare of Other Backward Classes	} 0-02
3.	2-8-2021	Public Accounts	
4.	5-8-2021	Personal Data Protection Bill, 2019	0-02
5.	11-8-2021	Central Advisory Committee for the National Cadet Corps	0-01
Total			0-06

MESSAGES FROM THE LOK SABHA - REPORTED / GOVERNMENT BILLS - LAID ON THE TABLE

Secretary-General reported to the Rajya Sabha, 24 messages received from the Lok Sabha and laid on the Table, 15 Government Bills, as passed by the Lok Sabha, during the Session.

(Time taken:10Mts.)

RESIGNATION BY MEMBERS

On the 19th of July, 2021, the Chairman informed the House that he had received letters from five Members namely Shri Manas Ranjan Bhunia representing the State of West Bengal, Shri R. Vaithilingam and Shri K.P. Munusamy representing the State of Tamil Nadu, Shri Biswajit Daimary representing the State of Assam and Shri Thaawarchand Gehlot representing the State of Madhya Pradesh, resigning their seats in the Rajya Sabha and that he had accepted the resignation of Shri Manas Ranjan Bhunia with effect from the 6th of May, 2021; resignation of Shri R. Vaithilingam and Shri K.P. Munusamy with effect from the 7th of May, 2021; resignation of Shri Biswajit Daimary with effect from the 10th, of May, 2021; and the resignation of Shri Thaawarchand Gehlot with effect from the 7th of July, 2021.

(Time taken: 01 Minute)

LEAVE OF ABSENCE

The following Members were granted leave of absence during the Session on the dates and for the period as mentioned against each:-

Sl. No.	Name of Member	State	Date of grant of Leave of Absence	Period of Absence
1	Shri Birendra Prasad Baishya	Assam	19-7-2021	19th July to 10th August, 2021.
2	Shri Narain Dass Gupta	NCT of Delhi	19-7-2021	19th July to 13th August, 2021.

3	Shri Y. S. Chowdary	Andhra Pradesh	19-7-2021	19th July to 4th August, 2021.
4	Shri Oscar Fernandes	Karnataka	23-7-2021	*19th July to 13th August, 2021.
5	Shri K.G. Kenye	Nagaland	23-7-2021	*19th July to 13th August, 2021
6	Dr. Mahendra Prasad	Bihar	28-7-2021	*19th July to 13th August, 2021.
7	Shrimati Misha Bharti	Bihar	28-7-2021	
8.	Shri Parimal Nathwani	Andhra Pradesh	28-7-2021	19th July, 2021 to 9th August, 2021
9.	Shri Subhasish Chakraborty	West Bengal	11-8-2021	*19th July to 13th August, 2021.
			Total:	0-04

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

3 Meetings of the Business Advisory Committee were held during the Session to allocate time for Government Legislative and other Business. Recommendations of the Committee were reported to the House on the dates, as mentioned below: -

Sl. No.	Date of BAC Meeting	Date of announcement of the recommendations of BAC in the House	Time taken Hrs. Mts.
1.	22-7-2021	23-7-2021	0-02
2.	3-8-2021	4-8-2021	0-01
3.	6-8-2021	9-8-2021	0-01
Total:			0-04

* However, the House was adjourned *sine-die* on the 11th of August, 2021.

STATEMENTS REGARDING GOVERNMENT BUSINESS

3. Statements regarding Government Business were made in the House on the following dates during the Session: -

SI. No.	Date	Time taken Hrs. Mts.
1	23-7-2021	0-03
2	30-7-2021	0-02
3	6-8-2021	0-02
	Total	0-07

ANNOUNCEMENT BY THE CHAIR

On the 19th of July, 2021 the Chairman informed the Members that in view of the special seating arrangements made for the current Session, he had acceded to the request made by the Minister of Parliamentary Affairs to allow his junior colleague, the Minister of State in the Ministry of Parliamentary Affairs to lay all the papers listed under the heading Papers to be Laid on the Table and Statements by Ministers related to DRPSCs in the List of Business for the day in the name of other Ministers, on their behalf.

(Total Time taken: 01 Minute)

OBSERVATIONS BY THE CHAIR

(1) On the 23rd of July, 2021, the Chairman expressed anguish over the dysfunction of the House over the last three days. He observed that barring a 4 hour discussion held on the issue of Covid-19, where members could express their views and concerns over the management of the pandemic besides highlighting the shortcomings and suggesting a way forward, nothing has happened and who would benefit from it is beyond his understanding. He further observed that the Minister of Electronics and Information Technology was scheduled to make a statement in the House on “Pegasus spyware” issue but papers were snatched, torn and thrown into the air bringing disrepute to the parliamentary democracy. He also stated that Parliament is much more than a

political institution. The entire country, including State Legislatures, look at the two Houses of Parliament for guidance, therefore disrupting the House will only halt the march of our nation besides letting down people. He further stated that the country is entering into the 75th year of independence and the spirit of its celebrations should not be marred by dysfunctional Parliament.

(II) On the 26th of July, 2021, the Chairman made some observations regarding the continued disruption of proceedings due to which Members are being denied the opportunity to raise Matters raised with Permission (Zero Hour submissions) and Special Mentions on wide ranging issues, as permitted by him during the previous four sittings of the House.

(III) On the 27th of July, 2021, the Chairman made some observations regarding the continued disruption of proceedings and stated that Leaders of various parties have conveyed to him their concern over the ongoing state of affairs of the House due to which the Members are deprived of opportunity to raise important issues. He again made an appeal to the Members to allow the House to function, so that important legislative business and issues of public importance could be discussed.

(IV) On the 30th of July, 2021, the Chairman made some observations regarding the need for maintaining decency and dignity of the House by the Members. He also apprised the House that a new system had been implemented whereby names of the Members along with the issues of public importance (Zero Hour Submissions and Special Mentions) which could not be taken up due to disruption of proceedings were being included in the Parliamentary Bulletin Part - I for record.

(V) On the 5th of August, 2021, the Deputy Chairman condemned the deplorable and unbecoming conduct of a Member of Rajya Sabha, who after being directed by the Chair on the 4th August, 2021, under Rule 255 of the Rules of Procedure and Conduct of Business in the Council of States to withdraw immediately from the Council for remainder of the day's meeting, tried to enter the Chamber forcefully, leading to injury to a security personnel in the process.

(VI) On the 11th of August, 2021, the Chairman expressed his anguish over unruly scenes and gross disorderly conduct of some Members on the 10th August, 2021, who stormed into the well of the House in violation of the rules and etiquettes and disrupted the proceedings of the House.

(Total Time taken: 16Mts.)

SUSPENSION OF MEMBER

On 23rd July, 2021 on a motion moved by Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs and adopted by the House, Dr. Santanu Sen, Member was suspended from the services of the House for the remaining part of the Session.

(Time taken: 01 Minute)

WITHDRAWAL OF MEMBERS

On the 4th of August, 2021, the Chairman, under Rule 255 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), directed Ms. Dola Sen, Shri Md. Nadimul Haque, Shri Abir Ranjan Biswas, Shrimati Shanta Chhetri, Ms. Arpita Ghosh and Shrimati Mausam Noor to withdraw immediately from the Council.

(Time taken: 01 Minute)

MATTERS RAISED WITH PERMISSION

I. On the 27th of July, 2021:-

(1) Shri Sushil Kumar Modi raised a matter regarding need to have reservation for OBC and other weaker sections in NEET UG and PG entrance exams.

II. On the 6th of August, 2021:-

(2) Shri Harnath Singh Yadav raised a matter regarding need to encourage regional languages/mother tongue instead of English.

(3) Dr. Sasmit Patra raised a matter regarding need for infrastructural support for overall development of Odisha.

(4) Shri Ram Nath Thakur raised a matter regarding need for filling up of the vacancies of Judges in the High Courts and the Supreme Court.

(Total Time taken: 07 Mts.)

DISPENSING WITH QUESTION HOUR AND LUNCH HOUR

On the 11th of August, 2021, on a suggestion made by Shri Pralhad Joshi, Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines, and agreed to by the House, the Question Hour and Lunch Hour were dispensed with to take up the discussion on the Constitution (One Hundred and Twenty Seventh Amendment) Bill, 2021, as passed by Lok Sabha.

(Time taken: 01 Minute)

QUESTIONS

252 Starred Questions were put down in the Lists of Questions for Oral Answers, out of which 51 Questions were orally answered and answers to the remaining ones were laid on the Table of the House.

(Time taken: 3Hrs. & 44 Mts.)

2711 Unstarred Questions were also put down in the Lists of Questions for Written Answers in respect thereof were laid on the Table of the House.

STATEMENTS BY MINISTERS CORRECTING ANSWERS TO QUESTIONS

2 Statements correcting answers to Questions, as detailed below, were laid on the Table of the House, during the Session: -

SI. No	Date	Subject	Ministry/ Department	Name of the Minister	Time taken Hrs.Mts
1.	2-8-2021	Correcting the answer Unstarred Question 654 given in the RajyaSabha on the 26th July, 2021, regarding 'Privatisation of Defence Establishments'	Ministry of Defence	Shri Ajay Bhatt	0-01

2	10-8-2021	Correcting the answer to Unstarred Ministry of Finance Question 248 given in the Rajya Sabha on the 20th July, 2021 regarding 'Judgment of Supreme Court and Reversal from NPS to Old Pensions Scheme'.	Ministry of Finance	Dr Bhagwat Karad	0-01
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Total: 0-02

STATEMENTS BY MINISTERS

(1) 1 *Suo moto* Statement was laid on the Table of the House by Minister during the Session:-

Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
22-7-2021	Compromise of phone data of some persons as reported in the media.	Shri.Ashwini Vaishnaw	0-01

Total: 0-01

(II) The following Statements were laid on the Table, by Ministers in pursuance of the Direction of the Chairman, Rajya Sabha, dated the 24th September, 2004 in accordance with the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States:-

For Reference and Records:-

The Minister could not make the Statement as the copy of the same was snatched from his hand and torn by a Member and the proceedings of the House were continuously disrupted.

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	23-7-2021	Status of implementation of recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Rural Development on Demands for Grants (2019-20) pertaining to the Department of Rural Development, Ministry of Rural Development	Shri Sadhvi Niran Jyothi	0-01
2.	27-7-2021	Status of implementation of recommendations contained in the Three Hundred and Thirty-third Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Ministry of Earth Sciences.	Dr. Jitendra Singh	0-01
3.	27-7-2021	Status of implementation of recommendations contained in the Three Hundred and Forty-second Report of the Department-related Parliamentary Standing Committee on Science and		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
4.	27-7-2021	Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology. Status of implementation of recommendations contained in the Three Hundred and Forty-fourth Report of the Department-related Parliamentary Standing Committee on Science and Technology Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.	—	—
5.	28-7-2021	Status of implementation of recommendations / observations contained in the Two Hundred and Twentieth Report of the Department-related Parliamentary Standing Committee on Home Affairs on “Working Conditions In Non-Border Guarding Central Armed Police Forces (Central Reserve Police Force, Central Industrial Security Force and National Security Guard)”. Status of implementation of recommendations / observations contained in the Two Hundred and Twentieth Report of the Department-related Parliamentary Standing Committee on Home Affairs on “Working Conditions In Non-Border Guarding Central Armed Police Forces (Central Reserve Police Force, Central Industrial Security Force and National Security Guard)”. Status of implementation of recommendations / observations contained in the Two Hundred and Twentieth Report of the Department-related Parliamentary Standing Committee on Home Affairs on “Working Conditions In Non-Border Guarding Central Armed Police Forces (Central Reserve Police Force, Central Industrial Security Force and National Security Guard)”.	Shri. Nityanand Rai	0-01

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
6	28-7-2021	Status of implementation of recommendations / observations contained in the Two Hundred and Twenty-first Report of the Department-related Parliamentary Standing Committee on Home Affairs on “Working Conditions in Border Guarding Central Armed Police Forces (Border Security Force, Indo- Tibetan Border Police, Sashastra Seema Bal and Assam Rifles)”.	—	—
7	29-7-2021	Status of implementation of recommendations/ observations contained in the Two Hundred and Thirty- second Report of the Department -related Parliamentary Standing Committee on Home Affairs on Demands for Grants (2021-22) pertaining to the Ministry of Development of North Eastern Region	Shri. B. L. Verma	0-01
8.	30.7.2021	Status of implementation of recommendations/ observations contained in the Tenth Report of the Department - r e l a t e d Parliamentary Standing	Shri. Ashwini Kumar Choubey	—

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2021-22) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.		
9.	30-7-2021	Status of implementation of recommendations contained In the Third Report of the Department related Parliamentary Standing Committee on Chemicals and Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.	Shri. Bhagwanth Khuba	0-01
10.	30-7-2021	Status of implementation of recommendations contained in the Seventh Report of the Department- related Parliamentary Standing Committee on Chemicals and Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
11.	30-7-2021	Status of implementation of recommendations/ observations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.	Dr.. L. Murugan	—
12.	02-8-2021	Status of implementation of recommendations contained in the Three Hundred and Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.	Shri. Anurag Singh Thakur	} 0-01
13.	02-8-2021	Status of implementation of recommendations contained in the Eleventh Report of the Department- related Parliamentary	Shri. Prahalad Singh Patel	

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Standing Committee on Water Resources on Demands for Grants (2021-22) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.		
14	02-8-2021	Status of implementation of recommendations contained in the Twenty-fifth Report of the Department - related Parliamentary Standing Committee on Finance on Demands for Grants (2021-22) pertaining to the Ministry of Finance	Shri. Pankaj Chaowdhary	
15	02-8-2021	Status of implementation of recommendations/ observations contained in the Three Hundredth Report of the Department - related Parliamentary Standing Committee on Industry on Demands for Grants (2020- 21) pertaining to the Ministry of Micro, Small and Medium Enterprises	Shri. Bhanu Pratap Singh Verma	0-01

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
16.	03-8-2021	Status of implementation of recommendations contained in the One Hundred and Twentieth and One Hundred and Twenty-second Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2020-21) (Demand No.4) pertaining to the Ministry of AYUSH.	Shri. Sarbananda Sonowal	0-01
17.	03-8-2021	Status of implementation of recommendations/ observations contained in the One Hundred and Ninetieth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on “Development of Tourism in Darjeeling and Sikkim” pertaining to the Ministry of Tourism.	Shri. Ajay Bhat	
18.	03-8-2021	Status of implementation of recommendations observations contained in the Two Hundred and Seventieth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		on “Development of Tourism in Jammu and Kashmir” pertaining to the Ministry of Tourism.	—	—
19.	04-8-2021	Status of implementation of recommendations observations contained in the First Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on Demands for Grants (2019-20) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.	Dr. Virendra Kumar	0-01
20.	04-8-2021	Status of implementation of recommendations observations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on Demands for Grants (2020-21) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.		
21	04-8-2021	Status of implementation of		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	Time taken Hrs. Mts.
		recommendations/ observations contained in the Third Report of the Department-related Parliamentary Standing Committee on Urban Development on Demands for Grants (2019- 20) pertaining to the Ministry of Housing and Urban Affairs.	Shri. Hardeep Singh Puri	—
22	04-8-2021	Status of implementation of recommendations/ observations contained in the Eighteenth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on Demands for Grants (2021-22) pertaining to the Ministry of Steel.	Shri. Faggansingh Kulaste	0-01
23	04-8-2021	Status of implementation of recommendations/ observations contained in the Twentieth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on “Development of Leased Out Iron Ore Mines and Optimum Capacity Utilization” pertaining to the Ministry of Steel.		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
24.	04-8-2021	Status of implementation of recommendations/ observations contained in the Two Hundred and Twenty eighth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations/observations contained in its Two Hundred and Twenty-second Report on 'Management of Worsening Traffic situation in Delhi'.	Shri. Nityanand Rai	0-01
25.	04-8-2021	Status of implementation of recommendations/ observations contained in the Two Hundred and Twenty fourth Report of the Department-related Parliamentary Standing Committee on Home Affairs on Demands for Grants (2020-21) pertaining to the Ministry of Home Affairs.	Shri. Ajay Kumar	
26.	05-8-2021	Status of implementation of recommendations/ observations contained in the One Hundred and Sixth Report of the Department-related Parliamentary Standing	Dr. Jitendra Singh	

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Committee on Personnel, Public Grievances and Pensions on Demands for Grants (2021-22) pertaining to the Ministry of Personnel, Public Grievances and Pensions.		
27	05-8-2021	Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2019-20) on “Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 &20)”.	Shri. Ajay Bhatt	0-01
28	05-8-2021	Status of implementation of recommendations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on “Army, Navy, Air Force and Joint Staff (Demand Nos. 19 & 20)”.		
29	05-8-2021	Status of implementation of recommendations contained in the Eighth Report of the		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Department- related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on “Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 19 & 20)”.	—	—
30.	05-8-2021	Status of implementation of recommendations contained in the Forty-first Report of the Department- related Parliamentary Standing Committee on Defence on Demands for Grants (2018-19) on “Army, Navy and Air Force (Demand No. 20)”.	—	—
31.	05-8-2021	Status of implementation of recommendations/ observations contained in the Three Hundred and Twenty-second Report of the Department-related Parliamentary Standing Committee on Education pertaining to the Department of Higher Education, Ministry of Education.	Dr. Subhas Sarkar	0-01

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
32.	05-8-2021	Status of implementation of recommendations/ observations contained in the Three Hundred and Twenty-fourth Report of the Department-related Parliamentary Standing Committee on Education pertaining to the Department of Higher Education, Ministry of Education.	Dr. Subhas Sarkar	—
33.	06-8-2021	Status of implementation of recommendations contained in the Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2021- 22) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.	Shri Narendra Singh Tomar	0-01
34.	06-8-2021	Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Information Technology on Demands for Grants (2019-20) pertaining to the Ministry of Electronics and InformationTechnology.	Shri Danve Raosaheb Dadarao	0-01

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
35.	06-8-2021	Status of implementation of recommendations contained in the Fifth Report of the Department- related Parliamentary Standing Committee on Information Technology on Demands for Grants (2020-21) pertaining to the Ministry of Electronics and Information Technology.	Shri Danve Raosaheb Dadarao	—
36.	06-8-2021	Status of implementation of recommendations contained in the Fourth Report of the Department- related Parliamentary Standing Committee on Urban Development on Demands for Grants (2020- 21) pertaining to the Ministry of Housing and Urban Affairs.	Shri Hardeep Singh Puri	} 0-01
37.	06-8-2021	Status of implementation of recommendations contained in the Fourteenth Report of the Department- related Parliamentary Standing Committee on Rural Development on Demands for Grants (2021-22) pertaining to the Department of Land Resources, Ministry of Rural Development.	Shri Faggansingh Kulaste	

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
38.	06-8-2021	Status of implementation of recommendations contained in the One Hundred and Sixtieth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-22), (Demand No. 11), pertaining to the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.	Shri Som Parkash	0-01
39.	06-8-2021	Status of implementation of recommendations contained in the First Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2019-20) on "General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-servicemen, ECHS, Defence Pension and SainikSchool (Demand Nos. 18 & 21)".		
40.	06-8-2021	Status of implementation of recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Defence on	Shri Ajay Bhatt	—

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
41	06-08-2021	Demands for Grants (2019-20) on “Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)”.	Shri Ajay Bhatt	0-01
	06-08-2021	Status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on “Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)”		
42	06-08-2021	Status of implementation of recommendations contained in the Two Hundred and Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Tourism.		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
43	06-08-2021	Status of implementation of recommendations contained in the Seventh Report of the Department- related Parliamentary Standing Committee on Railways on Demands for Grants (2021-22) pertaining to the Ministry of Railways.	Shri .Danve Raosaheb Dadarao	} 0-01
44	06-08-2021	Status of implementation of recommendations contained in the Ninth Report of the Department- related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2021-22) pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.	Sadhvi Niranjan Jyothi	
45	06-08-2021	Status of implementation of recommendations/ observations contained in the Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Information Technology on Demands for	Dr. L.Murugan	0-01

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Grants (2021-22) pertaining to the Ministry of Information and Broadcasting.		
46	09-08-2021	Status of implementation of recommendations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Water Resources on Demands for Grants (2021-22) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.	Shri Gajendra Singh Shekhawat	0-01
47	09-08-2021	Status of implementation of recommendations/ observations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment on Demands for Grants (2020-21) pertaining to the Ministry of Minority Affairs.	Shri John Barla	0-01
48	09-8-2021	Status of implementation of recommendations contained in the Twenty-second Report of the Department related		

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Parliamentary Standing Committee on Social Justice and Empowerment on Demands for Grants (2021-22) pertaining to the Ministry of Minority Affairs	—	—
49	10-08-2021	Status of implementation of recommendations contained in the 311 th and 315 th , issues raised on 311 th and 315 th , updated Action Taken Notes on 311 th and 317 on, clarifications on 317 th , 318 th , 319 th and 325 th Reports of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.	Shri.Anurag Singh Thakur	0-01
50	11-08-2021	Status of implementation of recommendations contained in the Three Hundred and Fourteenth and Three Hundred and Twenty- sixth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development and Education, Women, Child, Youth and	Smt.Smriti Zubin Irani	0-01

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Sports on Demands for Grants (2020-21) and Demands for Grants (2021-22), respectively, pertaining to the Ministry of Women and Child Development.	—	—
51	11-08-2021	Status of implementation of recommendations/ observations contained in the Two Hundred and Seventy-seventh Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Culture.	Shri Arjun Ram Meghwal	0-01
52	11-08-2021	Status of implementation of recommendations/ observations contained in the Two Hundred and Eighty-second Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Culture.		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
53	11-8-2021	Status of implementation of recommendations/ observations contained in the One Hundred and Fifty- sixth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2020-21) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry	Smt. Anupriya Singh Patel	} 0-01
54	11-8-2021	Status of implementation of recommendations/ observations contained in the One Hundred and Fifty-ninth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-22) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.	Smt. Anupriya Singh Patel	
55	11-8-2021	Status of implementation of recommendations contained in the Eighteenth Report of the Department- related Parliamentary Standing	Smt. Darshana Vikram Jardosh	

SI. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
		Committee on Labour on Demands for Grants (2021-22) pertaining to the Ministry of Textiles.	—	—
56	11-08-2021	Status of implementation of recommendations contained in the Three Hundred and Twenty-third Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-22) pertaining to the Ministry of Education.	Smt. Annpurna Devi	} 0-01
57	11-08-2021	Status of implementation of recommendation contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on “General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos.18,19,20 and 21)”	Shri Ajay Bhatt	
Total :				0 - 26

SPECIAL MENTIONS

The following 11 Special Mentions on Matters of Public Importance were laid on the Table of the House during the Session:-

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
1.	20-7-2021	Dr. V. Sivadasan	Need to increase production and availability of Covid 19 vaccines.	} 0-01
2.	20-7-2021	Shri. Ajay Pratap Singh	Demand to accept CT Scan and Rapid Antigen Test of dead Covid 19 patients for providing Government benefits.	
3.	20-7-2021	Shrimati Phulo DeviNetam	Demand to supply fertilizers to Chhattisgarh as per its demand for the Kharif crop 2021.	
4.	20-7-2021	Shri Kanakamedala Ravindra Kumar	Concern over withdrawal of certain benefits being given to PIO/OCI card holders.	} 0-01
5.	20-7-2021	Shri. Maharaja Sanajaoba Leishemba	Demand to delete Eight Assembly constituencies from the 2-outer Manipur Parliamentary Constituency and their inclusion in the 1-inner Manipur Parliamentary Constituency.	
6.	20-07-2021	Dr. Amar Patnaik	Demand for reducing the Odisha's State share in centrally sponsored schemes and SDRF.	} 0-01

7.	20-07-2021	Dr. Vikas Mahatme	Demand for ST status to certain shepherd community tribes.	} 0-02
8.	20-07-2021	Shri Sakaldeep Rajbhar	Demand for direct elections of Block and District Panchayat President.	
9.	09-08-2021	Dr. M.Thambidurai	Demand for protecting the rights of Tamil Nadu in Cauvery River water share.	} 0-02
10.	09-08-2021	Shri Vijay Pal Singh Tomar	Demand to open new bank branches in Uttar Pradesh.	
11.	09-08-2021	Shri Maharaja Sanajaoba Leishemba	Demand to convert Manipur University of Culture to a Central University.	
			Total	0-06

SUPPLEMENTARY DEMANDS FOR GRANTS LAID ON THE TABLE

Date	Particulars	Minister who Laid on the Table	<u>Time taken</u> Hrs. Mts.
20-07-2021	Supplementary Demands for Grants, 2021-22	Dr. Bhagwat Karad	0-01
Total			0-01

SHORT DURATION DISCUSSION (*Discussion under Rule 176*)

Date	Name of the Member who raised the discussion	Subject	No. of Speakers	Minister who replied	<u>Time taken</u> Hrs.Mts.
20-07-2021	Shri. Mallikarjun Kharge, <i>Leader of the Opposition</i>	Management of COVID 19 pandemic, implementation of vaccination policy and challenges of the likely third wave.	24	Shri. Mansukh Mandaviya, <i>Minister of Health and Family Welfare and Minister of Chemicals and fertilizers</i>	4-37
10-8-2021	Shri Vijay PalSingh Tomar	*Agricultural problems and solutions.	1	-	0-12
Total					4-49

*The discussion was not concluded.

STATUTORY RESOLUTIONS

Sl. No.	Date	Name of the Mover	Subject	No. of speakers	<u>Time taken</u> Hrs.Mts.	Remarks
1.	03-08-2021	Shri. Shaktisinh Gohil	“That this House dis approves the Insolvency and Bankruptcy Code Amendment) Ordinance, 2021 (No.3 of 2021) promulgated by the President of India on 4 th April, 2021.”	-	0-02	Discussed together with the Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha. The Resolution was negated. For other details, pl. see item at Sl.No. 9 under the heading “GOVERNMENT LEGISLATIVE BUSINESS”.

Sl. No.	Date	Name of the Mover	Subject	No. of speakers	<u>Time taken</u> Hrs.Mts.	Remarks
2.	05-08-2021	Shri.Shaktisinh Gohil	“That this House disapproves the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021(No.4 of 2021) promulgated by the President of India on 13 th April, 2021.”	-	0-03	Discussed together with the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill 2021, as passed by Lok Sabha. The Resolution was n e g a t i v e d . For other details, pl. see item at Sl. No. 14 under the heading “GOVERNMENT LEGISLATIVE BUSINESS”.
3.	05-08-2021	Shri Elamaram Kareem	“That this House disapproves the Essential Defence Services Ordinance, 2021 (No.7 of 2021) promulgated by the President of India on 13 th April, 2021.”	-	0-02	Discussed together with the Essential Defence Services Bill, 2021, as passed by Lok Sabha. The Resolution was n e g a t i v e d . For other details, pl. see item at Sl. No .15 under the h e a d i n g “GOVERNMENT LEGISLATIVE B U S I N E S S ” .
4.	09-08-2021		“That this House disapproves the Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No.2 of 2021) promulgated by the President of India on 4th April,2021.”	-	0-03	Discussed together Tribunals Reforms Bill, 2021, as passed by Lok Sabha The Reso lution was negated. For other details, pl. see item atSl No.16 under the h e a d i n g “GOVERNMENT LEGISLATIVE B U S I N E S S ” .
Total					0-10	

GOVERNMENT LEGISLATIVE BUSINESS

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No.of Speakers	Time allotted Hrs. Mts	Time taken Hrs. Mts.	Remarks
1.	The Marine Aids to Navigation Bill, 2021, as passed by Lok Sabha.	22-03-2021	19-07-2021 26-07-2021 27-07-2021	Shri Sarbananda Sonowal	6	1-00	0-38	Passed
2.	The Indecent Representation of Women (Prohibition) Amendment Bill, 2012	13-12-2012	26-07-2021	Shrimati Smriti Zubin Irani	-	-	0-01	Withdrawn
3.	The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021, as passed by Lok Sabha.	24-03-2021	27-07-2021 28-07-2021	Shrimati Smriti Zubin Irani	-	3-00	0-19	Passed.
4.	The Factoring Regulation (Amendment) Bill, 2021, as passed by Lok Sabha.	27-07-2021	29-07-2021	Shrimati Nirmala Sitharaman,	5	2-00	0-14	Passed.

5. #The Coconut Development Board (Amendment) Bill, 2021.	29-07-2021	30-07-2021	Shri Narendra Singh Tomar	1	1-00	0-06	Introduced, considered and Passed
6. The Inland Vessels Bill, 2021, as passed by Lok Sabha.	30-07-2021	02-08-2021	Shri Sarbananda Sonowal	9	2-00	0-32	Passed.
7. *#The Appropriation (No. 4) Bill, 2021, as passed by Lok Sabha.	29-07-2021	02-08-2021	Shri Pankaj Chaowdhary	-	5-00	0-01	Under consideration
8. *%The Appropriation (No. 3) Bill, 2021, as passed by Lok Sabha.	29-07-2021	02-08-2021					
9. The Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha.	29-07-2021	03-08-2021	Shrimati Nirmala Sitharaman	6	3-00	0-33	Discussed together with the Statutory Resolution moved by Shri Shaktisinh Gohil. The Resolution was negatived and the Bill was passed. For other details pl. see at Sl. No.1 under the heading "Statutory Resolutions."

The Bill was introduced by Shri Narendra Singh Tomar, Minister of Agriculture and Farmers Welfare on 29/7/2021.

*#Discussed together

*% The Bills could not be returned by the Rajya Sabha and were deemed to have been passed by both houses under Article 109 (5) of the Constitution

10.*The Limited Liability Partnership (Amendment) Bill,2021	30-07-2021	4-08-2021	Shrimati Nirmala Sitharaman	9	2-00	0-24	Introduced, considered and the Bill, as amended, was passed.
11.*The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021	30-07-2021	4-08-2021	Shrimati Nirmala Sitharaman	7	2-00	0-15	Introduced, considered and Passed.
12.The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021, as passed by Lok Sabha.	30-07-2021	04-08-2021	Shri Jyothiraditya M.Scindia		9	2-00	0-17 Passed.
13.® The Constitution (Scheduled Tribes)Order (Amendment) Bill, 2021.	02-08-2021	05-08-2021	Shri Arjun Munda	7	1-00	0-15	Introduced, considered and Passed.

*The Bill was introduced by Rao Inderjit Singh, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, Ministry of Planning and Minister of State in the Ministry of Corporate Affairs, 30-7-2021.

*The Bill was introduced by Dr Bhagwat Karad, Minister of State in the Ministry of Finance on 30-7-2021.

® The Bill was introduced by Shri Arjun Munda, Minister of Tribal Affairs on 02-08-/2021.

14. The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021, as passed by Lok Sabha	04-08-2021	05-08-2021	Shri. Bhupender Yadav	12	3-00	0-30	Discussed together with the Statutory Resolution moved by Shri.Shaktisinh Gohil The Resolution was negatived and the Bill was passed. For other details pl.see at Sl. No.2 under the heading "Statutory Resolutions".
15. % The Essential Defence Services Bill, 2021, as passed by Lok Sabha.	04-08-2021	05-08-2021	Shri Ajay Bhatt	9	3-00	0-31	D i s c u s s e d together with the S t a t u t o r y R e s o l u t i o n moved by Shri. E l a m a r a m Kareem. The Resolution was negatived and the Bill was passed. For other details pl.see at Sl. No.3 under the heading "Statutory Resolutions".
16. The Tribunals Reforms Bill, 2021, as passed by Lok Sabha	04-08-202	09-08-2021	Shrimati Nirjala Sitharaman	11	3-00	0-58	D i s c u s s e d together with the S t a t u t o r y Resolution moved by Shri, S h a k t i s i n h G o h i l . T h e resolution was negatived The A m e n d m e n t moved by Shri Tiruchi Siva for reference of the Bill, to a Select Committee of the RajyaSabha and the Bill was passed

* Shri Raj Nath Singh, Minister of Defence, replied to the combined discussion.

								For other details pl. see at Sl. No.4 under the heading "STATUTORY RESOLUTIONS" Also see item at Sl. No. 1 under the heading 'DIVISIONS'.
17.	The Taxation Laws (Amendment) Bill, 2021, as passed by Lok Sabha.	09-08-2021	09-08-2021	Shrimati Nirmala Sitharaman	4	3-00	0-32	Returned.
18.	The Central Universities (Amendment) Bill, 2021, as passed by Lok Sabha	09-08-2021	09-08-2021	Shri Dharmendra Pradhan	4	2-00	0-25	Passed
19.	The Constitution (One Hundred and Twenty Seventh Amendment) Bill, 2021, as passed by Lok Sabha	11-08-2021	11-08-2021	Dr. Virendra Kumar	33	*04-00	5-31	The Bill was passed by the required majority. Also see item at Sl. No. 2 under the heading 'DIVISIONS'
20.	The General Insurance Business (Nationalisation) Amendment Bill, 2021, as passed by Lok Sabha	03-8-2021	11-08-2021	Shrimati Nirmala Sitharaman	7	4-00	0-12	Discussed together with the amendment for reference of the Bill to a Select Committee of Rajya Sabha moved by Shri. Tiruchi Siva. The amendment moved by Shri. Tiruchi Siva for reference of the Bill, to a select committee of the Rajya Sabha was negatived and the Bill was passed.

* Originally 3Hrs. were allotted in BAC meeting. However, as per the consensus arrived at in the House during the discussion, the time limit was increased from 3 Hrs. to 4 Hrs.



The National
Commission for
Homoeopathy
(Amendment)

Shri
Sarbananda
Sonowal

22. Bill, 2021, as 11-08-2021 11-08-2021 2 1-00 0-28 Passed.
passed by Lok
Sabha

The National
Commission for
Indian System
of Medicine
(Amendment)
Bill 2021 as
passed by Lok
Sabha

Shri
Sarbananda
Sonowal

Total: 12-15

DIVISION

2 Divisions were held during the Session, the details of which are as follows:—

Sl. No.	Subject	Date of Division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
1.	The Tribunals Reforms Bill, 2021, as passed by Lok Sabha.	9-8-2021	The Amendment moved by Shri Tiruchi Siva for reference of the Bill, to a Select Committee of the R a j y a S a b h a	Ayes-44 Noes-79	*Ayes-44 *Noes-79	The amendment was negatived. For more details, pI.see item at SI. No.16 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

* The final result of the Division was published in Parliamentary Bulletin Part - II No.61103, dated the 9th of August,2021.

2. The Constitution (One Hundred and Twenty Seventh Amendment) Bill, 2021, as passed by Lok Sabha.	11-08-2021	(i) Motion for consideration of the Bill	Ayes-188 Noes-NIL	#Ayes-188 #Noes-NIL Abstain-NIL	The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members of the House present and voting.
		(ii) Adoption of Clause 2 of the Bill	Ayes-186 Noes-NIL	#Ayes-186 #Noes-NIL Abstain-NIL	Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members of the House present and voting.
		(iii) Adoption of Clause 3 of the Bill	Ayes-187 Noes-NIL	*Ayes -187 *Noes-NIL Abstain-NIL	Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members of the House present and voting.

• The final result of the Division was published in Parliamentary Bulletin Part - II No. 61119, dated the 11th of August, 2021.

<p>(iv) Adoption of Clause 4 of the Bill</p>	<p>Ayes-187 Noes-NIL Abstain-NIL</p>	<p>*Ayes-187 *Noes-NIL *Abstain-NIL</p>	<p>Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members of the House present and voting.</p>
<p>(v) Adoption of Clause 1, the Enacting Formula and the Title, of the Bill.</p>	<p>Ayes-187 Noes-NIL Abstain-NIL</p>	<p>*Ayes-187 *Noes-NIL *Abstain-NIL</p>	<p>Clause 1, the Enacting formula and the Title were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.</p>
<p>(vi) Motion that the Bill be passed.</p>	<p>Ayes -187 Noes-NIL Abstain-NIL</p>	<p>Ayes -187 *Noes-NIL *Abstain-NIL</p>	<p>The Motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting. For more details, pl. see item at Sl. No.19 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".</p>

For Reference and Record

- Division Slips were used during the Divisions held.
- The final result of the Division was published in Parliamentary Bulletin Part - II No. 61119, dated the 11th of August, 2021.

VALEDICTORY REMARKS

On the 11th of August, 2021, the Deputy Chairman made valedictory remarks on the conclusion of the Session.

(Time taken: 01 Minute)

NATIONAL SONG

On the 11th of August, 2021, National Song (*Vande Mataram*) was played.

(Time taken: 01 Minute)

STATEMENT SHOWING BREAK-UP OF THE TIME TAKEN BY THE RAJYASABHA ON VARIOUS ITEMS OF BUSINESS DURING THE SESSION

Sl. No.	Subject	Time Taken	
		Hrs.	Mts.
1.	National Anthem	0	01
2.	Opening Remarks by the Chairman	0	09
3.	Oath or Affirmation	0	03
4.	Obituary References	0	32
5.	Introduction of Ministers by the Prime Minister	0	04
6.	Announcement regarding the Leader of the House	0	02
7.	References by the Chair	0	09
8.	Felicitations by the Chair	0	19
9.	Papers Laid on the Table	0	20
10.	Reports / Statements of the Committees Presented/ Laid on the Table	0	26
11.	Motion for Election of Members to various Committees/ Bodies	0	06
12.	Messeges from the Lok Sabha - Reported/ Government Bills Laid on the Table	0	10
13.	Resignation by Members	0	01

14.	Leave of Absence	0-04
15.	Recommendations of the Business Advisory Committee	0-04
16.	Statements regarding Government Business	0-07
17.	Announcement by the Chair	0-01
18.	Observations by the Chair	0-16
19.	Suspension of Member	0-01
20.	Withdrawal of Members	0-01
21.	Matters raised with permission	0-07
22.	Dispensing with Zero Hour and Lunch Hour	0-01
23.	Questions	3-44
24.	Statements by Ministers Correcting Answers to Questions	0-02
25.	Statements by Ministers	0-27
26.	Special Mentions	0-06
27.	Supplementary Demands for Grants - Laid on the Table	0-01
28.	Short Duration Discussion	4-49
29.	Statutory Resolutions	0-10
30.	Government Legislative Business	12-51
31.	Valedictory Remarks	0-01
32.	National Song	0-01
33.	Points Raised	3-17
	Total:	28-33

STATEMENT SHOWING THE TIME TAKEN AND TIME LOST DUE TO INTERRUPTIONS/ADJOURNMENT OF THE HOUSE DURING THE SESSION

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
19-7-2021	1	16	4	44	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, YSRCP, BJD, AAP, DMK, and CPI over the issues of repeated hike in fuel prices[ongoing farmers' agitation and alleged mishandling of the COVID-19 pandemic situation in the country.
20-7-2021	5	06	2	06	The House was adjourned and Zero Hour, question Hour and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, YSRCP, AITC and CPI over the issues of alleged snooping and hacking of phones of journalists judges and politicians, using Pegasus spyware and demand for special category status for Andhra Pradesh
22-7-2021	0	06	5	54	The House was adjourned and Zero Hour and Gpovernment Legislative Business could not be taken up due to prpoteasts by Members belonging to the INC, AITC, AAP and YSRCP overr the issues of alleged snooping and backing of phones of journalists, judges and politicians using Pegasus spyware and ongoing faramers' agitatison on three new farm laws

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
23-7-2021	0	29	5	01	The House was adjourned and Zero Hour, Question Hour and Government Legislative Business could not be taken up due to protests by some opposition parties over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation on three new farm laws,
26-7-2021	0	44	5	16	The House was adjourned and Zero Hour and Government Legislative Business could not be taken up due to protests by Members belonging to the AITC, INC, CPI, SP, AAP and DMK over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation on three new farm laws.
27-7-2021	0	34	5	26	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, CPI, CPI(M) and DMK over the issue of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware.
28-7-2021	1	12	4	48	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, CPI(M), CPI, DMK, AAP, SP and IUML over the issue of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware.
29-7-2021	0	55	5	05	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, CPI, DMK, CPI(M) and AAP over the issue of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware.

30-7-2021	0	30	5	00	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, DMK and CPI(M) over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation on three new farm laws.
2-8-2021	1	19	4	41	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, CPI(M) AAP, CPI and SP over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation on three new farm laws.
3-8-2021	1	30	4	30	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the INC, AITC, CPI(M), CPI, DMK and AAP over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware, ongoing farmers' agitation on three new farm laws and various other issues.
4-8-2021	1	13	4	47	The House was adjourned and Zero Hour and Question Hour could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), CPI, AIADMK, AAP, RJD, SP and Ind., over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware, repeated hike in fuel prices and ongoing farmers' agitation.
5-8-2021	2	20	3	40	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the AITC, INC, AAP, DMK and CPI(M), over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation.

6-8-2021	0	32	5	28	The House was adjourned and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), SP, AAP and an Independent over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation.
9-8-2021	2	45	3	15	The House was adjourned and Zero Hour and Question Hour could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), AAP and SP over the issues of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware and ongoing farmers' agitation.
10-8-2021	0	55	5	05	The House was adjourned and Zero Hour and Government Legislative Business could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), SP, AAP and CPI over the issue of alleged snooping and hacking of phones of journalists, judges and politicians, using Pegasus spyware.
11-8-2021 SS, snooping	7	07	1	39	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to the INC, AITC, DMK, CPI(M), AAP and CPI over the issue of alleged and hacking of phones of journalists, judges and politicians, using Pegasus spyware, ongoing farmers' agitation and various other issues.
Total	28	33	76	25	

- Time taken includes the actual time spent for transaction of business and the time spent on points raised.

- Time lost comprises adjournments of the House following interruptions and also includes the Time between the final adjournment of the House due to continued interruptions on some issue and the Scheduled Time of adjournment of the House, *i.e.*, 6-00 p.m. (excluding time of lunch-break/recess for 1 hour from Monday to Thursday and 1 hour and 30 minutes on Friday).

Highlights of business transacted during the 254th Session - At a Glance	
Sittings	
Date of issue of Summons	2-7-2021
Duration of the Session	19-7-2021 to 11-8-2021
Number of actual days of sitting	17
Actual Hours of sittings (<i>excluding recess intervals</i>)	28 Hrs.& 33 Mts.
Time lost due to interruptions/adjournments	76 Hrs.& 25 Mts.
Time made up by late sittings/skipping lunch recess	3 Hrs.
Date of prorogation of Session	31-8-2021
Questions	
No. of Starred Questions listed	252
No. of Starred Questions answered orally	51
No. of Unstarred Questions answered	2711
Short Notice Questions	-
Half-an-Hour Discussions	-
Government Bills	
No. of Bills introduced	4
No. of Bills withdrawn	1
No. of Bills passed/returned	19
No. of Bills part discussed (Under consideration)	-
No. of Bills referred to Joint/Select Committee	-
No. of Bills deferred	-

Private Members' Business	
No. of Bills introduced	-
No. of Bills part discussed (Under consideration)	-
No. of Bills withdrawn/negatived	-
No. of Bills passed	-
No. of Bills on which debate adjourned/deferred	-
No. of Resolution part discussed	-
No. of Resolution withdrawn/negatived	-
Oath/Affirmation	
No. of Members made and subscribed oath/affirmation	2
Statements by Ministers	
No. of <i>suo motu</i> Statements made/laid by Ministers	1
No. of Statements laid by Ministers regarding Status of implementation of recommendations contained in the Reports of the Department-related Parliamentary Standing Committees	57
Matters of public importance raised	
No. of Calling Attentions	-
No. of Short Duration Discussions	2
No. of Special Mentions	11
No. of Matters raised with permission	4
Submission by Members	-
Papers Laid on the Table	3864

For Reference and Record

As per the practice followed for last few Session, due to prevailing situation of Covid-19, the (254th) Session of Rajya Sabha was also held in compliance with the safe distancing norms and with all necessary precaution. Various arrangements were made by the Secretariat in co-ordination with various agencies

As was done during the 252nd Session and 253rd Session, during 254th Session also, four large display screens in the Rajya Sabha Chamber along with six small screens in the four Rajya Sabha Galleries except Press Gallery enabled Members to watch proceedings of the House from any of the places they were seated, without any hindrance. The seats earmarked for Members in the Rajya Sabha Galleries were fitted with sound consoles and microphones for facilitating their participation in the proceedings from their respective seat, however, as the number of Members to be seated in the Galleries increased, aisle seats in each block with micro phone and sound console were kept reserved so that Members who are seated on seats not having such facilities may come there and take part in the proceeding of the House from there. Further, Interpretation facilities were also made available through these consoles. Audio and Video systems between the Rajya Sabha Chamber/Galleries were integrated.

For sake of reference, the details about the various arrangements made during the Budget (254th) Session of Rajya Sabha and mentioned in various Parliamentary Bulletins Part-II have been stated below:-

Seating Arrangement for the 254th Session

Special Seating Arrangements were made for the 254th Session in compliance of the safe distancing norms with Members being seated with some physical distancing in the Rajya Sabha Chamber and Rajya Sabha Galleries. No fixed Seat/Division No. was allotted to individual Members. The number of seats for each party in the Rajya Sabha Chamber and Rajya Sabha Galleries was fixed as per their numerical strength for allocation amongst their Members, by the respective parties. For details, see Para No. 60884 published in Parliamentary Bulletin Part-II dated the 12th of July, 2021.

Letters regarding Special Seating Arrangements/change in seating arrangements were issued to the Party Leaders/Single Member Party/ Leader of the House/Ministers of Parliamentary Affairs/Nominated Members/Independent Members.

Non - availability of Rajya Sabha Galleries and Central Hall for visitors during the 254th Session of the Rajya Sabha

No Distinguished Visitors Gallery, Public Gallery and Central Hall passes were issued and no visitors were allowed to watch the proceedings of the House. Further, Central Hall was exclusively used for the sitting Members of the Rajya Sabha and Lok Sabha. For details, see Para No. 60885 published in Parliamentary Bulletin Part - II dated the 12nd of July, 2021.

Discontinuance of issue of Bar Coded PS/PA Passes during the 254th Session

To avoid overcrowding and to obviate the risk of COVID-19 infection, practice of issuing of Bar-coded PS/P A passes for entry inside Parliament House was done away with during the Session. For details, see Para No. 60890 published in Parliamentary Bulletin Part - II dated the 12th of July, 2021.

Voting through Division Slip

Members were informed that in view of the special seating arrangements made during the current (254th) Session, with Members seated in the Rajya Sabha Chamber and Rajya Sabha Galleries with some distancing, it would not be possible to conduct voting through Automatic Vote Recording System. Therefore, voting would be done through the Division Slips. Since no fixed Seat/Division Number was assigned to Members, Members were requested to legibly write their names and their Identity Card (I.C.) Number in place of the Division Number in the Division Slips. For details, see Para No. 60896 published in Parliamentary Bulletin Part - II dated the 12th of July, 2021.

Attendance of Members in the House

For the convenience of Members, the Attendance Register was split into six parts (State- wise and within State, Names of Members were arranged in alphabetic order) and placed on separate rostrums in the Inner Lobby for signature of Members. For details, see Para Nos. 60894 and 61071 published in Parliamentary Bulletin Part - II dated the 12th of July, 2021 and 30th of July, 2021, respectively.

COVID-19 Vaccination and RTPCR Testing for Members of Parliament

As a precautionary / remedial measure to contain the spread of the COVID-19 infection and safety of the Members, the following advisory issued by ICMR

and Ministry of Health and Family Welfare (CGHS) was brought to the notice of the Members before the commencement of the 254th Session of Rajya Sabha:

- Members who have already received atleast one dose of COVID-19 vaccine need not undergo RTPCR test for COVID-19 prior to attending or during the Parliament Session.

- Members who are yet to receive vaccine for COVID-19 are requested to take their first dose of vaccine immediately. Vaccination facility is available in Parliament House Complex and CGHS Wellness Centres; North Avenue, South Avenue and Zakir Hussain Marg.

- The Members who are unable to get even a single dose of vaccine against COVID-19 before attending the upcoming Monsoon Session would require to get themselves tested for COVID-19 infection (RTPCR test) prior to attending the Parliament Session and thereafter once in two weeks during the Session.

For details, see Para No. 60876 published in Parliamentary Bulletin-II dated the 10th of July, 2021.
